

# 2026

## LOK SABHA REPLIES

**2<sup>nd</sup> PART OF BUDGET SESSION,  
2026. 7<sup>th</sup> SESSION OF 18<sup>th</sup> LOK  
SABHA**

**[09<sup>th</sup> March ,2026**

**to**

**2nd April,2026]**

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
STARRED QUESTION NO. 306  
TO BE ANSWERED ON FRIDAY, THE 13<sup>TH</sup> MARCH, 2026**

**INFORMATION AND COMMUNICATION TECHNOLOGY IN COURTS**

JS (e-Courts)

✓\*306. SHRI AJAY BHATT:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the status of incorporation of Information and Communication Technology (ICT) in Courts in the country;
- (b) whether e-filing has been started in all the courts in the country;
- (c) if so, the court-wise details including High Court of Uttarakhand and the present status thereof along with the number of cases registered through the said e-filing method; and
- (d) the steps taken or being taken by the Government to create awareness about the e-filing process across the country?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (d):** A statement is laid on the Table of the House.

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## **STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) IN RESPECT OF LOK**

### **SABHA STARRED QUESTION NO. 306 FOR REPLY ON 13.03.2026 REGARDING 'INFORMATION AND COMMUNICATION TECHNOLOGY IN COURTS'**

(a): The e-Courts Mission Mode Project is being implemented in a phased manner across the country with the objective of strengthening the use of Information and Communication Technology (ICT) in the judicial system. The project has introduced various measures such as video conferencing, virtual courts, e-filing, e-payments, digitisation of court records, upgraded case management systems and monitoring through the National Judicial Data Grid (NJDG). Some key initiatives under the eCourts Project as on 31.01.2026 are as under:

- (i) Over 660.36 crore pages of court records including legacy records have been digitized across Courts to ensure faster retrieval, secure storage and seamless digital workflows.
- (ii) 30 Virtual Courts have been established to enable online adjudication of traffic challans. Virtual Courts have received 10.13 crore challans, and challans amounting to Rs. 1002.73 crore were paid.
- (iii) Video Conferencing Rules have been implemented in all the High Courts and District Courts.
- (iv) Video Conferencing (VC) facilities have been expanded across 3,240 court complexes and 1,272 jails. Courts have conducted over 3.97 crore hearings through video conferencing, facilitating remote hearings of undertrials, witnesses and lawyers.
- (v) Live streaming of court proceedings is operational in 11 High Courts.
- (vi) E-filing and e-payments systems have been implemented to allow online filing of cases and digital payment of court fees and fines. Approximately 1.07 crore cases have been filed through the e-filing platform and the e-payments system has processed transactions for court-fee worth Rs. 1,404 crore and fine worth Rs. 75 crore.
- (vii) NJDG provides public access to case data, statistics of courts across the country and has been upgraded with an improved dashboard, functioning as a monitoring tool, to identify, manage & reduce pendency of cases.
- (viii) CIS 4.0 has been implemented in all courts, with enhanced usability, privacy safeguards and integration with national platforms such as NJDG, e-filing, virtual courts and ICJS.
- (ix) The S3WaaS platform hosts 730 District Court websites, ensuring secure and accessible web infrastructure.
- (x) Real-time digital services have expanded significantly, with case updates being sent to lawyers and litigants through SMS Push and Pull (over 4 lakh SMS sent daily), email

(over 6 lakh sent daily) and the multilingual e-Courts services portal (with 35 lakh hits daily).

- (xi) The e-Courts Services mobile app (3.59 crore downloads) provides the lawyers and litigants relevant information about case status, cause lists etc.
- (xii) The JustIS app (22,133 downloads) is a management tool for the judges assisting them to effectively organise and monitor their judicial business.
- (xiii) 48 e-Sewa Kendras are functional across all High Courts and 2,396 e-Sewa Kendras across District Courts.
- (xiv) The National Service and Tracking of Electronics Processes (NSTEP) system has been implemented for electronic service and tracking of summons and notices using mobile-based and GPS-enabled delivery mechanisms. Under NSTEP, the courts have processed 7.29 crore e-processes.
- (xv) Digital Courts 2.1 is a customized application for paperless Courts with facility of translation and transcription using AI. It enables judges to access all case related documents, pleadings, and evidence digitally, marking a significant leap toward a paperless court ecosystem.

**(b) to (d):** E-filing system is a complete end to end solution developed for electronic filing of legal documents. It enables litigants and lawyers to access and upload case-related documents from anywhere and at any time, thereby reducing the need to physically visit courts for filing such documents. Model Rules for e-Filing were formulated by the e-Committee of the Supreme Court of India to standardize the procedure for electronic filing of cases across all courts in the country. E-filing is operational in 25 High Courts and respective District Courts, including the High Court of Uttarakhand and all its District Courts. The High Court-wise number of cases e-filed till 31.01.2026 are at **Annexure**.

Under the eCourts project, awareness about the e-filing process is being created through training programmes and capacity-building workshops for court staff and advocates, user manuals on the eCourts services portal and e-filing portal, eSewa Kendras set up in Court complexes and outreach initiatives across the country.

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## Annexure

### **STATEMENT REFERRED TO IN REPLY OF LOK SABHA STARRED QUESTION NO.306 FOR REPLY ON 13.03.2026 REGARDING INFORMATION AND COMMUNICATION TECHNOLOGY IN COURTS**

**Number of cases e-filed in High Courts and District Courts till 31.01.2026:**

| S. No. | State Name                  | Total Cases e-filed |                 |             |
|--------|-----------------------------|---------------------|-----------------|-------------|
|        |                             | High Court          | District Courts | Total       |
| 1.     | Allahabad*                  | -                   | 12,531          | 12,531      |
| 2.     | Andhra Pradesh              | 23,736              | 44              | 23,780      |
| 3.     | Bombay                      | 4,05,326            | 25,87,820       | 29,93,146   |
| 4.     | Calcutta                    | 12,265              | 2,621           | 14,886      |
| 5.     | Chhattisgarh                | 894                 | 3,363           | 4,257       |
| 6.     | Delhi*                      | -                   | 16,63,101       | 16,63,101   |
| 7.     | Gauhati – Arunachal Pradesh | 0                   | 0               | 0           |
| 8.     | Gauhati – Assam             | 40,764              | 50,098          | 90,862      |
| 9.     | Gauhati – Mizoram           | 0                   | 0               | 0           |
| 10.    | Gauhati - Nagaland          | 0                   | 0               | 0           |
| 11.    | Gujarat                     | 64,650              | 10,303          | 74,953      |
| 12.    | Himachal Pradesh            | 3,655               | 1,09,090        | 1,12,745    |
| 13.    | Jammu & Kashmir             | 29,942              | 2,11,933        | 2,41,875    |
| 14.    | Jharkhand                   | 70                  | 1,375           | 1,445       |
| 15.    | Karnataka                   | 10,360              | 4,15,537        | 4,25,897    |
| 16.    | Kerala*                     | -                   | 10,93,024       | 10,93,024   |
| 17.    | Madhya Pradesh*             | -                   | 18,045          | 18,045      |
| 18.    | Madras                      | 1,44,535            | 22,86,703       | 24,31,238   |
| 19.    | Manipur                     | 7,546               | 30,146          | 37,692      |
| 20.    | Meghalaya                   | 39                  | 1               | 40          |
| 21.    | Odisha                      | 34,988              | 78,437          | 1,13,425    |
| 22.    | Patna                       | 7,32,678            | 57,660          | 7,90,338    |
| 23.    | Punjab & Haryana            | 1,22,131            | 1,51,344        | 2,73,475    |
| 24.    | Rajasthan                   | 1,36,084            | 5,918           | 1,42,002    |
| 25.    | Sikkim                      | 3,896               | 6,742           | 10,638      |
| 26.    | Telangana                   | 10,528              | 52,753          | 63,281      |
| 27.    | Tripura                     | 4,472               | 36,109          | 40,581      |
| 28.    | Uttarakhand                 | 341                 | 1,01,854        | 1,02,195    |
| Total  |                             | 17,88,900           | 89,86,552       | 1,07,75,452 |

(Source: eCommittee, SCI)

*Note: \*Allahabad, Delhi, Kerala and Madhya Pradesh are using their own e-filing application for respective High Courts.*

**GOVERNMENT OF INDIA**  
**MINISTRY OF LAW AND JUSTICE**  
**DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3460**  
**TO BE ANSWERED ON FRIDAY, THE 13<sup>TH</sup> MARCH, 2026**

**INDIANISATION OF THE LEGAL SYSTEM**

**3460. SHRI SELVAGANAPATHI T.M.:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that there has been a demand for the Indianisation of the legal system;
- (b) if so, the details thereof;
- (c) whether it is also true that the National Law Commission of India has also mooted such a move;
- (d) whether the Government is considering seeking the opinion from the experts, legislators, State Governments, etc. in this regard; and
- (e) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (e):** The enactment of three new criminal laws is an example of Indianisation of the legal system. The legislations enacted during the previous years have emphasis on Indianisation and doing away with colonial legacy. Pre-Legislative consultation of draft laws is one of the Policy initiatives of the Government, wherein views of all stakeholders including experts is solicited and obtained.

Besides, The 23<sup>rd</sup> Law Commission of India constituted vide order dated 2<sup>nd</sup> September, 2024 has mandated, *inter-alia*, to review the Laws to ensure that it is responsive to the reasonable demands of the times and in particular to:

- (i). Examine the existing laws in the light of Directive Principles of State Policy and to suggest ways of improvement and reform and also to suggest such legislation as might be necessary to implement the Directive Principles and to attain the objectives set out in the Preamble of the Constitution;

(ii) Examine the existing laws with a view for promoting gender equality and suggesting amendments thereto; and

(iii) Revise the Central Acts of general importance so as to simplify them and to remove anomalies, ambiguities and inequities.

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**GOVERNMENT OF INDIA**  
**MINISTRY OF LAW AND JUSTICE**  
**DEPARTMENT OF JUSTICE**

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3476**  
**TO BE ANSWERED ON FRIDAY, THE 13<sup>TH</sup> MARCH, 2026**

**FUNDS FOR FAST-TRACK SPECIAL COURTS (FTSCs)**

JS(J-11)

✓3476. **DR. NISHIKANT DUBEY:**  
**SHRI PRAVEEN PATEL:**  
**SHRI DULU MAHATO:**  
**SHRI CHAVDA VINOD LAKHAMSHI:**  
**SHRI ALOK SHARMA:**  
**SHRI PRADEEP KUMAR SINGH:**  
**SMT. HIMADRI SINGH:**  
**DR. RAJESH MISHRA:**  
**SHRI P P CHAUDHARY:**  
**SHRI CHAVAN RAVINDRA VASANTRAO:**  
**SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:**  
**SMT. KAMALJEET SEHRAWAT:**  
**SHRI SUDHEER GUPTA:**  
**DR. HEMANG JOSHI:**  
**SHRI SURESH KUMAR KASHYAP:**  
**SHRI SHANKAR LALWANI:**  
**SHRI MADHAVANENI RAGHUNANDAN RAO:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of Fast-Track Special Courts (FTSCs) working in all the 36 States and Union Territories at present, State and UT-wise;
- (b) the details of funds allocated under the FTSC Scheme, including funds from the Nirbhaya Fund, that have been utilised fully by all States/UTs and if not utilised, the details of under-utilisation and corrective measures taken;
- (c) whether the Government proposes to increase the number of special fast track courts to deliver swift justice in sexual offence cases; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a): State/UT-wise details of functional Fast Track Special Courts (FTSCs), including exclusive POCSO courts, are given at **Annexure**.

(b) to (d): The FTSCs have been set up and operationalized under the Nirbhaya Fund. The Department has released a sum of ₹1210.91 crore to the States/UTs since its inception to ensure the smooth functioning of the courts. The funds are released on the pattern of Centrally Sponsored Scheme (Central share: State share :: 60:40, 90:10) to cover the salaries of one Judicial Officer along with 7 support Staff and a Flexi Grant for meeting the day-to-day expenses. The funds are reimbursed to the States/UTs after receipt of the expenditure statements from them. During the current financial year, funds to the tune of ₹176.36 crore have been released to the States/UTs.

The number of FTSCs required to be established is determined at the time of approval of the Scheme.

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## ANNEXURE

### State/UT-wise details of functional Fast Track Special Courts (FTSCs), including exclusive POCSO courts (as on 31.01.2026)

| Sl. No. | State/UT         | Functional Courts               |                 |
|---------|------------------|---------------------------------|-----------------|
|         |                  | FTSCs including exclusive POCSO | Exclusive POCSO |
| 1       | Andhra Pradesh   | 16                              | 16              |
| 2       | Assam            | 17                              | 17              |
| 3       | Bihar            | 54                              | 48              |
| 4       | Chandigarh       | 1                               | 0               |
| 5       | Chhattisgarh     | 15                              | 11              |
| 6       | Delhi            | 16                              | 11              |
| 7       | Goa              | 1                               | 0               |
| 8       | Gujarat          | 35                              | 24              |
| 9       | Haryana          | 18                              | 14              |
| 10      | Himachal Pradesh | 6                               | 3               |
| 11      | J&K              | 4                               | 2               |
| 12      | Karnataka        | 30                              | 16              |
| 13      | Kerala           | 55                              | 14              |
| 14      | Madhya Pradesh   | 67                              | 56              |
| 15      | Maharashtra      | 37                              | 0               |
| 16      | Manipur          | 2                               | 0               |
| 17      | Meghalaya        | 5                               | 5               |
| 18      | Mizoram          | 3                               | 1               |
| 19      | Nagaland         | 1                               | 0               |
| 20      | Odisha           | 44                              | 23              |
| 21      | Puducherry       | 1                               | 1               |
| 22      | Punjab           | 12                              | 3               |
| 23      | Rajasthan        | 45                              | 30              |
| 24      | Tamil Nadu       | 20                              | 20              |
| 25      | Telangana        | 36                              | 0               |
| 26      | Tripura          | 3                               | 1               |
| 27      | Uttarakhand      | 4                               | 0               |
| 28      | Uttar Pradesh    | 218                             | 74              |
| 29      | West Bengal      | 8                               | 8               |
|         | <b>TOTAL</b>     | <b>774</b>                      | <b>398</b>      |

**Source:** As per data provided by the High Courts

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 3484  
TO BE ANSWERED ON FRIDAY, THE 13<sup>TH</sup> MARCH, 2026**

**USE OF ARTIFICIAL INTELLIGENCE IN JUDICIARY AND SAFEGUARDS**

*JS (e-courts)*

✓ 3484. SHRI P C MOHAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to incorporate Artificial Intelligence (AI) tools in the judicial system to assist in case management, legal research, translation, transcription and pendency reduction, if so, the details of the steps taken/proposed to be taken in this regard;
- (b) the extent to which AI-based systems are being deployed or piloted in courts to enable faster disposal of cases and improve access to justice, including in e-Courts and digital justice initiatives;
- (c) the safeguards and regulatory framework proposed to ensure ethical use of AI in judiciary, prevent errors or bias and maintain judicial independence and accountability; and
- (d) the roadmap for the responsible integration of AI in the judicial system, including capacity building, data security standards and defined limits on use of AI to avoid misuse or wrongful outcomes?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a) to (d): As part of the National eGovernance Plan, Phase-III of the eCourts Mission Mode project is under implementation for Information and Communication Technology (ICT) enablement of courts and to enhance the judicial productivity, both qualitatively & quantitatively, making the justice delivery system accessible, cost effective, reliable and transparent.

Under this project, an amount of Rs. 53.57 crore has been earmarked for the component

“Future Technological Advancements” to integrate modern technologies for smoother user experience. To explore the use of AI in judicial domain, the Supreme Court of India constituted an AI Committee, which is responsible for conceptualizing, implementing and monitoring use of AI in the Indian judiciary.

The Supreme Court of India in collaboration with IIT Madras is testing the prototypes of AI and ML tools for curing document defects, meta data extraction and integration with the electronic filing module and the case management software, namely Integrated Case Management & Information System (ICMIS). An AI based tool called Legal Research Analysis Assistant [LegRAA] has been developed to aid judges in legal research and document analysis. Another AI based tool called Digital Courts 2.1 has been developed to assist Judges and Judicial Officers in managing the court in paperless manner by providing a single window for all case-related information and tasks. The platform includes voice-to-text (ASR-SHRUTI) and translation (PANINI) functionalities to assist the judges with order and judgment dictation.

Both LegRAA and Digital Courts 2.1 take care of the issues of data privacy and ethical safeguards by using Court’s own data i.e. judgments and orders passed by the Supreme Court, High Courts and District Courts. In addition, the eCommittee, Supreme Court of India has formed a Sub-Committee of six High Court judges with technical experts to recommend secure connectivity and authentication mechanism for data and privacy protection, assess the digital infrastructure and service delivery systems under the eCourts Project to strengthen data security.

The current scope of AI based solutions remain limited to controlled pilot deployments with the objective of ensuring responsible, secure and practical adoption. The formulation and regulation of operational frameworks in this regard will be governed by the rules of business and policies of the concerned High Courts.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 3501  
TO BE ANSWERED ON FRIDAY, THE 13<sup>TH</sup> MARCH, 2026**

JS(NMTR-1)

**PENDENCY OF CASES IN COURTS**

**3501. MS. S JOTHIMANI:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the current number of the pending cases in the Supreme Court, various High Courts and District and Subordinate Courts, State-wise and category-wise;
- (b) the total number of sanctioned versus vacant judicial positions in the Supreme Court and each High Court, as well as in the subordinate judiciary and the average time taken to make appointments;
- (c) whether delays in judicial appointments and transfers have contributed to pendency of cases and if so, the steps being taken to streamline the appointment process;
- (d) the present status of judicial infrastructure in High Courts and District Courts, including digitalisation, courtroom availability and basic facilities; and
- (e) whether the Government has proposed or approved any expansion of Fast Track Courts or specialized courts, particularly for cases relating to women, children and vulnerable groups and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a):** The current number of pending cases in the Supreme Court, High Courts and District and Subordinate Courts, State-wise and category wise are at **Annexure I & II**.

**(b) & (c):** The total number of sanctioned versus vacant judicial positions in the Supreme Court and each High Court, as well as in the subordinate judiciary are at **Annexure III & IV**.

Pendency of cases in courts arise due to several factors which inter alia, include complexity of the facts involved, nature of evidence, co-operation of stakeholders, viz., bar, investigation agencies, witness and litigants, besides the availability of physical infrastructure, supporting court staff, etc.

Appointment of Judges of the Supreme Court and High Courts is made under Articles 124, 217 and 224 of the Constitution of India and according to the procedure laid down in the Memorandum of Procedure (MoP) prepared in 1998 pursuant to the Supreme Court Judgment of October 6, 1993 (Second Judges case) read with their Advisory Opinion of October 28, 1998 (Third Judges case). As per the MoP, the responsibility for initiation of proposals for appointment of Judges in the Supreme Court vests with the Chief Justice of India, while the responsibility for initiation of proposals for appointment of Judges in the High Courts vests with

the Chief Justice of the concerned High Court, in consultation with two senior-most puisne Judges of the High Court.

Filling up of the vacancy in the higher Judiciary is a continuous, integrated and collaborative process between the executive and the judiciary. It requires consultation and approval from various Constitutional Authorities both at State and Central level which are obtained in accordance with the MoP. The recommendations also have to be considered in the light of such other reports as may be available to the Government in respect of the names under consideration. The recommendations of the High Court Collegium, the State Governments and the Government of India are then forwarded to the Supreme Court Collegium (SCC) for advice. Only those persons whose names have been recommended by the SCC are appointed as Judges of the High Courts.

Further, filling up of vacant positions of the judicial officers in District and Subordinate courts is the responsibility of the High Courts and State Governments concerned. As per the Constitutional framework, in exercise of powers conferred under the proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Government, in consultation with the High Court, frames the rules and regulations regarding the appointment and recruitment of Judicial Officers. The Hon'ble Supreme Court vide order passed in January 2007 in the Malik Mazhar Sultan case, has inter-alia stipulated certain timelines, which are to be followed by the States and the respective High Courts for recruitment of judges in District and Subordinate Courts.

**(d):** The primary responsibility for the development of infrastructure facilities for District and Subordinate Courts in the States/UTs, rests with the State/UT Governments. However, to augment the resources of the State /UT Governments, the Union Government has been implementing a Centrally Sponsored Scheme for the Development of Infrastructure Facilities for District and Subordinate Courts by providing financial assistance to the State/UT Governments in the prescribed fund sharing between Center and States since 1993-94. As on 28.02.2026, there are 22,712 Court Halls and 20,052 Residential Units available in District and Subordinate Courts. The Phase-III of the eCourts Project (2023-2027) approved on 13.09.2023 with an outlay of Rs.7,210 crore to make justice delivery progressively more robust, easy and accessible. Till date, 660.36 crores pages of court records have been digitized in the High Courts and District Courts. More than 3.97 crore hearings have taken place through Video conferencing and live streaming is functional in several High Courts. The number of e Sewa Kendras (facilitation centres) has increased to 2,444 across High Courts and District Courts.

**(e):** Under the Centrally Sponsored Scheme namely Fast Track Special Courts (FTSCs) Scheme, 774 Fast Track Special Courts (FTSCs) including 398 exclusive POC SO (ePOCSO) Courts are functional across 29 States/UTs for the expeditious disposal of pending cases of Rape and POC SO Act, and have collectively disposed of 3,66,124 cases since their inception, as on 31.12.2025. The financial outlay under the scheme is Rs. 1952.23 crore with Rs. 1207.24 crore as Central Share to be incurred from Nirbhaya Fund on the CSS pattern. The Central Government, as on 02.03.2026, has released a total amount of Rs. 1,210.92 crore to States/UTs for the operationalization of FTSCs since the inception of the Scheme in 2019.

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**ANNEXURE-I****STATEMENT REFERRED TO IN REPLY TO PART (A) OF LOK SABHA UNSTARRED QUESTION NO. 3501 FOR ANSWER ON 13.03.2026 REGARDING 'PENDENCY OF CASES IN COURTS'**

| Pendency of cases in Supreme Court of India and High Courts, category-wise |                                   |                  |                  |                  |
|----------------------------------------------------------------------------|-----------------------------------|------------------|------------------|------------------|
|                                                                            |                                   | Civil            | Criminal         | Total            |
| <b>Supreme Court of India</b>                                              |                                   | 73,056           | 19,699           | 92,755           |
| S. No.                                                                     | Name of High Court                |                  |                  |                  |
| 1                                                                          | Allahabad High Court              | 6,17,265         | 5,76,081         | 11,93,346        |
| 2                                                                          | Bombay High Court                 | 5,46,634         | 1,15,416         | 6,62,050         |
| 3                                                                          | Calcutta High Court               | 172454           | 32179            | 204633           |
| 4                                                                          | Gauhati High Court                | 47,555           | 16,954           | 64,509           |
| 5                                                                          | High Court for State of Telangana | 2,04,131         | 32,376           | 2,36,507         |
| 6                                                                          | High Court of Andhra Pradesh      | 2,06,581         | 42,278           | 2,48,859         |
| 7                                                                          | High Court Of Chhattisgarh        | 52,888           | 22,463           | 75,351           |
| 8                                                                          | High Court of Delhi               | 93,069           | 32,893           | 1,25,962         |
| 9                                                                          | High Court of Gujarat             | 1,16,691         | 57,849           | 1,74,540         |
| 10                                                                         | High Court of Himachal Pradesh    | 90,576           | 13,542           | 1,04,118         |
| 11                                                                         | High Court of Jammu and Kashmir   | 33,869           | 9,321            | 43,190           |
| 12                                                                         | High Court of Jharkhand           | 32,269           | 40,890           | 73,159           |
| 13                                                                         | High Court of Karnataka           | 2,74,093         | 57,016           | 3,31,109         |
| 14                                                                         | High Court of Kerala              | 2,00,587         | 47,131           | 2,47,718         |
| 15                                                                         | High Court of Madhya Pradesh      | 2,83,994         | 1,94,767         | 4,78,761         |
| 16                                                                         | High Court of Manipur             | 51,40            | 891              | 6,031            |
| 17                                                                         | High Court of Meghalaya           | 1,351            | 432              | 1,783            |
| 18                                                                         | High Court of Punjab and Haryana  | 2,55,401         | 1,65,653         | 4,21,054         |
| 19                                                                         | High Court of Rajasthan           | 4,79,427         | 1,92,415         | 6,71,842         |
| 20                                                                         | High Court of Sikkim              | 208              | 88               | 296              |
| 21                                                                         | High Court of Tripura             | 1,106            | 283              | 1,389            |
| 22                                                                         | High Court of Uttarakhand         | 33,735           | 27,092           | 60,827           |
| 23                                                                         | Madras High Court                 | 4,77,589         | 75,555           | 5,53,144         |
| 24                                                                         | Orissa High Court                 | 1,22,040         | 41,487           | 1,63,527         |
| 25                                                                         | Patna High Court                  | 1,14,535         | 1,03,100         | 2,17,635         |
| <b>Total</b>                                                               |                                   | <b>44,63,188</b> | <b>18,98,152</b> | <b>63,61,340</b> |

Source: National Judicial Data Grid as on 09-03-2026

**ANNEXURE-II**

**STATEMENT REFERRED TO IN REPLY TO PART (A) OF LOK SABHA UNSTARRED QUESTION NO. 3501 FOR ANSWER ON 13.03.2026 REGARDING 'PENDENCY OF CASES IN COURTS'**

| Pendency of cases in District & Subordinate Courts, state-wise and category-wise |                                              |                   |                   |                   |
|----------------------------------------------------------------------------------|----------------------------------------------|-------------------|-------------------|-------------------|
| Sr No.                                                                           | State                                        | Civil             | Criminal          | Total             |
| 1                                                                                | Andaman and Nicobar                          | 4,031             | 4,501             | 8,532             |
| 2                                                                                | Andhra Pradesh                               | 4,36,522          | 5,11,287          | 9,47,809          |
| 3                                                                                | Arunachal Pradesh                            | 3,621             | 12,145            | 15,766            |
| 4                                                                                | Assam                                        | 1,13,792          | 4,63,784          | 5,77,576          |
| 5                                                                                | Bihar                                        | 5,38,592          | 31,77,552         | 37,16,144         |
| 6                                                                                | Chandigarh                                   | 22,839            | 78,400            | 1,01,239          |
| 7                                                                                | Chhattisgarh                                 | 87,413            | 4,03,750          | 4,91,163          |
| 8                                                                                | Delhi                                        | 2,17,341          | 13,83,042         | 16,00,383         |
| 9                                                                                | Goa                                          | 28,169            | 33,820            | 61,989            |
| 10                                                                               | Gujarat                                      | 3,25,786          | 16,41,937         | 19,67,723         |
| 11                                                                               | Haryana                                      | 4,27,948          | 11,12,559         | 15,40,507         |
| 12                                                                               | Himachal Pradesh                             | 1,78,567          | 4,43,609          | 6,22,176          |
| 13                                                                               | Jammu and Kashmir                            | 1,19,520          | 2,32,165          | 3,51,685          |
| 14                                                                               | Jharkhand                                    | 96,274            | 4,74,955          | 5,71,229          |
| 15                                                                               | Karnataka                                    | 10,56,085         | 13,34,144         | 23,90,229         |
| 16                                                                               | Kerala                                       | 5,41,843          | 12,59,672         | 18,01,515         |
| 17                                                                               | Ladakh                                       | 789               | 842               | 1,631             |
| 18                                                                               | Lakshadweep                                  | 151               | 406               | 557               |
| 19                                                                               | Madhya Pradesh                               | 4,26,046          | 16,91,148         | 21,17,194         |
| 20                                                                               | Maharashtra                                  | 17,66,653         | 43,10,083         | 6,076,736         |
| 21                                                                               | Manipur                                      | 9,157             | 4,938             | 14,095            |
| 22                                                                               | Meghalaya                                    | 4,917             | 4,917             | 16,671            |
| 23                                                                               | Mizoram                                      | 4,028             | 3,319             | 7,347             |
| 24                                                                               | Nagaland                                     | 1,043             | 2,876             | 3,919             |
| 25                                                                               | Odisha                                       | 2,69,938          | 15,47,258         | 18,17,196         |
| 26                                                                               | Puducherry                                   | 11,757            | 24,657            | 36,414            |
| 27                                                                               | Punjab                                       | 3,63,976          | 6,08,245          | 9,72,221          |
| 28                                                                               | Rajasthan                                    | 5,14,668          | 21,62,933         | 26,77,601         |
| 29                                                                               | Sikkim                                       | 933               | 1,339             | 2,272             |
| 30                                                                               | Tamil Nadu                                   | 7,04,363          | 10,64,754         | 17,69,117         |
| 31                                                                               | Telangana                                    | 3,39,582          | 6,51,905          | 9,91,487          |
| 32                                                                               | The Dadra And Nagar Haveli And Daman And Diu | 3,681             | 4,702             | 8,383             |
| 33                                                                               | Tripura                                      | 13,524            | 52,082            | 65,606            |
| 34                                                                               | Uttar Pradesh                                | 18,43,158         | 1,01,61,311       | 1,20,04,469       |
| 35                                                                               | Uttarakhand                                  | 48,932            | 262,101           | 31,10,33          |
| 36                                                                               | West Bengal                                  | 6,42,234          | 32,60,381         | 39,02,615         |
|                                                                                  | <b>Total</b>                                 | <b>11,167,873</b> | <b>38,387,519</b> | <b>49,562,229</b> |

Source: National Judicial Data Grid as on 09-03-2026

**ANNEXURE-III****STATEMENT REFERRED TO IN REPLY TO PART (B) OF LOK SABHA UNSTARRED QUESTION NO. 3501 FOR ANSWER ON 13.03.2026 REGARDING 'PENDENCY OF CASES IN COURTS'****Total number of sanctioned versus vacant judicial positions in the Supreme Court and High Courts**

|           |                      | <b>SANCTIONED<br/>STRENGTH</b> | <b>WORKING<br/>STRENGTH</b> | <b>VACANCIES</b> |
|-----------|----------------------|--------------------------------|-----------------------------|------------------|
| <b>A.</b> | <b>Supreme Court</b> | 34                             | 33                          | 1                |
| <b>B.</b> | <b>High Court</b>    |                                |                             |                  |
| 1         | Allahabad            | 160                            | 109                         | 51               |
| 2         | Andhra Pradesh       | 37                             | 33                          | 4                |
| 3         | Bombay               | 94                             | 80                          | 14               |
| 4         | Calcutta             | 72                             | 43                          | 29               |
| 5         | Chhattisgarh         | 22                             | 15                          | 7                |
| 6         | Delhi                | 60                             | 44                          | 16               |
| 7         | Gauhati              | 30                             | 25                          | 5                |
| 8         | Gujarat              | 52                             | 35                          | 17               |
| 9         | Himachal Pradesh     | 17                             | 12                          | 5                |
| 10        | J & K and Ladakh     | 25                             | 14                          | 11               |
| 11        | Jharkhand            | 25                             | 14                          | 11               |
| 12        | Karnataka            | 62                             | 46                          | 16               |
| 13        | Kerala               | 47                             | 40                          | 7                |
| 14        | Madhya Pradesh       | 53                             | 42                          | 11               |
| 15        | Madras               | 75                             | 52                          | 23               |
| 16        | Manipur              | 5                              | 3                           | 2                |
| 17        | Meghalaya            | 4                              | 4                           | 0                |
| 18        | Orissa               | 33                             | 19                          | 14               |
| 19        | Patna                | 53                             | 38                          | 15               |
| 20        | Punjab & Haryana     | 85                             | 61                          | 24               |
| 21        | Rajasthan            | 50                             | 39                          | 11               |
| 22        | Sikkim               | 3                              | 3                           | 0                |
| 23        | Telangana            | 42                             | 28                          | 14               |
| 24        | Tripura              | 5                              | 4                           | 1                |
| 25        | Uttarakhand          | 11                             | 10                          | 1                |
|           | <b>Total</b>         | <b>1122</b>                    | <b>813</b>                  | <b>309</b>       |

**ANNEXURE-IV****STATEMENT REFERRED TO IN REPLY TO PART (B) OF LOK SABHA UNSTARRED QUESTION NO. 3501 FOR ANSWER ON 13.03.2026 REGARDING 'PENDENCY OF CASES IN COURTS'****Total number of sanctioned versus vacant judicial positions in Subordinate Judiciary**

| SL. NO.      | STATES & UTs                      | TOTAL SANCTIONED STRENGTH | TOTAL WORKING STRENGTH | TOTAL VACANCY |
|--------------|-----------------------------------|---------------------------|------------------------|---------------|
| 1.           | Andhra Pradesh                    | 643                       | 572                    | 71            |
| 2.           | Arunachal Pradesh                 | 53                        | 39                     | 14            |
| 3.           | Assam                             | 485                       | 461                    | 24            |
| 4.           | Bihar                             | 2025                      | 1665                   | 360           |
| 5.           | Chandigarh                        | 30                        | 28                     | 2             |
| 6.           | Chhattisgarh                      | 663                       | 465                    | 198           |
| 7.           | D & N Haveli                      | 3                         | 2                      | 1             |
| 8.           | Daman & Diu                       | 4                         | 4                      | 0             |
| 9.           | Delhi                             | 897                       | 838                    | 59            |
| 10.          | Goa                               | 50                        | 40                     | 10            |
| 11.          | Gujarat                           | 1720                      | 1185                   | 535           |
| 12.          | Haryana                           | 781                       | 643                    | 138           |
| 13.          | Himachal Pradesh                  | 188                       | 173                    | 15            |
| 14.          | Jammu and Kashmir                 | 322                       | 270                    | 52            |
| 15.          | Jharkhand                         | 707                       | 496                    | 211           |
| 16.          | Karnataka                         | 1395                      | 1129                   | 266           |
| 17.          | Kerala                            | 611                       | 577                    | 34            |
| 18.          | Ladakh                            | 17                        | 9                      | 8             |
| 19.          | Lakshadweep                       | 4                         | 4                      | 0             |
| 20.          | Madhya Pradesh                    | 2028                      | 1638                   | 390           |
| 21.          | Maharashtra                       | 2190                      | 1940                   | 250           |
| 22.          | Manipur                           | 62                        | 49                     | 13            |
| 23.          | Meghalaya                         | 99                        | 57                     | 42            |
| 24.          | Mizoram                           | 74                        | 45                     | 29            |
| 25.          | Nagaland                          | 34                        | 24                     | 10            |
| 26.          | Odisha                            | 1044                      | 861                    | 183           |
| 27.          | Puducherry                        | 38                        | 26                     | 12            |
| 28.          | Punjab                            | 812                       | 699                    | 113           |
| 29.          | Rajasthan                         | 1698                      | 1489                   | 209           |
| 30.          | Sikkim                            | 35                        | 23                     | 12            |
| 31.          | Tamil Nadu                        | 1386                      | 1235                   | 151           |
| 32.          | Telangana                         | 560                       | 445                    | 115           |
| 33.          | Tripura                           | 133                       | 119                    | 14            |
| 34.          | Uttar Pradesh                     | 3700                      | 2631                   | 1069          |
| 35.          | Uttarakhand                       | 298                       | 270                    | 28            |
| 36.          | West Bengal and Andaman & Nicobar | 1105                      | 863                    | 242           |
| <b>TOTAL</b> |                                   | <b>25,894</b>             | <b>21,026</b>          | <b>4,868</b>  |

Source: Nyaya Vikas 2.0 Portal

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3522  
TO BE ANSWERED ON FRIDAY, THE 13<sup>TH</sup> MARCH 2026**

**MONITORING OF GOVERNMENT LAWYERS**

**3522. SHRI PARSHOTTAMBHAI RUPALA:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has instituted a structured framework to assess the performance of its lawyers and empanelled advocates, if so, the details thereof along with the parameters used for such evaluation;
- (b) the specific measures taken to remove or replace underperforming Government lawyers;
- (c) whether a uniform, transparent, and comprehensive monitoring and review mechanism has been established to evaluate the performance of Government and empanelled lawyers to ensure effective protection of legal and financial interest of the Government, its agencies, and PSUs, if so, the details thereof; and
- (d) the steps taken to develop a centralised digital platform for real-time uploading, tracking and review of data relating to all Government litigation handled by Government and empanelled lawyers?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF  
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (c):** The Government for efficient and effective conduct of litigation has a mechanism of designating an officer of the Department of Legal Affairs or a Ld. Law officer or Deputy Solicitor General as In-charge litigation for the cases before the various Courts/Tribunals in the country. They also submit monthly report with regard to allocation of cases and performance of the Panel Counsels to Department of Legal Affairs. Also as per the feedback received from Ministries/Departments about the performance of any panel counsel, they are sensitised and in some cases where any delinquency is found, the Counsel is even removed from the Panel.

Also, as per the 'Directive for Efficient and Effective Management of Litigation by the Government of India' issued by the Department of Legal Affairs on 4.4.2025 feedback on the performance of empaneled Advocates and Standing/Panel Counsels for Union of India may be submitted by the Ministries/Departments.

**(d):** The Department of Legal Affairs has launched Legal Information Management and Briefing System (LIMBS) in the month of February 2016. The LIMBS is an online platform managed by the Department of Legal Affairs to monitor all court cases wherein Union of India impleaded as a party. This web-based tool is designed to digitize the litigation management process effectively and provided a single online platform for monitoring the complete lifecycle of a case. It is an innovative and easy to access online tool which is available 24x7 to all Ministries/ Departments of the Union of India, the Law Officers and the empaneled Counsels, enabling them to upload the updated details related to UoI Cases.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 3525  
TO BE ANSWERED ON FRIDAY, THE 13<sup>TH</sup> MARCH, 2026**

**SC/ST JUDGES IN JUDICIARY**

JS (APPHS)

✓ 3525. THIRU DR. S JAGATHRATCHAKAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of individuals from SC/ST communities currently serving as Judges in various High Courts and the Supreme Court of India, State-wise;
- (b) the number of individuals from SC/ST communities serving in Subordinate Courts, specifically in District Courts, State-wise;
- (c) whether the Government maintains data regarding the number of Judicial Officers from the Scheduled Caste and Scheduled Tribe communities serving in the Union and State Tribunals constituted under various statutes, if so, the detailed information in this regard;
- (d) the details regarding the appointments of Judges or Judicial Officers from Scheduled Caste and Scheduled Tribe communities over the last five years in each State, including specific numbers; and
- (e) whether the reservation criteria have been excluded from the process of appointing Judges in Higher Courts and if so, the reasons therefor?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY  
OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a) to (e): Appointment of Judges to the Supreme Court and High Courts is made under Articles 124, 217 and 224 of the Constitution of India, which do

not provide for reservation for any caste or class of persons. Therefore, category-wise data pertaining to representation of SCs, STs and OBCs among the Judges of High Courts are not centrally maintained. However, since 2018, the recommendees for the post of High Court Judges are required to provide details regarding their social background in the prescribed format (prepared in consultation with the Supreme Court). Accordingly, as per the information provided by the recommendees, out of 849 High Court Judges appointed since 2018, 33 belong to SC category, whereas 17 belong to ST category.

As per the Memorandum of Procedure (MoP), the responsibility for initiation of proposals for appointment of Judges in the Supreme Court vests with the Chief Justice of India, while the responsibility for initiation of proposals for appointment of Judges in the High Courts vests with the Chief Justice of the concerned High Court. However, the Government has been requesting the Chief Justices of High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in the appointment of Judges in High Courts. Only those persons, who are recommended by the Supreme Court Collegium, are appointed as Judges of the Supreme Court and High Courts.

As far as appointment of judicial officers in District and Subordinate Courts is concerned, under Article 235 of the Constitution of India, the administrative control over the members of district and subordinate judiciary in the States vests with the concerned High Court. In exercise of powers conferred under proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Governments, in consultation with the High Court, frame the Rules and Regulations regarding the issue of appointment,

promotion, reservations and retirement of Judicial Officers in the State Judicial Service.

The number of Judicial Officers from the Scheduled Caste and Scheduled Tribe communities serving in the Central and State Tribunals constituted under various statutes is not centrally maintained.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3533  
TO BE ANSWERED ON FRIDAY, THE 13<sup>TH</sup> MARCH 2026**

**CASES WHERE GOVERNMENT IS A LITIGANT**

**3533. SHRI ATUL GARG:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of cases currently pending in various High Courts and the Supreme Court wherein the Government is a litigant, either as a petitioner or a respondent;
- (b) the percentage of cases decided against the Government during the last ten years specially due to misinterpretation of rules, erroneous decisions or negligence by the concerned officials;
- (c) whether the Government has any established mechanism or institutional arrangement to conduct in-depth studies or legal audits regarding the reasons behind such adverse judgement;
- (d) if so, the details thereof; and
- (e) if not, whether the Government proposes to formulate such a mechanism in the future to fix accountability and reduce avoidable litigation?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF  
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a): As per data available on Legal Information Management and Briefing System(LIMBS) portal, the Union of India is a party in 2,94,798 cases pending before various High Courts and 24,794 cases pending before the Supreme Court.

(b): No such Data is maintained for such decision of the Courts.

(c) to (e): The Department of Legal Affairs has issued the Directive for Efficient and Effective Management of Litigation by Government of India dated 04.04.2025. The primary aim of the Directive is to strengthen the capacities of Ministries/Departments for improving the conduct of its litigation. The emphasises is upon prior examination of litigation risks in new initiatives, periodic scrutiny of subordinate legislation to identify issues which may lead to litigation, to have Grievance Redressal Mechanism, and Capacity Building Programs for officials of Ministries/Departments. The Ministries/Departments may undertake a quarterly review to enhance the efficiency and effectiveness of such mechanisms. Further, the Directive aims to streamline and effective management of contract related issues, by promoting recourse to Alternative Dispute Resolution (ADR) mechanisms as a means for resolving disputes, wherever feasible. The Directive mentions for the creation of dedicated Legal Cell in each Ministry/Department, which should classify cases into three categories: i) highly sensitive, ii) sensitive, and iii) regular. Cases classified as highly sensitive or sensitive, or those with significant financial stakes, need to be reviewed at the level of Secretary to determine the appropriate course of action. All Ministries/Department need to ensure that the timelines provided in the Act and in the Court orders are followed. A decision to appeal/challenge should not be based on disagreement with the judgment/order or award but on the merits of the case alone. The chances of success and the consequences of failure of an appeal/challenge must be realistically/rationally considered by the Ministries/ Departments with a view to reduce unnecessary appeals before the appellate forum.

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 3545  
TO BE ANSWERED ON FRIDAY, THE 13<sup>TH</sup> MARCH, 2026**

JS (APPTS.)

**APPOINTMENT OF JUDGES IN HIGH COURTS**

✓ 3545. **SHRI PUSHPENDRA SAROJ:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the sanctioned strength, working strength, and number of vacancies of judges in all High Courts and the duration of the vacancy, classified social category-wise, along with specific data for the Allahabad High Court;
- (b) the number of judicial appointment recommendations from the Collegium presently pending with the Government in respect of the Allahabad High Court, the duration for which each recommendation has been pending and the reasons for the delay;
- (c) the total pendency of cases before the Allahabad High Court during the said period and the correlation, if any, between judicial vacancies and the increase in pendency;
- (d) the number of appointments returned for reconsideration and the timeline followed for final decision thereafter; and
- (e) the institutional or coordination measures introduced to ensure time-bound processing of judicial appointments and reduction of vacancies?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF  
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a) to (e): Appointment of Judges to High Courts is made under Articles 217 and 224 of the Constitution of India, which do not provide for reservation for any caste or class of persons. Therefore, category-wise data pertaining to representation of any caste or class of persons among the Judges of the High Courts is not centrally available. Since 2018, the recommendees for the post of High Court Judges are required to provide details regarding their social background in the prescribed format (prepared in consultation with the Supreme Court). As per the information provided by the recommendees, out of 849 Judges appointed from 2018 till 09.03.2026, 33 belong to SC category, 17 belong to ST category, 104 belong to OBC category and 46 belong to the minority category. The information relating to sanctioned strength, working strength and vacancies in High Courts is at *Annexure-I*.

Pendency of cases in courts arise due to several factors which inter alia, include complexity of the facts involved, nature of evidence, co-operation of stakeholders, viz., bar, investigation agencies, witness and litigants, the availability of physical infrastructure, supporting court staff, etc. besides the shortage of judges. The disposal of cases is within the exclusive domain of the judiciary.

Filling up of the vacancy in the higher Judiciary is a continuous, integrated and collaborative process between the executive and the judiciary. As per the Memorandum of Procedure (MoP) prepared in 1998 pursuant to the Supreme Court Judgment of October 6, 1993 (Second Judges case) read with their Advisory Opinion of October 28, 1998 (Third Judges case), the responsibility for initiation of proposals for appointment of Judges in the Supreme Court vests with the Chief Justice of India, while the responsibility for initiation of proposals for appointment of Judges in the High Courts vests with the Chief Justice of the concerned High Court, in consultation with two senior-most puisne Judges of the High Court. As per the MoP, the High Courts are required to make recommendations at least 06 months before the occurrence of a vacancy. However, this time limit is rarely observed. For appointments to the High Courts, the views of concerned State Government are obtained in accordance with the MoP. The recommendations also have to be considered in the light of such other reports as may be available to the Government in

respect of the names under consideration. The recommendations of the High Court Collegium, the State Governments and the Government of India are then forwarded to the Supreme Court Collegium (SCC) for advice. Only those persons whose names have been recommended by the SCC are appointed as Judges of the High Courts. As on 06.03.2026, against the sanctioned strength of 1122 Judges, 810 Judges are working and 312 posts of Judges are vacant in various High Courts. Against these vacancies, 132 proposals for appointment of High Court Judges are at various stages of processing between the Government and the Supreme Court Collegium.

Through this continuous, integrated and collaborative process between the executive and the judiciary, 157 Judges were appointed in various High Courts during 2025.

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**Annexure-I**

**Sanctioned strength, working strength and vacancy of Judges in High Courts as  
on 06.03.2026**

| <b>Sl. No.</b> | <b>High Court</b> | <b>Sanctioned Strength</b> | <b>Working Strength</b> | <b>Vacancies</b> |
|----------------|-------------------|----------------------------|-------------------------|------------------|
| 1              | Allahabad         | 160                        | 109                     | 51               |
| 2              | Andhra Pradesh    | 37                         | 33                      | 4                |
| 3              | Bombay            | 94                         | 80                      | 14               |
| 4              | Calcutta          | 72                         | 42                      | 30               |
| 5              | Chhattisgarh      | 22                         | 15                      | 7                |
| 6              | Delhi             | 60                         | 44                      | 16               |
| 7              | Gauhati           | 30                         | 25                      | 5                |
| 8              | Gujarat           | 52                         | 35                      | 17               |
| 9              | Himachal Pradesh  | 17                         | 12                      | 5                |
| 10             | J & K and Ladakh  | 25                         | 14                      | 11               |
| 11             | Jharkhand         | 25                         | 14                      | 11               |
| 12             | Karnataka         | 62                         | 46                      | 16               |
| 13             | Kerala            | 47                         | 39                      | 8                |
| 14             | Madhya Pradesh    | 53                         | 42                      | 11               |
| 15             | Madras            | 75                         | 52                      | 23               |
| 16             | Manipur           | 5                          | 3                       | 2                |
| 17             | Meghalaya         | 4                          | 4                       | 0                |
| 18             | Orissa            | 33                         | 19                      | 14               |
| 19             | Patna             | 53                         | 37                      | 16               |
| 20             | Punjab & Haryana  | 85                         | 61                      | 24               |
| 21             | Rajasthan         | 50                         | 39                      | 11               |
| 22             | Sikkim            | 3                          | 3                       | 0                |
| 23             | Telangana         | 42                         | 28                      | 14               |
| 24             | Tripura           | 5                          | 4                       | 1                |
| 25             | Uttarakhand       | 11                         | 10                      | 1                |
|                | <b>Total</b>      | <b>1122</b>                | <b>810</b>              | <b>312</b>       |

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3556  
TO BE ANSWERED ON FRIDAY, THE 13<sup>TH</sup> MARCH, 2026**

**DIGITAL MODERNISATION OF NOTARY PORTAL**

**3556. SHRI DILESHWAR KAMAIT:  
SHRI ASHISH DUBEY:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the various services being offered through the Notary Portal under the Notaries Act, 1952;
- (b) the number of digitally signed Certificates of Practice issued through the said Portal;
- (c) the measures adopted to ensure transparency and efficiency in document verification and renewal processes;
- (d) whether additional digital modules are proposed to expand the scope of the portal; and
- (e) if so, details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (e):** The Government has launched the Notary Portal as a dedicated platform for providing online services for the works related to the Notaries Act, 1952 and the Notaries Rules, 1956. It is intended to provide an online interface between the Notaries and the Government for various services like submission of applications for appointment as Notaries, verification of eligibility for appointment as Notaries, issuance of digitally signed Certificate of Practice as a Notary, renewal of Certificate of Practice, change of practice area, submission of annual return etc. The Notary Portal provides a faceless, paperless, transparent and efficient system. Presently, only the module related to verification of documents and eligibility and issuance of digitally signed Certificate of Practice to the newly appointed Notaries is live. Prior to launch of the Notary Portal, Certificate of Practice used to be issued physically to the Notaries. As on 06.03.2026, 36,269 digitally signed Certificates of Practice have been issued to the newly appointed Notaries for various States and Union Territories through the Notary Portal.

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO.3558  
TO BE ANSWERED ON FRIDAY, THE 13<sup>TH</sup> MARCH, 2026**

**QUALIFICATION CRITERIA FOR JUDICIAL SERVICE EXAMINATIONS**

JS(NMTR-11)

3558. SHRI BHARAT SINGH KUSHWAH:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Supreme Court has mandated a minimum three years of legal practice for appearing in the Judicial Service examinations;
- (b) whether the Government is aware that the said condition is likely to make entry more difficult especially for women candidates, economically weaker sections and youth from non-legal backgrounds seeking appointments to the judicial service;
- (c) if so, whether the Government is considering withdrawing or diluting the compulsory practice period of three years by bringing in a new law keeping in view the problems faced by these sections; and
- (d) if so, the details thereof and if not, whether the Government proposes to introduce any financial assistance or any special assistance scheme for such candidates so as to ensure equal opportunities in judicial services?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (d):** As per the Constitutional framework, in exercise of powers conferred under the proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Government, in consultation with the High Court, frames the rules and regulations regarding the appointment and recruitment of Judicial Officers in Lower Judiciary.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 3615  
TO BE ANSWERED ON FRIDAY, THE 13<sup>TH</sup> MARCH, 2026**

**TRANSFER OF JUDGES**

JS (APPHS.)

✓ **3615. SHRI MATHESWARAN V S:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the exact clause/provision under the Memorandum of Procedure (MOP) for appointment and transfer of High Court Judges that permits the Government to seek recommendation of the Supreme Court collegium regarding the transfer of High Court Judges; and
- (b) the reasons behind the Government seeking reconsideration of transfer Mr. Justice Atul Sreedharan, Judge of the High Court of Madhya Pradesh to the High Court of Chhattisgarh?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY  
OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE  
MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) and (b):** Article 222 of the Constitution provides for the transfer of a Judge (including Chief Justice) from one High Court to any other High Court. As per the Memorandum of Procedure (MoP) for appointment and transfer of High Court Judges, the proposal for transfer of High Court Judges is initiated by the Chief Justice of India in consultation with four senior most puisne Judges of the Supreme Court. The MoP further provides that the Chief Justice of India is also expected to take into account the views of the Chief Justice of High Court

from which the judge is to be transferred, as also the Chief Justice of the High Court to which the transfer is to be effected, besides taking into account the views of one or more Supreme Court judges who are in position to offer views. The personal factors relating to the concerned Judge, including the Chief Justice, and his response to the proposal, including his preference of places, should invariably be taken into account by the Chief Justice of India and the first four puisne Judges of the Supreme Court before arriving at conclusion on the proposal. All transfers are to be made in public interest i.e. for promoting better administration of justice throughout the country.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 3616  
TO BE ANSWERED ON FRIDAY, THE 13<sup>TH</sup> MARCH, 2026**

**ESTABLISHMENT OF ALL INDIA JUDICIAL SERVICE AND  
IMPLEMENTATION OF CONSTITUTIONAL PROVISIONS**

JS (APPHS.)

43616. **SHRI MURARI LAL MEENA:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the establishment of an All India Judicial Service (AIJS) with due provision for reservation on the lines of the IAS and IPS, would enhance opportunities for entry into the judiciary for candidates belonging to rural and disadvantaged sections, including Scheduled Castes, Scheduled Tribes and Other Backward Classes;
- (b) if so, the view of the Government in this regard;
- (c) whether various public representatives and legal experts have been demanding creation of an All India Judicial Service for a long time;
- (d) if so, the progress made so far in this regard;
- (e) whether there are instances where constitutional provisions relating to the empowerment of Scheduled Castes, Scheduled Tribes and Other Backward Classes remain fully implemented even till date;
- (f) if so, the reasons therefor; and
- (g) the time-bound action plan formulated by the Government for full and effective implementation of the inclusive provisions of the Constitution, particularly those relating to reserved categories?

## **ANSWER**

### **MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (g):** Article 312 of the Constitution provides for the establishment of an All India Judicial Service (AIJS), which shall not include any post inferior to that of a District Judge.

A comprehensive proposal was formulated for the constitution of an All India Judicial Service (AIJS) and the same was approved by the Committee of Secretaries in November, 2012. The proposal was included as an agenda item in the Conference of Chief Ministers and Chief Justices of the High Courts held in April, 2013 and it was decided that the issue needs further deliberation and consideration. The views of the State Governments and High Courts were sought on the proposal. There was divergence of opinion among the State Governments and among the High Courts on the constitution of an All India Judicial Service.

The matter regarding creation of a Judicial Service Commission to help the recruitment to the post of district judges and review of selection process of judges/ judicial officers at all levels was also included in the agenda for the Chief Justices' Conference, which was held on 03<sup>rd</sup> and 04<sup>th</sup> April, 2015, wherein it was resolved to leave it open to the respective High Courts to evolve appropriate methods within the existing system to fill up the vacancies for appointment of District judges expeditiously. The proposal for constitution of All India Judicial Service with views from the High Courts and State Governments received thereon was also included in the agenda for the Joint Conference of Chief Ministers and Chief Justices of High Courts held on 05<sup>th</sup> April, 2015. However, no progress was made in the matter.

The proposal of setting up of an All India Judicial Service was again discussed on points of eligibility, age, selection criteria, qualification, reservations etc. in a meeting chaired by then Minister of Law and Justice on 16<sup>th</sup> January 2017 in the presence of Minister of State for Law and Justice, Attorney General for India, Solicitor General of India, Secretaries of Department of Justice, Department of Legal Affairs and Legislative Department. Setting up AIJS was also deliberated in a meeting of the Parliamentary Consultative Committee in March, 2017 and the Parliamentary Committee on the Welfare of SCs/STs on 22.02.2021.

It was proposed to include the issue of All India Judicial Service in the agenda for Joint Conference of Chief Ministers and Chief Justices of High Courts held on 30<sup>th</sup> April, 2022. However, the same could not be included in the agenda of the conference. In view of the existing divergence of opinion amongst the major stakeholders, at present, there is no consensus on the proposal for setting up an All India Judicial Service.

As far as existing provisions regarding appointment of judicial officers in District and Subordinate Courts is concerned, under Article 235 of the Constitution of India, the administrative control over the members of district and subordinate judiciary in the States vests with the concerned High Court. In exercise of powers conferred under proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Governments, in consultation with the High Court, frame the Rules and Regulations regarding the issue of appointment, promotion, reservations and retirement of Judicial Officers in the State Judicial Service.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 3619  
TO BE ANSWERED ON FRIDAY, THE, 13<sup>TH</sup> MARCH, 2026**

**INFRASTRUCTURE IN DISTRICT COURT**

JS(NHJR-11)

✓3619. SHRI PUTTA MAHESH KUMAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has undertaken any study/survey regarding the existing district court infrastructure in Andhra Pradesh;
- (b) if so, the details regarding the list of court infrastructure proposed, under construction and presently functional across Andhra Pradesh, district-wise and in Eluru district;
- (c) the details regarding the total amount of funds allocated, released and utilised for construction of district-court infrastructure in the districts of Andhra Pradesh over the last five years, district-wise and in Eluru district;
- (d) the details regarding the total number of judicial vacancies at present in district-courts across Andhra Pradesh, district-wise and in Eluru district;
- (e) the details regarding the list of district-court infrastructure projects that have been pending for more than five years across Andhra Pradesh, district-wise and in Eluru district;
- (f) the details regarding the steps undertaken to resolve such delays across Andhra Pradesh; and
- (g) whether the Government has considered establishing senior-citizen friendly infrastructure in district court, if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND  
JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY  
AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) & (b):** The primary responsibility for development of infrastructure facilities for District and Subordinate Courts rests with the State Governments/UTs. However, to augment the resources of States/UTs, Central Government has been implementing a Centrally Sponsored Scheme (CSS) for the Development of Infrastructure Facilities for Judiciary in the District and Subordinate Courts since 1993-94, by providing financial assistance in the prescribed fund sharing pattern between the

Centre and States/UTs. The Scheme covers five components, namely, Court Halls, Residential Units for Judicial Officers, Lawyers' Halls, Toilet Complexes and Digital Computer Rooms.

The Scheme is appraised by a third party agency across the nation including the State of Andhra Pradesh for ensuring its effectiveness in implementation. The Scheme is also appraised by the Department Related Parliamentary Standing Committee (DRPSC) and internal audits regularly.

As per information provided by the High Court of Andhra Pradesh, district-wise details of under construction and functional court infrastructure in the State of Andhra Pradesh are at **Annexure-I**. Eluru is a separate Revenue District, however, so far as Judiciary is concerned, separate details in respect of Eluru District are not available as Eluru falls under the West Godavari District.

(c): The financial year-wise details regarding funds allocated and utilized under the CSS for Development of Infrastructure Facilities for Judiciary in District and Subordinate Courts in respect of the State of Andhra Pradesh during last five years is as under: -

(Rs. in Crore)

| Financial Year             | Allocated | Utilized |
|----------------------------|-----------|----------|
| 2021-22                    | 0.00      | 0.00     |
| 2022-23                    | 22.50     | 22.50    |
| 2023-24                    | 49.82     | 49.82    |
| 2024-25                    | 0.99      | 0.99     |
| 2025-26 (as on 28.02.2026) | 30.98     | 20.92    |

(d): The district-wise details regarding total number of judicial vacancies at present in the courts across Andhra Pradesh as received from High Court of Andhra Pradesh are as under:

| Name of the District | Vacancy   |
|----------------------|-----------|
| Ananthapur           | 6         |
| Chittoor             | 10        |
| East Godavari        | 10        |
| Guntur               | 2         |
| Kadapa               | 6         |
| Krishna              | 8         |
| Kurnool              | 6         |
| Nellore              | 9         |
| Prakasam             | 2         |
| Srikakulam           | 7         |
| Visakhapatnam        | 8         |
| West Godavari        | 4         |
| Vizianagaram         | 6         |
| <b>Total</b>         | <b>84</b> |

(e) to (g): As per information provided by the High Court of Andhra Pradesh, the list of District Court infrastructure projects pending for more than five years in the State of Andhra Pradesh is as under: -

| Sl. No. | Name of the work                                                                                |
|---------|-------------------------------------------------------------------------------------------------|
| 1       | Four Residential Quarters at Punganur                                                           |
| 2       | Ten Court building complex at Rajamahendravaram                                                 |
| 3       | Residential Quarter to accommodate Civil Judge (Senior Division) at Ramachandrapuram            |
| 4       | Multi storied Court Building Complex after demolishing the old Sub-Court Building at Vijayawada |
| 5       | Six Courts building complex at Adoni                                                            |

To address the issues/delay under the Scheme, effective monitoring mechanisms are in place for time bound and sustainable infrastructure developments in the States/UTs. An online monitoring mechanism namely 'Nyaya Vikas' portal has also been developed for collection of data on progress of judicial infrastructure projects.

The norms and specifications of court infrastructure have been calculated based on recommendations of the National Court Management Systems Committee (NCMS) of the Supreme Court in the Baseline Report on Court Development Planning System, existing norms and practice being followed by State Governments concerned and CPWD/PWD norms. The planning and design of a court room is done by the building/infrastructure committees of the respective High Courts. Specific aspect including the senior- citizen friendly nature of court infrastructure at the district level and their infrastructural audits are issues within the domain of the respective State Governments and the concerned High Courts, which exercise supervisory jurisdiction over District Courts.

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**STATEMENT REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 3619  
FOR 13.03.2026 REGARDING INFRASTRUCTURE IN DISTRICT COURT**

**(A) LIST OF UNDER CONSTRUCTION COURT INFRASTRUCTURE IN THE STATE OF  
ANDHRA PRADESH**

| Sl. No. | Name of the work                                                                                                                                                     |
|---------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.      | Four Court Building at Palamaner                                                                                                                                     |
| 2.      | Ten Court building complex at Rajamahendravaram                                                                                                                      |
| 3.      | Residential Quarter to accommodate Civil Judge (Senior Division) at Ramachandrapuram                                                                                 |
| 4.      | Multi storied Court Building Complex after demolishing the old Sub-Court Building at Vijayawada                                                                      |
| 5.      | Multistoried building complex (Stilt + Three + Terrace) to accommodate Six Courts at Gudivada                                                                        |
| 6.      | Four court building (G+3 floors) at Dhone                                                                                                                            |
| 7.      | Six Courts building complex at Adoni                                                                                                                                 |
| 8.      | Residential Quarter to the Civil Judge (Junior Division) at Kotabommali                                                                                              |
| 9.      | District Court building complex (stilt+6 floors) to accommodate 17 Courts at Vizianagaram                                                                            |
| 10.     | Four Court building (G+4) at Bobbili                                                                                                                                 |
| 11.     | Single Court Building to accommodate Civil Judge (Junior Division) Court at Cheepurupalli                                                                            |
| 12.     | Residential Quarter to accommodate Principal Civil Judge (Junior Division), Additional Civil Judge (Junior Division) and II Additional District Judge, Parvathipuram |

**(B) LIST OF COURT INFRASTRUCTURE PROJECTS COMPLETED SINCE 2019 IN THE  
STATE OF ANDHRA PRADESH**

| Sl. No. | Name of the work                                                                                                            |
|---------|-----------------------------------------------------------------------------------------------------------------------------|
| 1.      | Four Courts Building at Srikakulam                                                                                          |
| 2.      | Junior Civil Judge -cum- Judicial Magistrate of 1st Class at Mummidivaram                                                   |
| 3.      | Junior Civil Judge Court Building at Palakonda                                                                              |
| 4.      | Senior Civil Judge's Court Building at Punganur                                                                             |
| 5.      | Two Residential Quarters (Senior Civil Judge and Junior Civil Judge) at Hindupur                                            |
| 6.      | Two Court Building and Two Residential Quarters at Mydukur                                                                  |
| 7.      | IV Additional District and Sessions Court on the 1st floor, over the existing Senior Civil Judge's Court building at Tanuku |
| 8.      | Additional floor (i.e. 2 <sup>nd</sup> floor) over two Court building at Gajuwaka                                           |
| 9.      | Junior Civil Judge's Court at Prathipadu                                                                                    |
| 10.     | Single Court building and Residential Quarter for Judicial First Class Magistrate at Kurupam                                |
| 11.     | Junior Civil Judge's Court at Naidupet                                                                                      |
| 12.     | Principal Junior Civil Judge's Residential Quarter at Tuni                                                                  |
| 13.     | First floor over the existing family Court building at Rajamahendravaram                                                    |

| Sl. No. | Name of the work                                                                                                                                                                   |
|---------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 14.     | Multi Stored Court building Complex at Vijayawada                                                                                                                                  |
| 15.     | Residential Quarter to the Additional Junior Civil Judge at Giddalur                                                                                                               |
| 16.     | Junior Civil Judge's Residential Quarter at Kaikalur                                                                                                                               |
| 17.     | New Bar Association Building, District Court Complex at Srikakulam                                                                                                                 |
| 18.     | Six Court building complex at Nellore                                                                                                                                              |
| 19.     | residential quarter to the Additional District Judge at Markapur                                                                                                                   |
| 20.     | First Floor on the existing Fast Track Court Building at Machilipatnam                                                                                                             |
| 21.     | 10 Courts Building Complex at Visakhatpatnam (i.e., 4 Courts Building Complex as per the note file & G.O.)                                                                         |
| 22.     | Newly constructed Residential Quarter of Junior Civil Judge at Thamballapalle                                                                                                      |
| 23.     | Two Court building for Civil Judge (Senior Division) and Additional Civil Judge (Junior Division) at Nandigama                                                                     |
| 24.     | 15 Court Building Complex at Chittoor                                                                                                                                              |
| 25.     | Civil Judge's Court Building (Junior Division) at Pakala                                                                                                                           |
| 26.     | VII Additional District & Sessions Judge's Court and Civil Judge's Court (Senior Division) at Gudur                                                                                |
| 27.     | III Additional District Court Building at Kakinada to accommodate III Additional District & Sessions Judge's Court and VI Additional District & Sessions Judge's Court at Kakinada |
| 28.     | XII Additional District Court Building at Pithapuram to accommodate XII Additional District & Sessions Judge's Court and Civil Judge's Court (Senior Division) at Pithapuram       |
| 29.     | Newly constructed Court Building of Additional Civil Judge (Senior Division) Court at Madanapalle                                                                                  |
| 30.     | Newly constructed four Court Building & four Residential Quarters at Palamaner                                                                                                     |
| 31.     | Newly constructed Residential Quarter for XI Additional District Judge, Gudivada                                                                                                   |
| 32.     | Newly Constructed Residential Quarter for Civil Judge (Junior Division), Prathipadu                                                                                                |
| 33.     | Court halls for VI Addl. District and Sessions Judge and Senior Civil Judge at Markapur                                                                                            |

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 3628  
TO BE ANSWERED ON FRIDAY, THE 13<sup>TH</sup> MARCH, 2026**

*JS(e-courts)* **EXPANSION AND STRENGTHENING OF E-COURTS INFRASTRUCTURE**

*✓* **3628. DR. BHOLA SINGH:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of courts digitized under the e-Courts Mission Mode Project, State-wise, including Uttar Pradesh;
- (b) the number of courts digitized and operational under e-Courts framework in Bulandshahr district;
- (c) the impact of digitization on judicial efficiency and access to justice; and
- (d) the steps taken to further strengthen digital judicial infrastructure?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) & (b):** The e-Courts Mission Mode Project is being implemented in a phased manner across the country with the objective of strengthening the use of Information and Communication Technology (ICT) in the judicial system. The Department of Justice in close coordination with eCommittee of Supreme Court of India is implementing the e-Courts Project in a decentralized manner through the respective High Courts.

The number of courts digitised under the eCourts project, State/ UT-wise, including Uttar Pradesh, are at **Annexure**. As per the information received from e-Committee, Supreme Court of India, 12 court establishments have been digitized and operational under e-Courts framework in Bulandshahr district.

**(c) & (d):** The interventions under the eCourts project have enhanced efficiency in the justice delivery system by improving case management, e-filing, hearing through video conferencing, real-time monitoring of pendency and disposal, facilitating faster service of processes etc. The adoption of digital platforms, data analytics and interoperable systems is contributing to better utilisation of judicial resources, faster resolution of disputes and improved access to justice for litigants.

The facilities created under eCourts project have significant impact on judicial performance with 169% increase in annual case institution (from 0.98 crore to 2.64 crore) and 207% increase in annual case disposal (from 0.81 crore to 2.49 crore) by the courts in the country between 2014 and 2025.

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## ANNEXURE

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 3628 FOR ANSWER ON 13.03.2026 REGARDING EXPANSION AND STRENGTHENING OF E-COURTS INFRASTRUCTURE**

**Number of court establishments digitized:**

| S. No. | State / UT          | Total Districts | Total Court Complexes | Total Establishments |
|--------|---------------------|-----------------|-----------------------|----------------------|
| 1      | Andaman and Nicobar | 4               | 4                     | 4                    |
| 2      | Andhra Pradesh      | 13              | 195                   | 368                  |
| 3      | Arunachal Pradesh   | 28              | 28                    | 28                   |
| 4      | Assam               | 34              | 80                    | 201                  |
| 5      | Bihar               | 38              | 83                    | 268                  |
| 6      | Chandigarh          | 1               | 1                     | 3                    |
| 7      | Chhattisgarh        | 25              | 93                    | 204                  |
| 8      | Delhi               | 11              | 12                    | 51                   |
| 9      | Goa                 | 2               | 16                    | 15                   |
| 10     | Gujarat             | 33              | 338                   | 467                  |
| 11     | Haryana             | 22              | 61                    | 158                  |
| 12     | Himachal Pradesh    | 11              | 53                    | 127                  |
| 13     | Jammu and Kashmir   | 20              | 83                    | 169                  |
| 14     | Jharkhand           | 24              | 24                    | 132                  |
| 15     | Karnataka           | 31              | 206                   | 547                  |
| 16     | Kerala              | 14              | 192                   | 600                  |
| 17     | Ladakh              | 2               | 6                     | 10                   |
| 18     | Lakshadweep         | 1               | 3                     | 6                    |
| 19     | Madhya Pradesh      | 51              | 237                   | 277                  |
| 20     | Maharashtra         | 41              | 510                   | 721                  |
| 21     | Manipur             | 9               | 22                    | 39                   |
| 22     | Meghalaya           | 14              | 18                    | 61                   |

| <b>S. No.</b> | <b>State / UT</b>                        | <b>Total Districts</b> | <b>Total Court Complexes</b> | <b>Total Establishments</b> |
|---------------|------------------------------------------|------------------------|------------------------------|-----------------------------|
| 23            | Mizoram                                  | 3                      | 12                           | 26                          |
| 24            | Nagaland                                 | 11                     | 12                           | 34                          |
| 25            | Odisha                                   | 30                     | 155                          | 316                         |
| 26            | Puducherry                               | 4                      | 4                            | 15                          |
| 27            | Punjab                                   | 22                     | 68                           | 200                         |
| 28            | Rajasthan                                | 44                     | 336                          | 1098                        |
| 29            | Sikkim                                   | 6                      | 11                           | 34                          |
| 30            | Tamil Nadu                               | 38                     | 277                          | 832                         |
| 31            | Telangana                                | 33                     | 125                          | 263                         |
| 32            | Dadra and Nagar Haveli and Daman and Diu | 3                      | 4                            | 3                           |
| 33            | Tripura                                  | 8                      | 21                           | 68                          |
| 34            | Uttarakhand                              | 13                     | 92                           | 190                         |
| <b>35</b>     | <b>Uttar Pradesh</b>                     | <b>74</b>              | <b>224</b>                   | <b>584</b>                  |
| 36            | West Bengal                              | 23                     | 92                           | 277                         |
|               | <b>Total</b>                             | <b>741</b>             | <b>3,698</b>                 | <b>8,396</b>                |

Source: eCommittee, Supreme Court of India

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO.3653  
TO BE ANSWERED ON FRIDAY, THE 13<sup>th</sup> MARCH, 2026**

**USE OF OFFICIAL AND REGIONAL LANGUAGES IN COURTS**

JS(J-1)  
43653. **SHRI UTKARSH VERMA MADHUR:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the scheme by the Government for the use of the Official language and regional languages in all courts across the country;
- (b) whether any steps have been taken to provide affordable and accessible justice to the citizens of the country and if so, the details thereof; and
- (c) whether there is any scheme to provide speedy justice and assistance to the citizens, particularly the poor, labourers and other vulnerable sections in the country, if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a): Article 348(1)(a) of the Constitution of India states that all proceedings in the Supreme Court and in every High Court, shall be in English language. Clause (2) of the Article 348 of the Constitution states that notwithstanding anything in sub-clause (a) of clause (1), the Governor of a State may, with the previous consent of the President, authorize the use of Hindi Language, or any other language used for any official purposes of the State, in proceedings in the High Court having its principal seat in that State.

The Cabinet Committee's decision dated 21.05.1965 has stipulated that consent of the Hon'ble Chief Justice of India be obtained on any proposal relating to use of a language other than English in the High Court.

The use of Hindi in the proceedings of High Court of Rajasthan was authorized under clause (2) of Article 348 of the constitution in 1950. After the Cabinet Committee's decision dated 21.05.1965 as mentioned above, the use of Hindi was authorized in the High Courts of Uttar Pradesh (1969), Madhya Pradesh (1971) and Bihar (1972) in consultation with the Chief Justice of India.

Government of India had received proposals from the Government of Tamil Nadu, Gujarat, Chhattisgarh, West Bengal and Karnataka to permit use of Tamil, Gujarati, Hindi, Bengali and Kannada in the proceedings of the Madras High Court, Gujarat High Court, Chhattisgarh High Court, Calcutta High Court and Karnataka High Court respectively. The advice of Chief Justice of India was sought on these proposals and it was intimated that the Full Court of the Supreme Court after due deliberations, decided not to accept the proposals.

Under Article 235 of the Constitution of India, administrative control over District and Subordinate Courts is vested in the respective High Courts. Accordingly, the use of Hindi or any regional language in District and Subordinate Courts is generally decided by the concerned High Court and the State Government in consultation with each other and implemented within their jurisdiction.

**(b) and (c):** Government is implementing different scheme for ensuring affordable and accessible justice to the citizen. The Scheme of "Designing Innovative Solutions for Holistic Access to Justice (DISHA)" aims to strengthen the access to justice for all citizens, in alignment with the provisions of the Legal Services Authorities (LSA) Act, 1987.

Under the component Tele-Law, citizens are connected with panel lawyers to obtain pre-litigation legal advice through video or tele-conferencing using a network of about 2.50 lakh Common Service Centres (CSCs) operating at the Gram Panchayat level across 777 districts, including 112 Aspirational Districts and 500 Aspirational Blocks, in 36 States/UTs. As on 28.02.2026, more than 1.12 crore pre-litigation advices have been provided under the programme.

Through the component of Nyaya Bandhu, a pro bono culture is being promoted among advocates, law students. Under this programme, pro bono Advocates provides free legal assistance and representation in the courts to the eligible beneficiaries under Section 12 of the LSA Act, 1987. As on 28.02.2026, 10,263 advocates have been registered under the programme.

The Legal Literacy and Legal Awareness Programme promotes partnerships with Ministries, Departments, institutions and schools for capacity building of grassroots legal workers and dissemination of legal awareness/literacy. As on 28.02.2026, the programme has reached 1,21,48,172 beneficiaries. Further, the Government is also implementing the Legal Aid Defense Counsel System (LADCS), a Central Sector Scheme through NALSA since FY 2023–24 to provide legal representation in criminal cases to beneficiaries eligible under Section 12 of the LSA Act, 1987. As on 31.12.2025, LADC offices are functional in 680 districts across the country. Under the scheme, 8,71,581 cases have been disposed of against 12,62,857 assigned cases, and 2,76,476 Under-Trial Prisoners (UTPs) have been provided legal representation, resulting in the release of 59,630 UTPs during FY 2025–26 ( upto December 2025).

In addition to these Scheme, National Legal Services Authority (NALSA) under the Legal Services Authorities Act, 1987 provides free and competent legal services to weaker sections of society. Legal Services Institutions have been established from the Taluk level to the Supreme Court, including the Supreme Court Legal Services Committee (SCLSC), 38 High Court Legal Services Committees, 37 State Legal Services Authorities, 715 District Legal Services Authorities and 2,475 Taluk Legal Services Committees. Their activities include legal aid and advice, legal awareness programmes, legal services clinics, legal literacy clubs, Lok Adalats and implementation of the Victim Compensation Scheme.

During FY 2025–26 (upto January 2026), 16,60,249 persons have been provided free legal aid and advice, and 4,91,990 legal awareness programmes/camps have been organized, attended by 4,04,59,246 persons.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3660  
TO BE ANSWERED ON FRIDAY, THE 13<sup>TH</sup> MARCH 2026**

**PENDING PUBLIC INTEREST LITIGATIONS**

**3660. SHRI G KUMAR NAIK:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of Public Interest Litigations (PILs) pending before the Supreme Court of India as on date, along with the year-wise pendency since 2014;
- (b) the number of PILs that have been pending for more than ten years, along with the year of initial filing and a brief description of the subject matter for each PIL; and
- (c) the number of PILs disposed of by the Supreme Court in the last five years and the average time taken for disposal of PILs during the said period?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

- (a) to (c): As per the data obtained from the Integrated Case Management Information System (ICMIS) of the Supreme Court of India, total number of Public Interest Litigations (PILs) pending before the Supreme Court of India as on 10.03.2026 are 3525. The year wise pendency of Public Interest Litigations (PILs) for the period 2014-2026 is 3066. (Detail annexed as **Annexure-A**). The Public Interest Litigations (PILs) pending for more than ten years is 698 (detail is annexed as **Annexure-B**) and the brief description of the subject matters, list of PIL matters pending for more than 10 years along with the Subject Category of the matter is annexed at **Annexure-C**. The number of Public Interest Litigations (PILs) disposed by the Supreme Court of India in the last five years is 1872. The average time taken for disposal of PILs is not maintained by the Supreme Court of India.

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**Annexure A**

| Year of Filing | Total number of Pending PILs |
|----------------|------------------------------|
| 2014           | 117                          |
| 2015           | 122                          |
| 2016           | 103                          |
| 2017           | 142                          |
| 2018           | 190                          |
| 2019           | 347                          |
| 2020           | 306                          |
| 2021           | 231                          |
| 2022           | 171                          |
| 2023           | 242                          |
| 2024           | 232                          |
| 2025           | 570                          |
| 2026           | 293                          |
| <b>Total</b>   | <b>3066</b>                  |

| Year of Filing | Total number of Pending PILs |
|----------------|------------------------------|
| 1984           | 1                            |
| 1985           | 2                            |
| 1995           | 4                            |
| 1996           | 4                            |
| 1997           | 3                            |
| 1998           | 4                            |
| 2000           | 1                            |
| 2001           | 3                            |
| 2002           | 8                            |
| 2003           | 8                            |
| 2004           | 8                            |
| 2005           | 18                           |
| 2006           | 26                           |
| 2007           | 43                           |
| 2008           | 28                           |
| 2009           | 31                           |
| 2010           | 45                           |
| 2011           | 69                           |
| 2012           | 74                           |
| 2013           | 79                           |
| 2014           | 117                          |
| 2015           | 122                          |
| <b>Total</b>   | <b>698</b>                   |

| List of PIL matters pending for more than 10 years |              |                                                   |                                                                                                        |                                                                                                                                                                                                                |
|----------------------------------------------------|--------------|---------------------------------------------------|--------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| S. No.                                             | Diary Number | Case Number                                       | Cause Title                                                                                            | Subject Category                                                                                                                                                                                               |
| 1                                                  | 6342/1984    | W.P.(C) No. 13381/1984                            | M.C. MEHTA Vs. UNION OF INDIA                                                                          | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 2                                                  | 6399/1985    | W.P.(C) No. 4677/1985                             | M.C.MEHTA Vs. UNION OF INDIA                                                                           | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 3                                                  | 6399/1985    | W.P.(C) No. 13029/1985                            | M.C. MEHTA Vs. UNION OF INDIA                                                                          | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 4                                                  | 2997/1995    | W.P.(C) No. 202/1995                              | IN RE : T.N. GODAVARMAN THIRUMULPAD Vs. UNION OF INDIA                                                 | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 5                                                  | 7468/1995    | W.P.(C) No. 337/1995                              | CENTRE FOR ENVIRONMENT LAW WWF 1 Vs. UNION OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 6                                                  | 1402/1995    | W.P.(C) No. 657/1995                              | RESEARCH FOUNDN. FOR SCIENCE Vs. U O I.                                                                | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 7                                                  | 6298/1995    | CONMT.PET.(C) No. 93/1995 In W.P.(C) No. 972/1991 | MOHD. HASHIM (DEAD) THROUGH L.R. MOHD. IQBAL ANSARI Vs. SRI KALYAN SINGH                               | Contempt of Court-Three Judge Matter(14P_3jj)                                                                                                                                                                  |
| 8                                                  | 5531/1996    | CONMT.PET.(C) D 5531/1996 In W.P.(C) No. 972/1991 | MOHD. ASLAM @ BHURE Vs. S.B. CHOWHAN                                                                   | Contempt of Court-PIL related to the subject category(14P)                                                                                                                                                     |
| 9                                                  | 7604         | W.P.(C) No.                                       | ENVIRONMENT AWARENESS                                                                                  | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |

|    |                |                                                       |     |                                                                                                   |                                                                                                               |
|----|----------------|-------------------------------------------------------|-----|---------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------|
|    | 2/1996         | 171/1996                                              |     | FORUM Vs. THE STATE OF JAMMU AND KASHMIR                                                          |                                                                                                               |
| 10 | 7997<br>2/1996 | W.P.(C)<br>310/1996                                   | No. | PRAKASH SINGH Vs. UNION OF INDIA                                                                  | Service Laws-Three Judge Matter(43P_3jj)                                                                      |
| 11 | 7998<br>6/1996 | W.P.(C)<br>897/1996                                   | No. | A. RANGARAJAN Vs. UNION OF INDIA MINISTRY OF ENVIRONMENT AND FOREST                               | Environmental Laws-PIL related to the subject matter(20P)                                                     |
| 12 | 1268<br>4/1997 | W.P.(C)<br>381/1997                                   | No. | HARADHAN ROY (DEAD) Vs. UOI                                                                       | Mines Minerals, Mining leases-Three Judge Matter(33P_3jj)                                                     |
| 13 | 1384<br>3/1997 | SLP(C)<br>16175/1997                                  | No. | DR.SURENDRA DHELIA Vs. UNION OF INDIA                                                             | Environmental Laws-PIL related to the subject matter(20P)                                                     |
| 14 | 1644<br>8/1997 | C.A. No. 7660/1997                                    |     | UNION OF INDIA Vs. GOYAL IMPEX AND INDUSTRIES LTD.                                                | Environmental Laws-PIL related to the subject matter(20P)                                                     |
| 15 | 2844/<br>1998  | W.P.(C)<br>116/1998                                   | No. | JUSTICE SUNANDA BHANDARE FOUNDATION Vs. U.O.I.                                                    | Persons with Disabilities Act, 2016 and Mental Health Care Act, 2017-PIL related to the subject category(36P) |
| 16 | 6864/<br>1998  | SLP(C)<br>13208/1998                                  | No. | U.O.I. AND ORS. Vs. A.I.FED.OF MOTOR V.D.T.E.OFF.ASSOCN. AND ORS.                                 | Environmental Laws-PIL related to the subject matter(20P)                                                     |
| 17 | 1963<br>0/1998 | W.P.(C)<br>672/1998                                   | No. | CORD (COORG ORGANISATION FOR RURAL DEVELOPMENT) Vs. THE STATE OF MADHYA PRADESH FOREST DEPARTMENT | Environmental Laws-PIL related to the subject matter(20P)                                                     |
| 18 | 6034<br>8/1998 | CONMT.PET.(C)<br>No. 326/1998<br>W.P.(C) No. 337/1995 | In  | IN REF.. B.K. BHATTACHARYA, CHIEF SECY., STATE OF KARNATAKA Vs.                                   | Environmental Laws-PIL related to the subject matter(20P)                                                     |
| 19 | 1734<br>6/2000 | W.P.(C)<br>230/2001                                   | No. | M.K. BALAKRISHNAN . Vs. UNION OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE         | Environmental Laws-PIL related to the subject matter(20P)                                                     |

|    |            |                                                    |                                                                                                                                 |                                                                                                                                                                                                                |
|----|------------|----------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 20 | 7482/2001  | CONMT.PET.(C) No. 193/2001 In W.P.(C) No. 202/1995 | DISTRICT FOREST OFFICER Vs. GOWRI SHANKAR                                                                                       | Environmental Laws-Three Judge Matter(20P_3jj)                                                                                                                                                                 |
| 21 | 21561/2001 | C.A. No. 1086/2007                                 | SAGAR BUILDERS AND DEVELOPERS AND ORS. Vs. MEHERBAI KARL KHANDALAWALA AND ORS.                                                  | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                                                                                                                         |
| 22 | 21640/2001 | C.A. No. 1087/2007                                 | JAMUNA VIHAR CO-OP. HSG. SOC. LTD. Vs. KARL KHANDALAWALA AND ORS.                                                               | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                                                                                                                         |
| 23 | 503/2002   | C.A. No. 1089/2007                                 | JAMUNA VIHAR CO-OP. HOUSING SOCIETY LTD. THROUGH ITS CHAIRMAN Vs. MEHERBAI KARL KHANDALAWALA AND ORS.                           | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                                                                                                                         |
| 24 | 580/2002   | C.A. No. 1091/2007                                 | THE MUNICIPAL CORPORATION OF PUNE THROUGH ITS COMMISSIONER Vs. BOMBAY ENVIRONMENTAL ACTION GROUP THROUGH ITS SECRETARY AND ORS. | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                                                                                                                         |
| 25 | 581/2002   | C.A. No. 1090/2007                                 | TALERA HOTELIERS PVT. LTD. Vs. BOMBAY ENVIRONMENTAL ACTION GROUP .                                                              | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                                                                                                                         |
| 26 | 11598/2002 | W.P.(C) No. 428/2002                               | SRI CHAND Vs. UNION OF INDIA                                                                                                    | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 27 | 13812/2002 | W.P.(C) No. 410/2002                               | SOM PARKASH SETHI . Vs. COMMISSIONER AND SECRETARY                                                                              | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 28 | 2104       | W.P.(C) No.                                        | SRI CHAND Vs. UNION OF INDIA                                                                                                    | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and                                                         |

|    |                     |                                                              |                                                                                              |                                                                                                                                                                                                                |
|----|---------------------|--------------------------------------------------------------|----------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
|    | 0/2002              | 624/2002                                                     |                                                                                              | urban planning-PIL related to the subject category(23P)                                                                                                                                                        |
| 29 | 2352<br>2/2002<br>2 | W.P.(C)<br>661/2002                                          | No. SULTAN SINGH Vs. UNION OF INDIA                                                          | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 30 | 2426<br>3/2002<br>2 | CONMT.PET.(C)<br>No. 568/2002 In<br>W.P.(C) No.<br>428/2002  | CHAND Vs. ANURAG RASTOGI                                                                     | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 31 | 2049/<br>2003       | W.P.(C)<br>55/2003                                           | No. E.R. KUMAR Vs. UNION OF INDIA                                                            | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 32 | 1393<br>0/2003<br>3 | CONMT.PET.(C)<br>No. 186/2003 In<br>W.P.(C) No.<br>4677/1985 | MAHAVIR SINGH Vs. ANIL MALIK                                                                 | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 33 | 1813<br>6/2003<br>3 | W.P.(C)<br>423/2003                                          | No. ALL INDIA DRUG ACTION NETWORK Vs. UNION OF INDIA MINISTRY OF HEALTH                      | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 34 | 2491<br>6/2003<br>3 | W.P.(C)<br>573/2003                                          | No. CENTRE FOR PUBLIC INTEREST LITIGATION Vs. HOUSING AND URBAN DEVELOPMENT CORPORATION LTD. | Banking-Three Judge Matter(6P_3jj)                                                                                                                                                                             |
| 35 | 2537<br>1/2003<br>3 | W.P.(C)<br>572/2003                                          | No. DEEPAN BORA Vs. UNION OF INDIA                                                           | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 36 | 6035<br>5/2003<br>3 | T.C.(C) No. 18/2003                                          | PATNA HIGH COURT COUNCIL OF LEGAL AID Vs. THE DEPUTY COMMISSIONER DHANBAD                    | Mines Minerals, Mining leases-Three Judge Matter(33P_3jj)                                                                                                                                                      |
| 37 | 6035<br>6/2003<br>3 | T.C.(C) No. 19/2003                                          | JHARIA BACHAO ABHIYAN SAMITY Vs. THE DEPUTY COMMISSIONER, DHANBAD .                          | Mines Minerals, Mining leases-Three Judge Matter(33P_3jj)                                                                                                                                                      |

|    |                |                       |                                                                                                                                                         |                                                                                                               |
|----|----------------|-----------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------|
| 38 | 6035<br>7/2003 | T.C.(C) No. 5/2003    | JHARIA COAL FIELDS BACHAO SAMITI Vs. UNION OF INDIA                                                                                                     | Mines Minerals, Mining leases-Three Judge Matter(33P_3jj)                                                     |
| 39 | 661/2<br>004   | W.P.(C) No. 115/2004  | GENE CAMPAIGN . Vs. UNION OF INDIA                                                                                                                      | Others-Three Judge Matter(48P_3jj)                                                                            |
| 40 | 819/2<br>004   | C.A. No. 4086/2006    | RESEARCH FOUNDATION FOR SCIENCE, TECHNOLOGY THROUGH ITS DIRECTOR DR. VANDANA SHIVA Vs. UNION OF INDIA DEPARTMENT OF BIOTECHNOLOGY THROUGH ITS SECRETARY | Environmental Laws-Three Judge Matter(20P_3jj)                                                                |
| 41 | 6446/<br>2004  | W.P.(C) No. 180/2004  | CENTRE FOR PUBLIC INTEREST LITIGATION Vs. UNION OF INDIA                                                                                                | Others-Three Judge Matter(48P_3jj)                                                                            |
| 42 | 1483<br>6/2004 | W.P.(C) No. 511/2004  | INDORE CONSUMER FORUM (REGD.) . Vs. UNION OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE THROUGH SECRETARY HEALTH                                       | Others-Other PIL matters(48P)                                                                                 |
| 43 | 1541<br>3/2004 | W.P.(C) No. 341/2004  | VIRENDER KUMAR OHRI Vs. UNION OF INDIA .                                                                                                                | Criminal Law-PIL related to the subject category(15P)                                                         |
| 44 | 1791<br>5/2004 | W.P.(C) No. 460/2004  | GOA FOUNDATION Vs. UNION OF INDIA MINISTRY OF ENVIRONMENT AND FORESTS                                                                                   | Environmental Laws-PIL related to the subject matter(20P)                                                     |
| 45 | 2223<br>7/2004 | SLP(C) No. 24106/2004 | M/S. ENT NIRMATA SANGH Vs. UNION OF INDIA                                                                                                               | Environmental Laws-PIL related to the subject matter(20P)                                                     |
| 46 | 6017<br>7/2004 | T.C.(C) No. 56/2004   | DR. B.L. WADEHRA Vs. UNION OF INDIA                                                                                                                     | Mines Minerals, Mining leases-Three Judge Matter(33P_3jj)                                                     |
| 47 | 2833/<br>2005  | SLP(C) No. 3608/2005  | MANENDRA NATH RAI Vs. THE STATE OF UTTAR PRADESH CIVIL SECRETARIAT                                                                                      | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P) |

|    |            |                    |     |                                                                                                  |                                                                                                                   |
|----|------------|--------------------|-----|--------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------|
| 48 | 3007/2005  | W.P.(C) 94/2005    | No. | D. DAVID Vs. UNION OF INDIA<br>MINISTRY OF SOCIAL<br>JUSTICE AND EMPOWERMENT                     | Others-Three Judge Matter(48P_3jj)                                                                                |
| 49 | 9321/2005  | W.P.(C) 243/2005   | No. | RAJIVE RATURI Vs. UNION OF<br>INDIA                                                              | Persons with Disabilities Act, 2016 and Mental Health Care Act, 2017-PIL related to the subject<br>category(36P)  |
| 50 | 10430/2005 | C.A. No. 3365/2005 |     | STATE OF PUNJAB Vs.<br>D.M.SINGHVI                                                               | Original Suits in Supreme Court / disputes Inter-State Water disputes-PIL related to the subject<br>category(35P) |
| 51 | 10557/2005 | C.A. No. 4322/2006 |     | K.K. MISRA Vs. STATE OF<br>KARNATAKA                                                             | Land Acquisition and Requisition-PIL related to the subject category(30P)                                         |
| 52 | 10558/2005 | C.A. No. 4323/2006 |     | M. SHIVALINGASWAMY Vs.<br>STATE OF KARNATAKA .                                                   | Land Acquisition and Requisition-PIL related to the subject category(30P)                                         |
| 53 | 10915/2005 | W.P.(C) 260/2005   | No. | ARUNA RODRIGUES . Vs. UNION<br>OF INDIA MINISTRY OF<br>ENVIRONMENT, FOREST AND<br>CLIMATE CHANGE | Others-Three Judge Matter(48P_3jj)                                                                                |
| 54 | 16672/2005 | SLP(C) 20758/2005  | No. | O.FERNANDES(DEAD) Vs.<br>T.N.P.C.B. AND ORS. REP. BY<br>CHAIRMAN                                 | Others-Other PIL matters(48P)                                                                                     |
| 55 | 16679/2005 | SLP(C) 19176/2005  | No. | O.FERNANDES Vs. UNION OF<br>INDIA .                                                              | Others-Other PIL matters(48P)                                                                                     |
| 56 | 16989/2005 | C.A. No. 4259/2006 |     | RANGE FOREST OFFICER<br>(SOCIAL FOREST), BILAGI,<br>BAGALKOT DISTRICT Vs.<br>HANUMANTH B. BARGAL | Land Acquisition and Requisition-PIL related to the subject category(30P)                                         |
| 57 | 17320/2005 | C.A. 10348/2010    | No. | A.S.I. THROUGH<br>SUPDT.ARCHAEOLOGIST Vs. UP<br>SUNNI CENTRAL WAKF BOARD                         | Public Trust, Religious Endowments, Waqfs-PIL related to the subject category(38P)                                |
| 58 | 18826/2005 | C.A. No. 6522/2010 |     | THE SHIV SENA PARTY Vs. B.G.<br>DESHMUKH (DEAD)                                                  | Others-Other PIL matters(48P)                                                                                     |

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| 59 | 1955<br>9/200<br>5 | C.A. No. 6574/2010            | THE BHARATIYA JANTA PARTY<br>Vs. B. G. DESHMUKH (DEAD)                                                    | Others-Other PIL matters(48P)                                                                                                                                                                                        |
| 60 | 1967<br>9/200<br>5 | W.P.(C) No. 469/2005          | SARTHAK THROUGH ITS<br>GENERAL SECRETARY Vs.<br>UNION OF INDIA . THROUGH<br>THE SECRETARY                 | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                            |
| 61 | 2036<br>4/200<br>5 | CrI.A. No. 1369-<br>1375/2005 | AJAY K. AGRAWAL Vs.<br>SRICHAND P.HINDUJA .                                                               | Criminal Law-PIL related to the subject category(15P)                                                                                                                                                                |
| 62 | 2498<br>8/200<br>5 | W.P.(C) No. 625/2005          | A.I.UNITED CHRIS.MOVE.FOR<br>E.RIGHTS Vs. UNION OF INDIA<br>MINISTRY OF SOCIAL<br>JUSTICE AND EMPOWERMENT | Others-Three Judge Matter(48P_3jj)                                                                                                                                                                                   |
| 63 | 2653<br>8/200<br>5 | W.P.(CrI.) No. 319/2005       | CITIZEN FORUM AGAINST<br>CORRUPTION Vs. UNION OF<br>INDIA AND ORS.                                        | Criminal Law-PIL related to the subject category(15P)                                                                                                                                                                |
| 64 | 2878<br>8/200<br>5 | C.A. No. 761/2013             | SAROJINI REP.BY GPA HOLDER<br>M.RAMACHANDRA Vs. NANDI<br>INFRASTRUCTURE CORRIDOR<br>ENTERPRISES LTD.      | Land Acquisition and Requisition-PIL related to the subject category(30P)                                                                                                                                            |
| 65 | 2535/<br>2006      | C.A. No. 8324/2012            | VIJAYAMALA BAJIRAO DESAI<br>Vs. BOMBAY ENVIRONMENTAL<br>ACTION GROUP                                      | Housing and Building-Municipal Laws-Housing and building permits, slums<br>rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban<br>planning-PIL related to the subject category(23P) |
| 66 | 3123/<br>2006      | C.A. No. 8325/2012            | VIJAYMALA BAJIRAO DESAI<br>Vs. HETA PANDIT .                                                              | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation,<br>demolition, encroachment/ removal of encroachment, sealing and<br>urban planning-PIL related to the subject category(23P) |
| 67 | 7676/<br>2006      | W.P.(C) No. 144/2006          | BRAMHA DEV SHARMA . Vs.<br>UNION OF INDIA .                                                               | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                            |
| 68 | 1122<br>4/200<br>6 | W.P.(C) No. 228/2006          | NILESH SINGIT Vs. UNION OF<br>INDIA                                                                       | Persons with Disabilities Act, 2016 and Mental Health Care Act, 2017-PIL related to the subject<br>category(36P)                                                                                                     |
| 69 | 1197<br>5/200      | C.A. No. 3908/2012            | KALPANAMATI GRIHA<br>RACHNA SANSTHA MARYADT                                                               | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                                                                                                                               |

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|    | 6                  |                      | Vs. THE STATE OF MAHARASHTRA DEPARTMENT OF HOME THROUGH SECRETARY                                    |                                                                                                                                                                                                                |
| 70 | 1199<br>3/200<br>6 | C.A. No. 3909/2012   | RAJNIKANT BIRLA THR. POWER OF ATTORNEY HOLDER MR. SAMEER RAJNIKANT BIRLA Vs. SUBHASH VITHAL KHAIRE . | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                                                                                                                         |
| 71 | 1203<br>1/200<br>6 | C.A. No. 3912/2012   | INDUMATI SOPANRAO LANDGE Vs. SUBHASH VITHAL KHAIRE .                                                 | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                                                                                                                         |
| 72 | 1204<br>9/200<br>6 | C.A. No. 3911/2012   | SACHIN SAMPAT LAL PARAKH Vs. SUBHASH VITHAL KAHIRE .                                                 | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                                                                                                                         |
| 73 | 1205<br>8/200<br>6 | C.A. No. 3910/2012   | RAMYANAGARI NO. 2 COOPERATIVE HOUSING SOCIETY LTD. Vs. STATE OF MAHARASHTRA .                        | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                                                                                                                         |
| 74 | 1207<br>7/200<br>6 | C.A. No. 3913/2012   | ANIL BHARAT GADVE Vs. MADAN MADHAV GAGAWALE                                                          | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                                                                                                                         |
| 75 | 1219<br>0/200<br>6 | C.A. No. 3914/2012   | M/S AUTI BROTHERS Vs. SUBHASH V. KHAIRE .                                                            | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                                                                                                                         |
| 76 | 1321<br>2/200<br>6 | W.P.(C) No. 266/2006 | CITIZENS VOICE NON GOVT. ORG (REGD)THROUGH ITS GENERAL SECRETARY SHRI S.N.SRIVASTAVA, Vs. SECRETARY  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 77 | 1325<br>4/200<br>6 | W.P.(C) No. 263/2006 | DELHI PRADESH CITIZEN COUNCIL Vs. UNION OF INDIA                                                     | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |

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| 78 | 1339<br>2/2006 | W.P.(C)<br>264/2006 | No. | FEDERATION OF NARAINA<br>VIHAR R.W.ASSN. Vs. UNION OF<br>INDIA | Housing and Building-Municipal Laws-Housing and building permits, slums<br>rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban<br>planning-PIL related to the subject category(23P) |
| 79 | 1379<br>5/2006 | C.A. No. 3916/2012  |     | M/S. A.V. BHAT & CO. Vs.<br>SUBHASH VITHAL KHAIRE .            | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                                                                                                                               |
| 80 | 1767<br>3/2006 | C.A. No. 3915/2012  |     | NEW INDIA ASSURANCE CO.<br>LTD. Vs. STATE OF<br>MAHARASHTRA .  | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                                                                                                                               |
| 81 | 1879<br>9/2006 | W.P.(C)<br>349/2006 | No. | VOLUNTARY HEALTH ASS. OF<br>PUNJAB Vs. UNION OF INDIA .        | Family Laws-Three Judge Matter(21P_3jj)                                                                                                                                                                              |
| 82 | 2274<br>6/2006 | W.P.(C)<br>451/2006 | No. | T. VEERABHADRA Vs. UNION<br>OF INDIA                           | Election and delimitation laws-Five Judge Matter(18P_5jj)                                                                                                                                                            |

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| 83 | 23365/<br>2006 | W.P.(C) No. 450/2006 | DELHI PRADESH CITIZEN COUNCIL Vs. UNION OF INDIA                                         | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 84 | 23959/<br>2006 | W.P.(C) No. 464/2006 | SOCIETY FOR SAFE STRUCTURES Vs. UNION OF INDIA GOVERNMENT OF INDIA THE CABINET SECRETARY | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 85 | 24141/<br>2006 | W.P.(C) No. 470/2006 | OMESH SAIGAL Vs. UNION OF INDIA .                                                        | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 86 | 27213/<br>2006 | W.P.(C) No. 514/2006 | BOMBAY NATURAL HISTORY SOCIETY Vs. UNION OF INDIA                                        | Environmental Laws-Three Judge Matter(20P_3jj)                                                                                                                                                                 |
| 87 | 27218/<br>2006 | C.A. No. 5035/2009   | THE STATE OF MADHYA PRADESH Vs. JAGDISHPRASAD VERMA                                      | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 88 | 30130/<br>2006 | W.P.(C) No. 569/2006 | LAW ABIDING CITIZENS FORUM OF DELHI Vs. UNION OF INDIA .                                 | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 89 | 30144/<br>2006 | W.P.(C) No. 563/2006 | A.S.MITTAL Vs. UNION OF INDIA MINISRY OF URBAN DEVELOPMENT CHIEF SECRETARY               | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
|    |                |                      |                                                                                          | Housing and Building-Municipal Laws-Housing                                                                                                                                                                    |

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| 90  | 33698/<br>2006 | W.P.(C) No. 610/2006                                 | DELHI TRADERS FORUM Vs. UNION OF INDIA .                                       | and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 91  | 868/20<br>07   | W.P.(C) No. 128/2007                                 | UPENDRA BAXI Vs. UNION OF INDIA .                                              | Environmental Laws-Three Judge Matter(20P_3jj)                                                                                                                     |
| 92  | 5752/2<br>007  | C.A. No. 5036/2009                                   | JAGDISH PRASAD Vs. THE STATE OF MADHYA PRADESH                                 | Environmental Laws-PIL related to the subject matter(20P)                                                                                                          |
| 93  | 7103/2<br>007  | W.P.(CrI.) No. 31/2007                               | B.G. VERGHESE Vs. UNION OF INDIA MINISTRY OF HOME AFFAIRS                      | Criminal Law-PIL related to the subject category(15P)                                                                                                              |
| 94  | 11142/<br>2007 | C.A. No. 11171-11173/2011                            | ALL INDIA INSTITUTE OF MEDICAL SCIENCE Vs. P.VENUGOPAL                         | Service Laws-PIL related to the subject category(43P)                                                                                                              |
| 95  | 12003/<br>2007 | CONMT.PET.(C) No. 92/2007<br>In W.P.(C) No. 310/1996 | PRAKASH SINGH Vs. SUDHIR MANKADA                                               | Service Laws-Three Judge Matter(43P_3jj)                                                                                                                           |
| 96  | 12235/<br>2007 | W.P.(C) No. 240/2007                                 | M. JEETENDRA GOWDA Vs. UNION OF INDIA                                          | Election and delimitation laws-PIL related to the subject category(18P)                                                                                            |
| 97  | 12953/<br>2007 | C.A. No. 11174-11176/2011                            | P. VENUGOPAL Vs. UNION OF INDIA                                                | Service Laws-PIL related to the subject category(43P)                                                                                                              |
| 98  | 14109/<br>2007 | W.P.(C) No. 630/2007                                 | DR. V.P. SHARMA Vs. UNION OF INDIA                                             | Others-Other PIL matters(48P)                                                                                                                                      |
| 99  | 14748/<br>2007 | W.P.(C) No. 269/2007                                 | B.KRISHNA BHAT Vs. UNION OF INDIA                                              | Others-Five Judge Matter(48P_5jj)                                                                                                                                  |
| 100 | 14845/<br>2007 | CONMT. PET.(C) 114/2007 In<br>W.P.(C) No. 202/1995   | J. RAMCHANDRA RAO, ADVOCATE AND ANR. Vs. MR. PONNALA LAXMAIAH AND ORS.         | Environmental Laws-PIL related to the subject matter(20P)                                                                                                          |
| 101 | 15436/<br>2007 | W.P.(C) No. 279/2007                                 | SURENDRA SINGH GAUR . Vs. DELIMITATION COMMISSION .                            | Election and delimitation laws-PIL related to the subject category(18P)                                                                                            |
| 102 | 15849/<br>2007 | W.P.(C) No. 329/2007                                 | SHANTAVVA @ SHANTAMMA Vs. UNION OF INDIA                                       | Election and delimitation laws-PIL related to the subject category(18P)                                                                                            |
| 103 | 16114/<br>2007 | W.P.(CrI.) No. 83/2007                               | JAVED AKHTAR . Vs. STATE OF GUJARAT . HOME SECRETARY                           | Criminal Law-PIL related to the subject category(15P)                                                                                                              |
| 104 | 16713/<br>2007 | SLP(C) No. 10599/2007                                | MUNICIPAL CORPORATION OF DELHI Vs. KALYAN SANSTHAN SOCIAL WELFARE ORGANISATION | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/                                                  |

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|     |            |                              |                                                                                              | removal of encroachment, sealing and urban planning-PIL related to the subject category(23P)                                                                                                                   |
| 105 | 18078/2007 | W.P.(C) No. 492/2007         | INDIAN COUNCIL OF ENVIROLEGAL ACTION Vs. UNION OF INDIA                                      | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 106 | 18130/2007 | W.P.(C) No. 338/2007         | DELHI CHARTERED ACCOUNTANTS SOCIETY (REGD.) Vs. UNION OF INDIA                               | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 107 | 20903/2007 | S.L.P.(C)...CC No. 6594/2007 | STATE OF M.P. Vs. RAJEEV GOSWAMI AND ORS.                                                    | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 108 | 21426/2007 | W.P.(C) No. 413/2007         | DANDI SWAMI SRI VIDYANANDA(DEAD)THROUGH LEGAL HEIR NADIPELLI SRINIVAS RAO Vs. UNION OF INDIA | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 109 | 21735/2007 | W.P.(C) No. 435/2007         | NEETA PATERIA Vs. DELIMITATION COMMISSION NIRVACHAN SADAN                                    | Election and delimitation laws-PIL related to the subject category(18P)                                                                                                                                        |
| 110 | 22784/2007 | W.P.(C) No. 447/2007         | SHREE RAM STEEL AND STONE Vs. UNION OF INDIA                                                 | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 111 | 23528/2007 | W.P.(C) No. 511/2007         | K.THIMMARAYAPPA Vs. UNION OF INDIA                                                           | Election and delimitation laws-PIL related to the subject category(18P)                                                                                                                                        |
| 112 | 24022/2007 | W.P.(C) No. 485/2007         | KRISHNA SWAROOP PANDEY Vs. UNION OF INDIA                                                    | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 113 | 24621/2007 | W.P.(Crl.) No. 102/2007      | RE EXPLOITATION OF CHILDREN IN ORPHANAGES IN THE STATE OF TAMIL NADU Vs. UNION OF INDIA      | Family Laws-PIL related to the subject matter(21P)                                                                                                                                                             |
| 114 | 25388/2007 | W.P.(C) No. 517/2007         | GUHLA HALKA BACHAO SANGHARSH SAMITI Vs. UNION OF INDIA                                       | Election and delimitation laws-PIL related to the subject category(18P)                                                                                                                                        |
| 115 | 25636/     | CONMT.PET.(C) No.            | THE BIHAR POLICE ASSOCIATION Vs. ASHOK                                                       | Service Laws-Three Judge Matter(43P_3jj)                                                                                                                                                                       |

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|     | 2007           | 240/2007 In W.P.(C) No.<br>310/1996                      | KUMAR CHAUDHARY                                                                         |                                                                                                                                                                                                                               |
| 116 | 25640/<br>2007 | W.P.(C) No. 516/2007                                     | SATISH GOGIA Vs. DELHI DEVELOPMENT<br>AUTHORITY                                         | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 117 | 25818/<br>2007 | SLP(C) No. 16308/2007                                    | ANKUR GUTKHA Vs. INDIAN ASTHAMA CARE<br>SOCIETY .                                       | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 118 | 25819/<br>2007 | SLP(C) No. 16317/2007                                    | LAXMI BRAND,PROP.GOYAL TOBACCO CO.P.LD.<br>Vs. INDIAN ASTHAMA CARE SOCIETY .            | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 119 | 25820/<br>2007 | SLP(C) No. 16314/2007                                    | JAYANTI GUTKA Vs. INDIAN ASTHAMA CARE<br>SOCIETY .                                      | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 120 | 26525/<br>2007 | SLP(C) No. 19467-19469/2007                              | MIRAJ PRODUCTS PVT. LTD. Vs. INDIAN<br>ASTHAMA CARE SOCIETY .                           | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 121 | 26678/<br>2007 | W.P.(C) No. 15/2008                                      | A.K. SELVARAJ Vs. UNION OF INDIA AND ORS.                                               | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 122 | 28852/<br>2007 | SLP(C) No. 958/2008                                      | KODANDA RAM REDDY Vs. UNION OF INDIA                                                    | Environmental Laws-PIL related to the subject<br>matter(20P)                                                                                                                                                                  |
| 123 | 29558/<br>2007 | W.P.(C) No. 585/2007                                     | VASANTRAO LAKKAGOUDA PATIL Vs. UNION OF<br>INDIA                                        | Election and delimitation laws-PIL related to the<br>subject category(18P)                                                                                                                                                    |
| 124 | 30979/<br>2007 | W.P.(C) No. 600/2007                                     | SAMANTA (NGO) SOCIETY THR. DR. SANJAY<br>GUPTA Vs. UNION OF INDIA                       | Environmental Laws-PIL related to the subject<br>matter(20P)                                                                                                                                                                  |
| 125 | 32248/<br>2007 | W.P.(C) No. 686/2007                                     | DAYA NAND Vs. UNION OF INDIA                                                            | Election and delimitation laws-PIL related to the<br>subject category(18P)                                                                                                                                                    |
| 126 | 32253/<br>2007 | CONMT.PET.(C) No.<br>295/2007 In W.P.(C) No.<br>260/2005 | ARUNA RODRIGUES Vs. B.S. PARSHEERA .                                                    | Others-Three Judge Matter(48P_3jj)                                                                                                                                                                                            |
| 127 | 33001/<br>2007 | W.P.(C) No. 645/2007                                     | CENTRE FOR ENVIRONMENT AND FOOD<br>SECURITY Vs. UNION OF INDIA AND ORS.                 | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 128 | 34690/<br>2007 | W.P.(C) No. 657/2007                                     | FACULTY ASSOCIATION OF ALL INDIA<br>INSTITUTE OF MEDICAL SCIENCES Vs. UNION OF<br>INDIA | Service Laws-PIL related to the subject<br>category(43P)                                                                                                                                                                      |
| 129 | 35959/<br>2007 | W.P.(C) No. 691/2007                                     | THE HODAL VIDHAN SABHA KSHETRA JAN                                                      | Election and delimitation laws-PIL related to the                                                                                                                                                                             |

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|     | 2007       |                         | ADHIKAR SAMITI Vs. UNION OF INDIA                                                         | subject category(18P)                                                                                         |
| 130 | 60044/2007 | T.C.(C) No. 25/2007     | RAMA GOPALAN Vs. UNION OF INDIA                                                           | Others-Other PIL matters(48P)                                                                                 |
| 131 | 60045/2007 | T.C.(C) No. 26/2007     | DR. SUBRAMANIAN SWAMY Vs. UNION OF INDIA                                                  | Others-Other PIL matters(48P)                                                                                 |
| 132 | 60046/2007 | T.C.(C) No. 27/2007     | DR. SUBRAMANIAN SWAMY Vs. UNION OF INDIA                                                  | Others-Other PIL matters(48P)                                                                                 |
| 133 | 60176/2007 | T.C.(C) No. 34/2007     | DINESH KR. DAS Vs. UNION OF INDIA .                                                       | Mines Minerals, Mining leases-Three Judge Matter(33P_3jj)                                                     |
| 134 | 242/2008   | SLP(C) No. 6239/2008    | THE STATE OF MADHYA PRADESH Vs. MEDHA PATKAR                                              | Others-Three Judge Matter(48P_3jj)                                                                            |
| 135 | 979/2008   | W.P.(C) No. 13/2008     | AKHIL MAHARASHTRA MUSLIM KHATIK SAM. AND ORS. Vs. UNION OF INDIA                          | Others-Three Judge Matter(48P_3jj)                                                                            |
| 136 | 1285/2008  | C.A. No. 3640-3641/2011 | VIJAY KUMAR SINGH(D) THR. LRS. Vs. UNION OF INDIA                                         | Others-Other PIL matters(48P)                                                                                 |
| 137 | 2117/2008  | W.P.(C) No. 31/2008     | CITIZENS FOR EQUALITY Vs. UNION OF INDIA AND ORS.                                         | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P) |
| 138 | 2929/2008  | W.P.(C) No. 50/2008     | WILDLIFE TRUST OF INDIA AND ORS. CHAIRMAN Vs. UNION OF INDIA AND ORS.                     | Environmental Laws-Three Judge Matter(20P_3jj)                                                                |
| 139 | 8285/2008  | W.P.(C) No. 114/2008    | JABBAR KHAN Vs. UNION OF INDIA AND ANR.                                                   | Election and delimitation laws-PIL related to the subject category(18P)                                       |
| 140 | 8640/2008  | W.P.(C) No. 109/2008    | WILDLIFE FIRST Vs. MINISTRY OF FOREST AND ENVIRONMENT SECRETARY                           | Environmental Laws-Three Judge Matter(20P_3jj)                                                                |
| 141 | 11782/2008 | C.A. No. 1103/2014      | ATITHI BUILDERS Vs. STATE OF MAHARASHTRA .                                                | Environmental Laws-Three Judge Matter(20P_3jj)                                                                |
| 142 | 11873/2008 | C.A. No. 276/2014       | MAHRATTA CHAMBER OF COMMERCE INDUSTRY AND AGRICULTURE Vs. STATE OF MAHARASHTRA .          | Indirect Taxation-PIL related to the subject category(24P)                                                    |
| 143 | 12118/2008 | C.A. No. 8405/2017      | COIMBATORE DISTRICT BUS OWNERS ASSN. Vs. GOVERNMENT OF INDIA AND ORS REP BY ITS SECRETARY | Others-Other PIL matters(48P)                                                                                 |
| 144 | 12171/2008 | W.P.(C) No. 194/2008    | K. CHANABASAPPA Vs. UNION OF INDIA AND ANR.                                               | Election and delimitation laws-PIL related to the subject category(18P)                                       |

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| 145 | 12301/<br>2008 | C.A. No. 1106/2014          | BITCON INDIA INFRASTRUCTURE Vs. STATE OF MAHARASHTRA .                                   | Environmental Laws-Three Judge Matter(20P_3jj)                                                                                                                                                                 |
| 146 | 12460/<br>2008 | C.A. No. 1107/2014          | OBEROI CONSTRUCTIONS PVT. LTD. Vs. STATE OF MAHARASHTRA .                                | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 147 | 12926/<br>2008 | C.A. No. 275/2014           | EMCURE PHARMACEUTICALS LTD. Vs. STATE OF MAHARASHTRA .                                   | Indirect Taxation-PIL related to the subject category(24P)                                                                                                                                                     |
| 148 | 12928/<br>2008 | W.P.(C) No. 212/2008        | FRIENDS OF RAJOURI GARDEN ENV.(REGD.) Vs. UNION OF INDIA .                               | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 149 | 13389/<br>2008 | W.P.(C) No. 229/2008        | FEDERATION OF DELHI TRADE ASSOCIATIONS Vs. MUNICIPAL CORP.OF DELHI                       | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 150 | 21870/<br>2008 | C.A. No. 9689/2010          | B.SATYA REDDY AND OTHERS Vs. THE UNION OF INDIA                                          | Election and delimitation laws-PIL related to the subject category(18P)                                                                                                                                        |
| 151 | 22484/<br>2008 | W.P.(C) No. 561/2008        | A.K. SELVARAJ Vs. UNION OF INDIA MINISTRY OF EXTERNAL AFFAIRS SECRETARY                  | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 152 | 24933/<br>2008 | SLP(C) No. 22168-22170/2008 | FEDERN.OF CHENNAI SUBURN.WELF.ASSN.TR. SECRETARY ETC. Vs. MUSLIM CULTURAL ASSN. TH. SEC. | Land Acquisition and Requisition-PIL related to the subject category(30P)                                                                                                                                      |
| 153 | 25340/<br>2008 | C.A. No. 6557-6558/2016     | HLL LIFECARE LIMITED Vs. C.RAVIKUMAR .                                                   | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 154 | 25537/<br>2008 | C.A. No. 3143/2010          | THE STATE OF KERALA Vs. K.S.PARAMESWARA SASTRIGAL .                                      | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 155 | 25541/<br>2008 | C.A. No. 6561-6562/2016     | J.K.ANSELL LIMITED Vs. C. RAVI KUMAR .                                                   | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 156 | 27543/<br>2008 | C.A. No. 6559/2016          | TTK-LIG LIMITED THR. ITS MANAGING DIRECTOR Vs. C.RAVIKUMAR AND ORS.                      | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 157 | 30099/<br>2008 | W.P.(C) No. 590/2008        | SURMUKH SINGH Vs. UNION OF INDIA AND ORS.                                                | Election and delimitation laws-PIL related to the                                                                                                                                                              |

|     | 2008       |                       |                                                                                     | subject category(18P)                                                                                                                                                                                          |
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| 158 | 32372/2008 | W.P.(C) No. 533/2008  | DR. SHAHDEEN ALI TOMAR Vs. UNION OF INDIA AND ORS.                                  | Election and delimitation laws-PIL related to the subject category(18P)                                                                                                                                        |
| 159 | 32592/2008 | SLP(C) No. 28018/2008 | THE EXEC.OFFR.ULLAGARAM P. TOWN PANCHAYAT Vs. MUSLIM CULTURAL ASSN.TR.SEC.          | Land Acquisition and Requisition-PIL related to the subject category(30P)                                                                                                                                      |
| 160 | 33144/2008 | W.P.(C) No. 564/2008  | PROF. P.V. INDIRESAN AND ANR. Vs. UNION OF INDIA                                    | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P)                                                                                                  |
| 161 | 37565/2008 | C.A. No. 9712/2010    | NARGANI VENKAT RAO Vs. UNION OF INDIA TR.SEC.MIN.OF LAW .                           | Election and delimitation laws-PIL related to the subject category(18P)                                                                                                                                        |
| 162 | 1988/2009  | C.A. No. 7765/2011    | NANDI INFRASTRUCTURE CORRIDOR ENT. LTD. Vs. THE STATE OF KARNATAKA                  | Land Acquisition and Requisition-PIL related to the subject category(30P)                                                                                                                                      |
| 163 | 3449/2009  | W.P.(C) No. 72/2009   | JODH SINGH BIST Vs. THE DELIMITATION COMMISSION OF INDIA                            | Election and delimitation laws-PIL related to the subject category(18P)                                                                                                                                        |
| 164 | 3683/2009  | C.A. No. 7764/2011    | NANDI INFRASTRUCTURE CORRIDOR ENT. LTD. Vs. THE CHIEF SECRETARY, STATE OF KARNATAKA | Land Acquisition and Requisition-PIL related to the subject category(30P)                                                                                                                                      |
| 165 | 4874/2009  | C.A. No. 9176/2010    | SOUTH ASIAN FORUM FOR ENVIRON. Vs. EAST KOLKATA WETLANDS MANAG.AUTH.                | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 166 | 4948/2009  | W.P.(C) No. 144/2009  | S.M.AGARWAL Vs. NCT OF DELHI .                                                      | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 167 | 6099/2009  | C.A. No. 5136/2012    | MOHAN LAL SHARMA Vs. UNION OF INDIA AND ORS. FOREST SECRETARY                       | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 168 | 7515/2009  | C.A. No. 9175/2010    | PEOPLE UNI.FOR BETTER LIVING IN CAL. Vs. EAST KOLK. WETLANDS MGMNT.AUTH.            | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 169 | 10485/2009 | C.A. No. 822/2013     | RAMESH CHANDRA Vs. STATE OF U.P.                                                    | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                                                                                                                         |
| 170 | 10512/2009 | W.P.(C) No. 191/2009  | TAJ TELEVISION (I) PVT. LTD.. Vs. UNION OF INDIA                                    | Others-Other PIL matters(48P)                                                                                                                                                                                  |

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| 171 | 11927/<br>2009 | W.P.(C) No. 176/2009                                       | RAM JETHMALANI AND ORS. Vs. UNION OF INDIA<br>AND ORS                                          | Direct Taxation-Three Judge Matter(16P_3jj)                                                                                                                                                                                   |
| 172 | 14573/<br>2009 | W.P.(C) No. 221/2009                                       | LAWYERS ORGANIZATION FOR CULTURAL<br>UNITY AND SOCIAL JUSTICE (LOCUS) Vs.<br>UNION OF INDIA    | Educational Institutions - Admission,<br>Management, Grant, Recognition-PIL related to<br>the subject category(17P)                                                                                                           |
| 173 | 15743/<br>2009 | W.P.(C) No. 227/2009                                       | SURENDER KUMAR Vs. THE STATE OF HARYANA                                                        | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 174 | 16702/<br>2009 | S.L.P.(C)...CC No. 11408-<br>11409/2009                    | UNION OF INDIA Vs. V.SAMBASIVAM .                                                              | Environmental Laws-Three Judge Matter(20P_3jj)                                                                                                                                                                                |
| 175 | 17405/<br>2009 | C.A. No. 11406/2011                                        | M.P.COLLEGE BACHAO SANGHARSH SAMITI Vs.<br>S.GURUDWARA PRABANDHAK COMMITTEE                    | Public Trust, Religious Endowments, Waqfs-PIL<br>related to the subject category(38P)                                                                                                                                         |
| 176 | 23317/<br>2009 | C.A. No. 3954/2013                                         | A.C.SHIVALINGE GOWDA Vs. STATE OF<br>KARNATAKA                                                 | Mines Minerals, Mining leases-PIL related to the<br>subject category(33P)                                                                                                                                                     |
| 177 | 27702/<br>2009 | C.A. No. 5427/2013                                         | SHOLAVARAM PANCHAYAT Vs.<br>P.S.SUNDARAMOORTHY AND ORS.                                        | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)                                                                                                                                                  |
| 178 | 28880/<br>2009 | CONMT.PET.(C) No.<br>133/2010 In W.P.(C) No.<br>13381/1984 | DR. ANIL CHAUDHARY M.L.A. Vs. ATUL KUMAR<br>GUPTA IAS                                          | Environmental Laws-PIL related to the subject<br>matter(20P)                                                                                                                                                                  |
| 179 | 30637/<br>2009 | SLP(C) No. 32031/2009                                      | STATE OF MADHYA PRADESH Vs. NARMADA<br>BACHAO ANDOLAN                                          | Others-Three Judge Matter(48P_3jj)                                                                                                                                                                                            |
| 180 | 32940/<br>2009 | W.P.(C) No. 501/2009                                       | HEALTH FOR MILLIONS Vs. UNION OF INDIA                                                         | Labour and Industrial Laws-PIL related to the<br>subject category(29P)                                                                                                                                                        |
| 181 | 33939/<br>2009 | SLP(C) No. 29482/2009                                      | INDRAPRASTHA MEDICAL CORPORATION LTD.<br>THR. M.D. Vs. ALL INDIA LAWYERS UNION<br>(DELHI UNIT) | Others-Other PIL matters(48P)                                                                                                                                                                                                 |

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| 182 | 34435/<br>2009 | CONMT.PET.(C) No.<br>388/2009 In W.P.(C) No.<br>202/1995 | BHUPESH BAGHEL Vs. MR. ANIL AGARWAL                                                                                                  | Environmental Laws-PIL related to the subject<br>matter(20P)                                                      |
| 183 | 34538/<br>2009 | W.P.(C) No. 560/2009                                     | SAPTAK SANYAL Vs. UNION OF INDIA                                                                                                     | Energy Laws - Electricity, Petroleum, Oil and<br>Natural Gas -PIL related to the subject matter(19P).             |
| 184 | 35068/<br>2009 | SLP(C) No. 32032/2009                                    | NARMADA HYDRO-DEVELOPMENT<br>CORPORATION Vs. NARMADA BACHAO<br>ANDOLAN .AND ORS                                                      | Others-Three Judge Matter(48P_3jj)                                                                                |
| 185 | 35120/<br>2009 | C.A. No. 4114/2013                                       | STATE OF HARYANA Vs. UNION OF INDIA                                                                                                  | Bar Council, Bar Associations, Advocates, other<br>professional bodies-PIL related to the subject<br>category(7P) |
| 186 | 35310/<br>2009 | W.P.(C) No. 579/2009                                     | ALL INDIA CHRISTIAN FEDERATION Vs. THE<br>SECRETARY MINISTRY OF SOCIAL JUSTICE AND<br>EMPOWERMENT                                    | Others-Three Judge Matter(48P_3jj)                                                                                |
| 187 | 35518/<br>2009 | C.A. No. 7229/2011                                       | THE CHIEF SECRETARY, GOVT. OF KARNATAKA<br>Vs. B D HANUMAN SINGH                                                                     | Mines Minerals, Mining leases-PIL related to the<br>subject category(33P)                                         |
| 188 | 35856/<br>2009 | W.P.(C) No. 562/2009                                     | SAMAJ PARIVARTANA SAMUDAYA Vs. STATE OF<br>KARNATAKA .                                                                               | Mines Minerals, Mining leases-Three Judge<br>Matter(33P_3jj)                                                      |
| 189 | 36876/<br>2009 | Crl.A. No. 2346-2350/2009                                | M.RAMASUBRAMANI Vs. THE CHIEF SECRETARY<br>TO GOVT. OF TAMIL NADU                                                                    | Criminal Law-PIL related to the subject<br>category(15P)                                                          |
| 190 | 36877/<br>2009 | Crl.A. No. 2358-2365/2009                                | K.RADHAKRISHNAN Vs. WOMEN LAWYERS<br>ASSOCIATION                                                                                     | Criminal Law-PIL related to the subject<br>category(15P)                                                          |
| 191 | 36880/<br>2009 | C.A. No. 8444-8448/2009                                  | GOVERNMENT OF TAMIL NADU AND ORS. ETC.<br>ETC. Vs. WOMEN LAWYERS ASSOCIATION ETC.<br>ETC.                                            | Others-Other PIL matters(48P)                                                                                     |
| 192 | 37047/<br>2009 | Crl.A. No. 2351-2355/2009                                | PREM ANAND SINHA Vs. THE CHIEF SECRETARY<br>TO THE GOVERNMENT OF TAMIL NADU                                                          | Criminal Law-PIL related to the subject<br>category(15P)                                                          |
| 193 | 469/20<br>10   | C.A. No. 7205-7206/2010                                  | UNITED TRADERS ASSN.OF SADAR BAZAR<br>(REGD.) THROUGH ITS PRESIDENT SH.<br>PRAVEEN ANAND S/O LATE PREM KUM Vs.<br>VINOD KUMAR JAIN . | Environmental Laws-PIL related to the subject<br>matter(20P)                                                      |
| 194 | 485/20<br>10   | W.P.(C) No. 25/2010                                      | UNITED TRADERS ASSN.OF SADAR BAZAR Vs.<br>UNION OF INDIA .                                                                           | Environmental Laws-PIL related to the subject<br>matter(20P)                                                      |
| 195 | 919/20<br>10   | W.P.(C) No. 37/2010                                      | JULIO F.RIBERIO Vs. UNION OF INDIA .                                                                                                 | Others-Three Judge Matter(48P_3jj)                                                                                |
| 196 | 1712/2         | W.P.(C) No. 36/2010                                      | CHANDNI CHOWK SARV VYAPAR MANDAL                                                                                                     | Environmental Laws-PIL related to the subject                                                                     |

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|     | 010            |                                       | (REGD.) Vs. UNION OF INDIA                                                                    | matter(20P)                                                                                                       |
| 197 | 1713/2<br>010  | W.P.(C) No. 35/2010                   | SAPTAHIK PATERI WELFARE ASSOCIATION<br>(REGD.) Vs. UNION OF INDIA                             | Environmental Laws-PIL related to the subject<br>matter(20P)                                                      |
| 198 | 1854/2<br>010  | SLP(C) No. 5044-5045/2010             | M/S JAIPRAKSH ASSOCIATES LTD. Vs. CHARAN<br>SINGH .                                           | Environmental Laws-PIL related to the subject<br>matter(20P)                                                      |
| 199 | 2624/2<br>010  | C.A. No. 2481-2484/2010               | A.K.VISWANATHAN Vs. THE CHIEF SECRETARY<br>TO THE GOVERNMENT OF TAMIL NADU AND ORS            | Bar Council, Bar Associations, Advocates, other<br>professional bodies-PIL related to the subject<br>category(7P) |
| 200 | 3843/2<br>010  | W.P.(C) No. 83/2010                   | FEDERATON OF LEPY.ORGAN.(FOLO) . Vs. UNION<br>OF INDIA                                        | Others-Other PIL matters(48P)                                                                                     |
| 201 | 5458/2<br>010  | CrI.A. No. 86/2018                    | FIXED INCOME MONEY MARKET AND<br>DERIVATIVES ASSOCIATION OF INDIA Vs.<br>PRAVANJAN PATRA      | Criminal Law-PIL related to the subject<br>category(15P)                                                          |
| 202 | 7084/2<br>010  | SLP(C) No. 7366-7367/2010             | GOVT.OF A.P. Vs. M/S OBULAPURAM<br>MINIG.CO.P.LTD.                                            | Environmental Laws-PIL related to the subject<br>matter(20P)                                                      |
| 203 | 7580/2<br>010  | CrI.A. No. 87/2018                    | FOREIGN EXCH.DEALER ASSN.OF INDIA Vs.<br>PRAVANJAN PATRA .                                    | Criminal Law-PIL related to the subject<br>category(15P)                                                          |
| 204 | 8755/2<br>010  | SLP(C) No. 12893/2010                 | ABDUL JABBAR KHAN Vs. OFFICE OF THE<br>WELFARE COMMISSIONER                                   | Compensation-PIL related to the subject<br>category(11P)                                                          |
| 205 | 9139/2<br>010  | SLP(C) No. 32690-32691/2010           | M/S BELLARY IRON ORES P.LTD.ETC. Vs.<br>GOVT.OF A.P.& ORS.ETC.                                | Environmental Laws-PIL related to the subject<br>matter(20P)                                                      |
| 206 | 9150/2<br>010  | S.L.P.(C)...CC No. 5816-<br>5817/2010 | M/S RIDHI SIDHI Vs. CHARAN SINGH AND<br>OTHERS                                                | Environmental Laws-PIL related to the subject<br>matter(20P)                                                      |
| 207 | 9763/2<br>010  | C.A. No. 617-618/2013                 | UNION OF INDIA Vs. DEBTS RECOVERY<br>TRIBUNAL BAR ASN..                                       | Appointment of Constitutional functionaries-PIL<br>related to the subject category(2P)                            |
| 208 | 12279/<br>2010 | W.P.(CrI.) No. 66/2010                | V. ANJANEYA Vs. STATE OF KARNATAKA                                                            | Environmental Laws-PIL related to the subject<br>matter(20P)                                                      |
| 209 | 13976/<br>2010 | C.A. No. 554/2024                     | THE STATE OF KERALA TRANSPORT<br>DEPARTMENT Vs. L. SRINIVASA BABU AND ORS.                    | Motor Vehicle Laws - Permits, licenses and others-<br>PIL related to the subject category(34P)                    |
| 210 | 14714/<br>2010 | C.A. No. 555/2024                     | KERALA STATE ROAD TRANSPORT<br>CORPORATION MANAGING DIRECTOR Vs.<br>L.SRINIVASA BABU AND ORS. | Motor Vehicle Laws - Permits, licenses and others-<br>PIL related to the subject category(34P)                    |
| 211 | 16452/<br>2010 | C.A. No. 4766/2010                    | RAJIV KUMAR MISHRA Vs. STATE OF U.P.<br>THROUGH CHIEF SECRETARY                               | Others-Other PIL matters(48P)                                                                                     |
| 212 | 17778/         | C.A. No. 5229/2010                    | KARNATAKA PRADESHA KURUBARA SANGH                                                             | Election and delimitation laws-PIL related to the                                                                 |

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|     | 2010           |                               | (REGD). Vs. THE STATE OF KARNATAKA                                                                              | subject category(18P)                                                                                                                                                                                          |
| 213 | 18149/<br>2010 | SLP(C) No. 16991/2010         | ROADS AND BRIDGES DEVELOPMENT CORP. OF KERALA LTD. Vs. NAVEEN M.V.                                              | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 214 | 18249/<br>2010 | SLP(C) No. 17064-17065/2010   | STATE OF A.P. Vs. M/S BELLARY IRON ORES P.LTD.                                                                  | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 215 | 20120/<br>2010 | SLP(C) No. 37511/2013         | BHUPESH BEGHEL Vs. THE STATE OF CHHATTISGARH                                                                    | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 216 | 21591/<br>2010 | C.A. No. 6654/2010            | CHINI MILLS KARAMCHARI SANGH THROUGH ITS PRESIDENT VIRENDRA SINGH Vs. STATE OF U.P. THROUGH ITS CHIEF SECRETARY | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 217 | 23645/<br>2010 | C.A. No. 2935/2012            | UNION OF INDIA Vs. TRUCK OWNERS ASSOCIATION                                                                     | Indirect Taxation-PIL related to the subject category(24P)                                                                                                                                                     |
| 218 | 24635/<br>2010 | C.A. No. 8126/2013            | LIFE INSURANCE CORP. OF INDIA Vs. THE INDIAN NATIONAL TRUST FOR ARCHITECTURAL AND CULTURAL HERITAGE AND ORS.    | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 219 | 27644/<br>2010 | C.A. No. 7219/2011            | M/S KANISHKA BUILDCON PVT. LTD. Vs. BHIWADI EX-SERVICEMEN WELF.ASSN. AND ORS. SECRETARY                         | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 220 | 32236/<br>2010 | S.L.P.(C)...CC No. 16830/2010 | M/S ANANTPUR MINING CORP. Vs. STATE OF A.P..                                                                    | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 221 | 32237/<br>2010 | S.L.P.(C)...CC No. 16829/2010 | M/S OBULAPURAM MINING CO.P.LTD. Vs. STATE OF A.P..                                                              | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 222 | 33954/<br>2010 | C.A. No. 953/2013             | NANDI INFRASTRUCTURE CORRIDOR ENTERPRISE LTD. Vs. BHEEMACHANDRA EDUCATION TRUST                                 | Land Acquisition and Requisition-PIL related to the subject category(30P)                                                                                                                                      |
| 223 | 34733/<br>2010 | C.A. No. 10726/2011           | PUSHKAR MADHAV DAMLE Vs. STATE OF MAHARASHTRA                                                                   | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 224 | 35174/<br>2010 | C.A. No. 353/2012             | DLF LIMITED Vs. MIR SINGH (DECEASED) THR. LRS.                                                                  | Land Acquisition and Requisition-PIL related to the subject category(30P)                                                                                                                                      |

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| 225 | 37745/<br>2010 | C.A. No. 642/2012       | ARVIND KEJRIWAL Vs. UNION OF INDIA                                                                             | Others-Other PIL matters(48P)                                                                       |
| 226 | 38139/<br>2010 | SLP(C) No. 7656/2011    | STATE OF KERALA SECRETARY Vs. NAVEEN<br>M.V..                                                                  | Others-Other PIL matters(48P)                                                                       |
| 227 | 38294/<br>2010 | W.P.(C) No. 411/2010    | Y.MAHABALESHWARAPPA Vs. UNION OF INDIA                                                                         | Environmental Laws-PIL related to the subject<br>matter(20P)                                        |
| 228 | 39456/<br>2010 | C.A. No. 1040/2012      | THE STATE OF HARYANA Vs. MIR SINGH .                                                                           | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)                        |
| 229 | 39968/<br>2010 | W.P.(C) No. 16/2011     | CENTRE FOR PUBLIC INTEREST LITIGN (CPIL) Vs.<br>UNION OF INDIA                                                 | Telegraph & Telecom Laws-Three Judge<br>Matter(45P_3jj)                                             |
| 230 | 40015/<br>2010 | W.P.(C) No. 417/2010    | LOKNITI FOUNDATION Vs. UNION OF INDIA                                                                          | Service Laws-Three Judge Matter(43P_3jj)                                                            |
| 231 | 60005/<br>2010 | T.C.(C) No. 1/2010      | CENTRAL ARECANUT MARKETING CO<br>OPERATIVE CAMPCO Vs. UNION OF INDIA                                           | Others-Other PIL matters(48P)                                                                       |
| 232 | 60006/<br>2010 | T.C.(C) No. 2/2010      | M/S PRAMUKH SALES Vs. UNION OF INDIA AND<br>ORS. MINISTRY OF HEALTH AND FAMILY<br>WELFARE SECRETARY            | Others-Other PIL matters(48P)                                                                       |
| 233 | 60007/<br>2010 | T.C.(C) No. 3/2010      | M/S. PATEL PAN PRODUCTS LTD. Vs. UNION OF<br>INDIA AND ORS. MINISTRY OF HEALTH AND<br>FAMILY WELFARE SECRETARY | Others-Other PIL matters(48P)                                                                       |
| 234 | 60008/<br>2010 | T.C.(C) No. 4/2010      | GAUTAM BHAR Vs. UNION OF INDIA                                                                                 | Others-Other PIL matters(48P)                                                                       |
| 235 | 60009/<br>2010 | T.C.(C) No. 5/2010      | M/S MOHAN AGENCIES Vs. UNION OF INDIA                                                                          | Others-Other PIL matters(48P)                                                                       |
| 236 | 60010/<br>2010 | T.C.(C) No. 6/2010      | GHODAWAT INDUSTRIES (INDIA) PRIVATE LTD.<br>Vs. UNION OF INDIA                                                 | Others-Other PIL matters(48P)                                                                       |
| 237 | 60058/<br>2010 | T.C.(C) No. 25/2010     | M/S. GHODAWAT IND.(INDIA)P.LTD. . Vs. UNION<br>OF INDIA                                                        | Others-Other PIL matters(48P)                                                                       |
| 238 | 1741/2<br>011  | W.P.(C) No. 42/2011     | MANOHAR LAL SHARMA Vs. THE STATE OF<br>UTTAR PRADESH                                                           | Service Laws-Three Judge Matter(43P_3jj)                                                            |
| 239 | 4136/2<br>011  | W.P.(C) No. 69/2011     | DELHI STUDY GROUP Vs. UNION OF INDIA .                                                                         | Others-Other PIL matters(48P)                                                                       |
| 240 | 5021/2<br>011  | C.A. No. 8945-8947/2011 | M/S. CITURGIA BIO-CHEMICALS LTD. Vs. STATE<br>OF UTTARAKHAND THROUGH ITS CHIEF<br>SECRETARY                    | Company Law, Sick Industries including<br>Disinvestment-PIL related to the subject<br>category(10P) |

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| 241 | 6142/2<br>011 | C.A. No. 8133/2011                                         | RAVINDER KUMAR Vs. H.C.ARORA                                          | Criminal Law-PIL related to the subject category(15P) |
| 242 | 6628/2<br>011 | W.P.(C) No. 109/2011                                       | M.A.SIDDIQUI Vs. UNION OF INDIA CABINET SECRETARIAT CABINET SECRETARY | Others-Three Judge Matter(48P_3jj)                    |
| 243 | 6668/2<br>011 | Crl.A. No. 507/2012                                        | GANESH P. THAKUR Vs. THE STATE OF MAHARASHTRA                         | Criminal Law-PIL related to the subject category(15P) |
| 244 | 6675/2<br>011 | Crl.A. No. 506/2012                                        | SHIRISH NAMDEORAO KARLE Vs. THE STATE OF MAHARASHTRA                  | Criminal Law-PIL related to the subject category(15P) |
| 245 | 6720/2<br>011 | Crl.A. No. 508/2012                                        | BHASKAR MUNDHE Vs. THE STATE OF MAHARASHTRA                           | Criminal Law-PIL related to the subject category(15P) |
| 246 | 7049/2<br>011 | Crl.A. No. 516/2012                                        | UMAKANT DANGAT Vs. THE STATE OF MAHARASHTRA                           | Criminal Law-PIL related to the subject category(15P) |
| 247 | 7050/2<br>011 | Crl.A. No. 515/2012                                        | SHANKARRAO DAMODAR SATAV Vs. THE STATE OF MAHARASHTRA                 | Criminal Law-PIL related to the subject category(15P) |
| 248 | 7133/2<br>011 | Crl.A. No. 517/2012                                        | SUDHAKAR BAPURAO TELANG Vs. THE STATE OF MAHARASHTRA                  | Criminal Law-PIL related to the subject category(15P) |
| 249 | 7183/2<br>011 | Crl.A. No. 512-513/2012                                    | RAJ K. PUROHIT Vs. MADHAV JANARDAN BHANDARI                           | Criminal Law-PIL related to the subject category(15P) |
| 250 | 7189/2<br>011 | Crl.A. No. 510/2012                                        | MANSINGRAO TUKARAM CHAAVAN Vs. THE STATE OF MAHARASHTRA               | Criminal Law-PIL related to the subject category(15P) |
| 251 | 7527/2<br>011 | Crl.A. No. 509/2012                                        | SANJAY NARENDRA KUNDETKAR Vs. THE STATE OF MAHARASHTRA                | Criminal Law-PIL related to the subject category(15P) |
| 252 | 7836/2<br>011 | W.P.(C) No. 131/2011                                       | POLYESTER FILM INDUS.ASSOCIATIONN.(REGD) Vs. UNION OF INDIA           | Others-Other PIL matters(48P)                         |
| 253 | 8419/2<br>011 | CONMT.PET.(C) No. 348/2011 In SLP(C) No. 19467- 19469/2007 | SANTOSH SETHI Vs. K.S. MEHRA .                                        | Others-Other PIL matters(48P)                         |
| 254 | 8481/2<br>011 | W.P.(C) No. 141/2011                                       | FLEXIBLE PACKAGING ENTERPREN. WELFARE ASSN. Vs. UNION OF INDIA        | Others-Other PIL matters(48P)                         |
| 255 | 8678/2<br>011 | Crl.A. No. 514/2012                                        | THE STATE OF MAHARASHTRA Vs. MADHAV JANARDHAN BHANDARI                | Criminal Law-PIL related to the subject category(15P) |
| 256 | 8679/2<br>011 | W.P.(C) No. 136/2011                                       | HARSH RAGHUVANSHI Vs. UNION OF INDIA                                  | Others-Three Judge Matter(48P_3jj)                    |
| 257 | 9091/2        | Crl.A. No. 511/2012                                        | RATNAKAR NARHAR MARATHE Vs. THE STATE                                 | Criminal Law-PIL related to the subject               |

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|     | 011            |                                                           | OF MAHARASHTRA                                                                                                                                               | category(15P)                                                                                                                                                                                                  |
| 258 | 9381/2<br>011  | C.A. No. 8134/2011                                        | RAVINDER KUMAR Vs. H.C. ARORA                                                                                                                                | Criminal Law-PIL related to the subject category(15P)                                                                                                                                                          |
| 259 | 10449/<br>2011 | W.P.(C) No. 182/2011                                      | GHODAWAT PAN MASALA PROD.(I)P.LD.. Vs.<br>UNION OF INDIA                                                                                                     | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 260 | 12734/<br>2011 | CONMT.PET.(C) No.<br>236/2011 In SLP(C) No.<br>16308/2007 | RAJIV SINGH Vs. RAJENDER PRASAD<br>KHANDELWAL                                                                                                                | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 261 | 13634/<br>2011 | C.A. No. 2239/2013                                        | NATIONAL HIGHWAYS AUTHORITY OF INDIA<br>Vs. INDORE TRUCK OPERATORS AND<br>TRANSPORT SOCIETY                                                                  | Indirect Taxation-PIL related to the subject category(24P)                                                                                                                                                     |
| 262 | 14336/<br>2011 | C.A. No. 8469/2011                                        | M/S CHANDRAJYOTI EST.DEVELOPERS P.LTD. Vs.<br>HARKISHAN                                                                                                      | Land Acquisition and Requisition-PIL related to the subject category(30P)                                                                                                                                      |
| 263 | 14604/<br>2011 | C.A. No. 8470/2011                                        | DLF LIMITED Vs. HARKISHAN                                                                                                                                    | Land Acquisition and Requisition-PIL related to the subject category(30P)                                                                                                                                      |
| 264 | 14927/<br>2011 | C.A. No. 8471/2011                                        | THE STATE OF HARYANA Vs. HARKISHAN                                                                                                                           | Land Acquisition and Requisition-PIL related to the subject category(30P)                                                                                                                                      |
| 265 | 15166/<br>2011 | C.A. No. 9443-9445/2013                                   | T.SREEKANTAN Vs. STATE OF KERALA .                                                                                                                           | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 266 | 15737/<br>2011 | C.A. No. 2534-2536/2013                                   | STATE OF U.P. Vs. PEOPLES UNION FOR CIVIL<br>LIBERTIES                                                                                                       | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 267 | 16277/<br>2011 | W.P.(C) No. 289/2011                                      | CENTRE FOR TRANSFORMING INDIA Vs. UNION<br>OF INDIA                                                                                                          | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 268 | 16574/<br>2011 | C.A. No. 3490/2012                                        | RAMACHANDRA PADMAKAR VAIDYA HALL<br>TRUST THR. ITS PRESIDENT SHRI ASHOK<br>POTNIS Vs. MAIDAN BACCHAV SAMITI THR. ITS<br>PRESIDENT SHRI SACHIN SRIDHAR CHAVAN | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 269 | 18428/<br>2011 | C.A. No. 8472/2011                                        | M/S EIH LIMITED Vs. HARKISHAN                                                                                                                                | Land Acquisition and Requisition-PIL related to the subject category(30P)                                                                                                                                      |
| 270 | 19618/<br>2011 | W.P.(C) No. 304/2011                                      | M/S.TARA CHAND NARESH CHAND Vs. MINISTRY<br>OF ENVIRONMENT AND FORESTS                                                                                       | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 271 | 19988/         | CONMT.PET.(C) No.                                         | PANKAJ MATHUR Vs. PRADEEP AGGARWAL .                                                                                                                         | Others-Other PIL matters(48P)                                                                                                                                                                                  |

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|     | 2011           | 288/2011 In SLP(C) No.<br>16308/2007                      |                                                                                                                                     |                                                                              |
| 272 | 21609/<br>2011 | W.P.(C) No. 344/2011                                      | M/S. N.G. TOBACCO Vs. UNION OF INDIA                                                                                                | Others-Other PIL matters(48P)                                                |
| 273 | 22334/<br>2011 | W.P.(C) No. 330/2011                                      | GHODAWAT PAN MASALA PRODUCTS(I)P.LD.<br>Vs. UNION OF INDIA DEPARTMENT OF FOREST<br>ECOLOGY AND ENVIRONMENT THROUGH THE<br>SECRETARY | Others-Other PIL matters(48P)                                                |
| 274 | 22768/<br>2011 | C.A. No. 974/2013                                         | SHEELA H Vs. STATE OF KARNATAKA                                                                                                     | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 275 | 23101/<br>2011 | C.A. No. 2298/2017                                        | M/S MORGAN BUILDERS AND DEVELOPERS<br>PRIVATE LIMITED Vs. STATE OF HARYANA                                                          | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 276 | 23805/<br>2011 | CONMT.PET.(C) No.<br>356/2011 In SLP(C) No.<br>16308/2007 | PRAMOD KUMAR Vs. MANORANJAN HOTA .                                                                                                  | Others-Other PIL matters(48P)                                                |
| 277 | 24122/<br>2011 | C.A. No. 2294-2296/2017                                   | M/S GAVEL BUILDERS Vs. THE STATE OF<br>HARYANA                                                                                      | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 278 | 24123/<br>2011 | C.A. No. 2299-2301/2017                                   | M/S JESEN BUILDERS AND DEVELOPERS PRIVATE<br>LIMITED Vs. THE STATE OF HARYANA                                                       | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 279 | 24124/<br>2011 | C.A. No. 1398-1399/2017                                   | M/S AALIYAH REAL ESTATES PVT. LTD.. Vs.<br>STATE OF HARYANA                                                                         | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 280 | 25072/<br>2011 | W.P.(C) No. 352/2011                                      | VIRSA SINGH GADLI Vs. UNION OF INDIA                                                                                                | Election and delimitation laws-PIL related to the<br>subject category(18P)   |
| 281 | 25246/<br>2011 | W.P.(C) No. 354/2011                                      | DHARAMPAL SATYAPAL LIMITED Vs. UNION OF<br>INDIA                                                                                    | Others-Other PIL matters(48P)                                                |
| 282 | 25441/<br>2011 | W.P.(CrI.) No. 172/2011                                   | MANOHAR LAL SHARMA ADVOCATE Vs. STATE<br>OF MAHARASHTRA .                                                                           | Criminal Law-PIL related to the subject<br>category(15P)                     |
| 283 | 25487/<br>2011 | C.A. No. 3274/2023                                        | MAULIN J BAROT Vs. THE STATE OF GUJARAT                                                                                             | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 284 | 26698/<br>2011 | W.P.(CrI.) No. 195/2011                                   | ASSOCIATION FOR PROTECTION OF CIVIL<br>RIGHTS Vs. THE STATE OF BIHAR AND ORS.                                                       | Criminal Law-PIL related to the subject<br>category(15P)                     |
| 285 | 26943/<br>2011 | C.A. No. 982-997/2013                                     | J.B. SUHAIL AND ANR. .ETC .ETC Vs.<br>GOVERNMENT OF KARNATAKA AND ORS. .ETC<br>.ETC                                                 | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |

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| 286 | 28531/<br>2011 | C.A. No. 979-980/2013                                   | NANDI INFRASTRUCTURE CORRIDOR<br>ENTERPRISES LTD. Vs. H.K.PATABHIRAMAN                           | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 287 | 29333/<br>2011 | C.A. No. 753/2013                                       | M.PONNUSWAMI Vs. STATE OF KARNATAKA                                                              | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 288 | 29993/<br>2011 | C.A. No. 762/2013                                       | MANORANJITHAM Vs. STATE OF KARNATAKA                                                             | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 289 | 30272/<br>2011 | CONMT.PET.(C) No.<br>16/2012 In W.P.(C) No.<br>365/2006 | INTERNATIONAL UNION OF FOOD AGR.. Vs.<br>UNION OF INDIA MINISTRY OF LAW AND JUSTICE<br>SECRETARY | Contempt of Court-PIL related to the subject<br>category(14P)                |
| 290 | 31191/<br>2011 | W.P.(C) No. 434/2011                                    | AMIT KUMAR Vs. STATE OF UTTAR PRADESH<br>AND ORS.                                                | Indirect Taxation-PIL related to the subject<br>category(24P)                |
| 291 | 31252/<br>2011 | C.A. No. 954/2013                                       | VIDYA N SAMPANGI Vs. NANDI<br>INFRASTRUCTURE CORRIDOR ENTERPRISE LTD.                            | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |
| 292 | 32204/<br>2011 | C.A. No. 768-775/2013                                   | GEETHA S. MALLI Vs. THE STATE OF<br>KARNATAKA                                                    | Land Acquisition and Requisition-PIL related to<br>the subject category(30P) |

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| 293 | 32817/<br>2011 | W.P.(C) No. 464/2011      | COMMON CAUSE Vs. UNION OF INDIA<br>DEPARTMENT OF ATOMIC ENERGY                                    | Environmental Laws-PIL related to the subject<br>matter(20P)                                                                                                                                                                  |
| 294 | 33301/<br>2011 | SLP(C) No. 9775-9776/2012 | SHANTI LAL AGRAWAL Vs. THE STATE OF<br>MADHYA PRADESH                                             | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)                                                                                                                                                  |
| 295 | 33472/<br>2011 | C.A. No. 8812/2017        | MAHILA VIKAS SANSTHA WARDHA Vs.<br>TAHSILDAR WARDHA .                                             | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 296 | 33766/<br>2011 | W.P.(C) No. 493/2011      | JAGANNATH SINGH Vs. STATE OF UTTAR<br>PRADESH AND ORS.                                            | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)                                                                                                                                                  |
| 297 | 33936/<br>2011 | C.A. No. 975/2013         | NANDI INFRASTRUCTURE CORRIDOR<br>ENTERPRISES LTD. Vs. K.SUKUMARAN                                 | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)                                                                                                                                                  |
| 298 | 34521/<br>2011 | C.A. No. 4429/2012        | LORD KRISHNA SUGAR MILLS LTD. Vs. STATE OF<br>U.P. .                                              | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 299 | 36341/<br>2011 | SLP(CrI) No. 150/2012     | SHRAMJEEVI MAHILA SAMITI Vs. STATE OF NCT<br>OF DELHI                                             | Criminal Law-PIL related to the subject<br>category(15P)                                                                                                                                                                      |
| 300 | 38072/<br>2011 | C.A. No. 8141/2012        | SANJIV GAJANAN PUNALEKAR Vs. UNION OF<br>INDIA .                                                  | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 301 | 39304/<br>2011 | C.A. No. 6736/2013        | ALAKNANDA HYDRO POWER CO. LTD THROUGH<br>ITS AUTHORISED SIGNATORY MR. S. DHAWAN<br>Vs. ANUJ JOSHI | Environmental Laws-PIL related to the subject<br>matter(20P)                                                                                                                                                                  |
| 302 | 60036/<br>2011 | T.C.(C) No. 39/2011       | CENTRE FOR ENVIRONMENT PROT Vs. UNION OF<br>INDIA                                                 | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 303 | 60068/<br>2011 | T.C.(C) No. 52/2011       | YOUTH FOR EQUALITY Vs. UNION OF INDIA                                                             | Educational Institutions - Admission,<br>Management, Grant, Recognition-PIL related to<br>the subject category(17P)                                                                                                           |
| 304 | 60076/<br>2011 | T.C.(C) No. 53/2011       | PAN-IIM ALUMNI ASSOCH. (PAN-IIM AA) Vs.<br>UNION OF INDIA                                         | Educational Institutions - Admission,<br>Management, Grant, Recognition-PIL related to<br>the subject category(17P)                                                                                                           |
| 305 | 60154/<br>2011 | T.C.(C) No. 85/2011       | RANMAT SINGH MARAVI Vs. THE STATE OF<br>MADHYA PRADESH                                            | Environmental Laws-Three Judge Matter(20P_3jj)                                                                                                                                                                                |
| 306 | 60165/<br>2011 | T.C.(C) No. 87/2011       | KALLU SINGH Vs. UNION OF INDIA .                                                                  | Environmental Laws-Three Judge Matter(20P_3jj)                                                                                                                                                                                |

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|     | 2011           |                                                          |                                                                                                                    |                                                                                                                                                                                                                               |
| 307 | 1056/2<br>012  | W.P.(C) No. 33/2012                                      | SWASTHYA ADHIKAR MANCH, INDORE Vs.<br>UNION OF INDIA                                                               | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 308 | 2307/2<br>012  | CONMT.PET.(C) No.<br>37/2012 In SLP(C) No.<br>16308/2007 | ANKUR GUTKA Vs. INDIAN ASTHMA CARE<br>SOCIETY                                                                      | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 309 | 3002/2<br>012  | W.P.(C) No. 76/2012                                      | ANTONIO D. GAUNCAR Vs. THE STATE OF GOA                                                                            | Environmental Laws-PIL related to the subject<br>matter(20P)                                                                                                                                                                  |
| 310 | 5448/2<br>012  | W.P.(C) No. 79/2012                                      | ANAND RAI AND ORS. Vs. MADHYA PRADESH<br>AND ORS.                                                                  | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 311 | 6197/2<br>012  | C.A. No. 8757-8758/2012                                  | ASHOK KUMAR . Vs. MAHESH BHARDWAJ .                                                                                | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)                                                                                                                                                  |
| 312 | 6203/2<br>012  | C.A. No. 8755-8756/2012                                  | KAPTAN SINGH Vs. STATE OF M.P. .                                                                                   | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)                                                                                                                                                  |
| 313 | 6252/2<br>012  | W.P.(C) No. 112/2012                                     | COLLIERY MAZDOOR SABHA OF INDIA Vs.<br>UNION OF INDIA AND ORS.                                                     | Mines Minerals, Mining leases-Three Judge<br>Matter(33P 3jj)                                                                                                                                                                  |
| 314 | 8736/2<br>012  | C.A. No. 1618/2024                                       | JAMSHEED KANGA (DEAD) Vs. THE STATE<br>OF MAHARASHTRA THROUGH ITS<br>SECRETARY, DEPARTMENT OF URBAN<br>DEVELOPMENT | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 315 | 10435/<br>2012 | C.A. No. 5383/2015                                       | GAGAN S SETHI Vs. STATE OF GUJARAT .                                                                               | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 316 | 11759/<br>2012 | W.P.(C) No. 218/2012                                     | BANGLAR MANABADHIKAR SURAKSHA MANCH<br>Vs. UNION OF INDIA AND ORS.                                                 | Criminal Law-PIL related to the subject<br>category(15P)                                                                                                                                                                      |
| 317 | 12335/<br>2012 | W.P.(Crl.) No. 59/2012 .                                 | YESHWANTH SHENOY Vs. UNION OF INDIA                                                                                | Criminal Law-PIL related to the subject<br>category(15P)                                                                                                                                                                      |
| 318 | 12402/<br>2012 | C.A. No. 14780-14781/2024                                | HAZRAT MOHD. AFZALS KHAN'S MEMORIAL<br>SOCIETY Vs. MILIND RAMAKANT EKBOTE                                          | Environmental Laws-PIL related to the subject<br>matter(20P)                                                                                                                                                                  |
| 319 | 12721/<br>2012 | C.A. No. 4188/2014                                       | BIRENDRA KAUR Vs. UNION OF INDIA                                                                                   | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 320 | 13172/<br>2012 | S.L.P.(C)...CC No. 8873-<br>8874/2012                    | H.K. PATTABHIRAMAN AND ANR. Vs. THE STATE<br>OF KARNATAKA AND ORS.                                                 | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)                                                                                                                                                  |

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| 321 | 13561/<br>2012 | C.A. No. 9446/2013          | C.P. SIVADASAN NAIR Vs. UNION OF INDIA .                                                             | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 322 | 14106/<br>2012 | SLP(C) No. 14124-14125/2012 | THE STATE OF GUJARAT Vs. SHREE YOGKSHEM FNDN. FOR HUMAN DIGNITY                                      | Service Laws-PIL related to the subject category(43P)                                                                                                                                                          |
| 323 | 14333/<br>2012 | C.A. No. 3443-3445/2017     | DAANISH PUBLICATIONS PVT.LTD. Vs. STATE OF KARNATAKA & ORS. ETC. ETC.                                | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 324 | 15237/<br>2012 | C.A. No. 159/2013           | APARAJITA SHARMA Vs. THE UNION OF INDIA                                                              | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 325 | 16865/<br>2012 | W.P.(C) No. 259/2012        | UNITED FRONT FOR DALIT CHRISTIAN RIGHTS Vs. MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT AND ANR.      | Others-Three Judge Matter(48P_3jj)                                                                                                                                                                             |
| 326 | 16939/<br>2012 | W.P.(C) No. 243/2012        | SWAJAN AND ANR. Vs. UNION OF INDIA AND ORS.                                                          | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 327 | 20311/<br>2012 | SLP(C) No. 20043-20044/2012 | GURCHARAN SINGH PHERURAI Vs. STATE OF PUNJAB .                                                       | Criminal Law-PIL related to the subject category(15P)                                                                                                                                                          |
| 328 | 20376/<br>2012 | W.P.(C) No. 295/2012        | S.RAJASEEKARAN Vs. UNION OF INDIA AND ORS.                                                           | Motor Vehicle Laws - Permits, licenses and others-PIL related to the subject category(34P)                                                                                                                     |
| 329 | 21946/<br>2012 | SLP(C) No. 22377/2012       | CHITTORGARH PATTHAR UTPADHAK SEWA SAMITI Vs. BHANWAR SINGH AND ORS.                                  | Mines Minerals, Mining leases-PIL related to the subject category(33P)                                                                                                                                         |
| 330 | 22232/<br>2012 | C.A. No. 6028-6029/2012     | STATE OF KERALA Vs. BASIL ATTIPETTI .                                                                | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 331 | 23132/<br>2012 | SLP(C) No. 21211/2012       | BIRLA CORPORATION LIMITED Vs. BHANWAR SINGH AND ORS.                                                 | Mines Minerals, Mining leases-PIL related to the subject category(33P)                                                                                                                                         |
| 332 | 23160/<br>2012 | C.A. No. 556-557/2024       | OOTY HOTEL ASSOCIATION (REGN. NO. K.A. NO. 155 OF 2010) AND ANR. Vs. THE STATE OF KARNATAKA AND ORS. | Motor Vehicle Laws - Permits, licenses and others-PIL related to the subject category(34P)                                                                                                                     |
| 333 | 24524/<br>2012 | SLP(C) No. 23551/2012       | J.K. WHITE CEMENT WORKS Vs. BHANWAR SINGH AND ORS.                                                   | Mines Minerals, Mining leases-PIL related to the subject category(33P)                                                                                                                                         |
| 334 | 25283/<br>2012 | C.A. No. 6613/2014          | NISVARTH RESIDENTS WELFARE ASSOCIATION (R) Vs. THE STATE OF KARNATAKA                                | Mines Minerals, Mining leases-PIL related to the subject category(33P)                                                                                                                                         |

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| 335 | 25545/<br>2012 | C.A. No. 8689-8692/2012     | M/S. JAI PARKASH ASSOCIATES LTD. Vs. HIM<br>PRIVESH ENVIRONMENT PROTECTION SOCIETY                   | Environmental Laws-PIL related to the subject<br>matter(20P)                                                                                                                                                                  |
| 336 | 25658/<br>2012 | W.P.(C) No. 459/2012        | AVISHEK GOENKA Vs. UNION OF INDIA                                                                    | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 337 | 25975/<br>2012 | C.A. No. 6026-6027/2012     | SEC.ALL INDIA LAWYERS UNION ETC. Vs.<br>ADV.BASIL ATTIPPETTI AND ORS. ETC.                           | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 338 | 26506/<br>2012 | SLP(C) No. 24673/2012       | ADHOI VISHA OSWAL MURTI PUJAK JAIN SANGH<br>THROUGH ITS TRUSTEE AMRITLAL Vs. KHETSHI<br>HIRJI SHAH . | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 339 | 26507/<br>2012 | SLP(C) No. 24672/2012       | ADHOI VISHA OSWAL MURTI PUJAK JAIN SANGH<br>Vs. STATE OF GUJARAT .                                   | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 340 | 26508/<br>2012 | SLP(C) No. 24898/2012       | ADHOI VISHA OSHWAL MURTI PUJAK JAIN<br>SANGH Vs. KHETSHI HIRJI SHAH                                  | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 341 | 26522/<br>2012 | C.A. No. 1617/2024          | JAMSHEED KANGA (DEAD) Vs. STATE OF<br>MAHARASHTRA .                                                  | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 342 | 26689/<br>2012 | SLP(C) No. 25065-25067/2012 | SHRI ADHOI SOCIAL GROUP Vs. KHETSHI HIRJI<br>SHAH                                                    | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban                                                         |

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|     |            |                                     |                                                                        | planning-PIL related to the subject category(23P)                                                                                                                                                              |
| 343 | 26823/2012 | SLP(C) No. 25069-25070/2012         | CHARLA MANDAL OF MUMBAI . Vs. KHETSHI HIRJI SHAH .                     | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 344 | 27487/2012 | SLP(C) No. 25186/2012               | SHEKHAR PRASAD JAIN AND ORS. Vs. BHANWAR SINGH AND ORS.                | Mines Minerals, Mining leases-PIL related to the subject category(33P)                                                                                                                                         |
| 345 | 27512/2012 | S.L.P.(C)...CC No. 14752-14753/2012 | H.K.VOHRA Vs. UNION OF INDIA                                           | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 346 | 28725/2012 | W.P.(CrI.) No. 120/2012             | MANOHAR LAL SHARMA Vs. THE PRINCIPAL SECRETARY                         | Criminal Law-Three Judge Matter(15P_3jj)                                                                                                                                                                       |
| 347 | 29000/2012 | W.P.(CrI.) No. 129/2012             | EXTRA JUDICIAL EXECUTION VICTIM AND ANR. Vs. UNION OF INDIA AND ORS.   | Criminal Law-PIL related to the subject category(15P)                                                                                                                                                          |
| 348 | 29161/2012 | W.P.(C) No. 380/2012                | BHANTE ARYA NAGARJUN SHURAI SASAI AND ANR. Vs. UNION OF INDIA AND ORS. | Public Trust, Religious Endowments, Waqfs-PIL related to the subject category(38P)                                                                                                                             |
| 349 | 30296/2012 | SLP(C) No. 29698/2012               | RAJMAL JAIN AND ORS. Vs. BHANWAR SINGH AND ORS.                        | Mines Minerals, Mining leases-PIL related to the subject category(33P)                                                                                                                                         |
| 350 | 30363/2012 | SLP(C) No. 31905/2013               | KIRAN DEVI Vs. BHANWAR SINGH AND ORS.                                  | Mines Minerals, Mining leases-PIL related to the subject category(33P)                                                                                                                                         |
| 351 | 30364/2012 | SLP(C) No. 31724/2012               | MOHD.SADDIQ ARIF KHAN Vs. BHANWAR SINGH AND ORS.                       | Mines Minerals, Mining leases-PIL related to the subject category(33P)                                                                                                                                         |
| 352 | 30548/2012 | C.A. No. 7547/2012                  | SURESH KALMADI Vs. RAHUL MEHRA                                         | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 353 | 30999/2012 | W.P.(C) No. 407/2012                | CENTRE FOR PUBLIC INTEREST LITIGATION Vs. UNION OF INDIA               | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 354 | 31586/2012 | W.P.(C) No. 445/2012                | DR. TH. SURESH SINGH Vs. UNION OF INDIA                                | Armed Forces and ParaMilitary Forces-PIL related to the subject category(4P)                                                                                                                                   |

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| 355 | 31669/<br>2012 | SLP(C) No. 28716/2012         | M/S MSS FOOD PROCESSORS Vs. STATE OF MAHARASHTRA .                                               | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 356 | 32067/<br>2012 | W.P.(C) No. 435/2012          | GOA FOUNDATION Vs. UNION OF INDIA .                                                              | Mines Minerals, Mining leases-PIL related to the subject category(33P)                                                                                                                                         |
| 357 | 32204/<br>2012 | SLP(C) No. 32162/2012         | M/S MSS FOOD PROCESSORS Vs. THE STATE OF UTTAR PRADESH                                           | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 358 | 32331/<br>2012 | SLP(C) No. 32163/2012         | PRABHU AASTHA ENTERPRISE PVT LTD Vs. THE STATE OF UTTAR PRADESH                                  | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 359 | 33192/<br>2012 | W.P.(C) No. 463/2012          | COMMON CAUSE AND ORS Vs. UNION OF INDIA AND ORS.                                                 | Criminal Law-Three Judge Matter(15P_3jj)                                                                                                                                                                       |
| 360 | 33529/<br>2012 | SLP(C) No. 17517/2013         | KHETSI MEGHJI SHAH (CHARALA) Vs. STATE OF GUJARAT .                                              | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 361 | 33534/<br>2012 | SLP(C) No. 17522/2013         | ADHOI PANJARAPOL Vs. STATE OF GUJARAT .                                                          | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 362 | 35733/<br>2012 | S.L.P.(C)...CC No. 20047/2012 | SHOAIB IQBAL Vs. SS SAI BABA OM JEE @ SS OMJI .                                                  | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 363 | 35853/<br>2012 | W.P.(C) No. 515/2012          | BANWARILAL BHAGWANDAS PUROHIT Vs. UNION OF INDIA                                                 | Criminal Law-Three Judge Matter(15P_3jj)                                                                                                                                                                       |
| 364 | 37293/<br>2012 | W.P.(C) No. 498/2012          | NAGENDRA KUMAR SAHOO Vs. UNION OF INDIA AND ORS.                                                 | Mines Minerals, Mining leases-PIL related to the subject category(33P)                                                                                                                                         |
| 365 | 37568/<br>2012 | SLP(C) No. 36875/2012         | BHAROSI LAL JATAV Vs. THE STATE OF RAJASTHAN STATE OF RAJASTHAN AND ORS. THROUGH CHIEF SECRETARY | Mines Minerals, Mining leases-PIL related to the subject category(33P)                                                                                                                                         |
| 366 | 37671/<br>2012 | SLP(C) No. 37969/2012         | ELECTION COMMISSIONER Vs. BHAGYODAY JANPARISHAD .                                                | Election and delimitation laws-PIL related to the subject category(18P)                                                                                                                                        |
| 367 | 38049/<br>2012 | SLP(C) No. 35290/2012         | ELECTION COMMISSION OF INDIA Vs. GUJARAT CHAMBER OF COMMERCE AND                                 | Election and delimitation laws-PIL related to the                                                                                                                                                              |

|     | 2012           |                           | INDUSTRIES                                                      | subject category(18P)                                                                                                                                                                                          |
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| 368 | 38382/<br>2012 | C.A. No. 11938/2016       | REENA BANERJEE Vs. GOVT. OF NCT OF DELHI .                      | Persons with Disabilities Act, 2016 and Mental Health Care Act, 2017-PIL related to the subject category(36P)                                                                                                  |
| 369 | 38766/<br>2012 | C.A. No. 17902-17905/2017 | VIJAY KUMAR Vs. KARTAR SINGH                                    | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P)                                                                                                  |
| 370 | 39645/<br>2012 | C.A. No. 7481/2014        | BHARTIYA VIDYA BHAVAN MUNSHI SADAN Vs. SURENDRA RAMLAL TIWARI . | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 371 | 40715/<br>2012 | SLP(C) No. 39993/2012     | VEER CHAND Vs. THE STATE OF HARYANA                             | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                                                                                                                         |
| 372 | 40716/<br>2012 | SLP(C) No. 4524/2013      | RAJESH KHANNA Vs. STATE OF HARYANA                              | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                                                                                                                         |
| 373 | 42364/<br>2012 | SLP(C) No. 975/2013       | KASHI PRASAD YADAV Vs. UNION OF INDIA                           | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 374 | 42374/<br>2012 | W.P.(C) No. 565/2012      | NIPUN SAXENA Vs. UNION OF INDIA                                 | Motor Vehicle Laws - Permits, licenses and others- Three Judge Matter(34P 3jj)                                                                                                                                 |
| 375 | 42410/<br>2012 | SLP(C) No. 973/2013       | MAMTA SINGH Vs. UNION OF INDIA                                  | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 376 | 42626/<br>2012 | W.P.(C) No. 568/2012      | PROMILLA SHANKER Vs. UNION OF INDIA AND ANR.                    | Criminal Law-PIL related to the subject category(15P)                                                                                                                                                          |
| 377 | 60208/<br>2012 | T.C.(C) No. 89/2012       | CENTRE FOR PIL DELHI Vs. UNION OF INDIA                         | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 378 | 60255/<br>2012 | T.C.(C) No. 95/2012       | DHARAMPAL SATYAPAL LTD. Vs. UNION OF INDIA                      | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 379 | 60256/<br>2012 | T.C.(C) No. 96/2012       | SARVA SEVA SANGH . Vs. UNION OF INDIA                           | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 380 | 60257/<br>2012 | T.C.(C) No. 97/2012       | POONA SALT MERCHANT ASSOCIATION Vs. UNION OF INDIA              | Others-Other PIL matters(48P)                                                                                                                                                                                  |

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| 381 | 47/2013   | W.P.(Crl.) No. 1/2013     | OMIKA DUBEY Vs. UNION OF INDIA AND ORS.                                                                                                                                                        | Criminal Law-PIL related to the subject category(15P)                                         |
| 382 | 112/2013  | SLP(C) No. 4165-4166/2013 | AMARCHAND UPADHYAY Vs. UNION OF INDIA                                                                                                                                                          | Others-Other PIL matters(48P)                                                                 |
| 383 | 710/2013  | W.P.(C) No. 22/2013       | VASUNDHARA PATHAK MASOODI AND ORS. Vs. UNION OF INDIA AND ORS.                                                                                                                                 | Criminal Law-PIL related to the subject category(15P)                                         |
| 384 | 812/2013  | SLP(C) No. 1428/2013      | KAMLESH VERMA Vs. THE UNION OF INDIA                                                                                                                                                           | Environmental Laws-PIL related to the subject matter(20P)                                     |
| 385 | 1186/2013 | SLP(C) No. 4223/2013      | ANUPMA SINGH Vs. C.B.I. .                                                                                                                                                                      | Environmental Laws-PIL related to the subject matter(20P)                                     |
| 386 | 1278/2013 | SLP(C) No. 1349/2013      | BHARAT SANCHAR NIGAM LTD. Vs. JUSTICE I.S. ISRANI(RETD) .                                                                                                                                      | Telegraph & Telecom Laws-PIL related to the subject category(45P)                             |
| 387 | 1453/2013 | C.A. No. 1084/2017        | M/S. TARA HEALTH FOODS LTD Vs. BIPAN SHARMA ADVOCATE                                                                                                                                           | Company Law, Sick Industries including Disinvestment-PIL related to the subject category(10P) |
| 388 | 1707/2013 | C.A. No. 2755/2015        | K.B. SHINIVASREDDY DEAD THROUGH LRS Vs. JOGHADE VEERASHAPPA .                                                                                                                                  | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)        |
| 389 | 1930/2013 | SLP(C) No. 3961/2013      | CELLULAR OPERATORS ASSOCIATION OF INDIA A SOCIETY REGD. UNDER THE INDIAN SOCIETIES ACT Vs. THE STATE OF RAJASTHAN AND ORS. AND ORS. DEPARTMENT OF URBAN AND HOUSING DEVELOPMENT THR. SECRETARY | Telegraph & Telecom Laws-PIL related to the subject category(45P)                             |
| 390 | 1959/2013 | SLP(C) No. 4042/2013      | CELLULAR OPERATORS ASSO.OF INDIA A SOCIETY REGD. UNDER THE INDIAN SOCIETIES ACT Vs. JUSTICE I.S. ISRANI (RETD) .                                                                               | Telegraph & Telecom Laws-PIL related to the subject category(45P)                             |

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| 391 | 1980/2<br>013  | SLP(C) No. 4039/2013    | TOWER AND INFRASTRUCTURE PROVIDERS ASSOCIATION Vs. JUSTICE I.S. ISRANI (RETD.) . | Telegraph & Telecom Laws-PIL related to the subject category(45P)                                                                                                                                              |
| 392 | 2052/2<br>013  | SLP(C) No. 3943/2013    | ASSOCIATION OF UNIFIED TELECOM SERVICES (AUSPI) Vs. STATE OF RAJASTHAN           | Telegraph & Telecom Laws-PIL related to the subject category(45P)                                                                                                                                              |
| 393 | 3634/2<br>013  | W.P.(C) No. 87/2013     | VIVEK DUTT Vs. UNION OF INDIA AND ORS.                                           | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 394 | 4204/2<br>013  | W.P.(C) No. 107/2013    | SHAKTI PRASAD NAYAK Vs. UNION OF INDIA AND ORS.                                  | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 395 | 5917/2<br>013  | W.P.(C) No. 177/2013    | KAMLESH VASWANI Vs. UNION OF INDIA AND ORS.                                      | Intellectual Property Rights Law and Information Technology-PIL related to the subject matter(27P)                                                                                                             |
| 396 | 8020/2<br>013  | W.P.(C) No. 148/2013    | DR. MANJU DANG Vs. UNION OF INDIA                                                | Criminal Law-PIL related to the subject category(15P)                                                                                                                                                          |
| 397 | 8232/2<br>013  | W.P.(C) No. 147/2013    | VISHNU PRODUCTS Vs. UNION OF INDIA AND ORS.                                      | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 398 | 10367/<br>2013 | C.A. No. 3104/2017      | ASHOK MARUTI RAWOOT Vs. THE STATE OF MAHARASHTRA                                 | Land Acquisition and Requisition-PIL related to the subject category(30P)                                                                                                                                      |
| 399 | 11917/<br>2013 | SLP(C) No. 18111/2013   | STATE OF ORISSA Vs. GIRDHARI MISHRA .                                            | Compensation-PIL related to the subject category(11P)                                                                                                                                                          |
| 400 | 13008/<br>2013 | SLP(C) No. 27609/2013   | YASHWANT AHIRE Vs. UNION OF INDIA .                                              | Banking-PIL related to the subject category(6P)                                                                                                                                                                |
| 401 | 14439/<br>2013 | W.P.(C) No. 317/2013    | SARFRAJ MULLA AND ORS. Vs. UNION OF INDIA AND ORS. MINISTRY OF HOME AFFAIRS      | Service Laws-PIL related to the subject category(43P)                                                                                                                                                          |
| 402 | 14443/<br>2013 | W.P.(C) No. 283/2013    | PRAKASH SINGH AND ANR. Vs. UNION OF INDIA AND ANR.                               | Criminal Law-Three Judge Matter(15P_3jj)                                                                                                                                                                       |
| 403 | 14974/<br>2013 | C.A. No. 4688-4690/2013 | INSTITUTE OF EDUCATION AND SOCIAL WELFARE Vs. ARUNANGSHU CHAKRABORTY             | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 404 | 15166/<br>2013 | W.P.(C) No. 286/2013    | AMICUS CURIE (HARISH N. SALVE) Vs. UNION OF INDIA                                | Service Laws-Three Judge Matter(43P_3jj)                                                                                                                                                                       |
| 405 | 15432/<br>2013 | W.P.(C) No. 430/2013    | M. KARUNANIDHI (DIED) Vs. UNION OF INDIA                                         | Others-Other PIL matters(48P)                                                                                                                                                                                  |

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|     | 2013           |                             | AND ORS. CABINET SECRETARIAT                                                                                          |                                                                                                                |
| 406 | 15520/<br>2013 | W.P.(CrI.) No. 90/2013      | FIGHT FOR HUMAN RIGHTS Vs. UNION OF INDIA                                                                             | Criminal Law-PIL related to the subject category(15P)                                                          |
| 407 | 15660/<br>2013 | C.A. No. 265/2015           | SOCIAL JURIST, A CIVIL RIGHTS GROUP Vs. GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI ETC. CHIEF SECRETARY             | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P)  |
| 408 | 16871/<br>2013 | W.P.(C) No. 331/2013        | ARVINDER KAUR Vs. UNION OF INDIA                                                                                      | Others-Other PIL matters(48P)                                                                                  |
| 409 | 17070/<br>2013 | C.A. No. 7020-7021/2013     | STATE OF MAHARASHTRA ETC. Vs. NARESH GANGARAM GOSAVI                                                                  | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P)  |
| 410 | 17197/<br>2013 | W.P.(C) No. 335/2013        | AMICUS CURIAE (PRAKASH SINGH) Vs. UNION OF INDIA                                                                      | Service Laws-Three Judge Matter(43P_3jj)                                                                       |
| 411 | 17318/<br>2013 | W.P.(CrI.) No. 138/2013     | DHARAMPAL Vs. STATE OF HARYANA AND ORS.                                                                               | Criminal Law-PIL related to the subject category(15P)                                                          |
| 412 | 18483/<br>2013 | C.A. No. 10426/2024         | U.O.I. Vs. SARYU ROY                                                                                                  | Original Suits in Supreme Court / disputes Inter-State Water disputes-PIL related to the subject category(35P) |
| 413 | 18545/<br>2013 | W.P.(C) No. 406/2013        | IN RE-INHUMAN CONDITIONS IN 1382 PRISONS Vs. .                                                                        | Others-Other PIL matters(48P)                                                                                  |
| 414 | 20173/<br>2013 | C.A. No. 10710/2017         | BASAVESHWARA MAHA VIDYA SAMSTHE Vs. ASHOK KUMAR D                                                                     | Civil Law-PIL related to the subject category(9P)                                                              |
| 415 | 20228/<br>2013 | W.P.(C) No. 572/2013        | CONSUMER ONLINE FOUNDATION Vs. UNION OF INDIA AND ORS.                                                                | Others-Other PIL matters(48P)                                                                                  |
| 416 | 20230/<br>2013 | W.P.(C) No. 513/2013        | GURUDAS DASGUPTA AND ANR. Vs. UNION OF INDIA AND ORS.                                                                 | Energy Laws - Electricity, Petroleum, Oil and Natural Gas -PIL related to the subject matter(19P)              |
| 417 | 20818/<br>2013 | SLP(C) No. 21634/2013       | M/S. VIRAJ CONSTRUCTIONS PVT. LTD Vs. PREM SHANKER                                                                    | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                         |
| 418 | 21347/<br>2013 | SLP(C) No. 22885-22886/2013 | DUNGAR SINGH Vs. STATE OF HIMACHAL PRADESH GOVERNMENT OF HIMACHAL PRADESH THROUGH ADDITIONAL CHIEF SECRETARY (FOREST) | Rent Control and Public Premises (Eviction) Act-PIL related to the subject category(41P)                       |
| 419 | 21885/<br>2013 | SLP(C) No. 29329-29330/2013 | KAMAL DEY Vs. CRICKET ASSOCIATION OF BENGAL AND ORS.                                                                  | Others-Other PIL matters(48P)                                                                                  |
| 420 | 22694/<br>2013 | SLP(C) No. 24658-24667/2013 | RAJENDER KUMAR KHAMPA Vs. THE STATE OF                                                                                | Rent Control and Public Premises (Eviction)                                                                    |

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|     | 2013           |                         | HIMACHAL PRADESH                                                          | Act-PIL related to the subject category(41P)                                                                                                                                                                                  |
| 421 | 23502/<br>2013 | W.P.(C) No. 618/2013    | ANTARRASHTRIYA MANAV ADHIKAAR<br>NIGRAANI PARISHAD Vs. UNION OF INDIA     | Educational Institutions - Admission,<br>Management, Grant, Recognition-PIL related to<br>the subject category(17P)                                                                                                           |
| 422 | 23558/<br>2013 | SLP(C) No. 35427/2013   | SUKHPAL SINGH KHAIRA Vs. STATE OF PUNJAB                                  | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 423 | 23642/<br>2013 | W.P.(C) No. 676/2013    | SANJEEB PANIGRAHI Vs. UNION OF INDIA                                      | Educational Institutions - Admission,<br>Management, Grant, Recognition-PIL related to<br>the subject category(17P)                                                                                                           |
| 424 | 23855/<br>2013 | W.P.(C) No. 814/2013    | MANAV VIKAS SEWA SAMITI Vs. UNION OF<br>INDIA AND ORS.                    | Public Trust, Religious Endowments, Waqfs-PIL<br>related to the subject category(38P)                                                                                                                                         |
| 425 | 24114/<br>2013 | C.A. No. 4235/2014      | BOARD OF CONTROL FOR CRICKET IN INDIA Vs.<br>CRICKET ASSOCIATION OF BIHAR | Lotteries, betting, gambling-PIL related to the<br>subject category(32P)                                                                                                                                                      |
| 426 | 24636/<br>2013 | C.A. No. 3634-3635/2015 | BRAHMANI MATAJI SEVA SAMITI Vs. STATE OF<br>GUJARAT                       | Housing and Building-Municipal Laws-Housing<br>and building permits, slums rehabilitation,<br>demolition, encroachment/ removal of<br>encroachment, sealing and<br>urban planning-PIL related to the subject<br>category(23P) |
| 427 | 24689/<br>2013 | C.A. No. 7022/2013      | NARESH GANGARAM GOSAVI Vs. CHEMBUR<br>ENGLISH SCHOOL                      | Educational Institutions - Admission,<br>Management, Grant, Recognition-PIL related to<br>the subject category(17P)                                                                                                           |
| 428 | 24690/<br>2013 | W.P.(C) No. 686/2013    | NARESH GANGARAM GOSAVI Vs. DEPT OF<br>SOCIAL WELFARE STATE OF MAHARASH    | Educational Institutions - Admission,<br>Management, Grant, Recognition-PIL related to<br>the subject category(17P)                                                                                                           |
| 429 | 25310/<br>2013 | C.A. No. 5453/2014      | SATISH CHANDRA VERMA Vs. SAMJI LADHA AND<br>ORS.                          | Criminal Law-PIL related to the subject<br>category(15P)                                                                                                                                                                      |
| 430 | 25454/<br>2013 | W.P.(C) No. 728/2013    | COMMON CAUSE Vs. UNION OF INDIA                                           | Energy Laws - Electricity, Petroleum, Oil and<br>Natural Gas -PIL related to the subject<br>matter(19P)                                                                                                                       |
| 431 | 25726/<br>2013 | C.A. No. 4236/2014      | CRICKET ASS. OF BIHAR Vs. BOARD OF CONT.<br>FOR CKT. IN INDIA             | Lotteries, betting, gambling-PIL related to the<br>subject category(32P)                                                                                                                                                      |
| 432 | 25923/<br>2013 | W.P.(C) No. 832/2013    | ARUP BRAHMACHARI @ SWAMIJI Vs. UNION OF<br>INDIA                          | Public Trust, Religious Endowments, Waqfs-PIL<br>related to the subject category(38P)                                                                                                                                         |
| 433 | 26029/<br>2013 | W.P.(C) No. 768/2013    | M/S SATHYA GRANITES Vs. THE STATE OF                                      | Mines Minerals, Mining leases-Three Judge                                                                                                                                                                                     |

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|     | 2013           |                       | KARNATAKA REP. BY ITS SECRETARY                                                                                                    | Matter(33P_3jj)                                                                                                                                                                                                               |
| 434 | 26530/<br>2013 | CrI.A. No. 1490/2015  | THE STATE OF ODISHA Vs. ARUN KUMAR<br>BUDHIA                                                                                       | Criminal Law-PIL related to the subject<br>category(15P)                                                                                                                                                                      |
| 435 | 27859/<br>2013 | W.P.(C) No. 859/2013  | JAFFAR ULLAH Vs. U.O.I                                                                                                             | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 436 | 28419/<br>2013 | W.P.(C) No. 880/2013  | COMMON CAUSE Vs. UNION OF INDIA                                                                                                    | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 437 | 28684/<br>2013 | SLP(C) No. 28896/2013 | ANANYA EXPORTS PVT. LTD Vs. THE STATE OF<br>KARNATAKA AND ORS                                                                      | Mines Minerals, Mining leases-PIL related to the<br>subject category(33P)                                                                                                                                                     |
| 438 | 29132/<br>2013 | C.A. No. 11928/2016   | MOOL PRAVAH AKHIL BHARAT NEPAL EKTA<br>SAMAJ Vs. THE STATE OF H.P.                                                                 | Civil Law-PIL related to the subject category(9P)                                                                                                                                                                             |
| 439 | 29546/<br>2013 | C.A. No. 12019/2014   | PACIFIC HOTEL SOLE PROPRIETOR SRI PANKAJ<br>NAGALIA Vs. KRISHNA DATTA                                                              | Environmental Laws-PIL related to the subject<br>matter(20P)                                                                                                                                                                  |
| 440 | 31429/<br>2013 | W.P.(C) No. 921/2013  | SAMA-RESOURCE GROUP FOR WOMEN AND<br>HEALTH Vs. UNION OF INDIA                                                                     | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 441 | 31868/<br>2013 | SLP(C) No. 38955/2013 | SAU ANU VINOD KHOBRAGADE Vs. THE STATE<br>OF MAHARASHTRA AND ORS.                                                                  | Mines Minerals, Mining leases-PIL related to the<br>subject category(33P)                                                                                                                                                     |
| 442 | 31918/<br>2013 | C.A. No. 8978/2014    | TRIMURTY NAGAR(N.I.T) GROUND B.K.SAMITI<br>Vs. BHARTIYA VIDYA BHAVAN MUNSHI<br>SADAN                                               | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 443 | 32183/<br>2013 | W.P.(C) No. 1032/2013 | WILDLIFE CONSERVATION TRUST-RAJKOT Vs.<br>UNION OF INDIA                                                                           | Environmental Laws-PIL related to the subject<br>matter(20P)                                                                                                                                                                  |
| 444 | 32419/<br>2013 | C.A. No. 10900/2013   | NARAYANA MANDIRA SAMITI'S S.N.G.P,MUMBAI<br>Vs. STATE OF MAHARASHTRA .                                                             | Educational Institutions - Admission,<br>Management, Grant, Recognition-PIL related to<br>the subject category(17P)                                                                                                           |
| 445 | 32554/<br>2013 | SLP(C) No. 34147/2013 | THE STATE OF MADHYA PRADESH NARMADA<br>VALLEY DEVELOPMENT AUTHORITY (NVDA)<br>THE PRINCIPAL SECRETARY Vs. COMMISSION<br>OF INQUIRY | Others-Three Judge Matter(48P_3jj)                                                                                                                                                                                            |
| 446 | 33299/<br>2013 | W.P.(C) No. 931/2013  | VINEET DHANDA Vs. UNIONOF INDIA                                                                                                    | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 447 | 34370/<br>2013 | SLP(C) No. 29910/2014 | CITIZENS RESOURCE AND ACTION INITIATIVE                                                                                            | Others-Other PIL matters(48P)                                                                                                                                                                                                 |

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|     | 2013           |                             | (CRANTI) Vs. THE STATE OF GUJARAT .                                                                   |                                                                                                               |
| 448 | 34398/<br>2013 | C.A. No. 10442/2013         | DESH RAJ . Vs. STATE OF HIMACHAL PRADESH                                                              | Habeas Corpus and Preventive Detention-PIL related to the subject category(22P)                               |
| 449 | 34945/<br>2013 | SLP(C) No. 996/2014         | UNION OF INDIA Vs. JUSTICE I. S. ISRANI (RETD.) AND ORS.                                              | Telegraph & Telecom Laws-PIL related to the subject category(45P)                                             |
| 450 | 35120/<br>2013 | SLP(C) No. 35505-35506/2013 | MAHATMA GANDHI UNIVERSITY OF MEDICAL AND TECHNOLOGY Vs. ADITYA SINGHAL AND ORS                        | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P) |
| 451 | 35121/<br>2013 | SLP(C) No. 35001/2013       | MAHATMA GANDHI UNIVERSITY OF MEDICAL SCIENCES AND TECHNOLOGY RIICO Vs. SACHIN MEHTA .                 | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P) |
| 452 | 35972/<br>2013 | W.P.(C) No. 984/2013        | TELANGANA VIKAS KENDRA Vs. UNION OF INDIA                                                             | Others-Other PIL matters(48P)                                                                                 |
| 453 | 36010/<br>2013 | W.P.(Crl.) No. 202/2013     | IN RE: Vs. NEWS ITEM                                                                                  | Criminal Law-PIL related to the subject category(15P)                                                         |
| 454 | 36263/<br>2013 | W.P.(Crl.) No. 4/2014       | KAMLESH VERMA Vs. UNION OF INDIA                                                                      | Criminal Law-PIL related to the subject category(15P)                                                         |
| 455 | 38333/<br>2013 | C.A. No. 11908/2014         | SATISH KUMAR DWIVEDI Vs. THE STATE OF UTTAR PRADESH                                                   | Others-Other PIL matters(48P)                                                                                 |
| 456 | 40980/<br>2013 | S.L.P.(C)...CC No. 987/2014 | VEENA BODH Vs. STATE OF HIMACHAL PRADESH                                                              | Rent Control and Public Premises (Eviction) Act-PIL related to the subject category(41P)                      |
| 457 | 60055/<br>2013 | T.C.(C) No. 87/2013         | THE GOVERNMENT OF A.P. I AND CAD PROJECTS DEPARTMENT Vs. THE NATIONAL ENVIRONMENT APPELLATE AUTHORITY | Environmental Laws-PIL related to the subject matter(20P)                                                     |
| 458 | 60072/<br>2013 | T.C.(C) No. 54/2013         | SAYAN GUHA Vs. INDIAN INSTITUTE OF MNGT.CALCUTTA                                                      | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P) |
| 459 | 60073/<br>2013 | T.C.(C) No. 77/2013         | YOUTH FOR EQUILITY . Vs. UNION OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT                        | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P) |
| 460 | 660/20<br>14   | W.P.(C) No. 207/2014        | VISHNU ALLURI Vs. UNION OF INDIA                                                                      | Others-Other PIL matters(48P)                                                                                 |
| 461 | 1504/2<br>014  | W.P.(Crl.) No. 15/2014      | X Vs. SEC. GEN., SUPREME COURT OF INDIA                                                               | Criminal Law-Three Judge Matter(15P_3jj)                                                                      |

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| 462 | 1523/2<br>014 | W.P.(C) No. 124/2014                               | K. SHRAVAN KUMAR Vs. THE BAR COUNCIL OF INDIA                                      | Bar Council, Bar Associations, Advocates, other professional bodies-PIL related to the subject category(7P) |
| 463 | 1949/2<br>014 | SLP(C) No. 1680/2015                               | M/S THERMAX LIMITED (SEZ UNIT) Vs. RANUBHA RAJMALJI JADEJA                         | Environmental Laws-PIL related to the subject matter(20P)                                                   |
| 464 | 2135/2<br>014 | SLP(C) No. 1799/2014                               | OIL FIELD WAREHOUSE AND SERVICES LTD Vs. GAJUBHA (GAJENDRASINHA) BHIMJI JADEJA     | Environmental Laws-PIL related to the subject matter(20P)                                                   |
| 465 | 2211/2<br>014 | W.P.(C) No. 162/2014                               | R. MANOHAR . Vs. UNION OF INDIA MINISTRY OF HOME AFFAIRS HOME SECRETARY            | Others-Other PIL matters(48P)                                                                               |
| 466 | 2244/2<br>014 | SLP(C) No. 3776/2014                               | STATE OF U.P Vs. RANJANA AGNIHOTRI .                                               | Criminal Law-PIL related to the subject category(15P)                                                       |
| 467 | 2913/2<br>014 | W.P.(C) No. 167/2014                               | GURIA SWAYAM SEVI SANSTHAN Vs. UNION OF INDIA                                      | Others-Other PIL matters(48P)                                                                               |
| 468 | 3113/2<br>014 | W.P.(C) No. 171/2014                               | ALL INDIA ROAD NETWORK USERS ASSOCIATION Vs. UNION OF INDIA                        | Motor Vehicle Laws - Permits, licenses and others-PIL related to the subject category(34P)                  |
| 469 | 4663/2<br>014 | W.P.(C) No. 129/2014                               | INDIAN OIL OFFICERS ASSOCIATION AND ORS Vs. UNION OF INDIA AND ORS                 | Election and delimitation laws-PIL related to the subject category(18P)                                     |
| 470 | 5589/2<br>014 | CONMT.PET.(C) No. 235/2014 In W.P.(C) No. 310/1996 | PRAKASH SINGH Vs. DR. SHAMAL KUMAR SARKAR                                          | Service Laws-Three Judge Matter(43P_3jj)                                                                    |
| 471 | 5930/2<br>014 | W.P.(C) No. 166/2014                               | M. RAJAMOHAN REDDY Vs. UNION OF INDIA                                              | Others-Other PIL matters(48P)                                                                               |
| 472 | 5964/2<br>014 | W.P.(C) No. 161/2014                               | K. RAGHU RAMAKRISHNA RAJU Vs. UNION OF INDIA .                                     | Others-Other PIL matters(48P)                                                                               |
| 473 | 6084/2<br>014 | W.P.(C) No. 204/2014                               | COMMON CAUSE Vs. UNION OF INDIA                                                    | Criminal Law-PIL related to the subject category(15P)                                                       |
| 474 | 6247/2<br>014 | SLP(C) No. 5851-5852/2014                          | ADANI PORTS AND SPECIAL ECONOMIC ZONE LTD Vs. GAJUBA (GAJENDRASINH) BHIMAJI JADEJA | Environmental Laws-PIL related to the subject matter(20P)                                                   |
| 475 | 6248/2<br>014 | SLP(C) No. 7369/2014                               | ADANI PORTS AND SPECIAL ECONOMIC ZONE LTD. Vs. RANUBHA RAJMALJI JADEJA             | Environmental Laws-PIL related to the subject matter(20P)                                                   |
| 476 | 6295/2<br>014 | S.L.P.(C)...CC No. 5031-5032/2014                  | MANGNI RAM Vs. UNION OF INDIA THROUGH THE SECRETARY                                | Environmental Laws-PIL related to the subject matter(20P)                                                   |
| 477 | 6747/2<br>014 | W.P.(C) No. 203/2014                               | M. GOPI KRISHNA Vs. UNION OF INDIA                                                 | Others-Other PIL matters(48P)                                                                               |

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| 478 | 7318/2<br>014 | W.P.(C) No. 210/2014 | MANOHAR LAL SHARMA ADVOCATE Vs. UNION OF INDIA                       | Others-Other PIL matters(48P)                                                                     |
| 479 | 7418/2<br>014 | W.P.(C) No. 211/2014 | KARNATAKA TELUGU PRAJA SAMITHI Vs. UNION OF INDIA                    | Others-Other PIL matters(48P)                                                                     |
| 480 | 7431/2<br>014 | W.P.(C) No. 233/2014 | KALoor JOSEPH Vs. UNION OF INDIA MINISTRY OF ROAD TRANSPORT HIGHWAYS | Motor Vehicle Laws - Permits, licenses and others-PIL related to the subject category(34P)        |
| 481 | 7433/2<br>014 | W.P.(C) No. 217/2014 | MATTEGUNTA RAMAKRISHNA Vs. UNION OF INDIA                            | Others-Other PIL matters(48P)                                                                     |
| 482 | 7504/2<br>014 | W.P.(C) No. 215/2014 | PENDURTHI VENKATESH Vs. UNION OF INDIA                               | Others-Other PIL matters(48P)                                                                     |
| 483 | 7689/2<br>014 | W.P.(C) No. 219/2014 | VUNDAVALLI ARUN KUMAR Vs. UNION OF INDIA                             | Others-Other PIL matters(48P)                                                                     |
| 484 | 7690/2<br>014 | W.P.(C) No. 223/2014 | MUPPALLA SUBBARAO Vs. UNION OF INDIA                                 | Others-Other PIL matters(48P)                                                                     |
| 485 | 7691/2<br>014 | W.P.(C) No. 224/2014 | RASTHRIYA PRAJA CONGRESS (SECULAR) Vs. UNION OF INDIA                | Others-Other PIL matters(48P)                                                                     |
| 486 | 7692/2<br>014 | W.P.(C) No. 218/2014 | K. PRABHAKAR RAJU Vs. UNION OF INDIA AND ANR.                        | Others-Other PIL matters(48P)                                                                     |
| 487 | 7703/2<br>014 | W.P.(C) No. 228/2014 | NALLARI KIRAN KUMAR REDDY Vs. UNION OF INDIA                         | Others-Other PIL matters(48P)                                                                     |
| 488 | 7712/2<br>014 | W.P.(C) No. 225/2014 | RAYAPATI SAMBASIVA RAO Vs. UNION OF INDIA                            | Others-Other PIL matters(48P)                                                                     |
| 489 | 7854/2<br>014 | W.P.(C) No. 275/2014 | B. SANJEEVA RAO Vs. UNION OF INDIA                                   | Others-Other PIL matters(48P)                                                                     |
| 490 | 7875/2<br>014 | W.P.(C) No. 230/2014 | MATTA JAYAKAR Vs. UNION OF INDIA AND ANR.                            | Others-Other PIL matters(48P)                                                                     |
| 491 | 8466/2<br>014 | W.P.(C) No. 271/2014 | K.K SHERWANI Vs. UNION OF INDIA AND ANR.                             | Others-Other PIL matters(48P)                                                                     |
| 492 | 9449/2<br>014 | W.P.(C) No. 270/2014 | MANOHAR LAL SHARMA Vs. UNION OF INDIA AND ANR.                       | Energy Laws - Electricity, Petroleum, Oil and Natural Gas -PIL related to the subject matter(19P) |
| 493 | 9487/2<br>014 | C.A. No. 8442/2014   | K.S JAIPRAKASH REDDY Vs. STATE OF KARNATAKA                          | Land Acquisition and Requisition-PIL related to the subject category(30P)                         |
| 494 | 9488/2<br>014 | C.A. No. 8441/2014   | K.S JAIPRAKASH REDDY Vs. STATE OF KARNATAKA                          | Land Acquisition and Requisition-PIL related to the subject category(30P)                         |

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| 495 | 9615/2<br>014  | C.A. No. 10364/2017         | VASANT SAGAR PROPERTIES PVT LTD Vs.<br>FEDERATION OF CHURCHGATE RESIDENTS          | Housing and Building-Municipal Laws-Housing<br>and building permits, slums rehabilitation,<br>demolition, encroachment/ removal of<br>encroachment, sealing and<br>urban planning-PIL related to the subject<br>category(23P) |
| 496 | 9636/2<br>014  | SLP(C) No. 14512-14513/2014 | RAJINDER PARSAD SHARMA (DEAD) THR. LRS.<br>ETC. Vs. THE STATE OF JAMMU AND KASHMIR | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)                                                                                                                                                  |
| 497 | 10602/<br>2014 | SLP(C) No. 10387-10389/2014 | DEEPAK RANA AND ORS. Vs. THE STATE OF<br>HARYANA AND ORS.                          | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 498 | 10737/<br>2014 | C.A. No. 6007-6008/2014     | C. BASAVARAJA Vs. STATE OF KARNATAKA                                               | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)                                                                                                                                                  |
| 499 | 11550/<br>2014 | W.P.(C) No. 344/2014        | BANDI SREEKANTH & 3 ORS Vs. UOI                                                    | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 500 | 11660/<br>2014 | W.P.(C) No. 306/2014        | CHANAMOLU LAKSHMI ANUPAMA Vs. UNION OF<br>INDIA MINISTRY OF HOME AFFAIRS SECRETARY | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 501 | 12506/<br>2014 | W.P.(C) No. 343/2014        | TENNYDARD M. MARAK Vs. UNION OF INDIA                                              | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 502 | 12859/<br>2014 | SLP(C) No. 15751/2014       | GOHIL AMRUTLAL KANTILAL Vs. GUJARAT<br>SUBORDINATE SERVICE SELECTION BOARD         | Service Laws-PIL related to the subject<br>category(43P)                                                                                                                                                                      |
| 503 | 13224/<br>2014 | SLP(C) No. 14086/2014       | HEMA Vs. STATE OF HARYANA .                                                        | Housing and Building-Municipal Laws-Housing<br>and building permits, slums rehabilitation,<br>demolition, encroachment/ removal of<br>encroachment, sealing and<br>urban planning-PIL related to the subject<br>category(23P) |
| 504 | 13709/<br>2014 | T.P.(C) No. 1919/2014       | FOOD SAFETY AND STANDARDS AUTHORITY<br>OF INDIA Vs. M/S MILAN SUPARI CO. PVT LTD   | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 505 | 14559/<br>2014 | C.A. No. 1471/2017          | D.SURAYANARAYANA Vs. GOVT. OF INIDA                                                | Others-Other PIL matters(48P)                                                                                                                                                                                                 |

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| 506 | 14641/<br>2014 | W.P.(C) No. 384/2014    | ALL NORTH EAST INDIGENOUS GARO LAW<br>PROMOTERS ASSOCIATION Vs. UNION OF INDIA | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 507 | 14651/<br>2014 | SLP(C) No. 14087/2014   | MOHINDER KAUR Vs. STATE OF HARYANA .                                           | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 508 | 14661/<br>2014 | W.P.(C) No. 486/2014    | SAROSH MEHTA Vs. UNION OF INDIA                                                | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 509 | 15123/<br>2014 | W.P.(C) No. 422/2014    | YOGESH GUPTA Vs. THE ELECTION COMMISSION<br>OF INDIA                           | Election and delimitation laws-PIL related to the<br>subject category(18P)                                                                                                                                                    |
| 510 | 16350/<br>2014 | W.P.(C) No. 585/2014    | IMRAN KHAN Vs. UNION OF INDIA AND ANR.                                         | Election and delimitation laws-PIL related to the<br>subject category(18P)                                                                                                                                                    |
| 511 | 16500/<br>2014 | C.A. No. 8305-8306/2014 | K.SUKUMARAN Vs. STATE OF KARNATAKA                                             | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)                                                                                                                                                  |
| 512 | 16554/<br>2014 | W.P.(C) No. 742/2014    | HARITHA SARANGA AND ORS. Vs. UNION OF<br>INDIA                                 | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 513 | 16890/<br>2014 | C.A. No. 8359/2024      | AJAY BINAY INST.OF ENGINEERING AND<br>TECHNOLOGY Vs. STATE OF ORISSA .         | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)                                                                                                                                                  |
| 514 | 17086/<br>2014 | W.P.(C) No. 456/2014    | VISHNU ALLURI Vs. UNION OF INDIA                                               | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 515 | 17662/<br>2014 | W.P.(C) No. 470/2014    | DR.M.SHARATH CHANDRA REDDY Vs. UNION OF<br>INDIA .                             | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 516 | 18433/<br>2014 | SLP(CrI) No. 11188/2018 | CENTRE FOR ENQUIRY INTO HEALTH AND<br>ALLIED THEMES (CEHAT) Vs. UNION OF INDIA | Criminal Law-PIL related to the subject<br>category(15P)                                                                                                                                                                      |
| 517 | 18878/<br>2014 | W.P.(C) No. 512/2014    | NARAYAN SINGH CHAUHAN Vs. THE STATE OF<br>CHHATTISGARH                         | Criminal Law-PIL related to the subject<br>category(15P)                                                                                                                                                                      |
| 518 | 19190/<br>2014 | W.P.(C) No. 577/2014    | REEPAK KANSAL Vs. UNION OF INDIA                                               | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 519 | 19789/<br>2014 | C.A. No. 876/2018       | THE STATE OF GUJARAT Vs. VINOD PANDYA                                          | Educational Institutions - Admission,<br>Management, Grant, Recognition-PIL related to<br>the subject category(17P)                                                                                                           |
| 520 | 21393/<br>2014 | SLP(C) No. 24535/2014   | K BALAJI, PRESIDENT GANDHI CONSUMER                                            | Environmental Laws-PIL related to the subject                                                                                                                                                                                 |

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|     | 2014       |                             | FORUM Vs. THE SECRETARY OF TAMIL NADU AND ORS.                                                                                                     | matter(20P)                                                                                                                                                                                                    |
| 521 | 21710/2014 | SLP(C) No. 21320/2014       | JOHN HUANG Vs. THAKURBARI NARI SANGATHAN .                                                                                                         | Civil Law-PIL related to the subject category(9P)                                                                                                                                                              |
| 522 | 22249/2014 | SLP(C) No. 24687-24688/2014 | GOVERNMENT OF NCT OF DELHI Vs. PRAMOD ARORA .                                                                                                      | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P)                                                                                                  |
| 523 | 22320/2014 | W.P.(C) No. 743/2014        | WILDLIFE RESCUE AND REHABILITATION CENTRE Vs. UNION OF INDIA                                                                                       | Environmental Laws-PIL related to the subject matter(20P)                                                                                                                                                      |
| 524 | 22346/2014 | W.P.(C) No. 817/2014        | YOUTH KAMAL ORGANIZATION Vs. UNION OF INDIA AND ANR.                                                                                               | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 525 | 24104/2014 | SLP(C) No. 21614/2014       | THE STATE OF UTTAR PRADESH Vs. NUTAN THAKUR                                                                                                        | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 526 | 26272/2014 | W.P.(C) No. 804/2014        | MUTTEEVI VENKATAPPA LAKSHMI AND ORS. Vs. UNION OF INDIA AND ORS.                                                                                   | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 527 | 27527/2014 | C.A. No. 875/2018           | STATE OF GUJARAT Vs. YATHARTH NAISHADH DESAI                                                                                                       | Educational Institutions - Admission, Management, Grant, Recognition-PIL related to the subject category(17P)                                                                                                  |
| 528 | 28602/2014 | C.A. No. 10365/2017         | OVAL COOPERAGE RESIDENTS ASSOCIATION (THROUGH ITS PRESIDENT SHRI ASHAD MEHTA) Vs. VASANT SAGAR PROPERTIES PVT LTD (THROUGH ITS DIRECTOR)           | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 529 | 28750/2014 | T.P.(C) No. 143/2015        | FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA Vs. THE STATE OF MAHARASHTRA STATE OF MAHARASHTRA AND ORS SECRETARY                                   | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 530 | 28751/2014 | T.P.(C) No. 144/2015        | FOOD SAFETY AND STANDARDS AUTHORITY OF INDIA Vs. THE STATE OF MADHYA PRADESH AND ORS PUBLIC HEALTH AND FAMILY WELFARE DEPARTMENT THROUGH SECRETARY | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 531 | 30325/2014 | SLP(C) No. 28571-28595/2014 | N.P. SUGANDHINI ETC. ETC. Vs. STATE OF KARNATAKA .                                                                                                 | Public Trust, Religious Endowments, Waqfs-PIL related to the subject category(38P)                                                                                                                             |

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| 532 | 31404/<br>2014 | T.C.(C) No. 34/2014       | SDD AGENCIES PVT. LTD. Vs. THE STATE OF MAHARASHTRA DEPARTMENT OF FOOD AND DRUG ADMINISTRATION REPRESENTED BY SECRETARY                                            | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 533 | 31406/<br>2014 | T.C.(C) No. 33/2014       | RAJNANDANI FOODS PVT. LTD. Vs. THE STATE OF MAHARASHTRA DEPARTMENT OF FOOD AND DRUG ADMINISTRATION                                                                 | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 534 | 31408/<br>2014 | T.C.(C) No. 35/2014       | M/S HIRA ENTERPRISES Vs. THE STATE OF MAHARASHTRA AND ORS.                                                                                                         | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 535 | 31413/<br>2014 | T.C.(C) No. 36/2014       | GHODAWAT PAN MASALA PRODUCTS (I) LTD. Vs. STATE OF MAHARASHTRA .                                                                                                   | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 536 | 31414/<br>2014 | T.C.(C) No. 37/2014       | MUMBAI VIDI TAMBAKHU VYAPARI SANGH Vs. DEPARTMENT OF FOOD AND DRUG THROUGH SECRETARY                                                                               | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 537 | 31415/<br>2014 | T.C.(C) No. 19/2014       | THE INTERNATIONAL SPIRITS AND WINES ASSOCIATION OF INDIA AUTHORISED SIGNATORY MR. RAJIV CHAUHAN Vs. UNION OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE SECRETARY | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 538 | 31757/<br>2014 | C.A. No. 14316-14321/2024 | DLF LIMITED Vs. OM PARKASH MUKDAM & ORS ETC. ETC.                                                                                                                  | Land Acquisition and Requisition-PIL related to the subject category(30P)                                                                                                                                      |
| 539 | 32881/<br>2014 | SLP(C) No. 7918-7951/2015 | K.V.ANANTHA Vs. SRI. M. SHEKAR SHETTY                                                                                                                              | Public Trust, Religious Endowments, Waqfs-PIL related to the subject category(38P)                                                                                                                             |
| 540 | 33243/<br>2014 | C.A. No. 1361/2017        | KISHANBHAI PREMJBHAI DOSHI (DECEASED) THRO. LRS. Vs. ANANTSINH PRABHATSINH SOLANKI                                                                                 | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 541 | 33430/<br>2014 | SLP(C) No. 7903-7916/2015 | ABDUL RAHMAN Vs. STATE OF KARNATAKA .                                                                                                                              | Public Trust, Religious Endowments, Waqfs-PIL related to the subject category(38P)                                                                                                                             |
| 542 | 33872/<br>2014 | SLP(C) No. 33417/2014     | MS. RANJANA AGNIHOTRI Vs. UNION OF INDIA MINISTRY OF HOME AFFAIRS SECRETARY                                                                                        | Criminal Law-PIL related to the subject category(15P)                                                                                                                                                          |
| 543 | 34238/<br>2014 | T.C.(C) No. 74/2014       | EXCIDE INDUSTRIES LTD. Vs. UNION OF INDIA                                                                                                                          | Others-Three Judge Matter(48P_3jj)                                                                                                                                                                             |

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| 544 | 34528/<br>2014 | SLP(C) No. 31465/2014                                     | VADODARA SHAHERI JILLA KHEDUT MANDAL<br>Vs. VADODARA MUNICIPAL CORPORATION<br>THROUGH MUNICIPAL COMMISSIONER                                                                                                                 | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 545 | 34628/<br>2014 | SLP(C) No. 31893-31944/2014                               | SHIVSHANKAR RAO Vs. DY. COMMISSIONER AND<br>ORS ETC                                                                                                                                                                          | Public Trust, Religious Endowments, Waqfs-PIL<br>related to the subject category(38P)                                                                                                                                         |
| 546 | 35563/<br>2014 | W.P.(Crl.) No. 210/2014                                   | BANDI ADHIKAR ANDOLAN BIHAR Vs. UNION OF<br>INDIA AND ORS.                                                                                                                                                                   | Criminal Law-PIL related to the subject<br>category(15P)                                                                                                                                                                      |
| 547 | 35747/<br>2014 | T.P.(C) No. 21/2015                                       | FOOD SAFETY AND STANDARS AUTHORITY OF<br>INDIA Vs. M/S JAYA PRODUCTS                                                                                                                                                         | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 548 | 35748/<br>2014 | T.P.(C) No. 98/2015                                       | FOOD SAFETY AND STANDARDS AUTHORITY OF<br>INDIA Vs. M/S PRANAY TRADERS                                                                                                                                                       | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 549 | 37580/<br>2014 | W.P.(C) No. 976/2014                                      | COMMON CAUSE Vs. UNION OF INDIA AND ORS.                                                                                                                                                                                     | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 550 | 38248/<br>2014 | CONMT.PET.(C) No. 14-<br>16/2015 In C.A. No.<br>4912/2014 | JAL MAHAL RESORTS PVT. LTD. Vs. SHAILENDRA<br>KUMAR AGARWAL                                                                                                                                                                  | Contempt of Court-PIL related to the subject<br>category(14P)                                                                                                                                                                 |
| 551 | 38536/<br>2014 | C.A. No. 1155/2015                                        | CRICKET ASSOCIATION OF BIHAR A SOCIETY<br>DULY REGISTERED UNDER THE<br>PROVISIONS OF THE SOCEITIES REGISTR Vs.<br>THE BOARD OF CONTROL FOR CRICKET IN<br>INDIA A SOCIETY REGISTERED UNDER THE<br>TAMIL NADU SOCIETIES REGIST | Lotteries, betting, gambling-PIL related to the<br>subject category(32P)                                                                                                                                                      |
| 552 | 38931/<br>2014 | C.A. No. 4543/2017                                        | STATE OF KARNATAKA Vs. ADIVASI<br>BUDAKATTU HITARAKSHANA VEDIKE<br>KARNATAKA                                                                                                                                                 | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 553 | 40361/<br>2014 | SLP(C) No. 34841-34842/2014                               | RAMBAGH GOLF CLUB Vs. VIJAY SINGH PUNIA<br>AND ORS.                                                                                                                                                                          | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 554 | 40481/<br>2014 | C.A. No. 14323/2024                                       | ROHTASH SINGH (DEAD) THROUGH LRS Vs. THE<br>STATE OF HARYANA                                                                                                                                                                 | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)                                                                                                                                                  |
| 555 | 40482/<br>2014 | C.A. No. 14322/2024                                       | OM PRAKASH MUKDAM Vs. THE STATE OF<br>HARYANA                                                                                                                                                                                | Land Acquisition and Requisition-PIL related to<br>the subject category(30P)                                                                                                                                                  |

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| 556 | 40923/<br>2014 | SLP(C) No. 35130/2014        | RAJASTHAN POLO CLUB Vs. VIJAY SINGH PUNIA .                                                                                  | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 557 | 40934/<br>2014 | W.P.(C) No. 19/2015          | GURVINDER SINGH Vs. SOUTH DELHI MUNICIPAL CORPORATION, (THR. ITS COMMISSIONER) .                                             | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 558 | 41168/<br>2014 | W.P.(C) No. 53/2015          | ALANA GOLMEI Vs. UNION OF INDIA .                                                                                            | Criminal Law-PIL related to the subject category(15P)                                                                                                                                                          |
| 559 | 41253/<br>2014 | S.L.P.(C)...CC No. 9915/2016 | CHARIDESIA KRUSAK SURAKHYA SANGHA Vs. STATE OF ORISSA                                                                        | Land Acquisition and Requisition-PIL related to the subject category(30P)                                                                                                                                      |
| 560 | 42103/<br>2014 | T.P.(C) No. 111/2015         | STATE OF BIHAR Vs. RAJAT INDUSTRIES PVT. LTD                                                                                 | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 561 | 42104/<br>2014 | T.P.(C) No. 91/2015          | DEPARTMENT OF HEALTH THE FOOD SAFETY COMMISSIONER CUM SECRETARY Vs. M/S. R.K. ENTERPRISES AND ORS. PROPRIETOR RAKESH KUMAR   | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 562 | 42105/<br>2014 | T.P.(C) No. 76/2015          | STATE OF BIHAR Vs. M/S. PRABHAT ZARDA FACTORY INDIA PVT. LTD.                                                                | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 563 | 42106/<br>2014 | T.P.(C) No. 77/2015          | THE STATE OF BIHAR STATE OF BIHAR AND ANR. CHIEF SECRETARY Vs. M/S KHAN BROTHERS PROPRIETOR NAMELY RUSTAM KHAN S/O BANA KHAN | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 564 | 60002/<br>2014 | T.C.(C) No. 18/2014          | KAIPAN PANMASALA P. LTD. Vs. UNION OF INDIA AND ORS. THROUGH SECRETARY                                                       | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 565 | 60010/<br>2014 | T.C.(C) No. 9/2014           | DINESH TOBACCO INDUSTRIES PARTNER Vs. STATE OF RAJASTHAN THE CHIEF SECRETARY                                                 | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 566 | 60011/<br>2014 | T.C.(C) No. 20/2014          | M/S. VISHNU POUCH PACKAGING PRIVATE LIMITED Vs. THE STATE OF MAHARASHTRA FOOD AND DRUG ADMINISTRATION SECRETARY              | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 567 | 60013/<br>2014 | T.C.(C) No. 16/2014          | THE CANCER PATIENTS AID ASSOCIATION Vs. HEALTH AND FAMILY WELFARE DEPARTMENT REPRESENTED BY ITS                              | Others-Other PIL matters(48P)                                                                                                                                                                                  |

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|     |                |                           | PRINCIPAL SECRETARY                                                                                                                                                                                        |                                                                                                                                                                                                                               |
| 568 | 60014/<br>2014 | T.C.(C) No. 10/2014       | ALOK PAUL Vs. UNION OF INDIA SECRETARY                                                                                                                                                                     | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 569 | 60015/<br>2014 | T.C.(C) No. 11/2014       | SOM PAN PRODUCTS PRIVATE LIMITED Vs.<br>UNION OF INDIA SECRETARY                                                                                                                                           | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 570 | 60016/<br>2014 | T.C.(C) No. 12-14/2014    | GHODAWAT PAN MASALA PRODUCTS (I) PVT.<br>LTD. DIRECTOR Vs. THE STATE OF KARNATAKA<br>STATE OF KARNATAKA SECRETARY                                                                                          | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 571 | 60018/<br>2014 | T.C.(C) No. 15/2014       | GHODAWAT PAN MASALA PROD.(I)P.LTD. A<br>COMPANY INCORPORATED UNDER THE<br>PROVISIONS OF THE INDIAN COMPANI Vs. THE<br>STATE OF KARNATAKA AND ORS.<br>REPRESENTED BY SECRETARY HEALTH AND<br>FAMILY WELFARE | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 572 | 60022/<br>2014 | T.C.(C) No. 21/2014       | GHODAWAT PAN MASALA PRODUCTS(I) PVT.LTD<br>Vs. UNION OF INDIA                                                                                                                                              | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 573 | 60023/<br>2014 | T.C.(C) No. 22/2014       | JAGADEESH KAMATH Vs. THE UNION OF INDIA<br>AND ORS. MINISTRY OF HEALTH AND FAMILY<br>WELFARE THROUGH SECRETARY                                                                                             | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 574 | 60024/<br>2014 | T.C.(C) No. 24/2014       | RAJAT INDUSTRIES PVT. LTD. Vs. UNION OF<br>INDIA .                                                                                                                                                         | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 575 | 60025/<br>2014 | T.C.(C) No. 25/2014       | M/S R.K.PRODUCTS CO. Vs. UNION OF INDIA<br>MINISTRY OF FINANCE THROUGH THE<br>SECRETARY                                                                                                                    | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 576 | 60038/<br>2014 | T.C.(C) No. 38/2014       | RAJAT INDUSTRIES PVT. LTD. Vs. STATE OF<br>MAHARASHTRA .                                                                                                                                                   | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 577 | 485/20<br>15   | SLP(C) No. 1529/2015      | STATE OF GUJARAT Vs. JAYESHKUMAR<br>MAHENDRABHAI PARMAR                                                                                                                                                    | Service Laws-PIL related to the subject<br>category(43P)                                                                                                                                                                      |
| 578 | 1019/2<br>015  | C.A. No. 13092-13093/2025 | K. RAHEJA CORP. PVT LTD. Vs. SUNIL PATIL AND<br>ORS. ETC                                                                                                                                                   | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
|     |                |                           |                                                                                                                                                                                                            | Housing and Building-Municipal Laws-Housing                                                                                                                                                                                   |

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| 579 | 1443/2<br>015 | C.A. No. 13094-13095/2025 | SUNIL PATADE S/O BHIKAJI PATADE Vs. SUNIL<br>PATIL AND ORS AND ETC                         | and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P)                                                |
| 580 | 1868/2<br>015 | C.A. No. 13096-13097/2025 | RETAILERS ASSOCIATION OF INDIA Vs. SUNIL<br>PATIL                                          | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 581 | 4442/2<br>015 | W.P.(C) No. 81/2015       | SANJEEB PANIGRAHI Vs. UNION OF INDIA<br>MINISTRY OF HEALTH AND FAMILY WELFARE<br>SECRETARY | Family Laws-PIL related to the subject<br>matter(21P)                                                                                                                                                                         |

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| 582 | 5987/2<br>015  | CONMT.PET.(C) No.<br>177/2015 In W.P.(C) No.<br>310/1996     | PRAKASH SINGH Vs. ALOK RANJAN                                                                                           | Service Laws-Three Judge Matter(43P_3jj)                                                                            |
| 583 | 6016/2<br>015  | C.A. No. 7234/2017                                           | V. VASANTHAKUMAR Vs. SOLAI SUBRAMANIAN<br>@ S. SUBRAMANIAN .                                                            | Judiciary-PIL related to the subject category(28P)                                                                  |
| 584 | 6078/2<br>015  | CONMT.PET.(CrI.) No.<br>2/2015 In W.P.(CrI.) No.<br>120/2012 | UNION OF INDIA THROUGH SECRETARY,<br>MINISTRY OF COAL Vs. SH. UJJAL KUMAR<br>UPADHAYA .                                 | Criminal Law-Three Judge Matter(15P_3jj)                                                                            |
| 585 | 6079/2<br>015  | W.P.(C) No. 248/2015                                         | M. NARAYANA CHARYULU Vs. UNION OF INDIA                                                                                 | Others-Three Judge Matter(48P_3jj)                                                                                  |
| 586 | 6896/2<br>015  | W.P.(C) No. 128/2015                                         | CENTRE FOR PUBLIC INTEREST LITIGATION Vs.<br>UNION OF INDIA                                                             | Criminal Law-PIL related to the subject<br>category(15P)                                                            |
| 587 | 8392/2<br>015  | T.C.(C) No. 39/2015                                          | V. SAMBASIVAM Vs. GOVERNMENT OF INDIA<br>THROUGH ITS SECRETARY                                                          | Environmental Laws-Three Judge Matter(20P_3jj)                                                                      |
| 588 | 9195/2<br>015  | W.P.(C) No. 275/2015                                         | VIDYA ATHREYA Vs. UNION OF INDIA .                                                                                      | Environmental Laws-PIL related to the subject<br>matter(20P)                                                        |
| 589 | 9250/2<br>015  | T.C.(C) No. 41/2015                                          | J.V. SHARMA IFS (RETD) Vs. GOVERNMENT OF<br>INDIA AND ORS. REP BY SECRETARY                                             | Environmental Laws-Three Judge Matter(20P_3jj)                                                                      |
| 590 | 9741/2<br>015  | W.P.(C) No. 551/2015                                         | RAINBOW MULTI STATE CREDIT CO-OPERATIVE<br>SOCIETY LTD. Vs. UNION OF INDIA                                              | Banking-PIL related to the subject category(6P)                                                                     |
| 591 | 10046/<br>2015 | W.P.(C) No. 172/2015                                         | ARUN KUMAR AGARWAL Vs. SECURITIES AND<br>EXCHANGE BOARD OF INDIA                                                        | Criminal Law-PIL related to the subject<br>category(15P)                                                            |
| 592 | 10641/<br>2015 | SLP(C) No. 12830/2015                                        | MAHARASHTRA COUNCIL OF AGRICULTURAL<br>AND RESEARCH THROUGH ITS DIRECTOR<br>GENERAL Vs. BHAGWAN NANNAWARE AND<br>ORS.   | Educational Institutions - Admission,<br>Management, Grant, Recognition-PIL related to<br>the subject category(17P) |
| 593 | 11241/<br>2015 | SLP(C) No. 21195/2015                                        | JAYA THAKUR Vs. THE STATE OF MADHYA<br>PRADESH AND ORS GENERAL ADMINISTRATION<br>DPEARTMENT MANTRALYA PRINCIPAL SECRETA | Service Laws-PIL related to the subject<br>category(43P)                                                            |
| 594 | 11290/<br>2015 | T.C.(C) No. 59/2015                                          | T.N.S. MURUGADOSS THEERTHAPATHI Vs. THE<br>SECRETARY OF GOVT. OF INDIA                                                  | Environmental Laws-Three Judge Matter(20P_3jj)                                                                      |
| 595 | 12385/<br>2015 | W.P.(C) No. 277/2015                                         | PEOPLES UNION FOR CIVIL LIBERTIES (PUCL) Vs.<br>UNION OF INDIA                                                          | Others-Other PIL matters(48P)                                                                                       |
| 596 | 12838/<br>2015 | SLP(C) No. 26983/2015                                        | JAYESHKUMAR MAHENDRABHAI PARMAR Vs.<br>STATE OF GUJARAT                                                                 | Service Laws-PIL related to the subject<br>category(43P)                                                            |
| 597 | 13253/<br>2015 | W.P.(C) No. 238/2015                                         | P. THALAPATHI Vs. UNION OF INDIA                                                                                        | Others-Other PIL matters(48P)                                                                                       |

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|     | 2015           |                             |                                                                                                                                                              |                                                                                                                                                                                                                               |
| 598 | 13306/<br>2015 | C.A. No. 10220/2016         | H.M. FAROOQ Vs. THE GOVERNMENT OF<br>KARNATAKA                                                                                                               | Judiciary-PIL related to the subject category(28P)                                                                                                                                                                            |
| 599 | 14053/<br>2015 | SLP(CrI) No. 5230-5231/2015 | THE STATE OF UTTAR PRADESH HOME<br>DEPARTMENT PRINCIPAL SECRETARY Vs.<br>SURENDRA KOLI                                                                       | Criminal Law-PIL related to the subject<br>category(15P)                                                                                                                                                                      |
| 600 | 15472/<br>2015 | T.C.(C) No. 76/2015         | THROUGH ITS SECRETARY ARBIND KUMAR<br>SINHA S/O LATE SARBESHWAR PRASAD SINHA<br>Vs. THE STATE OF BIHAR GOVERNMENT OF<br>BIHAR THROUGH THE CHIEF<br>SECRETARY | Service Laws-PIL related to the subject<br>category(43P)                                                                                                                                                                      |
| 601 | 15481/<br>2015 | T.C.(C) No. 75/2015         | AJIT SARTHI Vs. STATE OF BIHAR . THROUGH<br>THE CHIEF SECRETARY                                                                                              | Service Laws-PIL related to the subject<br>category(43P)                                                                                                                                                                      |
| 602 | 15928/<br>2015 | C.A. No. 6933/2025          | RAJKUMAR SINGH CHOURDIA THROUGH POWER<br>OF ATTORNEY HOLDER SHIR RAGHURAJ SINGH<br>CHOURDIA Vs. STATE OF MADHYA PRADESH<br>THROUGH PRINCIPAL<br>SECRETARY    | Housing and Building-Municipal Laws-Housing<br>and building permits, slums rehabilitation,<br>demolition, encroachment/ removal of<br>encroachment, sealing and<br>urban planning-PIL related to the subject<br>category(23P) |
| 603 | 15929/<br>2015 | C.A. No. 6930/2025          | RAGHURAJ SINGH CHOURDIA Vs. THE STATE OF<br>MADHYA PRADESH                                                                                                   | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 604 | 16650/<br>2015 | SLP(C) No. 16469/2015       | NAGAR PALIKA PARISHAD KHACHROD Vs.<br>JAGDEESH CHANDRA PRAJAPATI                                                                                             | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 605 | 16902/<br>2015 | W.P.(C) No. 333/2015        | ASSOCIATION FOR DEMOCRATIC REFORMS Vs.<br>UNION OF INDIA CABINET SECRETARY                                                                                   | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 606 | 17326/<br>2017 | C.A. No. 3302/2017          | VINAYAK CREDIT CO-OPERATIVE SOCIETY LTD.                                                                                                                     | Banking-PIL related to the subject category(6P)                                                                                                                                                                               |

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|     | 2015           |                             | Vs. STATE OF RAJASTHAN                                                                                                                       |                                                                                                                                                                                                                               |
| 607 | 17423/<br>2015 | C.A. No. 3304/2017          | ADARSH CREDIT COOPERATIVE SOCIETY LTD.<br>Vs. THE STATE OF RAJASTHAN STATE OF<br>RAJASTHAN .                                                 | Banking-PIL related to the subject category(6P)                                                                                                                                                                               |
| 608 | 17424/<br>2015 | C.A. No. 3305/2017          | GIRISH CHANDRA NATH Vs. THE STATE OF<br>RAJASTHAN STATE OF RAJASTHAN .                                                                       | Banking-PIL related to the subject category(6P)                                                                                                                                                                               |
| 609 | 17427/<br>2015 | C.A. No. 3306/2017          | MADHAV CREDIT COOPERATIVE SOCIETY LTD.<br>Vs. THE STATE OF RAJASTHAN STATE OF<br>RAJASTHAN AND ORS. SECRETARY                                | Banking-PIL related to the subject category(6P)                                                                                                                                                                               |
| 610 | 17431/<br>2015 | C.A. No. 3303/2017          | THE NAVJIVAN CREDIT COOPERATIVE SOCIETY<br>LTD Vs. SAJJAN SINGH BHATI .                                                                      | Banking-PIL related to the subject category(6P)                                                                                                                                                                               |
| 611 | 17616/<br>2015 | C.A. No. 3307/2017          | SAHAKAR BHARATI Vs. THE STATE OF<br>RAJASTHAN STATE OF RAJASTHAN AND ORS.<br>SECRETARY                                                       | Banking-PIL related to the subject category(6P)                                                                                                                                                                               |
| 612 | 17821/<br>2015 | SLP(C) No. 16483-16485/2015 | PREM PORWAL AND ORS. ETC. Vs. JAGDEESH<br>CHANDRA PRAJAPATI AND ORS.                                                                         | Housing and Building-Municipal Laws-Housing<br>and building permits, slums rehabilitation,<br>demolition, encroachment/ removal of<br>encroachment, sealing and<br>urban planning-PIL related to the subject<br>category(23P) |
| 613 | 18736/<br>2015 | W.P.(C) No. 378/2015        | BARAK VALLEY HUMAN RIGHTS PROTECTION<br>SOCIETY Vs. UNION OF INDIA & OTHERS                                                                  | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 614 | 18902/<br>2015 | C.A. No. 4900/2015          | ATC TELECOM INFRASTRUCTURE PVT. LTD. Vs.<br>PRAVEEN PATKAR                                                                                   | Telegraph & Telecom Laws-PIL related to the<br>subject category(45P)                                                                                                                                                          |
| 615 | 19296/<br>2015 | C.A. No. 6932/2025          | RAGHURAJ SINGH CHOURDIA Vs. STATE OF<br>MADHYA PRADESH THROUGH PRINCIPAL<br>SECRETARY                                                        | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 616 | 19297/<br>2015 | C.A. No. 6931/2025          | RAJKUMAR SINGH CHOURDIA THROUGH POWER<br>OF ATTORNEY HOLDER SHRI<br>RAGHURAJ SINGH CHOURDIA Vs. STATE OF<br>MADHYA PRADESH THROUGH PRINCIPAL | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban                                                         |

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|     |            |                             | SECRETARY                                                                                                   | planning-PIL related to the subject category(23P)                                                                                                                                                              |
| 617 | 19349/2015 | SLP(C) No. 17003-17004/2015 | STATE OF WEST BENGAL Vs. VISHAK BHATTACHARYA ETC                                                            | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 618 | 19563/2015 | C.A. No. 6934/2025          | FAKHRUDDIN Vs. THE STATE OF MADHYA PRADESH                                                                  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 619 | 19816/2015 | C.A. No. 4460/2017          | BIHAR LEGISLATIVE COUNCIL Vs. UNION OF INDIA .                                                              | Election and delimitation laws-PIL related to the subject category(18P)                                                                                                                                        |
| 620 | 19953/2015 | C.A. No. 4461/2017          | ELECTION COMMISSION OF INDIA Vs. DEVESH CHANDRA THAKUR AND OTHERS                                           | Election and delimitation laws-PIL related to the subject category(18P)                                                                                                                                        |
| 621 | 20010/2015 | C.A. No. 3308/2017          | SANJIVANI CREDIT CO-OPERATIVE SOCIETY LTD. Vs. THE STATE OF RAJASTHAN STATE OF RAJASTHAN AND ORS. SECRETARY | Banking-PIL related to the subject category(6P)                                                                                                                                                                |
| 622 | 20392/2015 | W.P.(CrI.) No. 114/2015     | ANAND RAI Vs. UNION OF INDIA                                                                                | Criminal Law-PIL related to the subject category(15P)                                                                                                                                                          |
| 623 | 20453/2015 | W.P.(CrI.) No. 115/2015     | ASHISH KUMAR CHATURVEDI Vs. UNION OF INDIA                                                                  | Criminal Law-PIL related to the subject category(15P)                                                                                                                                                          |
| 624 | 21503/2015 | SLP(C) No. 18041/2015       | RAKESH KUMAR Vs. STATE OF U.P.                                                                              | Land Laws, Agricultural tenancy, Land Revenue-PIL related to the subject category(31P)                                                                                                                         |
| 625 | 21817/2015 | W.P.(C) No. 454/2015        | INDIRA JAISING Vs. SUPREME COURT OF INDIA THROUGH SECRETARY GENERAL .                                       | Bar Council, Bar Associations, Advocates, other professional bodies-Three Judge Matter(7P_3jj)                                                                                                                 |
| 626 | 22321/2015 | T.C.(C) No. 91/2015         | RESERVE BANK OF INDIA Vs. JAYANTILAL N. MISTRY                                                              | Banking-Three Judge Matter(6P_3jj)                                                                                                                                                                             |
| 627 | 22322/2015 | T.C.(C) No. 92/2015         | ICICI BANK LTD. Vs. S.S. VOHRA .                                                                            | Banking-Three Judge Matter(6P_3jj)                                                                                                                                                                             |
| 628 | 22323/2015 | T.C.(C) No. 93/2015         | NATIONAL BANK FOR AGRICULTURE Vs. KISHAN LAL MITTAL                                                         | Banking-Three Judge Matter(6P_3jj)                                                                                                                                                                             |
| 629 | 22324/2015 | T.C.(C) No. 95/2015         | RESERVE BANK OF INDIA Vs. SUBHASH CHANDRA AGRAWAL                                                           | Banking-Three Judge Matter(6P_3jj)                                                                                                                                                                             |

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| 630 | 22325/<br>2015 | T.C.(C) No. 96/2015     | RESERVE BANK OF INDIA Vs. RAJA M.<br>SHANMUGAM                                                | Banking-Three Judge Matter(6P_3jj)                                                                                                                                                                                            |
| 631 | 22331/<br>2015 | T.C.(C) No. 97/2015     | NATIONAL BANK FOR AGRICULTURE Vs. SANJAY<br>SITARAM KURHADE                                   | Banking-Three Judge Matter(6P_3jj)                                                                                                                                                                                            |
| 632 | 22332/<br>2015 | T.C.(C) No. 98/2015     | RESERVE BANK OF INDIA Vs. K.P.<br>MURALIDHARAN NAIR                                           | Banking-Three Judge Matter(6P_3jj)                                                                                                                                                                                            |
| 633 | 22333/<br>2015 | T.C.(C) No. 99/2015     | RESERVE BANK OF INDIA Vs. ASHWINI DIXIT                                                       | Banking-Three Judge Matter(6P_3jj)                                                                                                                                                                                            |
| 634 | 22484/<br>2015 | T.C.(C) No. 100/2015    | RESERVE BANK OF INDIA Vs. A. VENUGOPAL                                                        | Banking-Three Judge Matter(6P_3jj)                                                                                                                                                                                            |
| 635 | 22494/<br>2015 | T.C.(C) No. 94/2015     | RESERVE BANK OF INDIA Vs. P.P. KAPOOR                                                         | Banking-Three Judge Matter(6P_3jj)                                                                                                                                                                                            |
| 636 | 22509/<br>2015 | T.C.(C) No. 101/2015    | RESERVE BANK OF INDIA Vs. DR. K. MOHAN<br>PATIL .                                             | Banking-Three Judge Matter(6P_3jj)                                                                                                                                                                                            |
| 637 | 23587/<br>2015 | T.P.(Crl.) No. 327/2015 | PARAS SAKLECHA Vs. STATE OF MADHYA<br>PRADESH AND ORS. SECRETARY                              | Criminal Law-PIL related to the subject<br>category(15P)                                                                                                                                                                      |
| 638 | 24020/<br>2015 | T.P.(Crl.) No. 329/2015 | DR HIMANSHU CHOYAL Vs. THE STATE OF<br>MADHYA PRADESH THROUGH MEDICAL<br>EDUCATION DEPARTMENT | Criminal Law-PIL related to the subject<br>category(15P)                                                                                                                                                                      |
| 639 | 24039/<br>2015 | C.A. No. 9056/2015      | C B I Vs. ABDUL KALAM AZAD                                                                    | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 640 | 24871/<br>2015 | T.C.(C) No. 103/2015    | DR. P.G. NAJPANDE Vs. UNION OF INDIA<br>DEPARTMENT OF TRIBAL AFFAIRS SECRETARY                | Environmental Laws-Three Judge Matter(20P_3jj)                                                                                                                                                                                |
| 641 | 24929/<br>2015 | T.P.(Crl.) No. 328/2015 | ANAND RAI Vs. THE STATE OF MADHYA<br>PRADESH CHIEF SECRETARY                                  | Criminal Law-PIL related to the subject<br>category(15P)                                                                                                                                                                      |
| 642 | 25629/<br>2015 | SLP(C) No. 36330/2015   | SANDIP VINUBHAI PATEL Vs. URBAN HOUSING<br>URBAN DEVELOPMENT DEPARTMENT CHIEF<br>SECRETARY    | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/<br>removal of encroachment, sealing and urban<br>planning-PIL related to the subject<br>category(23P) |
| 643 | 26154/<br>2015 | C.A. No. 8065/2015      | VASHNO MATA DEVI SAMITI Vs. PROF.<br>BHAGWATI PRASAD DESHWAL (RETD.) .                        | Housing and Building-Municipal Laws-Housing<br>and building permits, slums<br>rehabilitation, demolition, encroachment/                                                                                                       |

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|     |            |                             |                                                                                                                       | removal of encroachment, sealing and urban planning-PIL related to the subject category(23P)                                                                                                                   |
| 644 | 26395/2015 | W.P.(C) No. 569/2015        | JAL MAHAL RESORTS PRIVATE LTD. . Vs. STATE OF RAJASTHAN                                                               | Contempt of Court-PIL related to the subject category(14P)                                                                                                                                                     |
| 645 | 26750/2015 | SLP(C) No. 22913-22914/2015 | JUSTICE DHIREN ARVIND MEHTA (RETD.) Vs. THE REGISTRAR ADMINISTRATION                                                  | Appointment of Constitutional functionaries-PIL related to the subject category(2P)                                                                                                                            |
| 646 | 27436/2015 | C.A. No. 7085/2015          | DHAWAL JIWAN MEHTA Vs. NIKHIL SONI .                                                                                  | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 647 | 27476/2015 | SLP(Crl) No. 7428/2015      | THE STATE OF UTTAR PRADESH Vs. JITENDRA KUMAR YADAV                                                                   | Criminal Law-PIL related to the subject category(15P)                                                                                                                                                          |
| 648 | 27847/2015 | T.P.(Crl.) No. 343/2015     | ABHAY KUMAR S/O LATE MANOHAR LAL CHOPRA Vs. HOME SECRETARY, MADHYA PRADESH GOVT. .                                    | Criminal Law-PIL related to the subject category(15P)                                                                                                                                                          |
| 649 | 27910/2015 | SLP(C) No. 30557-30558/2015 | GNP INFRABUILD THROUGH ITS PARTNER Vs. KAUSTUBHA DATTATRAYA GOKHALE                                                   | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 650 | 27928/2015 | SLP(C) No. 24900-24901/2015 | LEK RAJ AND ORS . Vs. ARRIVE SAFE SOCIETY OF CHANDIGARH AND ORS                                                       | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 651 | 28055/2015 | SLP(C) No. 25838/2015       | HASTIMAL Vs. ARRIVE SAFE SOCIETY OF CHANDIGARH AND ORS. THROUGH ITS PRESIDENT MR. HARMAN SINGH SIDHU                  | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 652 | 28103/2015 | W.P.(Crl.) No. 160/2015     | HARVINDER CHOWDHURY Vs. UNION OF INDIA                                                                                | Criminal Law-PIL related to the subject category(15P)                                                                                                                                                          |
| 653 | 28450/2015 | C.A. No. 7089/2015          | AKHIL BHARAT VARSHIYA DIGAMBER JAIN PARISHAD Vs. UNION OF INDIA                                                       |                                                                                                                                                                                                                |
| 654 | 28498/2015 | SLP(C) No. 25840/2015       | DINESH GOSWAMI Vs. THE UNION TERRITORY OF CHANDIGARH ARRIVE SAFE SOCIETY OF CHANDIGARH AND ORS. THROUGH ITS PRESIDENT | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 655 | 28503/2015 | C.A. No. 7083/2015          | STHANAKWASI JAIN SHRAVAK SANGH Vs. UNION OF INDIA                                                                     | Others-Other PIL matters(48P)                                                                                                                                                                                  |

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| 656 | 28674/<br>2015 | C.A. No. 7093/2015          | JAIN SWETAMBER TERPANTHI MAHASABHA Vs.<br>NIKHIL SONI                                                                     | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 657 | 28685/<br>2015 | C.A. No. 7090/2015          | BHARAT VARSHIYA DIGAMBAR JAIN TEERTH<br>KSHETRA COMMITTEE Vs. UNION OF INDIA                                              | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 658 | 28688/<br>2015 | SLP(C) No. 24986-24987/2015 | THE STATE OF RAJASTHAN Vs. ARRIVE SAFE<br>SOCIETY OF CHANDIGARH AND ORS. THROUGH<br>ITS PRESIDENT HARMAN SINGH SIDHU      | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 659 | 28743/<br>2015 | SLP(C) No. 31704-31705/2015 | STATE OF M.P. Vs. SINHASTHAMELA<br>PRADHIKARAN THR ITS PRESIDENT                                                          | Housing and Building-Municipal Laws-Housing<br>and building permits, slums rehabilitation,<br>demolition, encroachment/ removal of<br>encroachment, sealing and<br>urban planning-PIL related to the subject<br>category(23P) |
| 660 | 28814/<br>2015 | C.A. No. 7092/2015          | BHARAT JAIN MAHAMANDAL Vs. NIKHIL SONI                                                                                    | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 661 | 28830/<br>2015 | SLP(C) No. 25841/2015       | CHOTA RAM Vs. THE UNION TERRITORY OF<br>CHANDIGARH ARRIVE SAFE SOCIETY OF<br>CHANDIGARH AND ORS. THROUGH ITS<br>PRESIDENT | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 662 | 28834/<br>2015 | C.A. No. 7094/2015          | SACHIN Vs. NIKHIL SONI                                                                                                    | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 663 | 28860/<br>2015 | C.A. No. 12531/2025         | THE STATE OF RAJASTHAN Vs. SHRI GOPAL<br>KUMAWAT AND ORS.                                                                 | Service Laws-PIL related to the subject<br>category(43P)                                                                                                                                                                      |
| 664 | 28944/<br>2015 | C.A. No. 9200/2015          | DIGAMBER JAIN MAHASAMITI Vs. UNION OF<br>INDIA                                                                            | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 665 | 29237/<br>2015 | SLP(C) No. 25558/2015       | KUZHOLUZO NIENU, FORMER MINISTER,<br>HEALTH AND FAMILY WELFARE Vs. THE STATE<br>OF NAGALAND                               | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 666 | 29356/<br>2015 | C.A. No. 14005/2015         | SHREE VEER SEVAK MANDAL Vs. UNION OF<br>INDIA                                                                             | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 667 | 29357/<br>2015 | C.A. No. 8659/2015          | KINSHUK JAIN Vs. UNION OF INDIA                                                                                           | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 668 | 30045/<br>2015 | SLP(C) No. 27166-27168/2015 | STATE OF KERALA Vs. UNION OF INDIA ETC. ETC.                                                                              | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 669 | 30352/<br>2015 | C.A. No. 129/2016           | NITIN KUMAR MOHANLAL BORA Vs. NIKHIL                                                                                      | Others-Other PIL matters(48P)                                                                                                                                                                                                 |

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|     | 2015           |                         | SONI AND OTHERS                                                                                       |                                                                                                                                                                                                                               |
| 670 | 30451/<br>2015 | SLP(C) No. 30560/2015   | MAHARASHTRA CHAMBER AND HOUSING<br>INDUSTRY (MCHI) Vs. KAUSTUBHA<br>DATTATRAYA GOKHALE                | Housing and Building-Municipal Laws-Housing<br>and building permits, slums rehabilitation,<br>demolition, encroachment/ removal of<br>encroachment, sealing and<br>urban planning-PIL related to the subject<br>category(23P) |
| 671 | 30853/<br>2015 | C.A. No. 8851-8853/2015 | CELLULAR OPERATORS ASSOCIATION OF INDIA<br>Vs. PRAVEEN PATKAR                                         | Telegraph & Telecom Laws-PIL related to the<br>subject category(45P)                                                                                                                                                          |
| 672 | 31019/<br>2015 | SMW(C) No. 1/2015       | IN RE: OUTRAGE AS PARENTS END LIFE AFTER<br>CHILDS DENGUE DEATH Vs. ....                              | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 673 | 32159/<br>2015 | W.P.(C) No. 718/2015    | CONSORTIUM OF INDIAN FARMERS<br>ASSOCIATIONS Vs. UNION OF INDIA                                       | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 674 | 32447/<br>2015 | W.P.(C) No. 768/2015    | ARUNA ROY . Vs. UNION OF INDIA                                                                        | Labour and Industrial Laws-PIL related to the<br>subject category(29P)                                                                                                                                                        |
| 675 | 32461/<br>2015 | W.P.(C) No. 728/2015    | ARJUN GOPAL Vs. UNION OF INDIA .                                                                      | Environmental Laws-PIL related to the subject<br>matter(20P)                                                                                                                                                                  |
| 676 | 32923/<br>2015 | SLP(C) No. 31204/2015   | MINISTRY OF YOUTH AFFAIRS AND SPORTS<br>THROUGH ITS SECRETARY Vs. MAJ. TATPAL<br>SINGH JAGGI (RETD) . | Others-Other PIL matters(48P)                                                                                                                                                                                                 |
| 677 | 35633/<br>2015 | SLP(C) No. 28788/2016   | PRAVINSINGH BHURABHA CHAUHAN Vs. STATE<br>OF GUJARAT .                                                | Environmental Laws-PIL related to the subject<br>matter(20P)                                                                                                                                                                  |
| 678 | 35786/<br>2015 | C.A. No. 13575/2015     | SHREE DIGAMBER JAIN MUNI SANGH<br>VYAVASTHA SAMITY Vs. UNION OF INDIA                                 | Others-Other PIL matters(48P)                                                                                                                                                                                                 |

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| 679 | 36038/<br>2015 | SLP(C) No. 9546/2016  | KHURAN SUNNATH SOCIETY . Vs. UNION OF INDIA MINISTRY OF LAW                                               | Public Trust, Religious Endowments, Waqfs-PIL related to the subject category(38P)                                                                                                                             |
| 680 | 36680/<br>2015 | SLP(C) No. 33342/2015 | STATE OF RAJASTHAN Vs. DR. MANISH SHUKLA .                                                                | Service Laws-PIL related to the subject category(43P)                                                                                                                                                          |
| 681 | 37036/<br>2015 | W.P.(C) No. 793/2015  | SURAKSHA FOUNDATION Vs. UNION OF INDIA                                                                    | Motor Vehicle Laws - Permits, licenses and others-PIL related to the subject category(34P)                                                                                                                     |
| 682 | 37624/<br>2015 | C.A. No. 2798/2018    | ALL ARUNACHAL PRADESH STUDENTS UNION(AAPSU) Vs. THE ELECTION COMMISSION OF INDIA                          | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 683 | 37748/<br>2015 | C.A. No. 127/2016     | AKHIL BHARTIYA SHRI JAIN RATNA HITASHI SHRAVAK SANG (REGD.) Vs. NIKHIL SONI .                             | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 684 | 37749/<br>2015 | C.A. No. 130/2016     | RAJMAL PARAKH Vs. NIKHIL SONI .                                                                           | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 685 | 37750/<br>2015 | C.A. No. 128/2016     | VINAY KUMAR JAIN Vs. NIKHIL SONI .                                                                        | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 686 | 37998/<br>2015 | W.P.(C) No. 42/2016   | SAMAJ BACHAO MISSION COMMITTEE Vs. UNION OF INDIA AND ORS. MINISTRY OF HOME AFFAIRS THROUGH THE SECRETARY | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 687 | 38361/<br>2015 | C.A. No. 2670/2016    | VIMAL CHOUDHARY Vs. UNION OF INDIA AND ORS. SECRETARY                                                     | Others-Other PIL matters(48P)                                                                                                                                                                                  |
| 688 | 38810/<br>2015 | SLP(C) No. 35930/2015 | KALYAN DOMBIVLI MUNICIPAL CORPORATION . Vs. KAUSTUBHA DATTATRAYA GOKHALE                                  | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |
| 689 | 39034/<br>2015 | C.A. No. 6134/2019    | M/S FORCETEN CONSTRUCTION Vs. MR. MANJINDERJEET SINGH AND ORS.                                            | Housing and Building-Municipal Laws-Housing and building permits, slums rehabilitation, demolition, encroachment/ removal of encroachment, sealing and urban planning-PIL related to the subject category(23P) |

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| 690 | 40531/<br>2015 | W.P.(Crl.) No. 9/2016                               | S. GURLAD SINGH KAHLON Vs. UNION OF INDIA                                                                                                          | Criminal Law-PIL related to the subject category(15P) |
| 691 | 41107/<br>2015 | T.C.(C) No. 122/2015                                | SUKUMAR N.OOMMEN Vs. UNION OF INDIA AND ANR. MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS                                                 | Service Laws-PIL related to the subject category(43P) |
| 692 | 41115/<br>2015 | T.C.(C) No. 123/2015                                | D.B. BINU ADVOCATE HUMAN RIGHTS DEFENCE FORUM GENERAL SECRETARY Vs. UNION OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS SECRETARY | Service Laws-PIL related to the subject category(43P) |
| 693 | 41134/<br>2015 | T.C.(C) No. 124/2015                                | MAJOR RAMESH UPADHYAY Vs. GOVERNMENT OF MAHARASHTRA AND ORS. GENERAL ADMINISTRATION DEPARTMENT HOME SECRETARY AND SECRETARY                        | Service Laws-PIL related to the subject category(43P) |
| 694 | 41494/<br>2015 | T.C.(C) No. 132/2015                                | THE KARNATAKA RETIRED FOREST OFFICERS ASSOCIATION THROUGH PRESIDENT Vs. UNION OF INDIA                                                             | Environmental Laws-Three Judge Matter(20P_3jj)        |
| 695 | 41709/<br>2015 | CONMT.PET.(C) No. 6/2016<br>In W.P.(C) No. 260/2005 | ARUNA RODRIGUES Vs. SHRI HEM PANDE CHAIRPERSON GENETIC ENGINEERING APPROVAL COMMITTEE                                                              | Others-Three Judge Matter(48P_3jj)                    |
| 696 | 42160/<br>2015 | SLP(C) No. 3973-3976/2016                           | STATE OF HARYANA ETC. ETC. Vs. M/S DHARAMPAL SATYAPAL LTD.                                                                                         | Others-Other PIL matters(48P)                         |
| 697 | 42358/<br>2015 | W.P.(Crl.) No. 2/2016                               | DELHI SIKH GURDWARA MANAGEMENT COMMITTEE (DSGMC) Vs. UNION OF INDIA                                                                                | Criminal Law-PIL related to the subject category(15P) |
| 698 | 42733/<br>2015 | C.A. No. 1685/2016                                  | JAIPAT SINGH JAIN Vs. UNION OF INDIA AND ORS SECRETARY                                                                                             | Others-Other PIL matters(48P)                         |

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 3674  
TTO BE ANSWERED ON FRIDAY, THE 13<sup>TH</sup> MARCH, 2026**

**FACILITIES TO LAWYERS**

**†3674. SHRI SUNIL KUMAR:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the various facilities being provided by the Government of India to lawyers across the country;
- (b) whether the Government proposes to provide facilities such as stipends to young advocates in Bihar;
- (c) if so, the details thereof including eligibility criteria and the number of advocates that have benefited from this scheme so far; and
- (d) if not, whether the Government is likely to consider the proposal sympathetically?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY  
OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (d):** As informed by the Bar Council of India, that in pursuance of the directions of the Hon'ble High Court of Delhi in W.P. (C) No. 10159/2024, a circular no. BCI:D: 5383/2024 dated 15.10.2024 has been issued by them recommending the Senior Advocates/ Law Firms and Advocates that a minimum stipend amount may be paid to the junior advocates as Rs. 20,000/- per month in urban areas and Rs. 15,000/- per month in rural areas.

It is further submitted that under the Advocates Act, 1961, the Advocate Welfare Fund Act, 2001 and respective State Advocate Welfare Acts, Bar Council of India and State Bar Councils are empowered to provide financial assistance to advocates in various exigencies. As per the provision of section 6(2) and section 7(2) of the Advocates Act, 1961, the State Bar Council and Bar Council of India (BCI) respectively have power to constitute one or more funds in the prescribed manner for the purpose of giving financial assistance to organize welfare schemes for indigents, disabled or other advocates.

The Bar Council of India has further informed that the Government of Bihar has recently launched a stipend scheme for the advocates in Bihar for their welfare. The eligibility criteria for the scheme are as follows:-

- i. Advocates who are enrolled on/or after 01.01.2024 with the Bihar State Bar Council are entitled to the benefit of the welfare scheme for the next three years.

- ii. The advocate must be a member of any Bar Association in the courts of Bihar and the Bar Association must also certify that the advocate is in 'active legal practice'.
- iii. Such eligible advocates will be paid Rs. 5000/- per month for the next three (03) years.
- iv. The amount shall be disbursed by Bihar Advocates Welfare Trust Committee.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
STARRED QUESTION NO. 406  
TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026  
CONSTRUCTION OF COURT COMPLEXES AT NANDIGAMA**

*JSC(MJR-II)*  
**✓406. SHRI BALASHOWRY VALLABHANENI:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Union Government has approved the construction of two court complexes at Nandigama in Krishna district of Andhra Pradesh under a Centrally Sponsored Scheme;
- (b) if so, the details thereof along with the number of court halls and infrastructure and facilities proposed in the above court complexes; and
- (c) the timeline by which the above project is likely to be completed?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS  
(SHRI ARJUN RAM MEGHWAL)**

**(a) to (c): A Statement is laid on the Table of the House.**

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STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (C) IN RESPECT OF LOK SABHA STARRED QUESTION NO. 406 FOR REPLY ON 20.03.2026 REGARDING CONSTRUCTION OF COURT COMPLEXES AT NANDIGAMA

(a) to (c): The primary responsibility for development of infrastructure facilities for District and Subordinate Courts rests with the State Governments/UTs. However, to augment the resources of States/UTs, Central Government has been implementing a Centrally Sponsored Scheme (CSS) for the Development of Infrastructure Facilities for Judiciary in the District and Subordinate Courts since 1993-94, by providing financial assistance in the prescribed fund sharing pattern between the Centre and States/UTs. The Scheme covers five components, namely, Court Halls, Residential Units for Judicial Officers, Lawyers' Halls, Toilet Complexes and Digital Computer Rooms.

As per information provided by the High Court of Andhra Pradesh, the Government of Andhra Pradesh vide Government Order dated 12.04.2017 has accorded administrative sanction for construction of two court Complexes for Civil Judge (Senior Division) and Civil Judge (Junior Division) at Nandigama in Krishna District. The Building contains 2 Court halls, Judges Chamber, Bar Association Rooms, Waiting Rooms, Property Rooms, Sherasthadar Room, Record Room, Dining Room, Library, Wash Rooms, Computer Room and Staff Room etc. Construction of the said building has since been completed and inaugurated on 19.03.2024.

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GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

LOK SABHA  
UNSTARRED QUESTION NO. 4620

TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026

PENDENCY OF CASES IN COURTS

✓ 4620 MRS. RUCHI VIRA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it has been brought to the notice of the Government that as per the National Judicial Data Grid and e-Courts monitoring, pendency and delay tendencies in courts are prevailing on a large scale and the Department of Justice itself describes NJDG as a tool to reduce pendency and identify bottlenecks, which raises concerns that citizens in Moradabad district, Uttar Pradesh are facing inordinate delays in disposal of cases; and
- (b) if so, the details of the total number of cases lying pending in the District Court/ Subordinate Courts, number of cases disposed of during the last three years, the vacant posts of judicial officers, the availability of Public Prosecutors and the number of Fast Track Courts/Special Courts in the district?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) & (b): The disposal of cases is within the exclusive domain of the judiciary. Pendency of cases in courts arise due to several factors which inter alia, include complexity of the facts involved, nature of evidence, co-operation of stakeholders, viz., bar, investigation agencies, witness and litigants, besides the availability of physical infrastructure, supporting court staff, etc. As per the information available on the National Judicial Data Grid (NJDG), the details of pending cases in the District Court/Subordinate Courts and the number of cases disposed of in Moradabad district, Uttar Pradesh during the last three years, as on 17.03.2026, are as under:

|                                 | No. of cases |
|---------------------------------|--------------|
| Total pendency                  | 1,49,389     |
| Disposed of during last 3 years | 17,627       |

The information regarding vacant posts of judicial officers, district-wise, and availability of Public Prosecutors is not centrally maintained. There are 3 functional Fast Track Special Courts (FTSCs) including 2 exclusive POCSO Courts and 5 Fast Track Courts (FTCs) in Moradabad District, Uttar Pradesh.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4621  
TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**LEGAL AID SERVICES**

JS(J-I)  
✓4621. **SHRI RAJESH VERMA:  
SMT. SHAMBHAVI:  
SHRI MUKESHKUMAR CHANDRAKAANT DALAL:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has translates about 80,000 judgments into 18 regional languages with a view to improving access to legal information for non-English speaking citizens, if so, the details thereof;
- (b) whether the Government has launched the "Veer Parivar Sahayata Yojana" for the welfare of India's defence personnel, if so, the details thereof;
- (c) whether the success of the "Nyaya Bandhu" app has effectively harnessed the expertise of young legal professionals to provide free legal aid, if so, the details thereof;
- (d) whether about 8 lakh criminal cases have been resolved through the Legal Aid Defence Council System, if so, the details thereof;
- (e) whether the "Hamara Samvidhan Hamara Samman" campaign has successfully inculcated constitutional values among the 70 lakh citizens it has reached, if so, the details thereof; and
- (f) whether these inclusive legal aid schemes have effectively fulfilled the constitutional mandate of "Equal Justice for All", if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a): As on 09.03.2026, by using Artificial Intelligence (AI) translation tools, around 1,16,210 translations of Supreme Court judgements have been carried out in 18 languages viz. Hindi (36,553), Punjabi (37,006), Bengali (12,345), Gujarati (6,402), Tamil (5,467), Malayalam (4,379), Marathi (3,268), Urdu (2,987), Telegu (2,982), Kannada (2,215), Odia (1,806), Assamese (500),

Nepali (196), Santali (58), Konkani (17), Garo (16), Khasi (12), and Kashmiri (1). The details of the translated Supreme Court Judgements in 18 languages are available on the SCR portal of the Supreme Court website.

(b): The Veer Parivar Sahayata Yojana (VPSY), 2025, launched by the National Legal Services Authority (NALSA), aims to provide accessible and effective legal services to serving defence personnel, ex-servicemen, and their dependent family members, subject to eligibility under the Legal Services Authorities Act, 1987. The Scheme covers a wide range of legal matters, including property disputes, welfare entitlements, matrimonial issues, civil disputes, and other related concerns. It is implemented through Legal Services Clinics established at Rajya and Zila Sainik Boards, in coordination with the State Legal Services Authorities and District Legal Services Authorities. As on 31.12.2025, there are 417 Legal Service Clinics functional at Zila Sainik Boards and 14,929 persons have benefitted/provided legal assistance under the Scheme.

(c): The Nyaya Bandhu Mobile App, available on Android, iOS, and the UMANG platform in six languages, facilitates the creation of a database of Pro Bono Advocates and promotes participation of advocates, including young legal professionals. As on 28.02.2026, a total of 10,263 advocates have been registered under the Nyaya Bandhu Programme.

(d): The Government of India has been implementing the Legal Aid Defense Counsel System (LADCS), through NALSA. The scheme is aimed at providing legal aid in criminal cases to beneficiaries eligible under Section 12 of the Legal Services Authorities Act, 1987. Under this scheme, Legal Services Authorities extend legal assistance at every stage of criminal proceedings, ranging from the pre-arrest stage to the appellate stage. As on 31.12.2025, LADC offices are functional in 680 districts across the country. The details of cases assigned and disposed of by LADCs during the last three years are as follows:-

| Financial Year | Criminal Cases assigned | Criminal Cases disposed |
|----------------|-------------------------|-------------------------|
| 2023-24        | 3,36,830                | 2,12,505                |
| 2024-25        | 5,32,413                | 3,72,750                |
| 2025-26        | 3,93,614                | 2,86,326                |
| <b>Total</b>   | <b>12,62,857</b>        | <b>8,71,581</b>         |

(e): The “Hamara Samvidhan, Hamara Samman” campaign has played a pivotal role in promoting awareness and inculcating constitutional values among citizens across the country. The campaign achieved extensive outreach, covering over 2.5 lakh Gram Panchayats, including Aspirational

Districts and remote areas, thereby ensuring effective grassroots-level engagement. Four regional events were organised to facilitate decentralised outreach in diverse regions of the country, namely Bikaner (Rajasthan), Prayagraj (Uttar Pradesh), Guwahati (Assam), and Kumbh, Prayagraj (Uttar Pradesh). These events witnessed broad-based participation from key stakeholders, including students, members of the legal fraternity, civil society organisations, and government officials. The campaign has, through sustained awareness and outreach initiatives, successfully strengthened constitutional consciousness among citizens and reached over 70 lakh individuals nationwide.

**(f):** The Government has established the National Legal Services Authority (NALSA) under the Legal Services Authorities Act, 1987 to provide free and competent legal services to weaker sections of society and to organize Lok Adalats for promoting settlement of disputes. Legal Services Institutions have been established from the Taluk level to the Supreme Court, including the Supreme Court Legal Services Committee (SCLSC), 38 High Court Legal Services Committees, 37 State Legal Services Authorities, 715 District Legal Services Authorities and 2,475 Taluk Legal Services Committees. Their activities include legal aid and advice, legal awareness programmes, legal services clinics, legal literacy clubs, Lok Adalats and implementation of the Victim Compensation Scheme. During FY 2025–26 (upto January 2026), 16,60,249 persons have been provided free legal aid and advice, and 4,91,990 legal awareness programmes/camps have been organized, attended by 4,04,59,246 persons.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4633**

**TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

JS(Appt's)

**WOMEN JUDGES IN JUDICIARY**

✓ 4633. KM. SUDHA R:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of sitting women judges across the nation, High Court-wise;
- (b) the number of women judges in subordinate courts, with a break up of district and sessions judges, sub-judges and magistrates, State-wise;
- (c) whether the Union Government proposes to introduce one-third women's reservation at all the levels of the judiciary including the Supreme Court, if so, the timeline by which it is likely to be implemented; and
- (d) the number of women judges recommended for appointment in various High Courts and the dates from which they are pending, High Court-wise?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (d):** The information is at *Annexure*.

Appointment of Judges to the Supreme Court and High Courts is made under Articles 124, 217 and 224 of the Constitution of India, which do not provide for reservation for any caste or class of persons.

As per the Memorandum of Procedure (MoP), the responsibility for initiation of proposals for appointment of Judges in the Supreme Court vests with the Chief Justice of India, while the responsibility for initiation of proposals for appointment of Judges in the

High Courts vests with the Chief Justice of the concerned High Court. However, the Government is committed to enhancing social diversity in judiciary and has been requesting the Chief Justices of High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in the appointment of Judges in High Courts. Only those persons who are recommended by the Supreme Court Collegium, are appointed as Judges of the Supreme Court and High Courts.

Judicial appointments are made as per the provisions of the Constitution. Nevertheless, the Government remains committed to promoting social diversity, including gender representation, and continues to encourage consideration of suitable women candidates in the appointment process

Since 2014 till 17.03.2026, 179 women Judges have been appointed in the High Courts. As on 17.03.2026, there is 01 woman Judge working in the Supreme Court and 113 women Judges in High Courts.

Appointments in District and Subordinate Courts fall under the jurisdiction of State Governments and High Courts, as per Articles 233 and 234 of the Constitution of India. The recruitment process is governed by the rules framed by State Governments in consultation with High Courts.

As far as existing provisions regarding appointment of judicial officers in District and Subordinate Courts is concerned, under Article 235 of the Constitution of India, the administrative control over the members of district and subordinate judiciary in the States vests with the concerned High Court. In exercise of powers conferred under proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Governments, in consultation with the High Court, frame the Rules and Regulations regarding the issue of appointment, promotion, reservations and retirement of Judicial Officers in the State Judicial Service.

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**ANNEXURE**

**Details of Women Judges in the High Courts (As on 17.03.2026)**

| Sl. No. | High Court       | Sanctioned Strength | Working Strength | No. of Women Judges |
|---------|------------------|---------------------|------------------|---------------------|
| 1       | Allahabad        | 160                 | 109              | 7                   |
| 2       | Andhra Pradesh   | 37                  | 34               | 6                   |
| 3       | Bombay           | 94                  | 79               | 12                  |
| 4       | Calcutta         | 72                  | 42               | 8                   |
| 5       | Chhattisgarh     | 22                  | 15               | 1                   |
| 6       | Delhi            | 60                  | 44               | 10                  |
| 7       | Gauhati          | 30                  | 24               | 4                   |
| 8       | Gujarat          | 52                  | 35               | 7                   |
| 9       | Himachal Pradesh | 17                  | 12               | 1                   |
| 10      | J & K and Ladakh | 25                  | 14               | 2                   |
| 11      | Jharkhand        | 25                  | 13               | 1                   |
| 12      | Karnataka        | 62                  | 45               | 8                   |
| 13      | Kerala           | 47                  | 39               | 3                   |
| 14      | Madhya Pradesh   | 53                  | 41               | 1                   |
| 15      | Madras           | 75                  | 52               | 10                  |
| 16      | Manipur          | 5                   | 3                | 0                   |
| 17      | Meghalaya        | 4                   | 4                | 1                   |
| 18      | Orissa           | 33                  | 19               | 1                   |
| 19      | Patna            | 53                  | 37               | 2                   |
| 20      | Punjab & Haryana | 85                  | 58               | 16                  |
| 21      | Rajasthan        | 50                  | 39               | 4                   |
| 22      | Sikkim           | 3                   | 3                | 1                   |
| 23      | Telangana        | 42                  | 28               | 7                   |
| 24      | Tripura          | 5                   | 4                | 0                   |
| 25      | Uttarakhand      | 11                  | 10               | 0                   |
|         | <b>Total</b>     | <b>1122</b>         | <b>803</b>       | <b>113</b>          |

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4642**

**TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**SC-ST JUDGES IN HIGHER JUDICIARY AND UNION TRIBUNALS**

*JS (App'ts)*  
**✓4642. THIRU DR. S JAGATHRATCHAKAN:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of individuals from Scheduled Caste/Scheduled Tribe communities currently serving as Judges in various High Courts and the Supreme Court of India, State wise;
- (b) the number of individuals from SC/ST communities serving in Subordinate Courts, specifically in District Courts in each State;
- (c) whether the Government maintains data regarding the number of Judicial Officers from the Scheduled Caste and Scheduled Tribe communities serving in the Union and State Tribunals constituted under various statutes, if so, the detailed information in this regard;
- (d) the details regarding the appointments of Judges or Judicial Officers from Scheduled Caste and Scheduled Tribe communities over the last five years in each State, including specific numbers; and
- (e) whether the reservation criteria have been excluded from the process of appointing Judges in Higher Courts and if so, the reasons therefor?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (e):** Appointment of Judges to the Supreme Court and High Courts is made under Articles 124, 217 and 224 of the Constitution of India, which do not provide for reservation for any caste or class of persons. Therefore, category-wise data pertaining to representation of SCs, STs and OBCs among the Judges of High Courts are not centrally maintained. However, since 2018, the recommendees for the post of High Court Judges are required to provide details regarding their social background in the prescribed format (prepared in consultation with the Supreme Court). Accordingly, as per the information provided by the recommendees, out of 849 High Court Judges appointed since 2018, 33 belong to SC category, whereas 17 belong to ST category.

As per the Memorandum of Procedure (MoP), the responsibility for initiation of proposals for appointment of Judges in the Supreme Court vests with the Chief Justice of India, while the responsibility for initiation of proposals for appointment of Judges in the High Courts vests with the Chief Justice of the concerned High Court. However, the Government has been requesting the Chief Justices of High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and Women to ensure social diversity in the appointment of Judges in High Courts. Only those persons, who are recommended by the Supreme Court Collegium, are appointed as Judges of the Supreme Court and High Courts.

As far as appointment of judicial officers in District and Subordinate Courts is concerned, under Article 235 of the Constitution of India, the administrative control over the members of district and subordinate judiciary in the States vests with the concerned High Court. In exercise of powers conferred under proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Governments, in consultation with the High Court, frame the Rules and Regulations regarding the issue of appointment, promotion, reservations and retirement of Judicial Officers in the State Judicial Service.

The number of Judicial Officers from the Scheduled Caste and Scheduled Tribe communities serving in the Central and State Tribunals constituted under various statutes is not centrally maintained.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO. 4644**

**TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**MECHANISM TO ADDRESS CORRUPTION IN COURTS**

JS(A.P.H.S.)

✓ 4644. **SHRI DAMODAR AGRAWAL:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has developed any mechanism for filing complaints related to corruption against the presiding officers or judges of the District Courts, High Courts and Supreme Court of the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the details of complaints received against presiding officers or judges of courts at various levels during the last five years, State-wise and court category-wise; and
- (d) the details of the disposal of complaints against presiding officers or judges of courts at various levels during the last five years, State-wise and court category-wise?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF  
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (d):** Independence of Judiciary is enshrined in the Constitution of India. The complaints received against Judges and Chief Justices of the High Courts are handled by the judiciary through an “in-house mechanism”. The Supreme Court of India, on 7<sup>th</sup> May, 1997, adopted two Resolutions namely (i) "The Restatement of Values of

Judicial Life" which lays down certain judicial standards and principles to be observed and followed by the Judges of the Supreme Court and High Courts and (ii) "In-house procedure" for taking suitable remedial measure against Judges who do not follow the universally accepted values of judicial life including those in the Restatement of values of Judicial Life. As per the established "In-house procedure" for the Higher Judiciary, the Chief Justice of India is competent to receive complaints against Judges of the Supreme Court and Chief Justices of the High Courts. Similarly, the Chief Justices of the High Courts are competent to receive complaints against the conduct of High Court Judges.

Under Article 235 of the Constitution of India, the administrative control over the members of district and subordinate judiciary in the States vests with the concerned High Court. In exercise of powers conferred under proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Governments, in consultation with the High Court, frame the Rules and Regulations regarding the issue of appointment, promotion, reservations and retirement of Judicial Officers in the State Judicial Service.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4645**

**TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**DISBURSAL OF VICTIM COMPENSATION IN POCSO CASES**

**✓4645. SHRI APPALANAIDU KALISSETTI:  
DR. BYREDDY SHABARI:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases under the Protection of Children from Sexual Offences Act (POCSO) in which Special Courts recommended victim compensation during each of the last five years, State/UT-wise;
- (b) the number of such cases where compensation was fully disbursed, partially disbursed or not disbursed, State/UT-wise;
- (c) the average time taken between the recommendation by the Special Court and actual disbursal of compensation, State/UT-wise, including cases where prescribed timelines were exceeded;
- (d) the total funds allocated, released and utilised under Victim Compensation Schemes by each State/UT during the last five years; and
- (e) whether any monitoring mechanism exists within District Legal Services Authorities to ensure timely processing of compensation in POCSO cases?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

- (a) to (e):** The Legal Services Authorities award compensation to the victims under Section 396 of Bharatiya Nagarik Suraksha Sanhita (BNSS), 2023 / Section 357-A of erstwhile Criminal Procedure Code (Cr.P.C.), 1973. The role of State Legal Services Authority (SLSAs)/District Legal Services Authorities (DLSAs) is limited to pass award for compensation for the victims of crime under the Victim Compensation Schemes of State Governments. National Legal Services Authority (NALSA) does not maintain categories of victims who have been awarded compensation under POCSO Act. NALSA does not allocate any fund for Victim Compensation Scheme.

Section 357 of the Cr.P.C /Section 396 of BNSS provides that a Trial Court, when passing Judgement, may order the whole or any part of the fine recovered to be utilized inter alia for payment of compensation to the persons who has suffered an injury due to the acts of the convict. In 2009, with the introduction of Section 357-A in the Cr.P.C, the concept of rehabilitative compensation paid by the State emerged in the criminal justice system of India. Section 357-A was incorporated to specifically provide for compensation to victims and their family members. The provision also mandated every State Government to frame “a scheme for providing funds for the purpose of compensation to the victims or his dependents who have suffered loss or injury as a result of the crime and who, require rehabilitation”.

Section 357-A (4) & (5) / Section 396(4) & (5) of BNSS provides as under:

*“(4) Where the offender is not traced or identified, but the victim is identified, and where no trial takes place, the victim or his dependents may make an application to the State or the District Legal Services Authority for award of compensation.*

*(5) On receipt of such recommendations or on the application under sub-section(4), the State or the District Legal Services Authority shall, after due enquiry award adequate compensation by completing the enquiry within two months.”*

Similarly, as per Section 33(8) of The Protection of Children from Sexual Offences Act (POCSO) Act, 2012, *“In appropriate cases, the Special Court may, in addition to the punishment, direct payment of such compensation as may be prescribed to the child for any physical or mental trauma caused to him or for immediate rehabilitation of such child”*. As per Rule 9(4) and 9(5) of POCSO Rules, 2020, *“The compensation awarded by the Special Court is to be paid by the State Government from the Victim Compensation Fund or other scheme or fund established by it for the purposes of compensating and rehabilitating victims under Section 357-A of the Code of Criminal Procedure, 1973 or any other law for the time being in force, or, where such fund or scheme does not exist, by the State Government. The State Government shall pay the compensation ordered by the Special Court within 30 days of receipt of such order”*.

The State/UT-wise details of Victim Compensation awarded under Section 357-A of Cr.P.C/Section 396 of BNSS during the last five years from 2021-22 to 2025-26 (upto January 2026) as received from NALSA, are at **Annexures A1 to A5**.

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Statement referred to in reply to Lok Sabha Unstarred Question No. 4645 for answer on 20.03.2026  
- Disbursal of Victim Compensation in POCSO Cases.

| Details of Victim Compensation awarded under Section 357-A of Cr.P.C / Section 396 of BNSS during FY 2021-22 |                           |                                                                  |                                                          |                                                    |                      |                               |
|--------------------------------------------------------------------------------------------------------------|---------------------------|------------------------------------------------------------------|----------------------------------------------------------|----------------------------------------------------|----------------------|-------------------------------|
| S.NO                                                                                                         | SLSA                      | Applications received directly by Legal Service Institutions (A) | Applications / orders marked / directed by any Court (B) | Applications received including Court Orders (A+B) | Applications Decided | Compensation Awarded (in Rs.) |
| 1                                                                                                            | Andaman & Nicobar Islands | 1                                                                | 5                                                        | 6                                                  | 0                    | 0                             |
| 2                                                                                                            | Andhra Pradesh            | 16                                                               | 61                                                       | 77                                                 | 62                   | 86,35,000                     |
| 3                                                                                                            | Arunachal Pradesh         | 20                                                               | 22                                                       | 42                                                 | 4                    | 17,50,000                     |
| 4                                                                                                            | Assam                     | 314                                                              | 206                                                      | 520                                                | 664                  | 19,92,13,000                  |
| 5                                                                                                            | Bihar                     | 522                                                              | 480                                                      | 1,002                                              | 785                  | 11,41,61,500                  |
| 6                                                                                                            | Chandigarh                | 7                                                                | 20                                                       | 27                                                 | 17                   | 24,00,000                     |
| 7                                                                                                            | Chhattisgarh              | 1,322                                                            | 873                                                      | 2,195                                              | 1,253                | 18,38,31,795                  |
| 8                                                                                                            | Dadra & Nagar Haveli      | 3                                                                | 2                                                        | 5                                                  | 4                    | 11,50,000                     |
|                                                                                                              | Daman & Diu               | 0                                                                | 0                                                        | 0                                                  | 0                    | 0                             |
| 9                                                                                                            | Delhi                     | 848                                                              | 1,573                                                    | 2,421                                              | 2,275                | 42,39,63,586                  |
| 10                                                                                                           | Goa                       | 42                                                               | 20                                                       | 62                                                 | 34                   | 2,50,000                      |
| 11                                                                                                           | Gujarat                   | 645                                                              | 543                                                      | 1,188                                              | 1,684                | 14,82,12,286                  |
| 12                                                                                                           | Haryana                   | 47                                                               | 356                                                      | 403                                                | 364                  | 11,35,75,000                  |
| 13                                                                                                           | Himachal Pradesh          | 56                                                               | 47                                                       | 103                                                | 62                   | 1,11,25,000                   |
| 14                                                                                                           | Jammu & Kashmir           | 107                                                              | 40                                                       | 147                                                | 24                   | 53,50,000                     |
| 15                                                                                                           | Jharkhand                 | 205                                                              | 361                                                      | 566                                                | 672                  | 12,27,86,201                  |
| 16                                                                                                           | Karnataka                 | 150                                                              | 347                                                      | 497                                                | 1,309                | 3,01,31,000                   |
| 17                                                                                                           | Kerala                    | 307                                                              | 253                                                      | 560                                                | 139                  | 4,12,17,912                   |
| 18                                                                                                           | Ladakh                    | 0                                                                | 0                                                        | 0                                                  | 0                    | 0                             |
| 19                                                                                                           | Lakshadweep               | 0                                                                | 0                                                        | 0                                                  | 0                    | 0                             |
| 20                                                                                                           | Madhya Pradesh            | 258                                                              | 801                                                      | 1,059                                              | 1,050                | 9,34,89,300                   |
| 21                                                                                                           | Maharashtra               | 146                                                              | 81                                                       | 227                                                | 246                  | 2,90,68,500                   |
| 22                                                                                                           | Manipur                   | 0                                                                | 24                                                       | 24                                                 | 9                    | 0                             |
| 23                                                                                                           | Meghalaya                 | 95                                                               | 63                                                       | 158                                                | 75                   | 1,25,24,000                   |
| 24                                                                                                           | Mizoram                   | 41                                                               | 209                                                      | 250                                                | 12                   | 31,50,000                     |
| 25                                                                                                           | Nagaland                  | 34                                                               | 0                                                        | 34                                                 | 37                   | 1,00,77,000                   |
| 26                                                                                                           | Odisha                    | 1,497                                                            | 401                                                      | 1,898                                              | 1,333                | 24,02,41,000                  |
| 27                                                                                                           | Puducherry                | 0                                                                | 11                                                       | 11                                                 | 0                    | 36,00,000                     |
| 28                                                                                                           | Punjab                    | 324                                                              | 258                                                      | 582                                                | 485                  | 8,55,57,500                   |
| 29                                                                                                           | Rajasthan                 | 818                                                              | 699                                                      | 1,517                                              | 1,818                | 23,17,45,500                  |
| 30                                                                                                           | Sikkim                    | 0                                                                | 56                                                       | 56                                                 | 56                   | 59,25,000                     |
| 31                                                                                                           | Tamil Nadu                | 504                                                              | 117                                                      | 621                                                | 194                  | 2,29,53,346                   |
| 32                                                                                                           | Telangana                 | 10                                                               | 92                                                       | 102                                                | 69                   | 87,70,000                     |
| 33                                                                                                           | Tripura                   | 45                                                               | 8                                                        | 53                                                 | 42                   | 1,14,50,000                   |
| 34                                                                                                           | Uttar Pradesh             | 103                                                              | 0                                                        | 103                                                | 103                  | 1,49,05,000                   |
| 35                                                                                                           | Uttarakhand               | 24                                                               | 86                                                       | 110                                                | 46                   | 1,04,54,000                   |
| 36                                                                                                           | West Bengal               | 204                                                              | 152                                                      | 356                                                | 246                  | 2,70,85,000                   |
|                                                                                                              | <b>Grand Total</b>        | <b>8,715</b>                                                     | <b>8,267</b>                                             | <b>16,982</b>                                      | <b>15,173</b>        | <b>2,21,87,47,426</b>         |

**Statement referred to in reply to Lok Sabha Unstarred Question No. 4645 for answer on 20.03.2026**  
**– Disbursal of Victim Compensation in POCSO Cases.**

| Details of Victim Compensation awarded under Section 357-A of Cr.P.C / Section 396 of BNSS during FY 2022-2023 |                           |                                                                  |                                                          |                                                    |                      |                               |
|----------------------------------------------------------------------------------------------------------------|---------------------------|------------------------------------------------------------------|----------------------------------------------------------|----------------------------------------------------|----------------------|-------------------------------|
| S.NO                                                                                                           | SLSA                      | Applications received directly by Legal Service Institutions (A) | Applications / orders marked / directed by any Court (B) | Applications received including Court Orders (A+B) | Applications Decided | Compensation Awarded (in Rs.) |
| 1                                                                                                              | Andaman & Nicobar Islands | 0                                                                | 0                                                        | 0                                                  | 0                    | 0                             |
| 2                                                                                                              | Andhra Pradesh            | 52                                                               | 97                                                       | 149                                                | 116                  | 2,08,30,000                   |
| 3                                                                                                              | Arunachal Pradesh         | 80                                                               | 4                                                        | 84                                                 | 57                   | 2,39,50,000                   |
| 4                                                                                                              | Assam                     | 290                                                              | 450                                                      | 740                                                | 573                  | 10,09,20,000                  |
| 5                                                                                                              | Bihar                     | 407                                                              | 606                                                      | 1,013                                              | 639                  | 14,63,10,007                  |
| 6                                                                                                              | Chandigarh                | 5                                                                | 37                                                       | 42                                                 | 63                   | 1,52,50,000                   |
| 7                                                                                                              | Chhattisgarh              | 5,470                                                            | 1,568                                                    | 7,038                                              | 3,061                | 27,52,14,500                  |
| 8                                                                                                              | Dadra & Nagar Haveli      | 1                                                                | 2                                                        | 3                                                  | 3                    | 7,70,000                      |
|                                                                                                                | Daman & Diu               | 0                                                                | 21                                                       | 21                                                 | 6                    | 10,00,000                     |
| 9                                                                                                              | Delhi                     | 1,930                                                            | 4,265                                                    | 6,195                                              | 4,969                | 90,01,13,000                  |
| 10                                                                                                             | Goa                       | 4                                                                | 0                                                        | 4                                                  | 2                    | 0                             |
| 11                                                                                                             | Gujarat                   | 461                                                              | 495                                                      | 956                                                | 870                  | 11,13,45,000                  |
| 12                                                                                                             | Haryana                   | 48                                                               | 600                                                      | 648                                                | 598                  | 15,79,47,500                  |
| 13                                                                                                             | Himachal Pradesh          | 72                                                               | 112                                                      | 184                                                | 58                   | 3,28,85,000                   |
| 14                                                                                                             | Jammu & Kashmir           | 55                                                               | 31                                                       | 86                                                 | 47                   | 88,10,000                     |
| 15                                                                                                             | Jharkhand                 | 259                                                              | 799                                                      | 1,058                                              | 512                  | 16,13,80,500                  |
| 16                                                                                                             | Karnataka                 | 158                                                              | 606                                                      | 764                                                | 966                  | 11,80,97,953                  |
| 17                                                                                                             | Kerala                    | 101                                                              | 310                                                      | 411                                                | 427                  | 6,01,75,000                   |
| 18                                                                                                             | Ladakh                    | 0                                                                | 0                                                        | 0                                                  | 0                    | 0                             |
| 19                                                                                                             | Lakshadweep               | 0                                                                | 0                                                        | 0                                                  | 0                    | 0                             |
| 20                                                                                                             | Madhya Pradesh            | 302                                                              | 1,310                                                    | 1,612                                              | 1,055                | 17,34,67,203                  |
| 21                                                                                                             | Maharashtra               | 96                                                               | 142                                                      | 238                                                | 192                  | 2,19,41,000                   |
| 22                                                                                                             | Manipur                   | 0                                                                | 13                                                       | 13                                                 | 17                   | 77,00,000                     |
| 23                                                                                                             | Meghalaya                 | 270                                                              | 100                                                      | 370                                                | 106                  | 1,64,79,500                   |
| 24                                                                                                             | Mizoram                   | 192                                                              | 460                                                      | 652                                                | 65                   | 1,64,60,000                   |
| 25                                                                                                             | Nagaland                  | 19                                                               | 0                                                        | 19                                                 | 16                   | 32,50,000                     |
| 26                                                                                                             | Odisha                    | 1,665                                                            | 638                                                      | 2,303                                              | 2,009                | 40,31,33,500                  |
| 27                                                                                                             | Puducherry                | 1                                                                | 20                                                       | 21                                                 | 0                    | 19,50,000                     |
| 28                                                                                                             | Punjab                    | 439                                                              | 351                                                      | 790                                                | 709                  | 13,63,99,918                  |
| 29                                                                                                             | Rajasthan                 | 1,216                                                            | 964                                                      | 2,180                                              | 2,227                | 34,63,97,000                  |
| 30                                                                                                             | Sikkim                    | 0                                                                | 21                                                       | 21                                                 | 21                   | 51,40,000                     |
| 31                                                                                                             | Tamil Nadu                | 536                                                              | 172                                                      | 708                                                | 318                  | 7,36,73,771                   |
| 32                                                                                                             | Telangana                 | 72                                                               | 148                                                      | 220                                                | 131                  | 2,60,69,000                   |
| 33                                                                                                             | Tripura                   | 29                                                               | 34                                                       | 63                                                 | 55                   | 87,10,000                     |
| 34                                                                                                             | Uttar Pradesh             | 132                                                              | 0                                                        | 132                                                | 132                  | 2,01,10,000                   |
| 35                                                                                                             | Uttarakhand               | 328                                                              | 106                                                      | 434                                                | 334                  | 2,43,35,000                   |
| 36                                                                                                             | West Bengal               | 506                                                              | 258                                                      | 764                                                | 546                  | 5,78,23,000                   |
|                                                                                                                | <b>Grand Total</b>        | <b>15,196</b>                                                    | <b>14,740</b>                                            | <b>29,936</b>                                      | <b>20,900</b>        | <b>3,47,80,37,582</b>         |

**Statement referred to in reply to Lok Sabha Unstarred Question No. 4645 for answer on 20.03.2026**  
**– Disbursal of Victim Compensation in POCSO Cases.**

| Details of Victim Compensation awarded under Section 357-A of Cr.P.C / Section 396 of BNSS during FY 2023-2024 |                           |                                                                  |                                                        |                                                    |                      |                               |
|----------------------------------------------------------------------------------------------------------------|---------------------------|------------------------------------------------------------------|--------------------------------------------------------|----------------------------------------------------|----------------------|-------------------------------|
| S.NO                                                                                                           | SLSA                      | Applications received directly by Legal Service Institutions (A) | Applications/ orders marked/ directed by any Court (B) | Applications received including Court Orders (A+B) | Applications Decided | Compensation Awarded (in Rs.) |
| 1                                                                                                              | Andaman & Nicobar Islands | 1                                                                | 0                                                      | 1                                                  | 1                    | 7,00,000                      |
| 2                                                                                                              | Andhra Pradesh            | 15                                                               | 136                                                    | 151                                                | 136                  | 4,19,35,000                   |
| 3                                                                                                              | Arunachal Pradesh         | 79                                                               | 1                                                      | 80                                                 | 75                   | 1,70,27,000                   |
| 4                                                                                                              | Assam                     | 342                                                              | 487                                                    | 829                                                | 831                  | 13,47,39,750                  |
| 5                                                                                                              | Bihar                     | 423                                                              | 674                                                    | 1,097                                              | 711                  | 16,44,10,023                  |
| 6                                                                                                              | Chandigarh                | 18                                                               | 19                                                     | 37                                                 | 25                   | 71,00,000                     |
| 7                                                                                                              | Chhattisgarh              | 3,237                                                            | 1,699                                                  | 4,936                                              | 4,423                | 39,87,06,990                  |
| 8                                                                                                              | Dadra & Nagar Haveli      | 0                                                                | 1                                                      | 1                                                  | 1                    | 3,20,000                      |
|                                                                                                                | Daman & Diu               | 0                                                                | 16                                                     | 16                                                 | 13                   | 5,00,000                      |
| 9                                                                                                              | Delhi                     | 1,444                                                            | 3,329                                                  | 4,773                                              | 4,320                | 96,77,28,272                  |
| 10                                                                                                             | Goa                       | 1                                                                | 0                                                      | 1                                                  | 2                    | 0                             |
| 11                                                                                                             | Gujarat                   | 399                                                              | 476                                                    | 875                                                | 944                  | 13,13,84,500                  |
| 12                                                                                                             | Haryana                   | 112                                                              | 534                                                    | 646                                                | 645                  | 19,32,83,138                  |
| 13                                                                                                             | Himachal Pradesh          | 99                                                               | 52                                                     | 151                                                | 69                   | 2,15,64,500                   |
| 14                                                                                                             | Jammu & Kashmir           | 60                                                               | 99                                                     | 159                                                | 105                  | 2,08,74,000                   |
| 15                                                                                                             | Jharkhand                 | 228                                                              | 959                                                    | 1,187                                              | 846                  | 26,51,11,750                  |
| 16                                                                                                             | Karnataka                 | 128                                                              | 596                                                    | 724                                                | 812                  | 10,35,01,378                  |
| 17                                                                                                             | Kerala                    | 84                                                               | 357                                                    | 441                                                | 156                  | 2,90,59,000                   |
| 18                                                                                                             | Ladakh                    | 6                                                                | 1                                                      | 7                                                  | 6                    | 2,00,000                      |
| 19                                                                                                             | Lakshadweep               | 0                                                                | 0                                                      | 0                                                  | 0                    | 0                             |
| 20                                                                                                             | Madhya Pradesh            | 219                                                              | 1,287                                                  | 1,506                                              | 1,188                | 18,29,96,315                  |
| 21                                                                                                             | Maharashtra               | 134                                                              | 88                                                     | 222                                                | 221                  | 2,33,76,000                   |
| 22                                                                                                             | Manipur                   | 130                                                              | 20                                                     | 150                                                | 131                  | 2,60,67,500                   |
| 23                                                                                                             | Meghalaya                 | 234                                                              | 94                                                     | 328                                                | 87                   | 1,42,00,000                   |
| 24                                                                                                             | Mizoram                   | 402                                                              | 410                                                    | 812                                                | 244                  | 4,14,70,000                   |
| 25                                                                                                             | Nagaland                  | 17                                                               | 0                                                      | 17                                                 | 31                   | 68,55,000                     |
| 26                                                                                                             | Odisha                    | 1,489                                                            | 822                                                    | 2,311                                              | 2,956                | 48,45,08,000                  |
| 27                                                                                                             | Puducherry                | 1                                                                | 16                                                     | 17                                                 | 0                    | 60,50,000                     |
| 28                                                                                                             | Punjab                    | 240                                                              | 353                                                    | 593                                                | 609                  | 12,52,86,500                  |
| 29                                                                                                             | Rajasthan                 | 1,361                                                            | 2,300                                                  | 3,661                                              | 3,377                | 36,69,37,750                  |
| 30                                                                                                             | Sikkim                    | 5                                                                | 23                                                     | 28                                                 | 28                   | 1,00,00,000                   |
| 31                                                                                                             | Tamil Nadu                | 807                                                              | 133                                                    | 940                                                | 307                  | 7,62,88,000                   |
| 32                                                                                                             | Telangana                 | 104                                                              | 143                                                    | 247                                                | 185                  | 4,36,97,082                   |
| 33                                                                                                             | Tripura                   | 32                                                               | 27                                                     | 59                                                 | 64                   | 1,70,35,000                   |
| 34                                                                                                             | Uttar Pradesh             | 134                                                              | 0                                                      | 134                                                | 134                  | 1,85,16,500                   |
| 35                                                                                                             | Uttarakhand               | 213                                                              | 122                                                    | 335                                                | 215                  | 2,61,80,000                   |
| 36                                                                                                             | West Bengal               | 346                                                              | 313                                                    | 659                                                | 452                  | 6,13,97,788                   |
|                                                                                                                | <b>Grand Total</b>        | <b>12,544</b>                                                    | <b>15,587</b>                                          | <b>28,131</b>                                      | <b>24,350</b>        | <b>4,02,90,06,736</b>         |

**Statement referred to in reply to Lok Sabha Unstarred Question No. 4645 for answer on 20.03.2026  
– Disbursal of Victim Compensation in POCSO Cases.**

| Details of Victim Compensation awarded under Section 357-A of Cr.P.C / Section 396 of BNSS during FY 2024-2025 |                           |                                                                  |                                                          |                                                    |                      |                               |
|----------------------------------------------------------------------------------------------------------------|---------------------------|------------------------------------------------------------------|----------------------------------------------------------|----------------------------------------------------|----------------------|-------------------------------|
| S.NO                                                                                                           | SLSA                      | Applications received directly by Legal Service Institutions (A) | Applications / orders marked / directed by any Court (B) | Applications received including Court Orders (A+B) | Applications Decided | Compensation Awarded (in Rs.) |
| 1                                                                                                              | Andaman & Nicobar Islands | 0                                                                | 3                                                        | 3                                                  | 1                    | 1,00,000                      |
| 2                                                                                                              | Andhra Pradesh            | 33                                                               | 135                                                      | 168                                                | 130                  | 3,39,60,000                   |
| 3                                                                                                              | Arunachal Pradesh         | 61                                                               | 0                                                        | 61                                                 | 4                    | 3,00,000                      |
| 4                                                                                                              | Assam                     | 221                                                              | 608                                                      | 829                                                | 798                  | 19,38,03,762                  |
| 5                                                                                                              | Bihar                     | 311                                                              | 668                                                      | 979                                                | 464                  | 8,84,76,000                   |
| 6                                                                                                              | Chandigarh                | 6                                                                | 14                                                       | 20                                                 | 12                   | 76,50,000                     |
| 6                                                                                                              | Chhattisgarh              | 3,759                                                            | 1,551                                                    | 5,310                                              | 7,084                | 70,07,85,500                  |
| 7                                                                                                              | Dadra & Nagar Haveli      | 0                                                                | 0                                                        | 0                                                  | 0                    | 0                             |
|                                                                                                                | Daman & Diu               | 0                                                                | 1                                                        | 1                                                  | 2                    | 0                             |
| 9                                                                                                              | Delhi                     | 966                                                              | 2,581                                                    | 3,547                                              | 5,101                | 1,40,09,37,471                |
| 10                                                                                                             | Goa                       | 1                                                                | 1                                                        | 2                                                  | 2                    | 10,00,000                     |
| 11                                                                                                             | Gujarat                   | 382                                                              | 581                                                      | 963                                                | 1,038                | 27,09,42,500                  |
| 12                                                                                                             | Haryana                   | 47                                                               | 473                                                      | 520                                                | 549                  | 13,96,25,500                  |
| 13                                                                                                             | Himachal Pradesh          | 121                                                              | 70                                                       | 191                                                | 86                   | 1,09,80,000                   |
| 14                                                                                                             | Jammu & Kashmir           | 61                                                               | 19                                                       | 80                                                 | 53                   | 1,27,27,500                   |
| 15                                                                                                             | Jharkhand                 | 457                                                              | 1,062                                                    | 1,519                                              | 983                  | 25,30,18,150                  |
| 16                                                                                                             | Karnataka                 | 94                                                               | 663                                                      | 757                                                | 494                  | 9,84,73,000                   |
| 17                                                                                                             | Kerala                    | 189                                                              | 444                                                      | 633                                                | 260                  | 12,19,32,500                  |
| 18                                                                                                             | Ladakh                    | 9                                                                | 0                                                        | 9                                                  | 4                    | 12,25,000                     |
| 19                                                                                                             | Lakshadweep               | 0                                                                | 0                                                        | 0                                                  | 0                    | 0                             |
| 20                                                                                                             | Madhya Pradesh            | 289                                                              | 928                                                      | 1,217                                              | 877                  | 16,83,32,950                  |
| 21                                                                                                             | Maharashtra               | 131                                                              | 80                                                       | 211                                                | 269                  | 3,37,81,000                   |
| 22                                                                                                             | Manipur                   | 38                                                               | 80                                                       | 118                                                | 95                   | 2,26,50,000                   |
| 23                                                                                                             | Meghalaya                 | 294                                                              | 118                                                      | 412                                                | 67                   | 91,00,000                     |
| 24                                                                                                             | Mizoram                   | 114                                                              | 19                                                       | 133                                                | 23                   | 93,50,000                     |
| 25                                                                                                             | Nagaland                  | 11                                                               | 11                                                       | 22                                                 | 16                   | 17,50,000                     |
| 26                                                                                                             | Odisha                    | 1,349                                                            | 686                                                      | 2,035                                              | 1,824                | 39,99,97,500                  |
| 27                                                                                                             | Puducherry                | 0                                                                | 18                                                       | 18                                                 | 0                    | 41,75,000                     |
| 28                                                                                                             | Punjab                    | 81                                                               | 319                                                      | 400                                                | 423                  | 8,58,69,602                   |
| 29                                                                                                             | Rajasthan                 | 1,975                                                            | 2,317                                                    | 4,292                                              | 4,462                | 40,91,91,500                  |
| 30                                                                                                             | Sikkim                    | 5                                                                | 22                                                       | 27                                                 | 27                   | 54,25,000                     |
| 31                                                                                                             | Tamil Nadu                | 566                                                              | 249                                                      | 815                                                | 626                  | 13,87,00,815                  |
| 32                                                                                                             | Telangana                 | 32                                                               | 216                                                      | 248                                                | 199                  | 5,88,12,500                   |
| 33                                                                                                             | Tripura                   | 34                                                               | 25                                                       | 59                                                 | 33                   | 1,07,25,000                   |
| 34                                                                                                             | Uttar Pradesh             | 362                                                              | 0                                                        | 362                                                | 362                  | 5,23,04,900                   |
| 35                                                                                                             | Uttarakhand               | 235                                                              | 124                                                      | 359                                                | 346                  | 3,93,95,000                   |
| 36                                                                                                             | West Bengal               | 298                                                              | 299                                                      | 597                                                | 297                  | 6,12,40,000                   |
|                                                                                                                | <b>Grand Total</b>        | <b>12,532</b>                                                    | <b>14,385</b>                                            | <b>26,917</b>                                      | <b>27,011</b>        | <b>4,84,67,37,631</b>         |

**Statement referred to in reply to Lok Sabha Unstarred Question No. 4645 for answer on 20.03.2026**  
**– Disbursal of Victim Compensation in POCSO Cases.**

| Details of Victim Compensation awarded under Section 357-A of Cr.P.C / Section 396 of BNSS during FY 2025-2026 (upto January 2026) |                           |                                                                  |                                                          |                                                    |                      |                               |
|------------------------------------------------------------------------------------------------------------------------------------|---------------------------|------------------------------------------------------------------|----------------------------------------------------------|----------------------------------------------------|----------------------|-------------------------------|
| S.NO                                                                                                                               | SLSA                      | Applications received directly by Legal Service Institutions (A) | Applications / orders marked / directed by any Court (B) | Applications received including Court Orders (A+B) | Applications Decided | Compensation Awarded (in Rs.) |
| 1                                                                                                                                  | Andaman & Nicobar Islands | 0                                                                | 12                                                       | 12                                                 | 2                    | 2,00,000                      |
| 2                                                                                                                                  | Andhra Pradesh            | 2                                                                | 152                                                      | 154                                                | 152                  | 5,84,90,000                   |
| 3                                                                                                                                  | Arunachal Pradesh         | 37                                                               | 0                                                        | 37                                                 | 26                   | 2,11,25,000                   |
| 4                                                                                                                                  | Assam                     | 110                                                              | 408                                                      | 518                                                | 567                  | 15,06,62,996                  |
| 5                                                                                                                                  | Bihar                     | 189                                                              | 343                                                      | 532                                                | 349                  | 6,52,45,000                   |
| 6                                                                                                                                  | Chandigarh                | 3                                                                | 14                                                       | 17                                                 | 5                    | 67,50,000                     |
| 7                                                                                                                                  | Chhattisgarh              | 770                                                              | 705                                                      | 1,475                                              | 1,249                | 16,62,60,500                  |
| 8                                                                                                                                  | Dadra & Nagar Haveli      | 0                                                                | 2                                                        | 2                                                  | 2                    | 8,00,000                      |
|                                                                                                                                    | Daman & Diu               | 0                                                                | 0                                                        | 0                                                  | 0                    | 0                             |
| 9                                                                                                                                  | Delhi                     | 323                                                              | 1,489                                                    | 1,812                                              | 2,361                | 93,87,48,500                  |
| 10                                                                                                                                 | Goa                       | 1                                                                | 11                                                       | 12                                                 | 4                    | 2,25,000                      |
| 11                                                                                                                                 | Gujarat                   | 155                                                              | 548                                                      | 703                                                | 668                  | 21,65,34,000                  |
| 12                                                                                                                                 | Haryana                   | 118                                                              | 426                                                      | 544                                                | 509                  | 13,88,95,000                  |
| 13                                                                                                                                 | Himachal Pradesh          | 99                                                               | 109                                                      | 208                                                | 104                  | 2,78,30,000                   |
| 14                                                                                                                                 | Jammu & Kashmir           | 20                                                               | 22                                                       | 42                                                 | 4                    | 23,50,000                     |
| 15                                                                                                                                 | Jharkhand                 | 190                                                              | 388                                                      | 578                                                | 766                  | 38,69,09,000                  |
| 16                                                                                                                                 | Karnataka                 | 684                                                              | 446                                                      | 1,130                                              | 691                  | 21,39,22,111                  |
| 17                                                                                                                                 | Kerala                    | 84                                                               | 232                                                      | 316                                                | 68                   | 77,00,000                     |
| 18                                                                                                                                 | Ladakh                    | 0                                                                | 8                                                        | 8                                                  | 5                    | 12,50,000                     |
| 19                                                                                                                                 | Lakshadweep               | 3                                                                | 2                                                        | 5                                                  | 2                    | 3,00,000                      |
| 20                                                                                                                                 | Madhya Pradesh            | 145                                                              | 774                                                      | 919                                                | 1,492                | 25,06,69,900                  |
| 21                                                                                                                                 | Maharashtra               | 119                                                              | 132                                                      | 251                                                | 200                  | 6,43,86,200                   |
| 22                                                                                                                                 | Manipur                   | 15                                                               | 28                                                       | 43                                                 | 37                   | 78,75,000                     |
| 23                                                                                                                                 | Meghalaya                 | 83                                                               | 61                                                       | 144                                                | 27                   | 40,70,000                     |
| 24                                                                                                                                 | Mizoram                   | 119                                                              | 51                                                       | 170                                                | 76                   | 2,51,00,000                   |
| 25                                                                                                                                 | Nagaland                  | 9                                                                | 9                                                        | 18                                                 | 2                    | 8,20,000                      |
| 26                                                                                                                                 | Odisha                    | 631                                                              | 557                                                      | 1,188                                              | 1,112                | 33,35,60,000                  |
| 27                                                                                                                                 | Puducherry                | 0                                                                | 6                                                        | 6                                                  | 0                    | 24,00,000                     |
| 28                                                                                                                                 | Punjab                    | 32                                                               | 319                                                      | 351                                                | 313                  | 9,45,75,000                   |
| 29                                                                                                                                 | Rajasthan                 | 961                                                              | 1,244                                                    | 2,205                                              | 2,305                | 35,35,19,250                  |
| 30                                                                                                                                 | Sikkim                    | 0                                                                | 11                                                       | 11                                                 | 11                   | 38,10,000                     |
| 31                                                                                                                                 | Tamil Nadu                | 227                                                              | 107                                                      | 334                                                | 395                  | 8,12,06,493                   |
| 32                                                                                                                                 | Telangana                 | 22                                                               | 364                                                      | 386                                                | 219                  | 3,53,20,000                   |
| 33                                                                                                                                 | Tripura                   | 22                                                               | 20                                                       | 42                                                 | 40                   | 2,48,20,000                   |
| 34                                                                                                                                 | Uttar Pradesh             | 305                                                              | 396                                                      | 701                                                | 419                  | 3,58,00,008                   |
| 35                                                                                                                                 | Uttarakhand               | 163                                                              | 85                                                       | 248                                                | 221                  | 3,49,75,000                   |
| 36                                                                                                                                 | West Bengal               | 74                                                               | 183                                                      | 257                                                | 209                  | 6,01,90,000                   |
|                                                                                                                                    | <b>Grand Total</b>        | <b>5,715</b>                                                     | <b>9,664</b>                                             | <b>15,379</b>                                      | <b>14,612</b>        | <b>3,81,72,93,958</b>         |

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4652  
TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**DESIGNING INNOVATIVE SOLUTIONS FOR HOLISTIC ACCESS TO JUSTICE (DISHA)**

✓ 4652. **SHRI DHAVAL LAXMANBHAI PATEL:  
SHRI BIDYUT BARAN MAHATO:  
SMT. SMITA UDAY WAGH:  
SHRI DILIP SAIKIA:  
SMT. KAMLESH JANGDE:  
SHRI DINESHBHAI MAKWANA:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of beneficiaries covered under the Tele-Law programme since inception, including the number of pre-litigation legal advices provided under the DISHA framework, with State-wise details including Maharashtra and Jalgaon district;
- (b) the status of operationalisation of Tele-Law services through Common Service Centres (CSCs), particularly in Aspirational Districts and Blocks including south Gujarat and the measures taken to enhance digital accessibility;
- (c) the number of advocates registered under the Nyaya Bandhu (Pro Bono Legal Services) programme and the institutional mechanisms established in various High Courts for monitoring and coordination of pro bono services;
- (d) the steps undertaken to strengthen last-mile delivery of legal assistance through Nyaya Sahayaks and paralegal volunteers at the grassroots level; and
- (e) the impact assessment conducted to evaluate improved access to justice for marginalised communities, including women and Scheduled Tribes?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND  
JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY  
AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a): As on 28<sup>th</sup> February, 2026, more than 1.12 crore pre-litigation legal advices have been enabled under the Tele-Law programme since inception. It includes 8,72,704 pre-litigation legal advices enabled in the State of Maharashtra out of which 9,278 have been enabled in Jalgaon district. The State-wise details are at **Annexure**.

(b): As on 28<sup>th</sup> February, 2026, Tele-Law services are operational through a network of 2.50 lakh Common Service Centres (CSCs) across 777 districts in 36 States/UTs, including 112 Aspirational Districts and 500 Aspirational Blocks which includes south Gujarat. To strengthen service delivery in Aspirational Blocks, Nyaya Sahayaks have been engaged who are active as community based legal facilitators in the Aspirational Blocks. Digital accessibility has been enhanced through Mobile App and Toll Free No. 14454 for rendering pre-litigation advice through the use of video/Tele conferencing facilities available at the CSCs.

(c): Under the Nyaya Bandhu (Pro Bono Legal Services) programme, advocates voluntarily provide legal assistance to marginalized and disadvantaged sections of society covered under Section 12 of the Legal Services Authorities (LSA) Act, 1987. As on 28<sup>th</sup> February, 2026, a total of 10,263 advocates are registered on the Nyaya Bandhu portal. To strengthen institutional coordination, Pro Bono Panels have been constituted in 23 High Courts across the country.

(d): Nyaya Sahayaks have been engaged in the Aspirational Blocks, where they conduct door-to-door awareness campaigns, assist citizens in registering cases on the Tele-Law platform through the CSCs, and guide beneficiaries in accessing pre litigation advice from panel lawyers. In addition, they coordinate with CSC operators, local institutions and community organisations to expand outreach and ensure that legal assistance reaches remote and underserved populations.

(e): M/s. Quality Council of India (QCI) has done the Third-Party Evaluation and Impact Assessment of DISHA Scheme and highlighted the relevance of the Scheme for marginalised communities, including women and Scheduled Tribes.

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**STATEMENT REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 4652 FOR ANSWER ON 20/03/2026 REGARDING DESIGNING INNOVATIVE SOLUTIONS FOR HOLISTIC ACCESS TO JUSTICE (DISHA)**

| State-wise details of Pre-litigation advice enabled as on 28 <sup>th</sup> February, 2026 |                                      |                      |
|-------------------------------------------------------------------------------------------|--------------------------------------|----------------------|
| Sr. No.                                                                                   | States/UT's                          | Total Advice Enabled |
| 1                                                                                         | Andaman And Nicobar                  | 4,018                |
| 2                                                                                         | Andhra Pradesh                       | 3,66,071             |
| 3                                                                                         | Arunachal Pradesh                    | 20,363               |
| 4                                                                                         | Assam                                | 2,40,397             |
| 5                                                                                         | Bihar                                | 6,26,006             |
| 6                                                                                         | Chandigarh                           | 6,146                |
| 7                                                                                         | Chhattisgarh                         | 5,09,230             |
| 8                                                                                         | Dadra And Nagar Haveli & Daman & Diu | 11,051               |
| 9                                                                                         | Delhi                                | 10,512               |
| 10                                                                                        | Goa                                  | 13,516               |
| 11                                                                                        | Gujarat                              | 4,83,643             |
| 12                                                                                        | Haryana                              | 2,18,794             |
| 13                                                                                        | Himachal Pradesh                     | 1,20,670             |
| 14                                                                                        | Jammu And Kashmir                    | 7,58,123             |
| 15                                                                                        | Jharkhand                            | 4,80,257             |
| 16                                                                                        | Karnataka                            | 4,88,245             |
| 17                                                                                        | Kerala                               | 36,563               |
| 18                                                                                        | Ladakh                               | 3,251                |
| 19                                                                                        | Lakshadweep                          | 2,482                |
| 20                                                                                        | Madhya Pradesh                       | 12,16,983            |
| 21                                                                                        | Maharashtra                          | 9,27,522             |
| 22                                                                                        | Manipur                              | 1,484                |
| 23                                                                                        | Meghalaya                            | 30,320               |
| 24                                                                                        | Mizoram                              | 34,051               |
| 25                                                                                        | Nagaland                             | 29,897               |
| 26                                                                                        | Odisha                               | 4,07,800             |
| 27                                                                                        | Puducherry                           | 3,228                |
| 28                                                                                        | Punjab                               | 3,01,498             |
| 29                                                                                        | Rajasthan                            | 6,62,392             |
| 30                                                                                        | Sikkim                               | 2,815                |
| 31                                                                                        | Tamil Nadu                           | 3,01,871             |
| 32                                                                                        | Telangana                            | 3,13,107             |
| 33                                                                                        | Tripura                              | 97,616               |
| 34                                                                                        | Uttar Pradesh                        | 20,31,066            |
| 35                                                                                        | Uttarakhand                          | 2,18,632             |
| 36                                                                                        | West Bengal                          | 2,68,025             |
| <b>Total</b>                                                                              |                                      | <b>1,12,47,645</b>   |

Source- <https://tele-law.in/> (Tele-Law Dashboard Data)

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4661**

**TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**PENDENCY OF CASES**

*JSC(NMTR-I)*  
✓ **4661 SMT. BAG MITALI:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases pending in the Supreme Court and High Courts as on date; and
- (b) the reasons for pendency of court cases despite the Supreme Court having its sanctioned strength?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) and (b):** As per the information available on the National Judicial Data Grid (NJDG), the details of pending cases in the Supreme Court of India and the High Courts, as on 16.03.2026 are as under:

| Sl. No. | Name of Court | Pending cases |
|---------|---------------|---------------|
| 1.      | Supreme Court | 92,876        |
| 2.      | High Courts   | 63,98,686     |

Pendency of cases in courts arise due to several factors besides availability of adequate number of Judges and Judicial officers. These inter alia, include complexity of the facts involved, nature of evidence, co-operation of stakeholders, viz., bar, investigation agencies, witness and litigants, besides the availability of physical infrastructure, supporting court staff, etc.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4667  
TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**DISPOSAL OF CASES IN JAUNPUR**

**✓ 4667. SHRI BABU SINGH KUSHWAHA:  
SHRI DEVESH SHAKYA:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that there is a lot of delay in disposal of civil, criminal and family disputes in Jaunpur district of Uttar Pradesh due to the large number of pending cases in the courts, if so, the details of the total pending cases as on date;
- (b) the number of posts of the judges that are vacant in Jaunpur district as compared to the sanctioned posts and the steps taken by the Government to fill them;
- (c) whether adequate court rooms, advocates' chambers, waiting rooms and other basic facilities are available in the District Court premises, if not, whether any special scheme/budget has been approved for strengthening the infrastructure; and
- (d) whether there is any action plan to strengthen the mediation mechanism, appointment of counsellors and digital case management system for speedy resolution of matrimonial disputes in family courts, if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a):** Disposal of cases is within the exclusive domain of the judiciary. The details of the total pending cases in Jaunpur district, Uttar Pradesh, as on 17.03.2026, are as below:

| <b>District</b>        | <b>Civil cases</b> | <b>Criminal cases</b> | <b>Total</b> |
|------------------------|--------------------|-----------------------|--------------|
| Jaunpur, Uttar Pradesh | 67,284             | 1,38,639              | 2,05,923     |

As on 31.01.2026, there are 8,289 cases pending in 5 family courts in Jaunpur district, Uttar Pradesh.

**(b):** The information regarding vacant posts of judicial officers, district-wise is not centrally maintained. Filling up of vacant positions of the judicial officers in District and Subordinate courts is the responsibility of the High Courts and State Governments concerned. As per the Constitutional framework, in exercise of powers conferred under the proviso to Article 309 read

with Articles 233 and 234 of the Constitution, the respective State Government, in consultation with the High Court, frames the rules and regulations regarding the appointment and recruitment of Judicial Officers. The Hon'ble Supreme Court vide order passed in January 2007 in the Malik Mazhar Sultan case, has inter-alia stipulated certain timelines, which are to be followed by the States and the respective High Courts for recruitment of judges in District and Subordinate Courts.

(c): The primary responsibility for the development of infrastructure facilities for District and Subordinate Courts in the States/UTs, rests with the State/UT Governments. However, to augment the resources of the State /UT Governments, the Union Government has been implementing a Centrally Sponsored Scheme for the Development of Infrastructure Facilities for District and Subordinate Courts by providing financial assistance to the State/UT Governments in the prescribed fund sharing between Center and States since 1993-94. There are 2,931 court halls and 2,524 Residential Units available in the State of Uttar Pradesh and additional 274 Court Halls and 308 Residential Units are under construction. An amount of Rs. 36.05 crores has been released to the State of Uttar Pradesh in the current Financial Year 2025-26.

(d): The Government is promoting alternate dispute resolution (ADR) mechanisms including mediation and counseling in family courts to facilitate amicable settlements and reduce litigation burdens, as these mechanisms are less adversarial and are capable of providing a better substitute to the conventional methods of resolving disputes. The use of ADR mechanisms is also expected to reduce the burden on the judiciary and thereby enable timely justice dispensation to citizens of the country. The Government is further taking policy and legislative interventions, to strengthen these mechanisms and make them more efficacious and expeditious. Section 9 of the Family Courts Act, 1984, mandates Family Courts to make efforts for settlement before proceeding with litigation, emphasizing the importance of mediation and conciliation in resolving family disputes.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4683  
TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

*JSCLAP*  
**CASES AGAINST JOURNALISTS AND HUMAN RIGHT ACTIVISTS**

✓ **4683. SHRI VISHALDADA PRAKASHBAPU PATIL:  
MS. PRANITI SUSHILKUMAR SHINDE:  
ADV GOWAAL KAGADA PADAVI:  
DR. BACHHAV SHOBHA DINESH:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of journalists, independent media persons, social activists and human rights defenders against whom cases have been registered since 2014 under laws relating to national security, unlawful activities, sedition, incitement to hatred or public order, including the Unlawful Activities (Prevention) Act, 1967, year-wise and State-wise;
- (b) the number of such persons currently in custody, the duration of their detention and the number of persons granted bail, year-wise since 2014;
- (c) the number of such cases that have resulted in convictions, acquittals or discharge, year-wise since 2014;
- (d) whether the Government has conducted any review of the prolonged pendency of trials and low conviction rates, if any, in such cases; and
- (e) the safeguards in place to ensure that criminal provisions relating to security and public order are not invoked in a manner that has the effect of discouraging peaceful dissent and constitutionally protected protest?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

- (a) to (e):** 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, State Governments and Union Territory Administrations are responsible for prevention, detection, registration and investigation of crimes and for prosecution of the accused through their law enforcement agencies. Department of Justice does not maintain data with respect to police cases against journalists, media persons, social activists and human rights defenders etc.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4687**

**TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**IMPLEMENTATION OF E-COURTS PHASE-III**

*JS (e-Courts)*  
✓ **4687. SHRI LAVU SRI KRISHNA DEVARAYALU:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the fund allocation under the Cloud Infrastructure component of e-Courts Phase-III, including the current status of cloud migration and data storage capacity established in the country, State-wise particularly in Andhra Pradesh;
- (b) the details of the additional hardware provided to existing courts in the country, including the number of courts equipped and the types of hardware deployed, State-wise and district-wise especially in Andhra Pradesh; and
- (c) the details of the implementation status of the Virtual Courts budget, including the number of virtual courts operationalised and types of cases being handled, State-wise and district-wise especially in Andhra Pradesh?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND  
JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY  
AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a): The e-Courts Mission Mode Project is being implemented in a phased manner across the country with the objective of strengthening the use of Information and Communication Technology (ICT) in the judicial system. The Department of Justice in close coordination with the eCommittee of Supreme Court of India is implementing the e-Courts Project in a decentralized manner through the respective High Courts with the assistance of National Informatics Centre (NIC), as a Technical Partner.

Phase III of the project has financial outlay of ₹7,210 crore, out of which ₹1,205.20 crore have been earmarked under the Cloud Infrastructure component for establishment of secure and scalable cloud-based infrastructure for hosting applications and storage of digitised court records. Migration of e-Courts applications and related services to the cloud environment has been

undertaken in a phased manner and all National level e-Courts services and portals have been migrated on the National Government Cloud Infrastructure.

All High Courts have been progressively on-boarded to the National Government Cloud infrastructure in accordance with project implementation requirements. As per the information provided by the eCommittee, SCI, the High Court-wise details of data storage including the High Court of Andhra Pradesh is at **Annexure I**.

(b): As a part of e-Courts Phase III, a total of 18,735 courts are covered under the component "Additional Hardware to existing courts" at an outlay of ₹643.66 crore. As per the approved norms, each courtroom is provisioned with four (4) All-in-One computer systems, one (1) scanner, four (4) LAN nodes and four (4) digital signature tokens. Under the jurisdiction of High Court of Andhra Pradesh, a total of 598 existing courts were provided with the additional hardware as provisioned.

(c): Under e-Courts Project, 30 Virtual Courts have been established to enable online adjudication of traffic challans. Virtual Courts have received 10.13 crore challans and challans amounting to ₹1,002.73 crore were paid. The State-wise details are at **Annexure II**. At present, Virtual Courts have not been operationalised in the State of Andhra Pradesh.

The implementation and operationalisation of Virtual Courts, including identification of case types and locations, are undertaken by the respective High Courts in coordination with the concerned State Governments.

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**STATEMENT REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 4687 FOR 20.03.2026 REGARDING IMPLEMENTATION OF E-COURTS PHASE-III****Storage at High Court-wise and National Level:**

| S. No        | National/ High Courts                 | Storage(TB)            |                        |
|--------------|---------------------------------------|------------------------|------------------------|
|              |                                       | Subscribed / Allocated | Consumed / Provisioned |
| 1            | National                              | 1121                   | 635.96                 |
| 2            | Allahabad High Court                  | 36.2                   | 7.7                    |
| 3            | Andhra Pradesh High Court             | 17.4                   | 2.4                    |
| 4            | Bombay High Court                     | 55.4                   | 23.9                   |
| 5            | Calcutta High Court                   | 23.5                   | 0.5                    |
| 6            | Chhattisgarh High Court               | 17.2                   | 26.68                  |
| 7            | Delhi High Court                      | 22.5                   | 11.4                   |
| 8            | Gauhati High Court                    | 46.5                   | 7                      |
| 9            | Gujarat High Court                    | 28.3                   | 10.8                   |
| 10           | Himachal Pradesh High Court           | 15.4                   | 1.9                    |
| 11           | Jammu & Kashmir and Ladakh High Court | 15.7                   | 3.4                    |
| 12           | Jharkhand High Court                  | 15.2                   | 1.2                    |
| 13           | Karnataka High Court                  | 31.9                   | 11.42                  |
| 14           | Kerala High Court                     | 27.4                   | 8.3                    |
| 15           | Madhya Pradesh High Court             | 29                     | 0                      |
| 16           | Madras High Court                     | 30.7                   | 8.2                    |
| 17           | Manipur High Court                    | 10                     | 0                      |
| 18           | Meghalaya High Court                  | 10.6                   | 3.1                    |
| 19           | Orissa High Court                     | 28.6                   | 17.54                  |
| 20           | Patna High Court                      | 24.4                   | 3.4                    |
| 21           | Punjab and Haryana High Court         | 39.8                   | 3.3                    |
| 22           | Rajasthan High Court                  | 25.2                   | 25.06                  |
| 23           | Sikkim High Court                     | 10.3                   | 1.3                    |
| 24           | Telangana High Court                  | 19.3                   | 11                     |
| 25           | Tripura High Court                    | 10.3                   | 1.3                    |
| 26           | Uttarakhand High Court                | 15                     | 0                      |
| <b>Total</b> |                                       | <b>1726.8</b>          | <b>826.76</b>          |

(Source: eCommittee, SCI)

**STATEMENT REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 4687 FOR 20.03.2026 REGARDING IMPLEMENTATION OF E-COURTS PHASE-III**

**Details of virtual court establishments and challans, state-wise till 31.01.2026:**

|    |                                                              |             |               |
|----|--------------------------------------------------------------|-------------|---------------|
| 1  | Assam (Assam Traffic Department)                             | 2,59,154    | 3,18,61,203   |
| 2  | Chandigarh (Virtual Court Chandigarh)                        | 18,63,928   | 26,82,15,810  |
| 3  | Chhattisgarh (Traffic Department)                            | 1,59,538    | 1,05,41,701   |
| 4  | Chhattisgarh (Transport Department)                          | 49,875      | 10,90,000     |
| 5  | Delhi (Notice Department)                                    | 2,66,47,752 | 225,95,92,556 |
| 6  | Delhi (Traffic Department)                                   | 1,14,47,276 | 218,94,53,603 |
| 7  | Gujarat (Traffic Department)                                 | 79,16,768   | 42,78,93,476  |
| 8  | Gujarat (Transport Department)                               | 8,67,644    | 33,52,45,216  |
| 9  | Haryana (Traffic Department)                                 | 56,18,214   | 29,12,73,101  |
| 10 | Himachal Pradesh (Traffic Department)                        | 9,20,284    | 5,40,80,154   |
| 11 | Jammu and Kashmir and Ladakh<br>(Jammu Traffic Department)   | 15,10,344   | 12,34,15,294  |
| 12 | Jammu and Kashmir and Ladakh<br>(Kashmir Traffic Department) | 14,61,006   | 15,64,94,914  |
| 13 | Karnataka (Traffic Department)                               | 1,32,432    | 114,81,69,150 |
| 14 | Kerala (Police Department)                                   | 52,63,846   | 18,24,43,442  |
| 15 | Kerala (Transport Department)                                | 15,36,188   | 28,34,15,611  |
| 16 | Madhya Pradesh (Traffic Department)                          | 23,17,943   | 5,84,55,711   |
| 17 | Maharashtra (Transport Department)                           | 56,571      | 31,79,007     |
| 18 | Maharashtra (Traffic Department)                             | 23          | 2             |
| 19 | Manipur (Virtual Court - Traffic)                            | 20,649      | 8,37,501      |
| 20 | Manipur (Virtual Court - Transport)                          | 6,923       | 4,38,000      |
| 21 | Meghalaya (Traffic Department)                               | 7,388       | 1,30,002      |
| 22 | Odisha (Traffic CTC-BBSR<br>Commissionerate)                 | 8,90,273    | 9,39,22,502   |
| 23 | Punjab (Traffic Department)                                  | 59          | 100           |
| 24 | Rajasthan (Traffic Department)                               | 3,67,396    | 2,20,71,021   |
| 25 | Tamil Nadu (Traffic Department)                              | 2,55,761    | 118,67,21,050 |
| 26 | Tripura (Traffic Department)                                 | 2,96,847    | 46,61,177     |
| 27 | Uttar Pradesh (Traffic Department)                           | 3,06,25,238 | 83,98,01,695  |
| 28 | Uttarakhand (Traffic Department)                             | 1,95,576    | 2,01,93,902   |
| 29 | Uttarakhand (Transport Department)                           | 1,65,224    | 2,59,40,442   |
| 30 | West Bengal (Traffic Department)                             | 4,90,659    | 78,39,453     |
|    | <b>Total</b>                                                 |             |               |

(Source: eCommittee, SCF)

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 4693  
TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**ALTERNATIVE VOTING MECHANISMS FOR OVERSEAS ELECTORS**

**4693. SHRI ARVIND DHARMAPURI:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the present status of proposals relating to proxy voting or alternative voting mechanisms for Non-Resident Indian (NRI) voters registered as overseas electors;
- (b) whether any framework, amendments, or pilot initiatives have been finalised or are under consideration to facilitate participation of overseas electors in elections, if so, the details thereof; and
- (c) the eligibility criteria, safeguards, and procedural mechanisms proposed to ensure transparency, secrecy of voting, and prevention of misuse under such provisions?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND  
JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY  
AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a):** No proposal relating to proxy voting or alternative voting mechanisms for Non-Resident Indian voters is under consideration of the Ministry.

**(b) and (c):** Do not arise in view of (a) above.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4697  
TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**ESTABLISHMENT OF FAST-TRACK COURTS IN UTTARAKHAND**

**✓4697. SHRI TRIVENDRA SINGH RAWAT:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it has been brought to the notice of the Government that a proposal has been approved to set up fast-track courts in Uttarakhand to expedite the judicial process;
- (b) if so, the number of new fast-track courts targeted to be set up in the State;
- (c) whether necessary judicial and administrative posts have been sanctioned for the functioning of these courts; and
- (d) the manner in which the progress of this initiative is being monitored by the Government for speedy disposal of pending cases?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) & (b):** As per the recommendations of the Fourteenth Finance Commission (2015-2020), Fast Track Courts (FTCs) have been established for dealing with cases of heinous crimes, cases involving senior citizens, women, children etc. As of 31.01.2026, 862 Fast Track Courts are functional in various States/UTs including 4 FTCs in the State of Uttarakhand.

Further, pursuant to the enactment of the Criminal Law (Amendment) Act, 2018, the Central Government has been implementing a Centrally Sponsored Scheme for the establishment of Fast Track Special Courts (FTSCs), including exclusive POCSO (e-POCSO) Courts since October 2019. These courts are dedicated to the time-bound trial and disposal of pending cases related to rape and crimes under the Protection of Children from Sexual Offences (POCSO) Act, 2012.

As of 31.01.2026, 774 FTSCs, including 398 exclusive POCSO (e-POCSO) Courts are functional in 29 States/UTs, including 4 FTSCs in the State of Uttarakhand. These courts have collectively disposed of 3,71,849 cases since the inception of the Scheme.

The primary responsibility of setting up of District and Subordinate Courts including Special Courts falls within the domain of the State/UT in consultation with the respective High Courts, as per its need and availability of resources. Accordingly, the States/UTs have designated/dedicated POCSO Courts and Fast Track Courts. These Courts are in addition to the FTSCs established under the Centrally Sponsored Scheme.

The Department remains fully committed and actively engages with States and UTs to get more FTSCs operationalized. On the request of Government of Uttarakhand, 3 additional FTSCs [Dehradun (Vikasnagar), Udham Singh Nagar (Kashipur) and Nainital District Hq] have been allocated to State.

(c): As regards the recruitment of judges and staff in courts, filling up of vacant positions of the judicial officers in District and Subordinate courts is the responsibility of the State Governments and the concerned High Courts. As per the Constitutional framework, in exercise of powers conferred under proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Government in consultation with the High Court frames the rules regarding the appointment and recruitment of Judicial Officers.

(d): To strengthen functioning of FTSCs, regular review meetings are held via Video Conferencing with the States/UTs and the High Courts. The Hon'ble Minister of Law & Justice has written to Hon'ble Chief Ministers and Chief Justices of the High Courts regarding need for timely action and strict compliance with timelines under the POCSO Act and Bharatiya Nagarik Suraksha Sanhita, 2023. In addition, the performance of FTSCs is a regular agenda item in the Inter-State Zonal Council meetings to improve inter-governmental coordination and expedite justice delivery.

Further, as per the information received from the High Court of Uttarakhand, monitoring of cases pertaining to the Fast Track Special Courts under the Centrally Sponsored Scheme has been entrusted to the "*Committee for Matters pertaining to Juvenile Justice, POCSO & Under Trial Prisoners*".

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4718**

**TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**CRIMINAL CASES PENDING IN BIHAR**

✓ **4718 DR. ALOK KUMAR SUMAN:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of civil and criminal cases pending in Bihar as on date;
- (b) district-wise distribution of such pending cases, including Gopalganj;
- (c) the reasons identified for backlog of cases;
- (d) the steps taken by the Government to reduce pendency and expedite trial proceedings; and
- (e) the targets set by the Government for timely disposal of cases in Bihar?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) & (b):** As per information available on the National Judicial Data Grid (NJDG), as on 16.03.2026, the total number of civil and criminal cases pending in Bihar are as under:

| COURT                                | CIVIL CASES | CRIMINAL CASES | TOTAL     |
|--------------------------------------|-------------|----------------|-----------|
| Patna High Court                     | 1,14,879    | 1,03,237       | 2,18,116  |
| District & Subordinate Courts, Bihar | 5,38,494    | 31,72,892      | 37,11,386 |

The district-wise distribution of pending cases in district & subordinate courts, as on 16.03.2026 is at **Annexure**.

**(c) to (e):** Disposal of cases pending in various courts lies within the domain of the judiciary. No fixed time frame has been prescribed for disposal of various kinds of cases by the respective courts. Timely disposal of cases in courts depends on several factors which, inter-alia, include availability

of adequate number of Judges and Judicial officers, supporting court staff and physical infrastructure, complexity of facts involved, nature of evidence, co-operation of stake holders viz bar, investigation agencies, witnesses, litigants and proper application of rules and procedures. However, the Government is fully committed for speedy disposal of cases and reducing pendency as mandated under Article 21 of the Constitution. The Government has taken several initiatives to provide an ecosystem for faster disposal of cases by the judiciary which, inter-alia, involves better infrastructure for courts including computerization, increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases and emphasis on human resource development.

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## ANNEXURE

**STATEMENT REFERRED TO IN REPLY TO PART (B) OF LOK SABHA UNSTARRED QUESTION NO. 4718 FOR ANSWER ON 20.03.2026 REGARDING 'CRIMINAL CASES PENDING IN BIHAR'**

**District-Wise Distribution of Pending Cases in District & Subordinate Courts of Bihar, as on 16.03.2026**

| Sl. No. | Name of District  | Civil cases | Criminal cases | Total    |
|---------|-------------------|-------------|----------------|----------|
| 1.      | Patna             | 49,040      | 4,18,251       | 4,67,291 |
| 2.      | Kaimur at Bhabhua | 15,356      | 39,634         | 54,990   |
| 3.      | Samastipur        | 22,518      | 97,936         | 1,20,454 |
| 4.      | Saran at Chapra   | 24,445      | 1,33,039       | 1,57,484 |
| 5.      | Katihar           | 10,305      | 68,122         | 78,427   |
| 6.      | Begusarai         | 13,081      | 80,214         | 93,295   |
| 7.      | Banka             | 6,576       | 52,059         | 58,635   |
| 8.      | Purnea            | 8,680       | 73,310         | 81,990   |
| 9.      | Motihari          | 22,462      | 1,48,518       | 1,70,980 |
| 10.     | Munger            | 7,167       | 49,947         | 57,114   |
| 11.     | Madhepura         | 11,335      | 47,133         | 58,468   |
| 12.     | Rohtas Sasaram    | 21,973      | 86,621         | 1,08,594 |
| 13.     | Khagaria          | 4,456       | 49,208         | 53,664   |
| 14.     | Jamui             | 5,697       | 47,895         | 53,592   |
| 15.     | Aurangabad        | 9,498       | 59,582         | 69,080   |
| 16.     | Darbhanga         | 17,403      | 83,983         | 1,01,386 |
| 17.     | Madhubani         | 13,572      | 93,948         | 1,07,520 |
| 18.     | Lakhisarai        | 3,360       | 32,500         | 35,860   |
| 19.     | Sheikhpura        | 2,097       | 16,659         | 18,756   |
| 20.     | Saharsa           | 10,929      | 59,193         | 70,122   |
| 21.     | Supaul            | 7,615       | 56,950         | 64,565   |
| 22.     | Gopalganj         | 22,631      | 86,901         | 1,09,532 |
| 23.     | Araria            | 6,373       | 67,314         | 73,687   |
| 24.     | Kishanganj        | 2,427       | 26,063         | 28,490   |
| 25.     | Buxar             | 16,346      | 50,668         | 67,014   |
| 26.     | Nawada            | 13,084      | 80,519         | 93,603   |
| 27.     | Bettiah           | 15,140      | 1,19,235       | 1,34,375 |
| 28.     | Siwan             | 21,712      | 93,693         | 1,15,405 |
| 29.     | Nalanda           | 12,414      | 1,15,362       | 1,27,776 |
| 30.     | Sitamarhi         | 10,856      | 74,093         | 84,949   |
| 31.     | Bhojpur           | 21,638      | 89,577         | 1,11,215 |
| 32.     | Bhagalpur         | 19,876      | 1,12,037       | 1,31,913 |
| 33.     | Gaya              | 25,891      | 1,41,171       | 1,67,062 |
| 34.     | Jehanabad         | 7,106       | 44,976         | 52,082   |
| 35.     | Sheohar           | 1,710       | 12,594         | 14,304   |
| 36.     | Muzaffarpur       | 27,358      | 1,74,468       | 2,01,826 |
| 37.     | Vaishali          | 26,367      | 89,519         | 1,15,886 |
| 38.     | Arwal #           | NA          | NA             | NA       |

Source: National Judicial Data Grid (NJDG)

# Arwal district is a Sub-divisional Court of Jehanabad Judgeship and the data pertaining to Arwal Sub-division of Jehanabad Judgeship reflected in Jehanabad.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4719  
TO BE ANSWERED ON FRIDAY, THE 20TH MARCH, 2026  
APPOINTMENT OF PANEL LAWYERS**

**4719. DR. BACHHAV SHOBHA DINESH:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of all official qualifications, eligibility criteria and procedures prescribed for appointment/empanelment of panel lawyers on behalf of the Union of India and the States;
- (b) whether there is any uniform national policy or statutory provision governing such empanelment and if so, the details thereof;
- (c) whether the Government has taken cognizance of judicial scrutiny and PILs alleging that a number of advocates empanelled as Government counsel before courts have not cleared the All India Bar Examination (AIBE) or lack requisite practice experience;
- (d) if so, the details of such cases and the clarification or action taken by the Government in response; and
- (e) whether any guidelines exist to ensure transparency, merit-based selection and periodic review of panel advocates and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) and (b):** The Department of Legal Affairs, Ministry of Law and Justice empanels suitable Advocates as 'Panel Counsel' with the approval of Hon'ble Minister of Law & Justice on the basis of Advocate's interest, qualification, experience, reputation, expertise, professional competence and standing at Bar, to represent Union of India's Ministries/Departments before various Courts and Tribunals. There is no statutory provision governing such empanelment.

**(c) and (d):** As per the circular dated 12.04.2013, issued by the Bar Council of India, candidates enrolled with State Bar Councils but yet to qualify the AIBE are enrolled provisionally, subject to the prescribed conditions. Such candidates are issued Provisional Certificates of Enrolment

indicating limited validity and are required to qualify the All-India Bar Examination (AIBE) within a period of two years from the date of enrolment.

**(e):** As per Directives for Efficient and Effective Management of Litigation by Government of India issued by Department of Legal Affairs dated 04.04.2025, the performance of empaneled counsel is provided for and the feedback received from the relevant Ministries/Departments are to be submitted annually by them. Based on their performance, as assessed, Government Counsel at the lower levels may be considered for upgrade to higher positions, have their tenure extended, or may be removed from the panel.

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4736  
TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**JURISDICTION OF SPECIAL COURTS UNDER THE POCSO ACT**

**✓ 4736. SHRI BALWANT BASWANT WANKHADE:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the power of the Special Court to award compensation to child victims under Section 33(8) of the Protection of Children from Sexual Offences (POCSO) Act, 2012 is an exclusive statutory jurisdiction conferred by Parliament and whether it can be substituted by any authority not envisaged under the Act;
- (b) whether the Government considers State schemes that vest such compensatory powers in State-level committees or authorities, in place of the Special Court, to be legally permissible;
- (c) if so, whether such substitution amounts to repugnancy with the Central law under Article 254 of the Constitution and if not, the legal basis therefor;
- (d) whether any legal opinion has been sought on the validity of curtailing the Special Court's jurisdiction through executive or subordinate legislation; and
- (e) the steps proposed to ensure that State compensation mechanisms operate only as a supplement to and not in derogation of the jurisdiction of the Special Courts under POCSO?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (e):** The Protection of Children from Sexual Offences Act, 2012 (POCSO Act) is a special legislation enacted by Parliament to protect children from offences of sexual assault, sexual harassment and pornography and provide for establishment of Special Courts for trial of such offences and for matters connected therewith or incidental thereto. Section 33(8) of the Act provides that the Special Court may direct payment of compensation to the child for any physical or mental trauma or for immediate rehabilitation. Further, the Protection of Children from Sexual Offences Rules, 2020,

provide the procedure and factors relating to the loss or injury caused to the victim for grant of compensation to child victims.

In addition, compensation to victim is also provided under Section 357A of the Code of Criminal Procedure, 1973 (now Section 396 under the Bharatiya Nagarik Suraksha Sanhita, 2023) through Victim Compensation Schemes implemented by the State/UTs in coordination with the State Legal Service Authorities.

The Protection of Children from Sexual Offences Act, 2012 and Section 357A of the Code of Criminal Procedure, 1973 together provide for compensation to victims through judicial orders as well as through Victim Compensation Schemes implemented by States/UTs.

Compensation can be given under different state's schemes also. This will be in addition to compensation given by Special Court. However, power of Special Court cannot be taken away by state government or schemes as the Prevention of Children from Sexual Offences is a central Act.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 4737  
TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**LAW FOR COMPULSORY VOTING**

**†4737. SMT. MANJU SHARMA**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government proposes to enact any law to introduce compulsory voting in the country, if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government has received any suggestions from any organisation or State Governments to make voting compulsory, if so, the details thereof;
- (c) whether the Government proposes to make the production of a voting certificate mandatory for availing benefits under Government schemes, with a view to increase the percentage of voter turnout in various elections, if so, the details thereof; and
- (d) the details of the number of democratic countries in the world where voting is compulsory?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (c):** No proposal for enactment of any law to introduce compulsory voting in the country is under consideration of the Ministry. Moreover, the Law Commission of India, *vide* its 255th report of March, 2015, did not recommend the introduction of compulsory voting in India.

**(d):** The Law Commission of India in its 255th report (March 2015) noted that compulsory voting is in 28 countries, although such a figure does not give a true picture of the level of enforcement, which is even lower, thus, most studies estimate that around 14 countries enforce compulsory voting provisions. These include many small countries such as Belgium, Liechtenstein, Luxemburg, Nauru, and one canton in Switzerland; and others such as Australia, Brazil, Ecuador, Singapore, Peru, and Uruguay, as stated by the Law Commission. It was further stated that none of the 28 countries indicate the trend towards which countries globally are moving. For instance, the fact that both Italy (1993) and the Netherlands (1967) have abolished compulsory voting; and others such as Liechtenstein and Greece have moved from a strict to a not-strict or nonenforcement of compulsory voting laws.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4754**

**TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**E-COURTS MISSION MODE PROJECT**

*JSC-Law* ✓ **4754. SHRI JASHUBHAI BHILUBHAI RATHVA:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the status of implementation of the e-Court Mission Mode Project;
- (b) the number of operational e-courts in the country, State-wise;
- (c) the number of operational e-courts in Odisha, district-wise; and
- (d) the details of funds released and utilised under the project, State-wise?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a):** The e-Courts Mission Mode Project is being implemented in a phased manner across the country with the objective of strengthening the use of Information and Communication Technology (ICT) in the judicial system. Phase I (2011 – 2015) was primarily focused on basic computerization and internal connectivity in courts. As a result, 14,249 Courts were computerized and Local Area Network (LAN) was installed at 13,683 courts.

Phase II (2015 – 2023) focused on ICT facilitation of judicial services to citizens. The components included computer hardware, computerization of District State Legal Authority (DSLAs)/ Taluka Legal Services Committees (TLSCs), Wide Area Network (WAN) connectivity, trainings of stakeholders, establishment of eSewa Kendra, etc. An advanced CIS software, National Judicial Data Grid (NJDG) and systems for digital filing and payments were developed.

The e-Courts Project is currently in Phase III (2023-2027). During the last year, the e-Courts project has seen continued progress through expansion of e-filing, e-payments, increased adoption of virtual and hybrid hearings, digitisation of court records, strengthening

of Case Information System, and enhanced public access to case information through the NJDG etc. Some key initiatives and achievements under the eCourts Project as on 31.01.2026 are as under:

- (i) Over 660.36 crore pages of court records including legacy records have been digitized across Courts to ensure faster retrieval, secure storage and seamless digital workflows.
- (ii) 30 Virtual Courts have been established to enable online adjudication of traffic challans. Virtual Courts have received 10.13 crore challans and challans amounting to Rs. 1002.73 crore were paid.
- (iii) Video Conferencing Rules have been implemented in all the High Courts and District Courts.
- (iv) Video Conferencing (VC) facilities have been expanded across 3,240 court complexes and 1,272 jails. Courts have conducted over 3.97 crore hearings through video conferencing, facilitating remote hearings of undertrials, witnesses and lawyers.
- (v) Live streaming of court proceeding is operational in 11 High Courts.
- (vi) E-filing and e-payments systems have been implemented to allow online filing of cases and digital payment of court fees and fines. Approximately 1.07 crore cases have been filed through the e-filing platform and the e-payments system has processed transactions for court-fee worth Rs. 1,404 crore and fine worth Rs. 75 crore.
- (vii) NJDG provides public access to case data, statistics of courts across the country and has been upgraded with an improved dashboard, functioning as a monitoring tool, to identify, manage & reduce pendency of cases.
- (viii) Case Information System (CIS) 4.0 has been implemented in all courts, with enhanced usability, privacy safeguards and integration with national platforms such as NJDG, e-filing, virtual courts and Interoperable Criminal Justice System (ICJS).
- (ix) The S3WaaS (Secure, Scalable and Sugamya Website as a Service) platform hosts 730 District Court websites, ensuring secure and accessible web infrastructure.
- (x) Real-time digital services have expanded significantly, with case updates being sent to lawyers and litigants through SMS Push and Pull (over 4 lakh SMS sent daily), email (over 6 lakh sent daily) and the multilingual e-Courts services portal (with 35 lakh hits daily).
- (xi) The e-Courts Services mobile app (3.59 crore downloads) provides the lawyers and litigants relevant information about case status, cause lists etc.
- (xii) The JustIS app (22,133 downloads) is a management tool for the judges assisting them to effectively organise and monitor their judicial business.

- (xiii) 48 e-Sewa Kendras are functional across all High Courts and 2,396 e-Sewa Kendras across District Courts.
  - (xiv) The National Service and Tracking of Electronics Processes (NSTEP) system has been implemented for electronic service and tracking of summons and notices using mobile-based and GPS-enabled delivery mechanisms. Under NSTEP, the courts have processed 7.29 crore e-processes.
  - (xv) Digital Courts 2.1 is a customized application for paperless Courts with facility of translation and transcription using AI. It enables judges to access all case related documents, pleadings, and evidence digitally, marking a significant leap toward a paperless court ecosystem.
- (b): The State-wise number of operational eCourts in the country is at **Annexure-I**.
- (c): The District-wise number of operational eCourts in Odisha is at **Annexure-II**.
- (d): The details of funds released and utilized of Phase II and Phase III under the e-Courts Project, High court-wise and year-wise, are at **Annexure-III** and **Annexure-IV** respectively. The implementing agency during Phase I was National Informatics Centre (NIC), therefore funds were not released to the High Courts.

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## Annexure- I

**STATEMENT REFERRED TO IN REPLY OF PART (B) OF LOK SABHA UNSTARRED QUESTION NO. 4754 FOR ANSWER ON 20.03.2026 REGARDING E-COURTS MISSION MODE PROJECT**

**Details of number of operational eCourts in the country, state-wise:**

| S No         | State                                        | Total Districts | Total Court Complexes | Total Establishments |
|--------------|----------------------------------------------|-----------------|-----------------------|----------------------|
| 1            | Andaman and Nicobar                          | 4               | 4                     | 4                    |
| 2            | Andhra Pradesh                               | 13              | 195                   | 368                  |
| 3            | Arunachal Pradesh                            | 28              | 28                    | 28                   |
| 4            | Assam                                        | 34              | 80                    | 201                  |
| 5            | Bihar                                        | 38              | 83                    | 268                  |
| 6            | Chandigarh                                   | 1               | 1                     | 3                    |
| 7            | Chhattisgarh                                 | 25              | 93                    | 204                  |
| 8            | Delhi                                        | 11              | 12                    | 51                   |
| 9            | Goa                                          | 2               | 16                    | 15                   |
| 10           | Gujarat                                      | 33              | 338                   | 467                  |
| 11           | Haryana                                      | 22              | 61                    | 158                  |
| 12           | Himachal Pradesh                             | 11              | 53                    | 127                  |
| 13           | Jammu and Kashmir                            | 20              | 83                    | 169                  |
| 14           | Jharkhand                                    | 24              | 24                    | 132                  |
| 15           | Karnataka                                    | 31              | 206                   | 547                  |
| 16           | Kerala                                       | 14              | 192                   | 600                  |
| 17           | Ladakh                                       | 2               | 6                     | 10                   |
| 18           | Lakshadweep                                  | 1               | 3                     | 6                    |
| 19           | Madhya Pradesh                               | 51              | 237                   | 277                  |
| 20           | Maharashtra                                  | 41              | 510                   | 721                  |
| 21           | Manipur                                      | 9               | 22                    | 39                   |
| 22           | Meghalaya                                    | 14              | 18                    | 61                   |
| 23           | Mizoram                                      | 3               | 12                    | 26                   |
| 24           | Nagaland                                     | 11              | 12                    | 34                   |
| 25           | Odisha                                       | 30              | 155                   | 316                  |
| 26           | Puducherry                                   | 4               | 4                     | 15                   |
| 27           | Punjab                                       | 22              | 68                    | 200                  |
| 28           | Rajasthan                                    | 44              | 336                   | 1098                 |
| 29           | Sikkim                                       | 6               | 11                    | 34                   |
| 30           | Tamil Nadu                                   | 38              | 277                   | 832                  |
| 31           | Telangana                                    | 33              | 125                   | 263                  |
| 32           | The Dadra And Nagar Haveli And Daman And Diu | 3               | 4                     | 3                    |
| 33           | Tripura                                      | 8               | 21                    | 68                   |
| 34           | Uttarakhand                                  | 13              | 92                    | 190                  |
| 35           | Uttar Pradesh                                | 74              | 224                   | 584                  |
| 36           | West Bengal                                  | 23              | 92                    | 277                  |
| <b>Total</b> |                                              | <b>741</b>      | <b>3,698</b>          | <b>8,396</b>         |

(Source: eCommittee, SCI)

**STATEMENT REFERRED TO IN REPLY OF PART (C) OF LOK SABHA UNSTARRED QUESTION NO. 4754 FOR ANSWER ON 20.03.2026 REGARDING E-COURTS MISSION MODE PROJECT**

**Details of number of operational eCourts in Odisha, district-wise**

| S No | District      | Total Establishment |
|------|---------------|---------------------|
| 1    | Anugul        | 13                  |
| 2    | Balangir      | 15                  |
| 3    | Balasore      | 15                  |
| 4    | Bargarh       | 13                  |
| 5    | Bhadrak       | 7                   |
| 6    | Boudh         | 6                   |
| 7    | Cuttack       | 21                  |
| 8    | Deogarh       | 4                   |
| 9    | Dhenkanal     | 12                  |
| 10   | Gajapati      | 5                   |
| 11   | Ganjam        | 32                  |
| 12   | Jagatsinghpur | 6                   |
| 13   | Jajpur        | 9                   |
| 14   | Jharsuguda    | 5                   |
| 15   | Kalahandi     | 12                  |
| 16   | Kandhamal     | 8                   |
| 17   | Kendrapada    | 8                   |
| 18   | Keonjhar      | 11                  |
| 19   | Khurda        | 11                  |
| 20   | Koraput       | 9                   |
| 21   | Malkangiri    | 5                   |
| 22   | Mayurbhanj    | 13                  |
| 23   | Nabarangpur   | 5                   |
| 24   | Nayagarh      | 12                  |
| 25   | Nuapada       | 9                   |
| 26   | Puri          | 10                  |
| 27   | Rayagada      | 10                  |
| 28   | Sambalpur     | 9                   |
| 29   | Sonepur       | 10                  |
| 30   | Sundargarh    | 11                  |
|      | <b>Total</b>  | <b>316</b>          |

(Source: eCommittee, SCI)

**STATEMENT REFERRED TO IN REPLY OF PART (D) OF LOK SABHA UNSTARRED QUESTION NO. 4754 FOR ANSWER ON 20.03.2026 REGARDING E-COURTS MISSION MODE PROJECT**

Details of funds released under Phase II of the e-Courts project, High court-wise and year-wise:

| S. No. | High Court                   | Funds Released (Rs in crores) |
|--------|------------------------------|-------------------------------|
| 1      | Allahabad                    | 109.48                        |
| 2      | Andhra Pradesh               | 1.96                          |
| 3      | Bombay                       | 125.24                        |
| 4      | Calcutta                     | 37.09                         |
| 5      | Chhattisgarh                 | 27.31                         |
| 6      | Delhi                        | 26.80                         |
| 7      | Gauhati (Arunachal Pradesh)  | 12.90                         |
| 8      | Gauhati (Assam)              | 70.77                         |
| 9      | Gauhati (Mizoram)            | 7.87                          |
| 10     | Gauhati (Nagaland)           | 7.99                          |
| 11     | Gujarat*                     | 72.82                         |
| 12     | Himachal Pradesh             | 11.19                         |
| 13     | Jammu & Kashmir and Ladakh   | 18.98                         |
| 14     | Jharkhand                    | 24.25                         |
| 15     | Karnataka                    | 65.38                         |
| 16     | Kerala                       | 37.61                         |
| 17     | Madhya Pradesh               | 74.05                         |
| 18     | Madras                       | 70.15                         |
| 19     | Manipur                      | 9.27                          |
| 20     | Meghalaya                    | 13.17                         |
| 21     | Orissa                       | 46.41                         |
| 22     | Patna                        | 55.82                         |
| 23     | Punjab & Haryana             | 54.13                         |
| 24     | Rajasthan                    | 74.56                         |
| 25     | Sikkim                       | 7.58                          |
| 26     | Telangana & Andhra Pradesh** | 70.29                         |

| S. No.                | High Court  | Funds Released (Rs in crores) |
|-----------------------|-------------|-------------------------------|
| 27                    | Telangana   | 1.79                          |
| 28                    | Tripura     | 17.86                         |
| 29                    | Uttarakhand | 11.65                         |
| <b>Total (in Cr.)</b> |             | <b>1164.37</b>                |

\* Gujarat High Court surrendered Rs.13.12 Cr. Total utilization included surrendered funds.

\*\* Funds released to erstwhile Andhra Pradesh and Telangana High Court; shared in the ratio of 58:42 respectively.

**Note:** In addition to the funds released to High Courts, Rs 180.57 crore were released to NIC for providing technical support, Rs 293.68 crore to BSNL for WAN (Wide Area Network) connectivity, Rs 13.50 crore to eCommittee, SCI under Change Management and Rs 16.31 crore for miscellaneous expenditure (salary, office expenses, publicity, etc).

**Annexure- IV****STATEMENT REFERRED TO IN REPLY OF PART (D) OF LOK SABHA UNSTARRED QUESTION NO. 4754 FOR ANSWER ON 20.03.2026 REGARDING E-COURTS MISSION MODE PROJECT**

Details of funds released under Phase III of the e-Courts project, High court-wise and year-wise:

(Rs. in crore)

| S. No. | High Court                  | 2023-24 | 2024-25 | 2025-26 |
|--------|-----------------------------|---------|---------|---------|
| 1      | Allahabad                   | 95.87   | 51.78   | 119.92  |
| 2      | Andhra Pradesh              | 25.44   | 31.74   | 18      |
| 3      | Bombay                      | 69.54   | 83.19   | 104.32  |
| 4      | Calcutta                    | 16.73   | 27.65   | 9.50    |
| 5      | Chhattisgarh                | 16.27   | 24.17   | 49.74   |
| 6      | Delhi                       | 17.89   | 48.19   | 17.90   |
| 7      | Gauhati (Arunachal Pradesh) | 2.03    | 9.76    | 2.26    |
| 8      | Gauhati (Assam)             | 24.97   | 33.85   | 3.65    |
| 9      | Gauhati (Mizoram)           | 3.12    | 6.22    | 2.48    |
| 10     | Gauhati, Kohima (Nagaland)  | 1.79    | 3.91    | 3.41    |
| 11     | Gujarat                     | 27.72   | 73.21   | 48.89   |
| 12     | Himachal Pradesh            | 6.06    | 6.89    | 7.63    |
| 13     | Jammu & Kashmir and Ladakh  | 6.52    | 14.53   | 14.48   |
| 14     | Jharkhand                   | 10.59   | 29.22   | 7.65    |
| 15     | Karnataka                   | 32.37   | 67.40   | 48.22   |
| 16     | Kerala                      | 15.40   | 32.62   | 51.60   |
| 17     | Madhya Pradesh              | 22.90   | 77.31   | 59.14   |
| 18     | Madras                      | 90.69   | 91.75   | 113.20  |
| 19     | Manipur                     | 11.12   | 7.54    | 2.16    |
| 20     | Meghalaya                   | 3.33    | 8.50    | 3.83    |
| 21     | Orissa                      | 6.77    | 53.24   | 16.09   |
| 22     | Patna                       | 32.43   | 89.55   | 57.61   |
| 23     | Punjab And Haryana          | 14.58   | 26.01   | 18.95   |
| 24     | Rajasthan                   | 19.80   | 34.72   | 60.88   |
| 25     | Sikkim                      | 1.71    | 8.98    | 2.51    |
| 26     | Telangana                   | 22.03   | 28.57   | 29.44   |
| 27     | Tripura                     | 0.53    | 7.05    | 8.79    |

| S. No. | High Court   | 2023-24       | 2024-25       | 2025-26        |
|--------|--------------|---------------|---------------|----------------|
| 28     | Uttarakhand  | 13.68         | 19.95         | 29.57          |
|        | <b>Total</b> | <b>611.88</b> | <b>997.49</b> | <b>911.82*</b> |

\* As on 16.03.2026

**Note:** In addition to the funds released to High Courts, Rs. 185.06 crore have been released to NIC for providing technical support, Rs 54.79 crore to BSNL for WAN (Wide Area Network) connectivity, Rs 7.51 crore to eCommittee, SCI under Change Management, Rs 0.28 crore to IIT Madras for development of e-Learning platform, and Rs 9.71 crore for miscellaneous expenditure (salary, office expenses, publicity, etc).

\*\*\*\*\*

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4770  
TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**PANELS OF ADVOCATES**

**† 4770. SHRI SANJAY HARIBHAU JADHAV:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of panels of advocates in various Ministries as on date;
- (b) the manner in which the new guidelines for allocation of cases to panels of advocates are to be implemented in various Ministries;
- (c) the measures that have been taken to ensure compliance with these guidelines by all designated case in-charges;
- (d) the manner in which the Government will monitor compliance of case allocation guidelines by the case in- charges; and
- (e) the action plan of the Government in this regard?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a):** The Department of Legal Affairs, Ministry of Law & Justice empanels Panel Counsels of different categories for representation on behalf of Union of India before the Supreme Court, the High Courts, Tribunals and District Courts. Total number of Panel counsel as on date is 8054.

**(b) to (e):** The guidelines relating to allocation of cases to panel of advocates and compliance of cases allocation by the In-charge issued by the Department of Legal Affairs, Ministry of Law & Justice vide Office Memorandum No. J- 16/20/2024-Judicial dated 16th October, 2024, and Office Memorandum No. J-12/7/2025-Judicial dated 11<sup>th</sup> August, 2025 for transparent allocation of cases (Copies of both OM.s are annexed).

The guidelines issued vide Department of Legal Affairs OM No. J-12017/1/2019 Judicial Dated 21.10.2019 and modified OM No. J-12017/1/2022 dated 13.09.2022 provides procedure regarding allocation of cases pertaining to Union of India amongst the Panel Counsel for the Courts /Tribunals by the designated Litigation In-charges. In the said OM.s it has been specified that in respect of cases before Supreme Court of India, allocation of cases is to be done by the Ld. Attorney General for India and thereafter by Ld. Solicitor General for India.

The aforesaid guidelines, issued vide OM dated 16.10.2024 & 11.08.2025 insist upon Panel counsel to get their LIMBS ID activated and regularly update the status of cases assigned to them, which are to be monitored on LIMBS portal by the Administrative Ministry/Department.

F. No. J-12/7/2025-Judicial  
Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
(Judicial Section)

Shastri Bhawan, New Delhi  
Dated the 11th August, 2025

**OFFICE MEMORANDUM**

**Sub:** Fair and transparent allocation of cases by designated Litigation In-charge concerned amongst panel counsel for Union of India before High Courts / Tribunals / District & Subordinate Courts and Redressal Commissions etc.

Reference is invited to this Department's OM No. J-16/20/2024-Judicial dated 16.10.2024 (copy enclosed for ready reference) in connection with the subject mentioned above.

2. In this regard, since the issue of OM *ibid*, it has been observed that designated Litigation In-charges (Ld. ASGI, DSGI, Sr. CGSCs and SGCs) are not complying with the guidelines in the said OM in letter and spirit, especially, in furnishing monthly report on allocation of cases and updating cases on LIMBS portal.

3. Since the issue of the 'Directives on Efficient and Effective management of litigation by Government of India' on 04.04.2025, for the purpose of monitoring and performance assessment of ASGI / DSGI / Panel Counsel, Department needs regular monthly reports on allocation of cases along-with regular updates of cases on LIMBS Portal developed by this Department for direct monitoring of cases by the Ministry/ Department concerned.

4. In view of the above, all the designated Litigation In-charges are instructed for the following:

(i) ensure furnishing monthly report on cases allocated to panel counsel (including litigation in-charge himself) to Department of Legal Affairs through email; **and**

(ii) ensure each and every case to be updated on LIMBS portal by the allottee counsel and the fee bills submitted by panel counsel (including litigation in-charge) must bear the unique LIMBS ID of the case. Without mentioning LIMBS ID, payment of fee shall not be made by the Central Agency Section / Litigation Sections / Branch Secretariats and administrative Ministry / Department concerned, as the case may be.

5. The above instructions are issued with the approval of Hon'ble Minister of State (Independent Charge) for Law & Justice.

**Encls: As above.**



**(M. C. Prusty)**

Senior Government Advocate

To,

1. The Additional Solicitors General for India (as per list);
2. The Deputy Solicitors General for India (as per list);
3. The Senior Central Government Standing Counsel (as per list);
4. The Standing Government Standing Counsel (as per list).

**Copy (through email) to:**

1. All the Ministries / Departments as per standard list.
2. PS to Hon'ble MoS (WC) L&J.
3. PSO to Law Secretary / All Additional Secretaries and Joint Secretaries & Legal Advisers in the main Secretariat of DLA.
4. Ld. Attorney General for India / Ld. Solicitor General for India.
5. The In-charge, Branch Secretariats at Mumbai, Kolkata, Chennai and Bengaluru.
6. The In-charge, Central Agency Section.
7. The In-charge, Litigation (High Court / CAT/ Lower Court) Sections.
8. LIMBS team of Department of Legal Affairs.
9. To upload on website of this Department i.e. [www.legalaffairs.gov.in](http://www.legalaffairs.gov.in) under tab 'Judicial Section' in the link 'Circulars pertaining to Litigation'. Hindi Section for providing Hindi version of this OM.
10. To upload on website of this Department i.e. [www.legalaffairs.gov.in](http://www.legalaffairs.gov.in) under tab 'Judicial Section' in the link 'Circulars pertaining to Litigation'. Hindi Section for providing Hindi version of this OM.
11. Office/Spare copy.

4/ it.0

(Kumar Gaurva)  
Section Office (Judicial)  
Tel: 011-23384945  
Email: [judicial-dla@nic.in](mailto:judicial-dla@nic.in)

Through Post .1 Email

F. No. J-16/20/2024-Judicial  
Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
(Judicial Section)  
\*\*\*\*\*

Shastri Bhawan, New Delhi  
Dated the 16<sup>th</sup> October, 2024

**OFFICE MEMORANDUM**

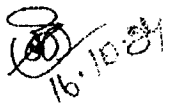
**Subject:** Fair and transparent allocation of cases by designated Litigation In-charge, concerned amongst Panel Counsel for Union of India before Hon'ble High Courts/ Tribunals/District and Subordinate Courts and Redressal Commission etc. - regarding.

This Department has designated some categories of Law Officers / Panel Counsel as Litigation In-charge for the High Court/ Tribunal and District and Subordinate Courts concerned, vide this Department's OM No. J-12017/1/2019-Judicial dated 21.10.2019 (copy enclosed). The main purpose of designating these Litigation In-charges is supervision and fair allocation of cases amongst the Panel Counsel before the High Courts / Tribunals / District and Subordinate Courts concerned under direct intimation to this Department.

2. But, this Department is receiving complaints / reports from not only the Panel Counsels but also from the Ministries / Departments regarding unfair and opaque allocation of cases by the Litigation In-charges of the High Courts / Tribunals and District and Subordinate courts concerned. Such practices are not only detrimental to other panel counsel, but, also jeopardizes the interests of Union of India. Moreover, allocating ordinary / routine matters to senior category of counsels causes unnecessary burden.

3. To address the issue highlighted above, the undersigned is directed to circulate following guidelines to all the designated Litigation In-charges for Hon'ble High Courts/ Tribunals/District and Subordinate Courts and Redressal Commission etc. for strict compliance:

- (i) cases of ordinary / routine nature may be assigned to Panel Counsel (except Addl. SGI / Dy. SGI / Senior Panel Counsel) on turn basis;
- (ii) if the Ministry / Department recommends the name of a particular Panel Counsel in writing, it should have proper justification;
- (iii) important, sensitive, and high stake matters including those involving constitutional *vires* of the provision being under challenge may be assigned to Addl. SGI I Dy. SGI / Senior Panel Counsel and/or on the specific request in writing of the Ministry / Department concerned;
- (iv) two or more cases in which substantially identical questions of law or facts are involved and where the main difference is in the names, addresses of the parties concerned amount of money involved etc. irrespective of the fact whether all such cases are heard together or not, may be assigned to the same Panel Counsel and not different ones;



- (v) a Panel Counsel, except Addl. SGI / Dy. SGI / Sr. Panel Counsel, should at a given point have not more than 10% cases out of total pendency of Central Government litigation before the High Court / Tribunal / District & Subordinate Court concerned;
  - (vi) it may be ensured that all the Panel Counsel get their LIMBS ID activated and regularly update the status of the cases assigned to them;
  - (vii) the Departments are to monitor cases through LIMBS portal; and
  - (viii) a monthly report on allocation of cases to Panel Counsel may be furnished through email to this Department on regular basis.
4. These guidelines need to be adhered to with immediate effect.
  5. This is with the approval of Honble Minister of State (I/C) for Law & Justice.

Ends: As above.

  
16.10.

(M. C. 'rusty')  
Senior Government Advocate

To,

1. The Additional Solicitors General for India (as per list).
2. The Deputy Solicitors General of India (as per list).
3. The Senior Central Government Standing Counsels (as per list).
4. The Standing Government Counsels (as per list).

Copy (through email) to:

1. All the Ministries / Departments of Government of India (as per standard list). 2. PS to Hon'ble MoS (I/C) L&J.
3. PSO to Law Secretary / All Additional Secretaries and Joint Secretaries and Legal Advisers in the main secretariat of DoLA.
4. Ld. Attorney General for India / Ld. Solicitor General for India.
5. All the four Branch Secretariats of Department of Legal Affairs at Mumbai, Kolkata, Chennai and Bengaluru.
6. In-charge, Litigation (High Court / CAT I Lower Court) Sections.
7. To upload on website of this Department i.e. [www.legalaffairs.gov.in](http://www.legalaffairs.gov.in) under tab 'Judicial Section' in the link 'Circulars pertaining to litigation'.
8. Hindi Section for providing Hindi version of this order.
9. Office / spare copies.

  
16.10.2024

Section (Kumar  
Tel:  
Email: judicial-d

Officer

Gaurva)  
(Judicial)  
011-23384945

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 4774  
TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**FUNCTIONING OF POLITICAL PARTIES**

**†4774. DR. MANNA LAL RAWAT:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the main provisions of the Representation of the People Act, particularly relating to the formation, registration and functioning of political parties;
- (b) the provisions and criteria laid down by the Election Commission of India for granting recognition to political parties;
- (c) the legal and procedural provisions for derecognition of a political party; and
- (d) the provisions for derecognition of any political party indulging in casteist or communal politics or is found to be engaged in activities against the unity and integrity of the country?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF  
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a):** The Election Commission of India (ECI) has informed that the criteria regarding the registration of the political parties are laid down under Section 29A of the Representation of the People Act, 1951.

**(b):** The ECI has informed that the criteria for granting recognition to political parties as 'National' or 'State' parties are laid down under Para 6 of the Election Symbols (Reservation and Allotment) Order, 1968.

**(c) & (d):** The ECI has informed that the political parties can be derecognized if they fail to fulfil the criteria as laid down in Paragraphs 6, 6A, 6B and 6C of the Election Symbols (Reservation and Allotment) Order, 1968.

Further, Para 16A of the Election Symbols (Reservation and Allotment) Order, 1968 also provides for suspension or withdrawal of recognition of the political parties.

\*\*\*\*\*

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 4779  
TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**GUIDELINES FOR ALLOCATION OF CASES**

**4779. SHRI ARVIND GANPAT SAWANT:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the manner in which the new guidelines for allocation of cases to panels of advocates are proposed to be implemented across various Ministries;
- (b) the details of the action plan of the Government in this regard;
- (c) the measures taken by the Government to ensure compliance with these guidelines by all designated officers- in-charge of litigation; and
- (d) the manner in which the Government monitors adherence to the guidelines for allocation of cases by litigation in-charges and the mechanism put in place by the Government for this purpose along with the relevant details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (d):** The guidelines relating to allocation of cases to panel of advocates issued by the Department of Legal Affairs, Ministry of Law & Justice vide Office Memorandum No. J-16/20/2024-Judicial dated 16<sup>th</sup> October, 2024, and Office Memorandum No. J-12/7/2025-Judicial dated 11<sup>th</sup> August, 2025 provide for transparent allocation of cases to panel advocates (Copies of both OMs are annexed).

Further, the guidelines issued by the Department of Legal Affairs vide OM No. J-12017/1/2019 Judicial Dated 21.10.2019 and modified OM No. J-12017/1/2022 dated 13.09.2022 provides procedure regarding allocation of cases pertaining to Union of India amongst the Panel Counsel for the Courts /Tribunals by the designated Litigation In- charges. In the said OM.s, it has been specified that in respect of cases before Supreme Court of India, allocation of cases is to be done by the Ld. Attorney General for India and thereafter by Ld. Solicitor General of India.

The aforesaid guidelines, issued vide OM dated 16.10.2024 & 11.08.2025 insist upon Panel counsel to get their LIMBS ID activated and regularly update the status of cases assigned to them; which are to be monitored on LIMBS portal by the Administrative Ministry/Department.

F. No. J-12/7/2025-Judicial  
Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
(Judicial Section)

Shastri Bhawan, New Delhi  
Dated the 11th August, 2025

**OFFICE MEMORANDUM**

**Sub:** Fair and transparent allocation of cases by designated Litigation In-charge concerned amongst panel counsel for Union of India before High Courts / Tribunals / District & Subordinate Courts and Redressal Commissions etc.

Reference is invited to this Department's OM No. J-16/20/2024-Judicial dated 16.10.2024 (copy enclosed for ready reference) in connection with the subject mentioned above.

2. In this regard, since the issue of OM *ibid*, it has been observed that designated Litigation In-charges (Ld. ASGI, DSGI, Sr. CGSCs and SGCs) are not complying with the guidelines in the said OM in letter and spirit, especially, in furnishing monthly report on allocation of cases and updating cases on LIMBS portal.

3. Since the issue of the 'Directives on Efficient and Effective management of litigation by Government of India' on 04.04.2025, for the purpose of monitoring and performance assessment of ASGI / DSGI / Panel Counsel, Department needs regular monthly reports on allocation of cases along-with regular updates of cases on LIMBS Portal developed by this Department for direct monitoring of cases by the Ministry/ Department concerned.

4. In view of the above, all the designated Litigation In-charges are instructed for the following:

(i) ensure furnishing monthly report on cases allocated to panel counsel (including litigation in-charge himself) to Department of Legal Affairs through email; **and**

(ii) ensure each and every case to be updated on LIMBS portal by the allottee counsel and the fee bills submitted by panel counsel (including litigation in-charge) must bear the unique LIMBS ID of the case. Without mentioning LIMBS ID, payment of fee shall not be made by the Central Agency Section / Litigation Sections / Branch Secretariats and administrative Ministry / Department concerned, as the case may be.

5. The above instructions are issued with the approval of Hon'ble Minister of State (Independent Charge) for Law & Justice.

**Encls: As above.**



**(M. C. Prusty)**

Senior Government Advocate

To,

1. The Additional Solicitors General for India (as per list);
2. The Deputy Solicitors General for India (as per list);
3. The Senior Central Government Standing Counsel (as per list);
4. The Standing Government Standing Counsel (as per list).

**Copy (through email) to:**

1. All the Ministries / Departments as per standard list.
2. PS to Hon'ble MoS (WC) L&J.
3. PSO to Law Secretary / All Additional Secretaries and Joint Secretaries & Legal Advisers in the main Secretariat of DLA.
4. Ld. Attorney General for India / Ld. Solicitor General for India.
5. The In-charge, Branch Secretariats at Mumbai, Kolkata, Chennai and Bengaluru.
6. The In-charge, Central Agency Section.
7. The In-charge, Litigation (High Court / CAT/ Lower Court) Sections.
8. LIMBS team of Department of Legal Affairs.
9. To upload on website of this Department i.e. [www.legallaffairs.gov.in](http://www.legallaffairs.gov.in) under tab 'Judicial Section' in the link 'Circulars pertaining to litigation'. Hindi Section for providing Hindi version of this OM.
10. To upload on website of this Department i.e. [www.legallaffairs.gov.in](http://www.legallaffairs.gov.in) under tab 'Judicial Section' in the link 'Circulars pertaining to litigation'. Hindi Section for providing Hindi version of this OM.

11. Office/Spare copy.

4t/ it.0

(Kumar Gaurva)  
Section Office (Judicial)  
Tel: 011-23384945  
Email: [judicial-dla@nic.in](mailto:judicial-dla@nic.in)

Through Post .1 Email

F. No. J-16/20/2024-Judicial  
Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
(Judicial Section)  
\*\*\*\*

Shastri Bhawan, New Delhi  
Dated the 16<sup>th</sup> October, 2024

**OFFICE MEMORANDUM**

**Subject:** Fair and transparent allocation of cases by designated Litigation In-charge, concerned amongst Panel Counsel for Union of India before Hon'ble High Courts/ Tribunals/District and Subordinate Courts and Redressal Commission etc. - regarding.

This Department has designated some categories of Law Officers / Panel Counsel as Litigation In-charge for the High Court/ Tribunal and District and Subordinate Courts concerned, vide this Department's OM No. J-12017/1/2019-Judicial dated 21.10.2019 (copy enclosed). The main purpose of designating these Litigation In-charges is supervision and fair allocation of cases amongst the Panel Counsel before the High Courts / Tribunals / District and Subordinate Courts concerned under direct intimation to this Department.

2. But, this Department is receiving complaints / reports from not only the Panel Counsels but also from the Ministries / Departments regarding unfair and opaque allocation of cases by the Litigation In-charges of the High Courts / Tribunals and District and Subordinate courts concerned. Such practices are not only detrimental to other panel counsel, but, also jeopardizes the interests of Union of India. Moreover, allocating ordinary / routine matters to senior category of counsels causes unnecessary burden.

3. To address the issue highlighted above, the undersigned is directed to circulate following guidelines to all the designated Litigation In-charges for Hon'ble High Courts/ Tribunals/District and Subordinate Courts and Redressal Commission etc. for strict compliance:

- (i) cases of ordinary / routine nature may be assigned to Panel Counsel (except Addl. SGI / Dy. SGI / Senior Panel Counsel) on turn basis;
- (ii) if, the Ministry / Department recommends the name of a particular Panel Counsel in writing, it should have proper justification;
- (iii) important, sensitive, and high stake matters including those involving constitutional *vires* of the provision being under challenge may be assigned to Addl. SGI I Dy. SGI / Senior Panel Counsel and/or on the specific request in writing of the Ministry / Department concerned;
- (iv) two or more cases in which substantially identical questions of law or facts are involved and where the main difference is in the names, addresses of the parties concerned amount of money involved etc. irrespective of the fact whether all such cases are heard together or not, may be assigned to the same Panel Counsel and not different ones;



- (v) a Panel Counsel, except Addl. SGI / Dy. SGI / Sr. Panel Counsel, should at a given point have not more than 10% cases out of total pendency of Central Government litigation before the High Court / Tribunal / District & Subordinate Court concerned;
  - (vi) it may be ensured that all the Panel Counsel get their LIMBS ID activated and regularly update the status of the cases assigned to them;
  - (vii) the Departments are to monitor cases through LIMBS portal; and
  - (viii) a monthly report on allocation of cases to Panel Counsel may be furnished through email to this Department on regular basis.
4. These guidelines need to be adhered to with immediate effect.
5. This is with the approval of Honble Minister of State (I/C) for Law & Justice.

**Ends: As above.**

  
16.10.

(M. C. 'rusty')  
Senior Government Advocate

To,

1. The Additional Solicitors General for India (as per list).
2. The Deputy Solicitors General of India (as per list).
3. The Senior Central Government Standing Counsels (as per list).
4. The Standing Government Counsels (as per list).

Copy (through email) to:

1. All the Ministries / Departments of Government of India (as per standard list). 2, PS to Hon'ble MoS (I/C) L&J.
3. PSO to Law Secretary / All Additional Secretaries and Joint Secretaries and Legal Advisers in the main secretariat of DoLA.
4. Ld. Attorney General for India / Ld. Solicitor General for India.
5. All the four Branch Secretariats of Department of Legal Affairs at Mumbai, Kolkata, Chennai and Bengaluru.
6. In-charge, Litigation (High Court / CAT I Lower Court) Sections.
7. To upload on website of this Department i.e. [www.legalaffairs.gov.in](http://www.legalaffairs.gov.in) under tab 'Judicial Section' in the link 'Circulars pertaining to litigation'.
8. Hindi Section for providing Hindi version of this order.
9. Office / spare copies.

  
16.10.2024

(Kumar  
Section  
Tel:  
Email: judicial-d

Officer

Gaurva)  
(Judicial)  
011-23384945

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4792  
TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**VEER PARIVAR SAHAYATA YOJANA**

*JSCLAP)*  
**4792. SHRI RAHUL SINGH LODHI:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the objectives and scope of the Veer Parivar Sahayata Yojana, 2025 along with the number of legal service clinics proposed or established at the State and District Sainik Welfare Board levels and the level of their coverage in the State/UTs;
- (b) the extent to which digital platforms, e-services and priority-based grievance redressal mechanisms are being utilised under the scheme, along with the details of the arrangements made for inter-state coordination in cases involving multi-state jurisdictions; and
- (c) the details of monitoring, reporting and capacity-building measures adopted to ensure effective implementation and widespread reach of the scheme?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

- (a): The Veer Parivar Sahayata Yojana (VPSY), 2025, launched by the National Legal Services Authority (NALSA), aims to provide accessible and effective legal services to serving defence personnel, ex-servicemen and their dependent family members who are eligible under the Legal Services Authorities Act, 1987, in matters such as property disputes, welfare schemes, matrimonial disputes, civil disputes, and other legal matters. The Scheme is being implemented through Legal Services Clinics, particularly established at Rajya and Zila Sainik Boards in coordination with State and District Legal Services Authorities. As on 31.12.2025, there are 31 Legal Services Clinics at Rajya Sainik Boards and 417 Legal Service Clinics at Zila Sainik Boards.

**(b):** Under the provision of Clause 8 of the Scheme, digital platforms and e-Services of NALSA are used to ensure seamless accessibility and efficiency in providing legal services/assistance to the beneficiaries. The Para-Legal Volunteers (PLVs) and Panel Lawyers of the Legal Services Clinics at the Rajya and Zila Sainik Boards: -

- (i) Identify and refer eligible cases, through SLSA/DLSA/TLSC, particularly family and matrimonial disputes, for structured online mediation by trained mediators empanelled by DLSAs.
  - (ii) Suitable civil, pension, property, or family-related cases are being identified and in districts with a high number of defence-related cases, dedicated slots or virtual rooms are being organised for defence personnel and ex-servicemen as part of the routine e-Lok Adalat framework.
  - (iii) Guide beneficiaries in applying for legal services or assistance through the online application portal/mobile-based app, where applicants can track their case status and access legal information.
  - (iv) Conduct awareness sessions to educate defence families on how to access and use digital legal assistance platforms.
- (c):** The implementation of the Scheme is monitored by NALSA through reports received from SLSAs as per the prescribed format. A structured coordination committee mechanism has been established at the National, State and District levels to ensure effective implementation and monitoring of welfare measures for the families of martyrs and ex-servicemen. This multi-tier coordination mechanism is intended to ensure timely delivery of assistance and effective inter-departmental coordination. As on 31.12.2025, 01 National, 12 State and 269 District Level coordination committees are functional.

Capacity-building is undertaken through regular training and sensitisation programmes for legal aid lawyers, Para-Legal Volunteers to ensure effective outreach and uniform implementation across States. As on 31.12.2025, 310 training programmes and 2141 awareness camps have been undertaken by various clinics.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4804  
TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

JS(N/452-7)

**JUDICIAL INFRASTRUCTURE AND DIGITISATION IN MUMBAI**

✓ **4804. PROF. VARSHA EKNATH GAIKWAD:  
SHRI SANJAY DINA PATIL:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total funds disbursed to Mumbai under the Centrally Sponsored Scheme (CSS) for Judicial Infrastructure, specifically for the construction of lawyer chambers and digital facilities in the Taluka and Metropolitan Magistrate Courts, along with utilisation details;
- (b) whether the Government has a time-bound roadmap to achieve 100% digitalisation of land and property-dispute records in courts across Mumbai, in view of the long pendency of civil and property-related cases in the city, if so, the details thereof;
- (c) whether the Nyaya Bandhu (Pro Bono Legal Services) programme has adequate outreach in low-income, slum, and redevelopment-affected areas of Mumbai, and if so, the number of beneficiaries covered during the last two years; and
- (d) the number of Tele-Law centres operational through Common Service Centres (CSCs) in Mumbai, and the steps taken to expand access to affordable legal aid in densely populated urban areas?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND  
JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY  
AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) and (b):** The primary responsibility for development of infrastructure facilities for District and Subordinate Courts rests with the State Governments/UTs. However, to augment the resources of States/UTs, Central Government has been implementing a Centrally Sponsored Scheme (CSS) for the Development of Infrastructure Facilities for Judiciary in the District and Subordinate Courts since 1993-94, by providing financial assistance in the prescribed fund sharing pattern between the Centre and States/UTs. The Scheme covers five components, namely, Court Halls, Residential Units for Judicial Officers, Lawyers' Halls, Toilet Complexes and Digital Computer Rooms.

A total amount of Rs.1,127.89 Crores has been released to the State of Maharashtra since inception of the scheme 1993-94. Out of this amount Rs.728.23(64.56%) has been released since 2014-15. The details of fund released and utilized during last five years in respect of the State of Maharashtra are as under: -

(Rs. in Crore)

| Financial Year             | Allocated | Utilized |
|----------------------------|-----------|----------|
| 2021-22                    | 18.00     | 18.00    |
| 2022-23                    | 100.00    | 100.00   |
| 2023-24                    | 119.53    | 119.53   |
| 2024-25                    | 118.35    | 118.35   |
| 2025-26 (as on 28.02.2026) | 28.06     | 28.06    |

For digitization of the Court records including land and property related disputes, large-scale digitization of court records has been undertaken covering 3108 crore pages under the eCourts Project Phase-III. Currently, over 660.36 crore pages of court records across courts including 9.48 crore in respect of the Bombay High Court have been digitized as on 31.01.2026 to ensure faster retrieval, secure storage and seamless digital workflows.

**(c) and (d):** The Nyaya Bandhu programme under Designing Innovative Solutions for Holistic Access to Justice (DISHA) Scheme aims to promote pro-bono culture among advocates and law students by establishing a framework for pro-bono legal service delivery in the country. Under the programme, pro-bono advocates provide free legal assistance and representation in courts to the eligible beneficiaries under Section 12 of the Legal Services Authorities (LSA) Act, 1987, including persons with low-income. As on 28.02.2026, a total of 10,263 advocates are registered under the Nyaya Bandhu Programme and 5,330 cases have been registered by the beneficiaries under the programme across the country. During the last two years, i.e., FY 2024-25 to 2025-26 (as on 28.02.2026), 53 cases have been registered by the beneficiaries in Maharashtra including 32 cases in Mumbai under the Nyaya Bandhu Programme.

The Tele-Law programme under Designing Innovative Solutions for Holistic Access to Justice (DISHA) Scheme connects citizens with the lawyers to provide pre-litigation advice through use of Video/Tele conferencing facilities, Tele-Law Mobile App and Toll-Free No. 14454 through a network of 2,50,000 Common Service Centres (CSCs) operated by the Village Level Entrepreneurs (VLEs) at the Gram Panchayat level, covering 777 Districts (including 112 Aspirational Districts and 500 Aspirational Blocks) spread across 36 States/UTs of the country. As on 28.02.2026, more than 1.12 Crore pre-litigation advices were provided to the beneficiaries across the country under Tele-Law.

There are 27,875 CSCs across Maharashtra currently providing Tele-Law services including 157 CSCs in Mumbai as on 28.02.2026. To expand access to affordable pre-litigation advice in densely populated urban areas, regular awareness programmes and outreach activities are conducted so that more citizens can access Tele-Law services and receive timely pre-litigation advice from empanelled panel lawyers.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 4816**

*JSC/MR-1* **TO BE ANSWERED ON FRIDAY, THE 20<sup>TH</sup> MARCH, 2026**

**CASE PENDENCY IN HIGH COURTS**

**✓4816 MD ABU TAHER KHAN:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of civil cases pending in High Courts in the country;
- (b) the number of such cases pending for over ten years;
- (c) the number of posts of judges lying vacant in High Courts in the country;
- (d) the initiatives taken by the Government to fill up the vacancies to the posts of judges lying vacant in High Courts; and
- (e) the initiatives taken by the Government to ensure timely and speedy disposal of cases in High Courts?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) & (b):** As per information available on the National Judicial Data Grid (NJDG), 44,75,765 civil cases as on 16.03.2026 are pending in High Courts in the country, out of which 10,48,393 cases are pending for over 10 years.

**(c) & (d):** As on 13.03.2026, 316 posts of judges are lying vacant in High Courts in the country. Appointment of Judges of the Supreme Court and High Courts is made under Articles 217 and 224 of the Constitution of India and according to the procedure laid down in the Memorandum of Procedure (MoP) prepared in 1998 pursuant to the Supreme Court Judgment of October 6, 1993 (Second Judges case) read with their Advisory Opinion of October 28, 1998 (Third Judges case). As per the MoP, the responsibility for initiation of proposals for appointment of Judges in the High Courts vests with the Chief Justice of the concerned High Court, in consultation with two senior-most puisne Judges of the High Court.

Filling up of the vacancy in the higher Judiciary is a continuous, integrated and collaborative process between the executive and the judiciary. It requires consultation and approval from various Constitutional Authorities both at State and Central level which are obtained in accordance with the MoP. The recommendations also have to be considered in the light of such other reports as may be available to the Government in respect of the names under consideration. The recommendations of the High Court Collegium, the State Governments and the Government of India are then forwarded to the Supreme Court Collegium (SCC) for advice.

Only those persons whose names have been recommended by the SCC are appointed as Judges of the High Courts.

(e): The disposal of the cases is within the exclusive domain of judiciary. However, the Central Government is committed for speedy disposal of cases and reducing pendency as mandated under Article 21 of the Constitution and has taken several initiatives to provide an ecosystem for faster disposal of cases by the judiciary:

- i. The Government has been filling up vacancies of Judges in the Supreme Court of India and the High Courts from time to time. From 01.05.2014 to 28.02.2026, 72 Judges have been appointed in the Supreme Court. 1164 new Judges were appointed and 820 Additional Judges were made permanent in the High Courts during the same period. The sanctioned strength of Judges of the High Courts has increased from 906 in May, 2014 to 1122 till date.
- ii. The Phase-III of the eCourts Project (2023-2027) approved on 13.09.2023 with an outlay of Rs.7,210 crore to make justice delivery progressively more robust, easy and accessible. Till date, 660.36 crores pages of court records have been digitized in the High Courts and District Courts. More than 3.97 crore hearings have taken place through Video conferencing and live streaming is functional in several High Courts. The number of e Sewa Kendras (facilitation centres) has increased to 2,444 across High Courts and District Courts.
- iii. Arrears Committees have been set up in all 25 High Courts and the District Courts as well to clear cases pending for more than five years.
- iv. The Government has also amended The Negotiable Instruments (Amendment) Act, 2018, The Commercial Courts (Amendment) Act, 2018, The Specific Relief (Amendment) Act, 2018, The Arbitration and Conciliation (Amendment) Act, 2019 and The Criminal Laws (Amendment) Act, 2018 with a view to reduce pendency.
- v. Alternate Dispute Resolution methods have been promoted. The Commercial Courts Act, 2015 was amended in August, 2018 making Pre-institution Mediation and Settlement (PIMS) mandatory in case of commercial disputes. Amendment to the Arbitration and Conciliation Act, 1996 has been made by the Arbitration and Conciliation (Amendment) Act 2015 for expediting the speedy resolution of disputes by prescribing timelines.
- vi. Lok Adalat is an important Alternative Disputes Resolution Mechanism available to common people, where the disputes/ cases pending in the court of law or at pre-litigation stage are settled/ compromised amicably. Under The Legal Services Authorities (LSA) Act, 1987, an award made by a Lok Adalat is deemed to be a decree of a civil court and is final and binding on all parties and no appeal lies against it before any court. National Lok Adalats are organized simultaneously in all Taluks, Districts and High Courts on a pre-fixed date.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5546  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH, 2026**

**SANCTIONED AND VACANT POSTS OF JUDGES IN THE HIGH COURTS**

JS(APP#8.)  
5546. **SHRI NILESH DNYANDEV LANKE:  
SHRI SASIKANTH SENTHIL:  
SHRI GYANESHWAR PATIL:  
SHRI BHUMARE SANDIPANRAO ASARAM:  
DR. SHIVAJI BANDAPPA KALGE:  
SMT. DELKAR KALABEN MOHANBHAI:**

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the details of the sanctioned strength and vacant posts of judges in the Supreme Court, High Courts and the subordinate courts across the Country, including the Madras High Court;
- (b) the number of judges and judicial officers currently in position against the sanctioned strength in Madhya Pradesh, Maharashtra and Dadra and Nagar Haveli;
- (c) the details of the impact of these vacancies on the pendency of cases;
- (d) the details of the steps being taken in coordination with the High Courts to fill these vacancies expeditiously; and
- (e) the details of the status of the Constitution of the 'All India Judicial Service' for filling up the vacancies?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF  
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a) to (e): Appointment of Judges to the Supreme Court and High Courts is made under Articles 124, 217 and 224 of the Constitution of India and according to the procedure laid down in the Memorandum of Procedure (MoP) prepared in 1998 pursuant to the Supreme Court Judgment of October 6, 1993 (Second Judges case) read with their Advisory Opinion of October 28, 1998 (Third Judges case). The information relating to sanctioned strength, working strength and vacancies in the Supreme Court and the High Courts is at *Annexure*.

Filling up of the vacancy in the higher Judiciary is a continuous, integrated and collaborative process between the executive and the judiciary. It requires consultation and approval from various Constitutional Authorities both at State and Central level. As per the Memorandum of Procedure (MoP), the responsibility for initiation of proposals for appointment of Judges in the Supreme Court vests with the Chief Justice of India, while the responsibility for initiation of proposals for appointment of Judges in the High Courts vests with the Chief Justice of the concerned High Court, in consultation with two senior-most puisne Judges of the High Court. As per the MoP, the High Courts are required to make recommendations at least 06 months before the occurrence of a vacancy. However, this time limit is rarely observed. For appointments to the High Courts, the views of concerned State Government are obtained in accordance with the MoP. The recommendations also have to be considered in the light of such other reports as may be available to the Government in respect of the names under consideration. The recommendations of the High Court Collegium, the State Governments and the Government of India are then forwarded to the Supreme Court Collegium (SCC) for advice. Only those persons whose names have been recommended by the SCC are appointed as Judges of the High Courts. As on 23.03.2026, against the sanctioned strength of 1122 Judges, 803 Judges are working and 319 posts of Judges are vacant in various High Courts. Against these vacancies, 130 proposals for appointment of High Court Judges are at various stages of processing between the Government and the Supreme Court Collegium.

Through this continuous, integrated and collaborative process between the executive and the judiciary, 157 Judges were appointed in various High Courts during 2025.

Further, filling up of vacant positions of the judicial officers in District and Subordinate courts is the responsibility of the High Courts and State Governments concerned. As per the Constitutional framework, in exercise of powers conferred under the proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Government, in consultation with the High Court, frames the rules and regulations regarding the appointment and recruitment of Judicial Officers. The Hon'ble Supreme Court vide order passed in January 2007 in the Malik Mazhar Sultan case, has inter-alia stipulated certain timelines, which are to be followed by the States and the respective High Courts for recruitment of judges in District and Subordinate Courts.

Pendency of cases in courts arise due to several factors which inter alia, include complexity of the facts involved, nature of evidence, co-operation of stakeholders, viz., bar, investigation agencies, witness and litigants, the availability of physical infrastructure, supporting court staff, etc. besides the shortage of judges. The disposal of cases is within the exclusive domain of the judiciary.

Article 312 of the Constitution provides for the establishment of an All India Judicial Service (AIJS), which shall not include any post inferior to that of a District Judge.

A comprehensive proposal was formulated for the constitution of an All India Judicial Service (AIJS) and the same was approved by the Committee of Secretaries in November, 2012. The proposal was included as an agenda item in the Conference of Chief Ministers and Chief Justices of the High Courts held in April, 2013 and it was decided that the issue needs further deliberation and consideration. The views of the State Governments and High Courts were sought on the proposal. There was divergence of opinion among the State Governments and among the High Courts on the constitution of an All India Judicial Service.

The matter regarding creation of a Judicial Service Commission to help the recruitment to the post of district judges and review of selection process of judges/judicial officers at all levels was also included in the agenda for the Chief Justices' Conference, which was held on 03<sup>rd</sup> and 04<sup>th</sup> April, 2015, wherein it was resolved to leave it open to the respective High Courts to evolve appropriate methods within the existing system to fill up the vacancies for appointment of District judges expeditiously. The

proposal for constitution of All India Judicial Service with views from the High Courts and State Governments received thereon was also included in the agenda for the Joint Conference of Chief Ministers and Chief Justices of High Courts held on 05<sup>th</sup> April, 2015. However, no progress was made in the matter.

The proposal of setting up of an All India Judicial Service was again discussed on points of eligibility, age, selection criteria, qualification, reservations etc. in a meeting chaired by then Minister of Law and Justice on 16<sup>th</sup> January 2017 in the presence of Minister of State for Law and Justice, Attorney General for India, Solicitor General of India, Secretaries of Department of Justice, Department of Legal Affairs and Legislative Department. Setting up AIJS was also deliberated in a meeting of the Parliamentary Consultative Committee in March, 2017 and the Parliamentary Committee on the Welfare of SCs/STs on 22.02.2021.

It was proposed to include the issue of All India Judicial Service in the agenda for Joint Conference of Chief Ministers and Chief Justices of High Courts held on 30<sup>th</sup> April, 2022. However, the same could not be included in the agenda of the conference. In view of the existing divergence of opinion amongst the major stakeholders, at present, there is no consensus on the proposal for setting up an All India Judicial Service.

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**Sanctioned Strength, working strength and vacancy of Judges in the Supreme Court and High Courts as on 20.03.2026.**

|           |                      | Sanctioned Strength | Working Strength | Vacancies  |
|-----------|----------------------|---------------------|------------------|------------|
| <b>A.</b> | <b>Supreme Court</b> | 34                  | 33               | 1          |
| <b>B.</b> | <b>High Court</b>    |                     |                  |            |
| 1         | Allahabad            | 160                 | 109              | 51         |
| 2         | Andhra Pradesh       | 37                  | 34               | 3          |
| 3         | Bombay               | 94                  | 79               | 15         |
| 4         | Calcutta             | 72                  | 42               | 30         |
| 5         | Chhattisgarh         | 22                  | 15               | 7          |
| 6         | Delhi                | 60                  | 44               | 16         |
| 7         | Gauhati              | 30                  | 24               | 6          |
| 8         | Gujarat              | 52                  | 35               | 17         |
| 9         | Himachal Pradesh     | 17                  | 12               | 5          |
| 10        | J & K and Ladakh     | 25                  | 14               | 11         |
| 11        | Jharkhand            | 25                  | 13               | 12         |
| 12        | Karnataka            | 62                  | 45               | 17         |
| 13        | Kerala               | 47                  | 39               | 8          |
| 14        | Madhya Pradesh       | 53                  | 41               | 12         |
| 15        | Madras               | 75                  | 52               | 23         |
| 16        | Manipur              | 5                   | 3                | 2          |
| 17        | Meghalaya            | 4                   | 4                | 0          |
| 18        | Orissa               | 33                  | 19               | 14         |
| 19        | Patna                | 53                  | 37               | 16         |
| 20        | Punjab & Haryana     | 85                  | 58               | 27         |
| 21        | Rajasthan            | 50                  | 39               | 11         |
| 22        | Sikkim               | 3                   | 3                | 0          |
| 23        | Telangana            | 42                  | 28               | 14         |
| 24        | Tripura              | 5                   | 4                | 1          |
| 25        | Uttarakhand          | 11                  | 10               | 1          |
|           | <b>Total</b>         | <b>1122</b>         | <b>803</b>       | <b>319</b> |

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5553  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH, 2026**

**JS(NMTR-1) CURRENT NUMBER OF PENDING CASES IN COURTS**

**✓5553. DR. PRABHA MALLIKARJUN:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the current number of pending cases in the Supreme Court, High Courts, and subordinate courts and the average duration of cases pending beyond standard timelines, State-wise;
- (b) the measures undertaken by the Government to expedite disposal of cases, including digitization of court processes, e-courts and alternative dispute resolution mechanisms;
- (c) the initiatives taken to strengthen judicial infrastructure, including recruitment of judges, capacity building and modernizing court facilities; and
- (d) the future plans proposed to further reduce case backlog, improve access to justice and enhance transparency and efficiency in the judicial system?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a):** As per information available on the National Judicial Data Grid (NJDG), the current number of pending cases in the Supreme Court, High Courts and subordinate courts, State-wise is at **Annexure I & II**. However, the information regarding average duration of cases pending is not centrally maintained.

**(b) to (d):** The disposal of the cases is within the exclusive domain of judiciary. However, the Government is fully committed for speedy disposal of cases and reducing pendency as mandated under Article 21 of the Constitution. The Government has taken several initiatives to provide an ecosystem for faster disposal of cases by the judiciary which, inter-alia, includes amalgamation of latest technologies for increasing access to justice and greater transparency under the e-Courts Mission Mode Project and supplementing of the resources of the State Governments/UTs for providing suitable infrastructure facilities for the District and Subordinate Judiciary under the Centrally Sponsored Scheme for Development of Infrastructure Facilities for Judiciary.

- i. The Government has demonstrated its commitment in modernizing judiciary with advanced digital infrastructure by significantly increasing the budget of Phase III (2023–2027) to ₹7,210 crore. This phase envisions transforming Indian courts into Digital and Paperless Courts by digitizing legacy and current case records, expanding video conferencing to all courts, jails, and hospitals, and extending online courts beyond traffic violations. It also aims for universal saturation of eSewaKendras, creation of a state-of-the-art cloud-based data repository for storing digitized court records and applications, and deployment of emerging technologies such as Artificial Intelligence (AI) and Optical Character Recognition (OCR) for case analysis and forecasting.

and deployment of emerging technologies such as Artificial Intelligence (AI) and Optical Character Recognition (OCR) for case analysis and forecasting.

- ii. Currently, over 660.36 crore pages of court records have been digitized, and 2,444 eSewaKendras have been established to enhance citizen service delivery. Courts have conducted over 3.97 crore hearings through video conferencing facilities. Approximately 1.07 cr. cases have been filed electronically through the eFiling platform. Live streaming of court proceedings has expanded to four additional High Courts, Uttarakhand, Calcutta, Telangana, and Meghalaya, making it 11. All eCourts portals are now hosted on the NIC's cloud infrastructure, and district court websites have been migrated to the Secure, Scalable, and Sugamya Website as a Service (S3WAAS) platform.
- iii. The Digital Justice System under the e-Courts Mission Mode Project has expedited and simplified judicial processes and has also improved transparency and accessibility in the justice delivery system.
- iv. The primary responsibility for the development of infrastructure facilities for District and Subordinate Courts in the States/UTs, rests with the State/UT Governments. However, to augment the resources of the State /UT Governments, the Union Government has been implementing a Centrally Sponsored Scheme for the Development of Infrastructure Facilities for District and Subordinate Courts by providing financial assistance to the State/UT Governments in the prescribed fund sharing between Center and States since 1993-94. As on 28.02.2026, Rs. 770.53 crore were allocated and Rs. 629.66 crore were utilized for judicial infrastructure development across the country.
- v. The Government has been filling up vacancies of Judges in the Supreme Court of India and the High Courts from time to time. From 01.05.2014 to 28.02.2026, 72 Judges have been appointed in the Supreme Court. 1164 new Judges were appointed and 820 Additional Judges were made permanent in the High Courts during the same period. The sanctioned strength of Judges of the High Courts has increased from 906 in May, 2014 to 1122 till date.
- vi. Arrears Committees have been set up in all 25 High Courts and the District Courts as well to clear cases pending for more than five years.
- vii. The Government has also amended The Negotiable Instruments (Amendment) Act, 2018, The Commercial Courts (Amendment) Act, 2018, The Specific Relief (Amendment) Act, 2018, The Arbitration and Conciliation (Amendment) Act, 2019 and The Criminal Laws (Amendment) Act, 2018 with a view to reduce pendency.
- viii. Alternate Dispute Resolution methods have been promoted. The Commercial Courts Act, 2015 was amended in August, 2018 making Pre-institution Mediation and Settlement (PIMS) mandatory in case of commercial disputes. Amendment to the Arbitration and Conciliation Act, 1996 has been made by the Arbitration and Conciliation (Amendment) Act 2015 for expediting the speedy resolution of disputes by prescribing timelines.
- ix. Lok Adalat is an important Alternative Disputes Resolution Mechanism available to common people, where the disputes/ cases pending in the court of law or at pre-litigation stage are settled/ compromised amicably. Under The Legal Services Authorities (LSA) Act, 1987, an award made by a Lok Adalat is deemed to be a decree of a civil court and is final and binding on all parties and no appeal lies against it before any court. National Lok Adalats are organized simultaneously in all Taluks, Districts and High Courts on a pre-fixed date.
- x. Further, the Department of Legal Affairs, Ministry of Law and Justice, has framed the 'Directive for the Efficient and Effective Management of Litigation by Government of India', which is an integrated approach in reinforcing the goal of good governance and ensuring public welfare and timely dispensation of justice. The Directive seeks to introduce effective measures to simplify legal processes, prevent unnecessary litigation, address inconsistencies in notifications and orders, minimize unwarranted appeals,

streamline inter-departmental coordination in litigation, ensure greater public accountability in arbitration matters, and establish a strong Knowledge Management System (KMS) to improve overall efficiency. The Department of legal Affairs, Ministry of Law and Justice has also developed the Legal Information Management and Briefing System (LIMBS), a web-based portal designed to effectively monitor court cases involving the Union of India. These measures are to proactively take action towards disposal of all pending court cases.

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**ANNEXURE-I**

**STATEMENT REFERRED TO IN REPLY TO PART (A) OF LOK SABHA UNSTARRED QUESTION NO. 5553 FOR ANSWER ON 27.03.2026 REGARDING 'CURRENT NUMBER OF PENDING CASES IN COURTS'**

**Pending cases in Supreme Court and High Courts, as on 23.03.2026**

|                               |                                   |                  |
|-------------------------------|-----------------------------------|------------------|
| <b>Supreme Court of India</b> |                                   | <b>92,782</b>    |
| <b>Sr No.</b>                 | <b>Name of High Court</b>         |                  |
| 1                             | Allahabad High Court              | 12,26,330        |
| 2                             | Bombay High Court                 | 6,61,117         |
| 3                             | Calcutta High Court               | 2,04,056         |
| 4                             | Gauhati High Court                | 64,594           |
| 5                             | High Court for State of Telangana | 2,36,629         |
| 6                             | High Court of Andhra Pradesh      | 2,48,497         |
| 7                             | High Court Of Chhattisgarh        | 75,698           |
| 8                             | High Court of Delhi               | 1,26,567         |
| 9                             | High Court of Gujarat             | 1,73,544         |
| 10                            | High Court of Himachal Pradesh    | 1,04,305         |
| 11                            | High Court of Jammu and Kashmir   | 43,401           |
| 12                            | High Court of Jharkhand           | 72,517           |
| 13                            | High Court of Karnataka           | 3,31,468         |
| 14                            | High Court of Kerala              | 2,47,843         |
| 15                            | High Court of Madhya Pradesh      | 4,76,166         |
| 16                            | High Court of Manipur             | 6,054            |
| 17                            | High Court of Meghalaya           | 1,795            |
| 18                            | High Court of Punjab and Haryana  | 4,18,842         |
| 19                            | High Court Of Rajasthan           | 6,75,503         |
| 20                            | High Court of Sikkim              | 301              |
| 21                            | High Court of Tripura             | 1,385            |
| 22                            | High Court of Uttarakhand         | 60,951           |
| 23                            | Madras High Court                 | 5,55,779         |
| 24                            | Orissa High Court                 | 1,63,660         |
| 25                            | Patna High Court                  | 2,18,570         |
|                               | <b>Total</b>                      | <b>63,95,572</b> |

Source: National Judicial Data Grid (NJDG)

**ANNEXURE-II**

**STATEMENT REFERRED TO IN REPLY TO PART (A) OF LOK SABHA UNSTARRED QUESTION NO. 5553 FOR ANSWER ON 27.03.2026 REGARDING 'CURRENT NUMBER OF PENDING CASES IN COURTS'**

**Pending cases in Subordinate Courts, as on 23.03.2026**

| Sr No. | State                                        | Total              |
|--------|----------------------------------------------|--------------------|
| 1      | Andaman and Nicobar                          | 8,667              |
| 2      | Andhra Pradesh                               | 9,23,640           |
| 3      | Arunachal Pradesh                            | 15,600             |
| 4      | Assam                                        | 5,78,163           |
| 5      | Bihar                                        | 37,09,244          |
| 6      | Chandigarh                                   | 99,845             |
| 7      | Chhattisgarh                                 | 4,62,014           |
| 8      | Delhi                                        | 16,86,426          |
| 9      | Goa                                          | 61,780             |
| 10     | Gujarat                                      | 15,60,074          |
| 11     | Haryana                                      | 14,90,023          |
| 12     | Himachal Pradesh                             | 5,98,819           |
| 13     | Jammu and Kashmir                            | 3,52,352           |
| 14     | Jharkhand                                    | 5,71,746           |
| 15     | Karnataka                                    | 22,61,280          |
| 16     | Kerala                                       | 17,91,465          |
| 17     | Ladakh                                       | 1,629              |
| 18     | Lakshadweep                                  | 567                |
| 19     | Madhya Pradesh                               | 20,91,722          |
| 20     | Maharashtra                                  | 59,61,061          |
| 21     | Manipur                                      | 14,191             |
| 22     | Meghalaya                                    | 16,671             |
| 23     | Mizoram                                      | 7,318              |
| 24     | Nagaland                                     | 3,946              |
| 25     | Odisha                                       | 18,16,722          |
| 26     | Puducherry                                   | 36,414             |
| 27     | Punjab                                       | 9,25,788           |
| 28     | Rajasthan                                    | 25,96,147          |
| 29     | Sikkim                                       | 2,319              |
| 30     | Tamil Nadu                                   | 17,59,825          |
| 31     | Telangana                                    | 9,90,868           |
| 32     | The Dadra And Nagar Haveli And Daman And Diu | 8,285              |
| 33     | Tripura                                      | 56,318             |
| 34     | Uttar Pradesh                                | 1,19,49,059        |
| 35     | Uttarakhand                                  | 3,01,345           |
| 36     | West Bengal                                  | 39,22,188          |
|        | <b>Total</b>                                 | <b>4,86,33,521</b> |

Source: National Judicial Data Grid (NJDG)

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5555  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH, 2026**

*JS(e-courts)* **STATUS OF e-COURTS MISSION MODE PROJECT PHASE-III**

**✓5555. SHRI BALABHADRA MAJHI:**

**SHRI TEJASVI SURYA:**

**SHRI SUDHEER GUPTA:**

**SHRI SUKHJINDER SINGH RANDHAWA:**

**SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:**

**SHRI ANOOP PRADHAN VALMIKI:**

**SHRI ALOK SHARMA:**

**SHRI PRAVEEN PATEL:**

**SHRI RAMESH AWASTHI:**

**SHRI P P CHAUDHARY:**

**SHRI LUMBARAM CHOUDHARY:**

**SHRI SHANKAR LALWANI:**

**SHRI BHOJRAJ NAG:**

**SHRI CHAVAN RAVINDRA VASANTRAO:**

**SHRI MANISH JAISWAL:**

**SHRI SATISH KUMAR GAUTAM:**

**SHRI NABA CHARAN MAJHI:**

**DR. HEMANG JOSHI:**

**SHRI MADHAVANENI RAGHUNANDAN RAO:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the current status of Phase-III of the e-Courts Project, sanctioned with an outlay of Rs.7,210 crore and the targets achieved for the digitization of legacy judicial records so far, including Punjab;
- (b) the details of the "Digital-Native" ecosystem being developed to generate court records digitally, thereby reducing the reliance on physical scanning;
- (c) the number of e-Sewa Kendras established across district court complexes to bridge the digital divide for litigants and lawyers lacking high-speed internet access, particularly in Pali District Court;

- (d) whether the Government is piloting Artificial Intelligence (AI) tools for automated case-law research and "Virtual Evidence Rooms" to expedite the trial process;
- (e) if so, the details thereof; and
- (f) the total number of virtual hearings conducted by the Indian judiciary since the transition to a permanent hybrid hearing model along with India's global ranking in this domain?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) and (b):** The e-Courts Mission Mode Project is being implemented in a phased manner across the country with the objective of strengthening the use of Information and Communication Technology (ICT) in the judicial system. The Phase III (2023-27) of the e-Courts Project with a financial outlay of Rs. 7,210 crore is under implementation at present. Over the years, the e-Courts project has seen continued progress through expansion of e-filing, e-payments, increased adoption of virtual and hybrid hearings, digitisation of court records, strengthening of Case Information System and enhanced public access to case information through the NJDG etc. Some key initiatives and achievements contributing to the development of a digital ecosystem under the eCourts Mission Mode Project, as on 31.01.2026, are as under:

- (i) 30 Virtual Courts have been established to enable online adjudication of traffic challans. Virtual Courts have received 10.13 crore challans and challans amounting to Rs. 1002.73 crore were paid.
- (ii) Video Conferencing Rules have been implemented in all the High Courts and District Courts.
- (iii) Video Conferencing (VC) facilities have been expanded across 3,240 court complexes and 1,272 jails. Courts have conducted over 3.97 crore hearings through video conferencing, facilitating remote hearings of undertrials, witnesses and lawyers.
- (iv) Live streaming of court proceeding is operational in 11 High Courts.
- (v) E-filing and e-payments systems have been implemented to allow online filing of cases and digital payment of court fees and fines. Approximately 1.07 crore cases have been filed

through the e-filing platform and the e-payments system has processed transactions for court-fee worth Rs. 1,404 crore and fine worth Rs. 75 crore.

- (vi) NJDG provides public access to case data, statistics of courts across the country and has been upgraded with an improved dashboard, functioning as a monitoring tool, to identify, manage & reduce pendency of cases.
- (vii) Case Information System (CIS) 4.0 has been implemented in all courts, with enhanced usability, privacy safeguards and integration with national platforms such as NJDG, e-filing, virtual courts and Interoperable Criminal Justice System (ICJS).
- (viii) The S3WaaS (Secure, Scalable and Sugamya Website as a Service) platform hosts 730 District Court websites, ensuring secure and accessible web infrastructure.
- (ix) Real-time digital services have expanded significantly, with case updates being sent to lawyers and litigants through SMS Push and Pull (over 4 lakh SMS sent daily), email (over 6 lakh sent daily) and the multilingual e-Courts services portal (with 35 lakh hits daily).
- (x) The e-Courts Services mobile app (3.59 crore downloads) provides the lawyers and litigants relevant information about case status, cause lists etc.
- (xi) The JustIS app (22,133 downloads) is a management tool for the judges assisting them to effectively organise and monitor their judicial business.
- (xii) 48 e-Sewa Kendras are functional across all the High Courts and 2,396 e-Sewa Kendras across the District Courts.
- (xiii) The National Service and Tracking of Electronics Processes (NSTEP) system has been implemented for electronic service and tracking of summons and notices using mobile-based and GPS-enabled delivery mechanisms. Under NSTEP, the courts have processed 7.40 crore e-processes.
- (xiv) Digital Courts 2.1 is a customized application for paperless Courts (pilot stage) with facility of translation and transcription using AI. It enables judges to access all case related documents, pleadings, and evidence digitally, marking a significant leap toward a paperless court ecosystem

Under eCourts Phase-III, over 660.36 crore pages of court records including 94.71 cr. pages by the Punjab & Haryana High Court have been digitized to ensure faster retrieval, secure storage and seamless digital workflows.

(c): Total 2,444 e-Sewa Kendras are functional across all 28 High Court jurisdictions (48 e-Sewa Kendra in High Courts and 2,396 in District Courts).

As per the information provided by the High Court of Rajasthan, an e-Sewa Kendra has been established at the District Court Complex in Pali.

**(d) and (e):** Under eCourts Project Phase III, an amount of Rs. 53.57 crore has been earmarked for the component 'Future Technological Advancements' to integrate modern technologies like Artificial Intelligence (AI) etc. An AI based software tool called Legal Research Analysis Assistant [LegRAA] has been developed to aid judges in legal research and document analysis. Another AI based tool called Digital Courts 2.1 has been designed to assist Judges and Judicial Officers by providing a single window for managing all case-related information and tasks. The platform includes voice-to-text (ASR-SHRUTI) and translation (PANINI) functionalities to assist the judges with order and judgment dictation.

**(f):** Since introduction of hybrid hearing model, Courts have conducted over 3.97 crore hearings through video conferencing, facilitating remote hearings of undertrials, witnesses and lawyers, positioning India as a global leader in virtual hearing.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5567  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH, 2026**

**TELE-LAW PROGRAMME IN YSR KADAPA DISTRICT**

JS(A2J)

✓ 5567. SHRI Y S AVINASH REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of Common Service Centres (CSCs) operated by the Village Level Entrepreneurs (VLEs) at the Gram Panchayat level for the implementation of the Tele-Law 19 Programme in YSR Kadapa District, Andhra Pradesh;
- (b) whether the Tele-Law platform has been integrated with the Nyaya Bandhu (Pro Bono Legal Services) platform to facilitate legal representation in courts for the eligible beneficiaries under Section 12 of the Legal Services Authorities (LSA) Act, 1987; and
- (c) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a) to (c): A total Number of 13,361 Common Service Centres (CSCs) are operational in the State of Andhra Pradesh. It includes 557 CSCs operational in YSR Kadapa District, where Tele-Law services are being delivered through Village Level Entrepreneurs (VLEs) at the Gram Panchayat level.

In 2023, the Tele-Law platform was integrated with Nyaya Bandhu (Pro Bono Legal Services) platform to facilitate legal representation in courts to the eligible beneficiaries covered under Section 12 of the Legal Services Authorities Act, 1987. Through the Tele- Law App, beneficiaries may consult with a panel lawyer on seeking further legal advice and assistance from Nyaya Bandhu Pro Bono advocate. With support from the VLEs and Panel Lawyers engaged in pre-litigation advice under Tele-Law, awareness about the Nyaya Bandhu is being spread to the citizens in their regional language at the CSCs and via Helpline Toll- free number 14454. This seamless integration aims to create a mechanism for delivering legal advice and assistance to needy beneficiaries across the country.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5573  
TO BE ANSWERED ON FRIDAY, THE 27<sup>th</sup> MARCH, 2026**

**e-SEVA KENDRAS**

*JS(e-courts)*  
✓ **5573. SHRI JASHUBHAI BHILUBHAI RATHVA:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the salient features of e-Seva Kendras;
- (b) the details of the achievements made thereunder in the country so far;
- (c) the details of the facilities being provided through these Kendras in the country;
- (d) the details of such e-Seva Kendras set up by the Government so far, State-wise; and
- (e) the details of the funds sanctioned, allocated and utilised for the setting up of e-Seva Kendras so far including the target set in this regard, State/UTs-wise?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND  
JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY  
AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (c):** e-Sewa Kendras have been established under the eCourts Mission Mode Project as a One-Stop Digital Centre for the common litigant /advocates to cater to their eCourt related digital needs.

The salient features of e-Sewa Kendras and facilities provided are as under:

- (i) Serve as facilitation centres established in the court complexes to bridge the digital divide for litigants and advocates and provide guided assistance for accessing the various online services under the eCourts ecosystem, ensuring that citizens who lack adequate digital resources are not excluded.

- (ii) Facilitate adoption of e-filing, online payments (i.e. e-payment of court fees, fines and penalties), and virtual court services across all High Court jurisdictions including support for these services such as assistance with scanning of documents etc.
- (iii) Assist citizens in obtaining case status, cause lists, orders and judgments available on the eCourts portal and assist litigants and advocates during court hearings conducted through video conferencing.
- (iv) Provide guidance on free legal services available from the District Legal Services Authority and High Court Legal Services Committee.
- (v) Enable litigants and advocates to access various digital judicial services without requiring advanced technological resources or digital literacy.
- (vi) Act as an effective bridge between the judiciary and those sections of the population who do not possess adequate digital infrastructure, thereby advancing the eCourts Phase-III objective of 'access and inclusion'.

**(d):** e-Sewa Kendras have been established in the jurisdictions of all High Courts, covering District and Subordinate Courts across the States and Union Territories. e-Sewa Kendras are functional in all 28 High Court jurisdictions, with a total of 2,444 centres operational (48 in High Courts and 2,396 in District Courts). The State/UT-wise details of eSewa Kendras as on 31.01.2026 are at **Annexure – I.**

**(e):** Under eCourts Project Phase III, provision has been made for establishment of e-Sewa Kendras across court complexes with a financial outlay of ₹394.48 crore and a target of establishing centres in approximately 4,400 court complexes across the country. Funds are released to all High Courts on the recommendation of eCommittee, Supreme Court of India. A total of ₹257.35 crore has been sanctioned and ₹169.56 crore has been utilised as on date under the eCourts project for establishing e-Sewa Kendras across all States and UTs.

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**STATEMENT REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION  
NO. 5573 FOR 27.03.2026 REGARDING e-SEVA KENDRAS**

Status of implementation of e-Sewa Kendras as on 31.01.2026:

| S. No. | High Court                     | Functioning e-Sewa Kendras in High Courts (A) | Functioning e-Sewa Kendras in District Courts (B) | Total (A+B) |
|--------|--------------------------------|-----------------------------------------------|---------------------------------------------------|-------------|
| 1      | Allahabad                      | 2                                             | 111                                               | 113         |
| 2      | Andhra Pradesh                 | 4                                             | 34                                                | 38          |
| 3      | Bombay                         | 3                                             | 351                                               | 354         |
| 4      | Calcutta                       | 1                                             | 44                                                | 45          |
| 5      | Chhattisgarh                   | 1                                             | 23                                                | 24          |
| 6      | Delhi                          | 1                                             | 13                                                | 14          |
| 7      | Gauhati –<br>Arunachal Pradesh | 1                                             | 29                                                | 30          |
| 8      | Gauhati – Assam                | 2                                             | 78                                                | 80          |
| 9      | Gauhati – Mizoram              | 1                                             | 8                                                 | 9           |
| 10     | Gauhati – Nagaland             | 1                                             | 11                                                | 12          |
| 11     | Gujarat                        | 1                                             | 195                                               | 196         |
| 12     | Himachal Pradesh               | 1                                             | 22                                                | 23          |
| 13     | Jammu & Kashmir                | 2                                             | 25                                                | 27          |
| 14     | Jharkhand                      | 2                                             | 62                                                | 64          |
| 15     | Karnataka                      | 3                                             | 75                                                | 78          |
| 16     | Kerala                         | 1                                             | 161                                               | 162         |
| 17     | Madhya Pradesh                 | 3                                             | 229                                               | 232         |
| 18     | Madras                         | 7                                             | 310                                               | 317         |
| 19     | Manipur                        | 1                                             | 21                                                | 22          |
| 20     | Meghalaya                      | 1                                             | 16                                                | 17          |
| 21     | Orissa                         | 1                                             | 183                                               | 184         |
| 22     | Patna                          | 1                                             | 92                                                | 93          |
| 23     | Punjab & Haryana               | 1                                             | 123                                               | 124         |
| 24     | Rajasthan                      | 2                                             | 17                                                | 19          |
| 25     | Sikkim                         | 1                                             | 10                                                | 11          |
| 26     | Telangana                      | 1                                             | 98                                                | 99          |
| 27     | Tripura                        | 1                                             | 16                                                | 17          |
| 28     | Uttarakhand                    | 1                                             | 39                                                | 40          |
|        | <b>Total</b>                   | <b>48</b>                                     | <b>2396</b>                                       | <b>2444</b> |

Source: eCommittee, Supreme Court of India

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 5577  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH, 2026**

**ALTERNATE DISPUTE RESOLUTION MECHANISMS IN WARANGAL**

**5577. DR. KADIYAM KAVYA:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Alternative Dispute Resolution (ADR) mechanisms, including Lok Adalats, Permanent Lok Adalats and Mediation Centres, have been strengthened in Warangal district of Telangana during the last three years, if so, the details thereof;
- (b) the number of Lok Adalats conducted in Warangal during the last three years, along with the total number of cases referred, settled and the value of settlements achieved, year-wise;
- (c) whether any additional judicial infrastructure, mediation facilities or digital platforms have been introduced in Warangal to expedite dispute resolution, if so, the details thereof; and
- (d) the awareness and outreach initiatives undertaken to promote ADR mechanisms among citizens, litigants and legal practitioners in Warangal district?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (d):** Alternative Dispute Resolution (ADR) mechanisms, including Lok Adalats, Permanent Lok Adalats and Mediation Centres, have been significantly strengthened in Warangal District of Telangana State. The Government has taken several steps to strengthen infrastructure and expedite dispute resolution in Warangal District, including establishment of Mediation Centres in court premises, introduction of virtual/online Lok Adalats, establishment of six (06) Community Mediation Centres for resolving conflicts and promoting harmony and deployment of dedicated trained mediators and panel advocates. The details of Lok Adalats conducted in Warangal District during the last three years are as follows:

| <b>Year</b>  | <b>No. of Lok Adalats Conducted</b> | <b>Cases Referred</b> | <b>Cases Settled</b> | <b>Settlement Amount</b> |
|--------------|-------------------------------------|-----------------------|----------------------|--------------------------|
| 2023         | 04                                  | 99216                 | 99216                | 14,49,71,829/-           |
| 2024         | 04                                  | 71740                 | 71740                | 17,32,74,868/-           |
| 2025         | 06                                  | 339454                | 339454               | 26,58,80,671/-           |
| <b>Total</b> |                                     | <b>510410</b>         | <b>510410</b>        | <b>58,41,27,368/-</b>    |

Further, awareness and outreach programmes are being organized every month by the District Legal Services Authority in the Warangal district including programmes related to various schemes of the National Legal Services Authority. A Mobile Van has also been provided to District Legal Services Authority, Warangal for conducting Legal Awareness Camps in remote/agency villages.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5579  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH, 2026**

JS (J-11)

**FAST TRACK COURTS AND FAST TRACK SPECIAL COURTS**

✓ 5579. MS. S JOTHIMANI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of Fast Track Courts (FTCs) and Fast Track Special Courts (FTSCs) operational across the country for handling cases related to sexual offences and crimes against women and children, State-wise;
- (b) the number of such courts functioning in Tamil Nadu, and whether the State has sought additional FTCs based on case pendency and demand, if so, the status thereof;
- (c) whether the Government has conducted any review or evaluation of the performance of FTCs, including case disposal rates and conviction rates, and if so, the key findings;
- (d) whether there are challenges related to judicial vacancies, inadequate infrastructure, or funding that are impacting the effectiveness of these courts across States, if so, the details thereof; and
- (e) whether the Government proposes to expand the number of FTCs under centrally sponsored schemes and increase budgetary allocations for their efficient functioning, if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a) to (e): The Fast Track Courts (FTCs) are set up by the States/UTs in consultation with the respective High Courts, as per their requirements and availability of resources. In this regard, the 14th Finance Commission recommended the setting up of 1800 Fast Track Courts (FTCs) during the period 2015–2020 for expeditious trial of specific categories of cases including heinous crimes, cases involving women, children, senior citizens, persons with disabilities, individuals afflicted with terminal illnesses, and property-related cases pending for more than five years. As per information received from the High Courts, 862 FTCs are functional across 21 State/UTs including 73 FTCs in Tamil Nadu as on 31.01.2026. The State/UT-wise details of functional Fast Track Courts (FTCs), is provided at **Annexure- I**. No central assistance to the States is being provided for setting up of these Fast Track Courts. Central government has not conducted any third-party evaluation of the FTCs in recent past. There is no proposal with the Central government to expand the number of FTCs under centrally sponsored schemes.

Further, a Centrally Sponsored Scheme for the establishment of Fast Track Special Courts (FTSCs), including exclusive POCSO (ePOCSO) Courts was launched in October, 2019. These

courts are dedicated to the time-bound trial and disposal of pending cases related to rape and offences under the Protection of Children from Sexual Offences (POCSO) Act, 2012. The Scheme has been extended twice, with the latest extension up to 31st March 2026, for establishment of 790 courts. As per the information made available by the High Courts, as of 31.01.2026, 774 FTSCs, including 398 exclusive POCSO (e-POCSO) Courts were functional in 29 States/UTs. The State/UT-wise details of functional Fast Track Special Courts (FTSCs), including exclusive POCSO courts, are provided at **Annexure -II**. The number of FTSCs required to be established is determined at the time of approval of the Scheme.

The impact of the FTSCs Scheme has been assessed through third-party evaluations conducted during the extensions of the Scheme. The evaluation reports underscored the positive impact of the Scheme and recommended its continuation.

There are several reasons that lead to delay in disposal of cases in courts which, inter-alia, include availability of physical infrastructure, complexity of facts involved, quality of investigation, nature of evidence, co-operation of stake holders viz. bar, investigation agencies, legal representation, forensic support, witnesses and litigants and proper application of rules and procedures.

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**The State/UT-wise details of functional Fast Track Courts (FTCs)****(As on 31.01.2026)**

| <b>Sl. No.</b> | <b>Name of the States/UTs</b> | <b>Functional FTCs</b> |
|----------------|-------------------------------|------------------------|
| 1              | Andhra Pradesh                | 21                     |
| 2              | Assam                         | 14                     |
| 3              | Chhattisgarh                  | 27                     |
| 4              | Delhi                         | 26                     |
| 5              | Goa                           | 4                      |
| 6              | Gujarat                       | 54                     |
| 7              | Haryana                       | 6                      |
| 8              | Himachal Pradesh              | 3                      |
| 9              | Jammu & Kashmir               | 8                      |
| 10             | Jharkhand                     | 41                     |
| 11             | Maharashtra                   | 105                    |
| 12             | Manipur                       | 1                      |
| 13             | Mizoram                       | 2                      |
| 14             | Puducherry                    | 1                      |
| 15             | Punjab                        | 7                      |
| 16             | Sikkim                        | 2                      |
| 17             | Tamil Nadu                    | 73                     |
| 18             | Tripura                       | 2                      |
| 19             | Uttar Pradesh                 | 373                    |
| 20             | Uttarakhand                   | 4                      |
| 21             | West Bengal                   | 88                     |
|                | <b>TOTAL</b>                  | <b>862</b>             |

**The State/UT-wise details of functional Fast Track Special Courts (FTSCs)****(As on 31.01.2026)**

| Sl. No. | States/UTs       | Functional Courts               |                 |
|---------|------------------|---------------------------------|-----------------|
|         |                  | FTSCs including exclusive POCSO | exclusive POCSO |
| 1       | Andhra Pradesh   | 16                              | 16              |
| 2       | Assam            | 17                              | 17              |
| 3       | Bihar            | 54                              | 48              |
| 4       | Chandigarh       | 1                               | 0               |
| 5       | Chhattisgarh     | 15                              | 11              |
| 6       | Delhi            | 16                              | 11              |
| 7       | Goa              | 1                               | 0               |
| 8       | Gujarat          | 35                              | 24              |
| 9       | Haryana          | 18                              | 14              |
| 10      | Himachal Pradesh | 6                               | 3               |
| 11      | J&K              | 4                               | 2               |
| 12      | Karnataka        | 30                              | 16              |
| 13      | Kerala           | 55                              | 14              |
| 14      | Madhya Pradesh   | 67                              | 56              |
| 15      | Maharashtra      | 37                              | 0               |
| 16      | Manipur          | 2                               | 0               |
| 17      | Meghalaya        | 5                               | 5               |
| 18      | Mizoram          | 3                               | 1               |
| 19      | Nagaland         | 1                               | 0               |
| 20      | Odisha           | 44                              | 23              |
| 21      | Puducherry       | 1                               | 1               |
| 22      | Punjab           | 12                              | 3               |
| 23      | Rajasthan        | 45                              | 30              |
| 24      | Tamil Nadu       | 20                              | 20              |
| 25      | Telangana        | 36                              | 0               |
| 26      | Tripura          | 3                               | 1               |
| 27      | Uttarakhand      | 4                               | 0               |
| 28      | Uttar Pradesh    | 218                             | 74              |
| 29      | West Bengal      | 8                               | 8               |
|         | <b>TOTAL</b>     | <b>774</b>                      | <b>398</b>      |

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5590  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH, 2026**

**DIGITISATION OF COURTS IN TAMIL NADU**

JS(e-courts)

✓ 5590. **SHRI SELVAM G:  
SHRI C N ANNADURAI:  
SHRI NAVASKANI K:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has reviewed the progress of digitisation of courts in Tamil Nadu under the e-Courts Mission Mode Project and if so, the extent to which it has improved access to justice and efficiency of court functioning;
- (b) the number of district and subordinate courts in the State that have been enabled with e-filing, virtual hearings, digital records, and video-conferencing facilities during the last three years;
- (c) whether the introduction of digital services has reduced pendency, improved transparency, and facilitated easier access for litigants and advocates, particularly in remote districts, if so, the details thereof;
- (d) the amount of funds allocated, released, and utilised for strengthening digital infrastructure and capacity building of courts in Tamil Nadu; and
- (e) the steps being taken to expand digital court services, enhance user-friendly platforms, and ensure that the benefits of technology-enabled justice delivery reach all sections of society across the State?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a) to (e): The e-Courts Mission Mode Project is being implemented in a phased manner across the country with the objective of strengthening the use of Information and Communication

Technology (ICT) in the judicial system. The Department of Justice in close coordination with eCommittee of Supreme Court of India is implementing the e-Courts Project in a decentralized manner through the respective High Courts including the High Court of Madras.

The details of fund allocated and released to and utilized by the High Court of Madras under Phase III of the eCourts project, are as under:

| <i>(Rs. in crores)</i> |                            |                 |
|------------------------|----------------------------|-----------------|
| <b>Financial Year</b>  | <b>Allocated /Released</b> | <b>Utilized</b> |
| 2023-24                | 90.69                      | 90.69           |
| 2024-25                | 91.74                      | 91.74           |
| 2025-26                | 113.19                     | 66.65*          |

\*As on 18.03.2026

In addition to the funds released to High Court of Madras, expenditure has been incurred centrally on various components of eCourts project. In this regard, Rs. 185.06 crore have been released to NIC for software development and technical support, Rs 54.79 crore to BSNL for WAN (Wide Area Network) connectivity across the country, Rs 7.51 crore to eCommittee, SCI under change management and capacity building, Rs 0.28 crore to IIT Madras for development of e-Learning platform, and Rs 9.71 crore for miscellaneous expenditure (salary, office expenses, publicity, etc).

As per information provided by the High Court of Madras, 1,325 courts have been enabled with e-filing, virtual hearing and video conferencing facilities in the State of Tamil Nadu. Scanning of case records has been completed in 825 courts. More than 39.21 crore pages of court records have been digitised so far. E-filing has been implemented for most case types and 24.31 lakh cases have been e-filed till 31.01.2026. More than 20.23 lakh virtual hearings have been conducted till 31.01.2026. In addition, 317 eSewa Kendras have been set up across the State to enhance access to justice for citizens in remote areas. An AI based tool called Digital Courts 2.1 has been developed to assist Judges and Judicial Officers in managing the court in paperless manner by providing a single window for all case-related information and tasks. The platform includes voice-to-text (ASR-SHRUTI) and translation (PANINI) functionalities to assist the judges with order and judgment dictation.

The digital interventions under the eCourts project have enhanced efficiency in the justice delivery system through improved case management, e-filing, hearing through video conferencing, real-time monitoring of pendency and disposal, and facilitating faster service of court processes. The adoption of digital platforms, data analytics and interoperable systems is contributing to better utilisation of judicial resources, faster resolution of disputes and

improved access to justice for litigants.

The facilities created under eCourts project have significant impact on judicial performance with 169% increase in annual case institution (from 0.98 crore to 2.64 crore) and 207% increase in annual case disposal (from 0.81 crore to 2.49 crore) by the courts in the country between 2014 and 2025.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5618  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH, 2026**

**UNDERTRIAL PRISONERS IN VARIOUS PRISONS**

**JS(LAP) ✓ 5618. SHRI SHYAMKUMAR DAULAT BARVE:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware that the number of undertrial prisoners in various prisons across the country has been continuously increasing, due to which many prisoners remain in jail for a long period without a final decision in their cases;
- (b) if so, the total number of undertrial prisoners in the country, as on date, State/UT-wise;
- (c) whether the Government is considering any concrete plan to reduce the number of undertrial prisoners and to ensure speedy disposal of such cases; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

- (a) & (b): National Crime Records Bureau (NCRB) compiles prison statistics reported to it by the States and Union Territories (UTs) and publishes the same in its annual publication "Prison Statistics India". As per the latest published data for the year 2023, State/UT wise number of undertrial prisoners confined in jails of the country as on 31.12.2023 are attached as **Annexure-A**. These data are readily available on National Crime Records Bureau website: <https://www.ncrb.gov.in/uploads/files/PSI-20231.pdf>.
- (c) & (d): 'Prisons and Prisoners' is a State-list subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons and prisoners is the responsibility of respective State Governments. Central Government has also been supplementing the efforts of State Governments in this regard.

With the objective of providing financial assistance to poor prisoners, who are unable to pay the fine imposed on them or are unable to secure bail due to financial constraints, the

Government is implementing a Scheme named "Support to Poor Prisoners". The guidelines and SOP for implementation of the Scheme, has provision for bail assistance amounting upto Rs. 1 lakh, prescribing timelines for case processing, and simplification of procedures for drawal and utilisation of funds. For implementation of the Scheme, the Ministry of Home Affairs (MHA) had provided an annual financial outlay of Rs. 20 crore for three financial years i.e. 2023-24, 2024-25 and 2025-26.

Further, National Legal Services Authority (NALSA) has taken initiatives for establishment of Under Trial Review Committees (UTRCs) in all the districts to recommend for release of eligible undertrial prisoners and convicts. Quarterly meetings are held by UTRCs across the country. The number of undertrial prisoners recommended by UTRCs and released during last three years are as under:

| Year         | No. of UTPs/ Convicts recommended for bail/ release | No. of inmates released pursuant to UTRCs recommendations |
|--------------|-----------------------------------------------------|-----------------------------------------------------------|
| 2023         | 73,274                                              | 34,232                                                    |
| 2024         | 53,594                                              | 25,982                                                    |
| 2025         | 40,434                                              | 22,523                                                    |
| <b>Total</b> | <b>1,67,302</b>                                     | <b>82,737</b>                                             |

In addition to the above, Government has taken initiatives to operationalize bail reforms for reducing the number of undertrial prisoners in the country. Section 479 (1) of the Bharatiya Nagarik Suraksha Sanhita (BNSS) provides that *"Where a person has, during the period of investigation, inquiry or trial under this Sanhita of an offence under any law (not being an offence for which the punishment of death or life imprisonment has been specified as one of the punishments under that law) undergone detention for a period extending up to one-half of the maximum period of imprisonment specified for that offence under that law, he shall be released by the Court on bail."*

The Proviso under Section 479 (1) of the BNSS provides further relief to first time offenders/undertrial prisoners and provides that *"where such person is a first-time offender (who has never been convicted of any offence in the past), he shall be released on bond by the Court, if he has undergone detention for the period extending up to one-third of the maximum period of imprisonment specified for such offence under that law"*.

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Statement referred to in reply to Lok Sabha Unstarred Question No. 5618 for answer on 27.03.2026 regarding 'Undertrial Prisoners in various Prisons'.

| State/UT wise total number of Undertrial Prisoners in the Country as on 31.12.2023 |                                      |                                      |
|------------------------------------------------------------------------------------|--------------------------------------|--------------------------------------|
| S. No.                                                                             | State/UT                             | Total Number of Undertrial Prisoners |
| 1                                                                                  | Andaman & Nicobar Islands            | 168                                  |
| 2                                                                                  | Andhra Pradesh                       | 5,568                                |
| 3                                                                                  | Arunachal Pradesh                    | 188                                  |
| 4                                                                                  | Assam                                | 7,546                                |
| 5                                                                                  | Bihar                                | 46,529                               |
| 6                                                                                  | Chandigarh                           | 718                                  |
| 7                                                                                  | Chhattisgarh                         | 11,520                               |
| 8                                                                                  | Dadra & Nagar Haveli and Daman & Diu | 134                                  |
| 9                                                                                  | Delhi                                | 17,834                               |
| 10                                                                                 | Goa                                  | 476                                  |
| 11                                                                                 | Gujarat                              | 11,549                               |
| 12                                                                                 | Haryana                              | 19,292                               |
| 13                                                                                 | Himachal Pradesh                     | 1,827                                |
| 14                                                                                 | Jammu & Kashmir                      | 4,568                                |
| 15                                                                                 | Jharkhand                            | 13,584                               |
| 16                                                                                 | Karnataka                            | 11,723                               |
| 17                                                                                 | Kerala                               | 6,064                                |
| 18                                                                                 | Ladakh                               | 42                                   |
| 19                                                                                 | Lakshadweep                          | 3                                    |
| 20                                                                                 | Madhya Pradesh                       | 22,964                               |
| 21                                                                                 | Maharashtra                          | 32,438                               |
| 22                                                                                 | Manipur                              | 416                                  |
| 23                                                                                 | Meghalaya                            | 881                                  |
| 24                                                                                 | Mizoram                              | 1,247                                |
| 25                                                                                 | Nagaland                             | 432                                  |
| 26                                                                                 | Odisha                               | 14,778                               |
| 27                                                                                 | Puducherry                           | 304                                  |
| 28                                                                                 | Punjab                               | 24,503                               |
| 29                                                                                 | Rajasthan                            | 17,263                               |
| 30                                                                                 | Sikkim                               | 171                                  |
| 31                                                                                 | Tamil Nadu                           | 12,351                               |
| 32                                                                                 | Telangana                            | 3,799                                |
| 33                                                                                 | Tripura                              | 847                                  |
| 34                                                                                 | Uttar Pradesh                        | 73,491                               |
| 35                                                                                 | Uttarakhand                          | 4,398                                |
| 36                                                                                 | West Bengal                          | 20,294                               |
|                                                                                    | <b>Total</b>                         | <b>3,89,910</b>                      |

Source: Prison Statistics India 2023 Report by National Crime Records Bureau, Ministry of Home Affairs.

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 5636  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH 2026**

**VOTERS IN WEST BENGAL**

**5636. SMT. RACHNA BANERJEE:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of voters in West Bengal since 2000, year-wise and gender-wise;
- (b) the total number of voters that are aged 18 years; and
- (c) the total number of voters who were reported deceased between the 2019 Lok Sabha elections and the 2024 Lok Sabha elections?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a):** As informed by the Election Commission of India (ECI), the total number of voters in West Bengal since 2000, year-wise and gender-wise is attached as Annexure.

**(b):** As informed by the ECI, 5,23,229 voters (as on 28.02.2026) are aged 18 years as per SIR 2026 conducted in West Bengal.

(c): As informed by the ECI, total number of voters who were reported deceased between the 2019 Lok Sabha elections and the 2024 Lok Sabha elections are listed below:

| <u>Year</u>     | <u>Death</u> |
|-----------------|--------------|
| Final Roll 2019 | 2,17,696     |
| Final Roll 2020 | 1,56,342     |
| Final Roll 2021 | 4,32,587     |
| Final Roll 2022 | 4,02,712     |
| Final Roll 2023 | 4,09,321     |
| Final Roll 2024 | 5,47,757     |

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**Statement showing the total number of voters in West Bengal since 2000, year-wise and gender-wise**

| SSR Year        | Electoral Details |             |              | Total       |
|-----------------|-------------------|-------------|--------------|-------------|
| SSR Year        | Male              | Female      | Third Gender | Total       |
| Final Roll 2000 | NA                |             |              | 4,81,21,902 |
| Final Roll 2001 | 2,53,49,781       | 2,33,05,044 |              | 4,86,54,825 |
| Final Roll 2002 | 2,39,46,425       | 2,18,66,088 |              | 4,58,12,513 |
| Final Roll 2003 | NA                |             |              | 4,64,62,519 |
| Final Roll 2004 | 2,47,66,453       | 2,26,25,973 |              | 4,73,92,426 |
| Final Roll 2005 | NA                |             |              | 4,80,88,259 |
| Final Roll 2006 | 2,52,08,211       | 2,29,04,431 |              | 4,81,12,642 |
| Final Roll 2007 | 2,59,94,303       | 2,34,64,491 |              | 4,94,58,794 |
| Final Roll 2008 | 2,64,58,474       | 2,39,53,276 |              | 5,04,11,750 |
| Final Roll 2009 | 2,74,88,528       | 2,48,74,147 |              | 5,23,62,675 |
| Final Roll 2010 | 2,88,17,900       | 2,61,42,589 |              | 5,49,60,489 |
| Final Roll 2011 | 2,94,20,589       | 2,66,71,384 |              | 5,60,91,973 |
| Final Roll 2012 | 3,03,44,341       | 2,74,61,090 | 323          | 5,78,05,754 |
| Final Roll 2013 | 3,14,11,300       | 2,86,03,165 | 402          | 6,00,14,867 |
| Final Roll 2014 | 3,24,89,949       | 2,99,78,526 | 513          | 6,24,68,988 |
| Final Roll 2015 | 3,31,06,069       | 3,06,29,238 | 608          | 6,37,35,915 |
| Final Roll 2016 | 3,39,06,350       | 3,16,38,993 | 758          | 6,55,46,101 |
| Final Roll 2017 | 3,45,92,448       | 3,24,43,796 | 1,017        | 6,70,37,261 |
| Final Roll 2018 | 3,51,21,169       | 3,31,25,752 | 1,284        | 6,82,48,205 |
| Final Roll 2019 | 3,57,83,463       | 3,39,75,979 | 1,426        | 6,97,60,868 |
| Final Roll 2020 | 3,67,38,047       | 3,52,01,469 | 1,495        | 7,19,41,011 |
| Final Roll 2021 | 3,73,66,306       | 3,59,27,084 | 1,590        | 7,32,94,980 |
| Final Roll 2022 | 3,78,00,351       | 3,64,98,817 | 1,642        | 7,43,00,810 |
| Final Roll 2023 | 3,82,36,507       | 3,69,70,071 | 1,799        | 7,52,08,377 |
| Final Roll 2024 | 3,85,30,981       | 3,73,04,960 | 1,837        | 7,58,37,778 |
| Final Roll 2025 | 3,87,93,743       | 3,76,00,611 | 1,811        | 7,63,96,165 |

|                                              |             |             |       |             |
|----------------------------------------------|-------------|-------------|-------|-------------|
| Final Roll 2026<br>(SIR)<br>As on 28.02.2026 | 3,28,10,872 | 3,16,40,585 | 1,152 | 6,44,52,609 |
|----------------------------------------------|-------------|-------------|-------|-------------|

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5640  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH, 2026**

JS(NMTR-1)

**BACKLOG OF EXECUTION PETITIONS**

✓5640. SHRI BAPI HALDAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that over 8.82 lakh execution petitions are pending in district courts and about 39 per cent are in Maharashtra, if so, pendency of execution petitions, State/UT-wise;
- (b) whether the Supreme Court has mandated all High Courts to establish a mechanism for deciding execution petitions within six months;
- (c) if so, the details of compliance with the Supreme Court's 6 month timeline, High Court-wise; and
- (d) the average disposal time of execution petitions in the last five years, State/UT-wise?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

- (a): The Supreme Court of India, in its proceedings dated 16.10.2025 in M.A. Nos. 1889–1891/2025 in CA No.3640-3642 of 2025, observed that as on that date, a total of 8,82,578 execution petitions were pending across the country. As on 18.03.2026, the pendency of execution petitions State/UT-wise is at **Annexure**.
- (b): Yes, the Supreme Court of India has mandated expeditious disposal of execution petitions; in *Para 42.12* of *Rahul S. Shah v. Jinendra Kumar Gandhi*, it directed that execution proceedings to be completed within six months from the date of filing, which has been reiterated by the Apex court in its subsequent orders including *Bhoj Raj Garg v. Goyal Education and Welfare Society & Ors.*, Special Leave Petition(C) Nos.19654 of 2022 as well as orders dated 06.03.2025 in Civil Appeal Nos. 3640-3642 of 2025 (*Periyammal (dead) through Lrs & Ors. V/s V. Rajamani & Anr.* Etc.
- (c) & (d): The details regarding compliance with the Supreme Court's 6 month timeline, High Court-wise is not centrally maintained. However, as per the information provided by some High Courts it is observed that pursuant to the Supreme Court's directions, the Orissa High Court, the Jharkhand High Court, the Gauhati High Court and the Bombay High court have issued administrative instructions to subordinate courts for the disposal of execution petitions within six months. Further, the data regarding average disposal time of execution petitions in the last five years, State/UT-wise is not centrally maintained.

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**ANNEXURE****STATEMENT REFERRED TO IN REPLY TO PART (A) OF LOK SABHA UNSTARRED QUESTION NO. 5640 FOR ANSWER ON 27.03.2026 REGARDING 'BACKLOG OF EXECUTION PETITIONS'**

| <b>Pendency of Execution Petitions, as on 18.03.2026</b> |                                              |                  |
|----------------------------------------------------------|----------------------------------------------|------------------|
| <b>Sr No.</b>                                            | <b>State</b>                                 | <b>Count</b>     |
| 1                                                        | Andaman and Nicobar                          | 101              |
| 2                                                        | Andhra Pradesh                               | 61,815           |
| 3                                                        | Arunachal Pradesh                            | 109              |
| 4                                                        | Assam                                        | 4,576            |
| 5                                                        | Bihar                                        | 17,301           |
| 6                                                        | Chandigarh                                   | 1,311            |
| 7                                                        | Chhattisgarh                                 | 10,506           |
| 8                                                        | Delhi                                        | 14,118           |
| 9                                                        | Goa                                          | 1,372            |
| 10                                                       | Gujarat                                      | 13,178           |
| 11                                                       | Haryana                                      | 21,632           |
| 12                                                       | Himachal Pradesh                             | 9,412            |
| 13                                                       | Jammu and Kashmir                            | 6,639            |
| 14                                                       | Jharkhand                                    | 5,284            |
| 15                                                       | Karnataka                                    | 1,30,735         |
| 16                                                       | Kerala                                       | 79,886           |
| 17                                                       | Ladakh                                       | 45               |
| 18                                                       | Lakshadweep                                  | 36               |
| 19                                                       | Madhya Pradesh                               | 55,247           |
| 20                                                       | Maharashtra                                  | 4,23,682         |
| 21                                                       | Manipur                                      | 503              |
| 22                                                       | Meghalaya                                    | 93               |
| 23                                                       | Mizoram                                      | 333              |
| 24                                                       | Nagaland                                     | 41               |
| 25                                                       | Odisha                                       | 8,092            |
| 26                                                       | Puducherry                                   | 1,321            |
| 27                                                       | Punjab                                       | 24,385           |
| 28                                                       | Rajasthan                                    | 18,761           |
| 29                                                       | Sikkim                                       | 78               |
| 30                                                       | Tamil Nadu                                   | 78,961           |
| 31                                                       | Telangana                                    | 35,747           |
| 32                                                       | The Dadra and Nagar Haveli and Daman And Diu | 158              |
| 33                                                       | Tripura                                      | 802              |
| 34                                                       | Uttar Pradesh                                | 29,247           |
| 35                                                       | Uttarakhand                                  | 1,464            |
| 36                                                       | West Bengal                                  | 26,494           |
|                                                          | <b>Total</b>                                 | <b>10,83,465</b> |

Source: National Judicial Data Grid (NJDG)

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5653  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH, 2026**

**NATIONAL LEGAL SERVICES AUTHORITY (NALSA)**

JS(LAP)

✓5653. **SHRI ARUN GOVIL:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has constituted the National Legal Services Authority (NALSA) to provide legal support to women, Scheduled Castes, Scheduled Tribes, disaster victims, economically weaker sections/classes and poor so that no groups of people is deprived of access to justice due to paucity of funds;
- (b) if so, the total number of districts in the country wherein NALSA is operational;
- (c) the number of districts in the country where NALSA is not operational so far;
- (d) the time by which NALSA is likely to be made operational in the remaining districts;
- (e) the rate of per case remuneration given to the lawyers serving under this Authority; and
- (f) the number of people who have benefited from the National Legal Services Authority during the last five years in the Meerut Parliamentary Constituency?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

- (a) to (d): The Government of India has set up National Legal Services Authority (NALSA) under the Legal Services Authorities (LSA) Act, 1987 to provide free and competent legal services to the poor and marginalised sections of the society including women, Scheduled Caste, Scheduled Tribe, disaster victims and economically weaker section, eligible under Section 12 of LSA Act, to ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities, and to organize Lok Adalats to secure that the operation of the legal system promotes justice on the basis of equal opportunities.

As per Section 6(1) of LSA Act, 1987, *“Every State Government shall constitute a body to be called the Legal Services Authority for the State to exercise the powers and perform the functions conferred on, or assigned to, a State Authority under this Act.”*

As per Section 9(1) of LSA Act, 1987, *“The State Government shall, in consultation with the Chief Justice of the High Court, constitute a body to be called the District Legal Services Authority for every District in the State to exercise the powers and perform the functions conferred on, or assigned to, the District Authority under this Act.”*

In order to reach out to the citizens in every corner of the country, the legal services authorities have been setup from the Taluk level up to the Supreme Court level. The Supreme Court Legal Services Committee (SCLSC) functions at the Supreme Court whereas, there are 38 High Court Legal Services Committees (HCLSCs), 37 State Legal Services Authorities (SLSAs), 715 District Legal Services Authorities (DLSAs) and 2475 Taluk Legal Services Committees (TLSCs).

- (e): NALSA has framed the National Legal Services Authority (Free and Competent Legal Services) Regulations, 2010. The Regulation 14 of the National Legal Services Authority (Free and Competent Legal Services) Regulations, 2010, which provides for the payment of fee to the panel lawyers are as follows:-

*“14. Payment of fee to the panel lawyers. - (1) Panel lawyers shall be paid fee in accordance with the Schedule of fee, as approved under the State regulations.*

*(2) The State Legal Services Authority and other Legal Services Institution shall effect periodic revision of the honorarium to be paid to panel lawyers for the different types of services rendered by them in legal aid cases.”*

- (f): Details of number of persons benefitted through free legal services under LSA Act in the State of Uttar Pradesh (including the district of Meerut) during the last five financial years are as follows: -

| Year                            | Persons benefitted |
|---------------------------------|--------------------|
| 2021-22                         | 1,32,629           |
| 2022-23                         | 24,890             |
| 2023-24                         | 29,079             |
| 2024-25                         | 22,732             |
| 2025-26<br>(upto January, 2026) | 27,179             |

However, district and constituency wise data is not maintained by NALSA.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5654  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH, 2026**

**IMPLEMENTATION OF FAST TRACK SPECIAL COURTS FOR SEXUAL  
OFFENCES**

JS(J-11)

✓5654. SHRI PUSHPENDRA SAROJ:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the Fast Track Special Courts sanctioned and operational during the last five years, year-wise and State-wise, particularly for Uttar Pradesh;
- (b) the number of cases pending before such courts and the reasons identified for delays in disposal in ministerial reviews;
- (c) the number of grievances and representations received regarding delays in the trial of cases under POCSO and other sexual offence laws, classified State-wise, particularly for Uttar Pradesh;
- (d) the key findings of performance monitoring reports regarding the adequacy of judges, infrastructure, and support staff; and
- (e) the corrective administrative and financial measures introduced to ensure the timely disposal of cases in Fast Track Special Courts?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a) to (e): A Centrally Sponsored Scheme to set up Fast Track Special Courts (FTSCs), including exclusive POCSO (ePOCSO) Courts was launched in October, 2019, for the expeditious trial and disposal of pending cases related to rape and offences under the Protection of Children from Sexual Offences (POCSO) Act, 2012. Initially, the Scheme was for the establishment of 1,023 FTSCs, including 389 exclusive POCSO Courts. The Scheme has been extended twice, with the current extension valid up to 31.03.2026 for establishment of 790 FTSCs.

As per the information made available by the High Courts, as of 31.01.2026, 774 FTSCs, including 398 exclusive POCSO (e-POCSO) Courts were functional in 29 States/UTs. This includes the State of Uttar Pradesh, where all the 218 FTSCs allocated under the Scheme have been operationalised. The State/UT-wise and Year-wise total number of Fast Track Special Courts sanctioned and operational during the last five years, are provided at **Annexure**.

As per the information made available by the High Courts, 2,44,479 rape and POCSO cases are pending before the Fast Track Special Courts including the exclusive POCSO courts. There are several reasons that lead to delay in disposal of cases in courts which, inter-alia, include availability of physical infrastructure, complexity of facts involved, nature of evidence, co-operation of stake holders viz. bar, investigation agencies, witnesses and litigants and proper application of rules and procedures. Other factors that lead to delay in disposal of cases include frequent adjournments.

To strengthen monitoring and improve outcomes under the FTSCs Scheme, regular review meetings are held through video conferencing with the States/UTs and the High Courts. The Hon'ble Minister of Law and Justice has also written to the Hon'ble Chief Ministers and Hon'ble Chief Justices of the High Courts emphasizing strict adherence to statutory timelines prescribed under the POCSO Act, 2012 and the Bharatiya Nagarik Suraksha Sanhita, 2023. In addition, the performance of FTSCs is a regular agenda item in the Inter-State Zonal Council meetings to improve inter-governmental coordination and expedite justice delivery.

The funds under the Scheme are released on the pattern of Centrally Sponsored Scheme (Central share: State share :: 60:40, 90:10) to cover the salaries of one Judicial Officer along with 7 support Staff per court and a Flexi Grant for meeting the day-to-day expenses. The funds are reimbursed to the States/UTs after receipt of the expenditure statements from them. During the current financial year, the allocated budget of Rs. 200.00 crore have been fully utilized by the States/UTs.

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**State/UT-wise and Year-wise total number of Fast Track Special Courts  
sanctioned and operational during the last five years, under the FTSCs Scheme**

| States/UT      | Sanctioned<br>1023<br>FTSCs | FY 2021-<br>22 (as on<br>31.03.2022)       | FY 2022-<br>23 (as on<br>31.03.2023)       | Sanctioned<br>790 FTSCs | FY 2023-<br>24 (as on<br>31.03.2024)       | FY 2024-<br>25 (as on<br>31.03.2025)       | FY 2025-<br>26 (as on<br>31.01.2026)       |
|----------------|-----------------------------|--------------------------------------------|--------------------------------------------|-------------------------|--------------------------------------------|--------------------------------------------|--------------------------------------------|
|                |                             | Functional<br>FTSCs<br>including<br>ePOCSO | Functional<br>FTSCs<br>including<br>ePOCSO |                         | Functional<br>FTSCs<br>including<br>ePOCSO | Functional<br>FTSCs<br>including<br>ePOCSO | Functional<br>FTSCs<br>including<br>ePOCSO |
| A&N            | 1                           | 0                                          | 0                                          | 1                       | 0                                          | 0                                          | 0                                          |
| Andhra Pradesh | 18                          | 11                                         | 17                                         | 16                      | 16                                         | 16                                         | 16                                         |
| Arunachal P    | 3                           | 0                                          | 0                                          | 0                       | 0                                          | 0                                          | 0                                          |
| Assam          | 27                          | 16                                         | 17                                         | 17                      | 17                                         | 17                                         | 17                                         |
| Bihar          | 54                          | 45                                         | 45                                         | 54                      | 46                                         | 46                                         | 54                                         |
| Chandigarh     | 1                           | 1                                          | 1                                          | 1                       | 1                                          | 1                                          | 1                                          |
| Chhattisgarh   | 15                          | 15                                         | 15                                         | 15                      | 15                                         | 15                                         | 15                                         |
| Delhi          | 16                          | 16                                         | 16                                         | 16                      | 16                                         | 16                                         | 16                                         |
| Goa            | 2                           | 1                                          | 1                                          | 1                       | 1                                          | 1                                          | 1                                          |
| Gujarat        | 35                          | 35                                         | 35                                         | 35                      | 35                                         | 35                                         | 35                                         |
| Haryana        | 16                          | 16                                         | 16                                         | 18                      | 16                                         | 16                                         | 18                                         |
| Himachal P     | 6                           | 6                                          | 6                                          | 6                       | 6                                          | 6                                          | 6                                          |
| J&K            | 4                           | 4                                          | 4                                          | 4                       | 4                                          | 4                                          | 4                                          |
| Jharkhand      | 22                          | 22                                         | 22                                         | 0                       | 22                                         | 22                                         | 0                                          |
| Karnataka      | 31                          | 24                                         | 31                                         | 30                      | 31                                         | 30                                         | 30                                         |
| Kerala         | 56                          | 28                                         | 56                                         | 55                      | 55                                         | 55                                         | 55                                         |
| Madhya Pradesh | 67                          | 67                                         | 67                                         | 67                      | 67                                         | 67                                         | 67                                         |
| Maharashtra    | 138                         | 39                                         | 38                                         | 38                      | 15                                         | 4                                          | 37                                         |
| Manipur        | 2                           | 2                                          | 2                                          | 2                       | 2                                          | 2                                          | 2                                          |
| Meghalaya      | 5                           | 5                                          | 5                                          | 5                       | 5                                          | 5                                          | 5                                          |
| Mizoram        | 3                           | 3                                          | 3                                          | 3                       | 3                                          | 3                                          | 3                                          |
| Nagaland       | 1                           | 1                                          | 1                                          | 1                       | 1                                          | 1                                          | 1                                          |
| Odisha         | 45                          | 36                                         | 45                                         | 44                      | 44                                         | 44                                         | 44                                         |
| Puducherry     | 0                           | 0                                          | 0                                          | 1                       | 1                                          | 1                                          | 1                                          |
| Punjab         | 12                          | 12                                         | 12                                         | 12                      | 12                                         | 12                                         | 12                                         |
| Rajasthan      | 45                          | 45                                         | 45                                         | 45                      | 45                                         | 45                                         | 45                                         |
| Tamil Nadu     | 14                          | 14                                         | 14                                         | 23                      | 14                                         | 14                                         | 20                                         |
| Telangana      | 36                          | 33                                         | 34                                         | 36                      | 36                                         | 36                                         | 36                                         |
| Tripura        | 3                           | 3                                          | 3                                          | 3                       | 3                                          | 3                                          | 3                                          |
| Uttar Pradesh  | 218                         | 218                                        | 218                                        | 218                     | 218                                        | 218                                        | 218                                        |
| Uttarakhand    | 4                           | 4                                          | 4                                          | 7                       | 4                                          | 4                                          | 4                                          |
| West Bengal    | 123                         | 0                                          | 0                                          | 16                      | 3                                          | 6                                          | 8                                          |
| <b>Total</b>   | <b>1023</b>                 | <b>722</b>                                 | <b>773</b>                                 | <b>790</b>              | <b>754</b>                                 | <b>745</b>                                 | <b>774</b>                                 |

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5665  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH, 2026  
GRAM NYAYALAYA IN PATIYALI TEHSIL OF KASGANJ**

JS(NMTR-11)

✓5665. SHRI DEVESH SHAKYA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware that the proposal to convert the Gram Nyayalaya located in Patiyali Tehsil of Kasganj district in Uttar Pradesh into a Civil Court is pending, if so, the reasons therefor;
- (b) whether it is also true that the Hon'ble High Court of Allahabad has directed that land be made available for the said court, but the matter has been delayed due to the pendency of land allocation at the level of the Kasganj district administration; and
- (c) if so, the details of the information received by the Union Government from the State Government and the district administration in this regard and the present status of the land allotment?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (c):** As per the Gram Nyayalaya Act, 2008, the State Government, after consultation with the High Court, may, by notification, establish one or more Gram Nyayalayas for every Panchayat at intermediate level or a group of contiguous Panchayats at intermediate level in a district or where there is no Panchayat at intermediate level in any State, for a group of contiguous Gram Panchayats. The Act, therefore, does not make setting up of Gram Nyayalayas mandatory. Further, establishment or conversion of District Courts, Civil Courts or Subordinate Courts in the State falls within the jurisdiction of respective High Courts, who take decision in the matter in consultation with the State Governments concerned.

As per information provided by the High Court of Allahabad, the matter for acquisition of 4.615 hectare of land parcel in Patiyali Tehsil for conversion of Gram Nyayalaya into Civil Court rests with the High Court of Allahabad.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5666  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH, 2026**

JS(J-1)

**REFORM OF COURT & TRIBUNAL FEE STRUCTURE**

✓ 5666. **SHRI PARSHOTTAMBHAI RUPALA:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government, in consultation with State Governments and the judiciary, is considering replacing the existing uniform court fee regime with a rational, graded fee structure linked to the nature and valuation of cases, while ensuring complete exemption from court fees for Divyang persons and economically weaker sections in matters relating to their own rights; and
- (b) whether the Government proposes to extend such a reformed fee structure to tribunals as well, in order to improve cost efficiency, discourage frivolous litigation, and reduce the avoidable financial burden on the public exchequer?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) and (b):** Fees taken in all courts except the Supreme Court fall under Entry 3 of the State List (List II) of the Seventh Schedule. Being a State subject, only the States are competent to enact or amend the law concerning the Court fees payable in High Court and other Courts subordinate thereto having jurisdiction in any State. Similarly, the fee structures for Tribunals are governed by their respective parent Acts and Rules. However, the Government is committed to ensuring Access to Justice for all. Under the Legal Services Authorities Act, 1987, person with disability and individuals weaker sections are entitled to free legal services, which includes payment of process fees, expenses of witnesses and all other charges such as court fees, stamp duty etc. payable or incurred in connection with any legal proceedings in appropriate cases provided that Court Fees will be payable only after an application moved before the concerned Court for suing as an indigent has been disposed of and orders of the Court obtained thereon.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT**

**LOK SABHA  
UNSTARRED QUESTION NO. 5670  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH, 2026**

**CONSTITUTION AND ITS AMENDMENTS**

**†5670. SHRI BHAUSAHEB RAJARAM WAKCHAURE:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the time at which the Constitution of India was last published and made available in the market;
- (b) whether several amendments have been made to the Constitution and whether the latest edition of the Constitution of India is not available to the general public;
- (c) if so, the steps taken or proposed to be taken by the Government to make available the latest edition of the Constitution of India incorporating all the amendments; and
- (d) the reasons for the delay in this regard?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a):** The diglot edition of the Constitution of India was last published by the Legislative Department on 1<sup>st</sup> May, 2024 and the same is available in the market.

**(b):** Till date, one hundred and six amendments have been made to the Constitution and available on the official website of the Legislative Department at [www.legislative.gov.in](http://www.legislative.gov.in) for benefit of general public.

The Constitution has also been published in Assamese, Bodo, Gujarati, Kannada, Kashmiri, Maithili, Malayalam, Marathi, Nepali, Odia, Punjabi, Sanskrit, Tamil, Telugu and Santhali language incorporating amendments upto the one hundred and sixth amendments in book-form and uploaded on the official website. The virtually updated version of the Constitution in Bengali and Urdu language is uploaded on the official website. The updation of the Constitution upto 106<sup>th</sup> amendment in Manipuri, Dogri, Sindhi and Konkani is under process.

**(c) & (d):** Not applicable, in view of above.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5682  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH, 2026**

JS(NMJR-1)

**DISPOSAL OF PENDING COURT CASES**

**✓5682. SHRI MURARI LAL MEENA:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether a large number of cases pertaining to revenue, mutation, demarcation and other administrative matters have been pending for five years or more in various tehsils and collectorate offices in Rajasthan, particularly in Dausa district, if so, the details of such pending cases, district-wise;
- (b) whether the Government agrees with the principle that inordinate delay in justice is tantamount to injustice and if so, the details thereof;
- (c) whether any special campaign or time-bound review mechanism has been implemented for the speedy disposal of the pending cases, if so, the details thereof; and
- (d) whether the Government proposes to implement any concrete action plan for the swift and transparent disposal of cases in tehsils, collectorates and concerned courts by strengthening the e-office system, prescribing time-limits and enhancing the monitoring mechanisms in the districts of Rajasthan, particularly Dausa, and if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (d):** Matter pertaining to cases of mutation, demarcation and other related administrative matters in various tehsils and collectorate offices in Rajasthan fall within the domain of the State Government and the data pertaining to these matters, pending for five years or more, in various tehsils and collectorate offices in Rajasthan, particularly in Dausa district is not centrally maintained.

Disposal of cases pending in various courts lies within the domain of the judiciary. However, the Government is fully committed for speedy disposal of cases and reducing pendency as mandated under Article 21 of the Constitution. The Government has taken several initiatives to provide an ecosystem for faster disposal of cases by the judiciary which, inter-alia, includes amalgamation of latest technologies for increasing access to justice and greater transparency under the e-Courts Mission Mode Project, better infrastructure for courts, increase in strength of subordinate, judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases and emphasis on human resource development.

The Government has demonstrated its commitment in modernizing judiciary with advanced digital infrastructure by significantly increasing the budget of Phase III (2023–2027) to ₹7,210 crore. This phase envisions transforming Indian courts into Digital and Paperless Courts by digitizing legacy and current case records, expanding video conferencing to all courts, jails, and hospitals, and extending online courts beyond traffic violations. The Digital Justice System under the e-Courts Mission Mode Project has expedited and simplified judicial processes and has also improved transparency and accessibility in the justice delivery system. Key deliverables under the eCourts project in respect of Rajasthan are as under:

- i) 1602 courts computerized as per the NJDG portal.
- ii) 5,26,229 cases heard through video conferencing facilities available with the courts.
- iii) 327 sites are connected with Wide Area Network (WAN).
- iv) Approximately 1,42,002 cases e-filed.
- v) e-Payment facility is available across courts.
- vi) 19 eSewa Kendras (Facilitation Centres) are functional in the courts.
- vii) National Service and Tracking of Electronic Processes (NSTEP) is operational.
- viii) About 17.82 crore pages of court records have been digitized till date.
- ix) Rajasthan High Court has implemented Inter-operable Criminal Justice System (ICJS).
- x) Rajasthan Virtual Court have received 3.67 lakh traffic challans and challans amounting to Rs. 2.20 crore were paid

Further, Alternate Dispute Resolution methods have been promoted. The Commercial Courts Act, 2015 was amended in August, 2018 making Pre-institution Mediation and Settlement (PIMS) mandatory in case of commercial disputes. Amendment to the Arbitration and Conciliation Act, 1996 has been made by the Arbitration and Conciliation (Amendment) Act 2015 for expediting the speedy resolution of disputes by prescribing timelines.

Lok Adalat is an important Alternative Disputes Resolution Mechanism available to common people, where the disputes/ cases pending in the court of law or at pre-litigation stage are settled/ compromised amicably. Under The Legal Services Authorities (LSA) Act, 1987, an award made by a Lok Adalat is deemed to be a decree of a civil court and is final and binding on all parties and no appeal lies against it before any court. National Lok Adalats are organized simultaneously in all Taluks, Districts and High Courts on a pre-fixed date.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5698  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH, 2026**

**PRE-LITIGATION ADVICES UNDER DISHA SCHEME**

JS(A2J)

✓5698. SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the beneficiaries under the Tele-Law programme including the number of pre-litigation advices provided so far under the Designing Innovative Solutions for Holistic Access to Justice (DISHA) scheme;
- (b) the current operational status of Tele-Law services across Common Service Centres (CSCs) including the extent of coverage in aspirational districts and blocks;
- (c) the number of advocates registered under the Nyaya Bandhu (Pro Bono Legal Services) programme and the institutional mechanisms established in various High Courts; and
- (d) the steps taken to strengthen the delivery of legal aid through Nyaya Sahayaks?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

(a): As on 28<sup>th</sup> February, 2026, a total of 1,12,47,645 advices have been enabled under the Tele-Law programme since its inception in 2017. The State-wise details of beneficiaries provided with pre-litigation advice are at Annexure.

**(b) to (d):** As on 28<sup>th</sup> February 2026, Tele-Law services are operational through over 2.50 lakh CSCs across 777 districts in 36 States/UTs, including 112 Aspirational Districts and 500 Aspirational Blocks. To strengthen service delivery in Aspirational Blocks, 385 Nyaya Sahayaks have been engaged across 500 Aspirational Blocks where they conduct door-to-door awareness campaigns, assist citizens in registering cases on the Tele-Law platform through the CSCs, and guide beneficiaries in accessing pre litigation advice from panel lawyers. In addition, they coordinate with CSC operators, local institutions and community organizations to expand outreach and ensure that legal assistance reaches remote and underserved populations.

Under the Nyaya Bandhu (Pro Bono Legal Services) programme, advocates voluntarily provide legal assistance to marginalized and disadvantaged sections of society covered under Section 12 of the Legal Services Authorities (LSA) Act, 1987. As on 28<sup>th</sup> February, 2026, a total of 10,263 advocates are registered on the Nyaya Bandhu portal. To strengthen institutional coordination, Pro Bono Panels have been constituted in 23 High Courts across the country.

Further, digital accessibility has been enhanced through video conferencing facilities at CSCs, integration with the Tele-Law Portal, mobile-based access. Further, regular capacity building workshops, thematic webinars are organised for skilling the Nyaya Sahayaks.

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## ANNEXURE

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 5698 FOR ANSWER ON 27.03.2026 REGARDING 'PRE-LITIGATION ADVICES UNDER DISHA SCHEME'.**

| State-wise details of Pre-litigation advice enabled as on 28 <sup>th</sup> February, 2026 |                                      |                      |
|-------------------------------------------------------------------------------------------|--------------------------------------|----------------------|
| Sr. No.                                                                                   | States/UT's                          | Total Advice Enabled |
| 1                                                                                         | Andaman and Nicobar                  | 4,018                |
| 2                                                                                         | Andhra Pradesh                       | 3,66,071             |
| 3                                                                                         | Arunachal Pradesh                    | 20,363               |
| 4                                                                                         | Assam                                | 2,40,397             |
| 5                                                                                         | Bihar                                | 6,26,006             |
| 6                                                                                         | Chandigarh                           | 6,146                |
| 7                                                                                         | Chhattisgarh                         | 5,09,230             |
| 8                                                                                         | Dadra And Nagar Haveli & Daman & Diu | 11,051               |
| 9                                                                                         | Delhi                                | 10,512               |
| 10                                                                                        | Goa                                  | 13,516               |
| 11                                                                                        | Gujarat                              | 4,83,643             |
| 12                                                                                        | Haryana                              | 2,18,794             |
| 13                                                                                        | Himachal Pradesh                     | 1,20,670             |
| 14                                                                                        | Jammu And Kashmir                    | 7,58,123             |
| 15                                                                                        | Jharkhand                            | 4,80,257             |
| 16                                                                                        | Karnataka                            | 4,88,245             |
| 17                                                                                        | Kerala                               | 36,563               |
| 18                                                                                        | Ladakh                               | 3,251                |
| 19                                                                                        | Lakshadweep                          | 2,482                |
| 20                                                                                        | Madhya Pradesh                       | 12,16,983            |
| 21                                                                                        | Maharashtra                          | 9,27,522             |

|              |               |                    |
|--------------|---------------|--------------------|
| 22           | Manipur       | 1,484              |
| 23           | Meghalaya     | 30,320             |
| 24           | Mizoram       | 34,051             |
| 25           | Nagaland      | 29,897             |
| 26           | Odisha        | 4,07,800           |
| 27           | Puducherry    | 3,228              |
| 28           | Punjab        | 3,01,498           |
| 29           | Rajasthan     | 6,62,392           |
| 30           | Sikkim        | 2,815              |
| 31           | Tamil Nadu    | 3,01,871           |
| 32           | Telangana     | 3,13,107           |
| 33           | Tripura       | 97,616             |
| 34           | Uttar Pradesh | 20,31,066          |
| 35           | Uttarakhand   | 2,18,632           |
| 36           | West Bengal   | 2,68,025           |
| <b>Total</b> |               | <b>1,12,47,645</b> |

Source- <https://tele-law.in/> (Tele-Law Dashboard Data)

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5713  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH, 2026**

**JS (APPHS.) PENDING CASES RELATED TO RIVER EROSION IN ETAWAH**

**✓ 5713. SHRI JITENDRA KUMAR DOHARE:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the agricultural land and populated areas are being affected due to rapid erosion along the banks of Yamuna and Chambal rivers in Etawah district of Uttar Pradesh, because of which several cases regarding land and compensation are pending in the courts;
- (b) if so, the number of pending cases related to land acquisition, compensation and erosion in the subordinate courts of Etawah district;
- (c) whether the Government proposes to set up fast-track courts or special benches in such affected districts so that the farmers and affected families can get justice at the earliest; and
- (d) if so, the steps taken so far in this regard?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF  
LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) to (d):** As per Seventh Schedule of the Constitution of India, Land comes under the purview of State Government. Land reforms measures and schemes are formulated

and implemented by the concerned State Government as per their needs. The details of the number of pending cases related to land acquisition, compensation and erosion in the subordinate courts is not maintained centrally. However, Government of India supplements the efforts of State Government through various programmes.

Establishment of subordinate courts including Fast Track Courts (FTCs) for providing speedy justice in the country lies within the domain of the State/UT Governments who set up such courts as per their need and resources, in consultation with their respective High Courts. The 14<sup>th</sup> Finance Commission had recommended for setting up of 1800 Fast Track Courts (FTCs) during 2015-2020 for speedy trial of specific cases of heinous nature, civil cases related to women, children, senior citizens, disabled persons infected with terminal ailments etc. and property related cases pending for more than 5 years. The Finance Commission had further urged the State Governments to utilize enhanced fiscal space available through tax devolution for this purpose. The Union Government has requested the State/UT Governments to allocate funds for the setting up of FTCs, from the financial year 2015-16 onward. As per information available by the High Courts, 862 FTCs are functional across the country as on 31.01.2026. No central assistance is being provided for setting up of these FTCs.

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**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5715  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH, 2026**

**POCSO AND FTSCs CASES IN ANDHRA PRADESH**

JS(J-11)

✓5715. **SHRI DAGGUMALLA PRASADA RAO:  
SHRI BASTIPATI NAGARAJU:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details regarding the total number of POCSO cases registered in the country during the last five years, year-wise and State-wise including Andhra Pradesh;
- (b) the details regarding the total number of POCSO cases disposed of in the last five years, classified year-wise and State-wise including Andhra Pradesh;
- (c) the details regarding the total number of Fast Track Special Courts (FTSCs) sanctioned in the country under the FTSC Scheme, and the number of courts currently functional, classified State-wise;
- (d) the details regarding the total amount of funds sanctioned, released and utilised under the FTSC Scheme since inception, State-wise; and
- (e) the details regarding the FTSCs established in Andhra Pradesh, including the total amount of funds released to each FTSC in the last five years and the total number of POCSO cases disposed off by each court, classified year-wise and court-wise?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a) & (b):** As per the information made available by the High Courts, as of 31.01.2026, 774 FTSCs, including 398 exclusive POCSO (e-POCSO) Courts were functional in 29 States/UTs. The year-wise cases registered and disposed by the Fast Track Special Courts (FTSCs) including exclusive POCSO courts under the FTSCs Scheme, are as under:

| Year                    | No. of cases registered | No. of cases disposed |
|-------------------------|-------------------------|-----------------------|
| 2023                    | 81,471                  | 76,319                |
| 2024                    | 88,902                  | 85,595                |
| 2025                    | 1,43,936                | 66,500                |
| 2026 (as on 31.01.2026) | 11,790                  | 5,725                 |

The State/UT wise total number of POCSO cases registered and disposed by the exclusive POCSO courts under the FTSCs Scheme, since the inception of the Scheme, are given at **Annexure-I**.

The number of POCSO cases registered and disposed of by exclusive POCSO Courts in the State of Andhra Pradesh from the year 2023 onwards, are as under:

| Year                    | No. of POCSO cases<br>registered | No. of POCSO cases<br>disposed |
|-------------------------|----------------------------------|--------------------------------|
| 2023                    | 2,263                            | 2,360                          |
| 2024                    | 1,419                            | 2,138                          |
| 2025                    | 2,159                            | 2,701                          |
| 2026 (as on 31.01.2026) | 98                               | 215                            |

(c): The details regarding the total number of Fast Track Special Courts (FTSCs) sanctioned in the country under the FTSC Scheme, and the number of courts currently functional as on 31.01.2026, are provided at **Annexure -II**.

(d): The funds under the FTSC Scheme are released on the pattern of Centrally Sponsored Scheme (Central share: State share :: 60:40, 90:10) to cover the salaries of one Judicial Officer along with 7 support Staff per FTSC and a Flexi Grant for meeting the day-to-day expenses. The funds are reimbursed to the States/UTs after receipt of the expenditure statements from them. During the current financial year, the allocated budget of ₹ 200.00 crores have been fully utilized by the States/UTs. The details regarding the total amount of central share of funds released since the inception of the Scheme, are given at **Annexure -III**.

(e): In the State of Andhra Pradesh, 16 exclusive POCSO Courts are functional under the Scheme. An amount of ₹1.80 crore has been released to Andhra Pradesh since the inception of the Scheme, as the State has not submitted expenditure statements required as per the Scheme Guidelines. Since the Scheme operates on a reimbursement basis, funds are released only after receipt of the expenditure statements. As per the information received from the High Court of Andhra Pradesh, a total of 9,137 POCSO cases have been disposed of since the inception of the Scheme.

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**State/UT-wise details of POCSO cases registered and disposed by the exclusive POCSO courts under the FTSCs Scheme as on 31.01.2026**

| Sl. No. | Name of the States/UTs | Functional exclusive POCSO Courts | POCSO Cases instituted in exclusive POCSO courts since the inception of the Scheme | Cumulative Disposal of POCSO cases in exclusive POCSO courts since the inception of the Scheme |
|---------|------------------------|-----------------------------------|------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------|
| 1.      | Andhra Pradesh         | 16                                | 14990                                                                              | 9137                                                                                           |
| 2.      | Assam                  | 17                                | 16830                                                                              | 10160                                                                                          |
| 3.      | Bihar                  | 48                                | 39573                                                                              | 20576                                                                                          |
| 4.      | Chandigarh             | 0                                 | 0                                                                                  | 0                                                                                              |
| 5.      | Chhattisgarh           | 11                                | 6955                                                                               | 5809                                                                                           |
| 6.      | Delhi                  | 11                                | 4770                                                                               | 2373                                                                                           |
| 7.      | Goa                    | 0                                 | 34                                                                                 | 34                                                                                             |
| 8.      | Gujarat                | 24                                | 18259                                                                              | 14759                                                                                          |
| 9.      | Haryana                | 14                                | 10505                                                                              | 6924                                                                                           |
| 10.     | Himachal Pradesh       | 3                                 | 1177                                                                               | 873                                                                                            |
| 11.     | J&K                    | 2                                 | 535                                                                                | 212                                                                                            |
| 12.     | Jharkhand*             | 0                                 | 6337                                                                               | 6337                                                                                           |
| 13.     | Karnataka              | 16                                | 13019                                                                              | 9789                                                                                           |
| 14.     | Kerala                 | 14                                | 10179                                                                              | 8596                                                                                           |
| 15.     | Madhya Pradesh         | 56                                | 37763                                                                              | 29912                                                                                          |
| 16.     | Maharashtra            | 0                                 | 12044                                                                              | 12044                                                                                          |
| 17.     | Manipur                | 0                                 | 0                                                                                  | 0                                                                                              |
| 18.     | Meghalaya              | 5                                 | 1969                                                                               | 823                                                                                            |
| 19.     | Mizoram                | 1                                 | 118                                                                                | 75                                                                                             |
| 20.     | Nagaland               | 0                                 | 3                                                                                  | 3                                                                                              |
| 21.     | Odisha                 | 23                                | 20762                                                                              | 14797                                                                                          |
| 22.     | Puducherry             | 1                                 | 462                                                                                | 197                                                                                            |
| 23.     | Punjab                 | 3                                 | 3311                                                                               | 2833                                                                                           |
| 24.     | Rajasthan              | 30                                | 18851                                                                              | 16021                                                                                          |
| 25.     | Tamil Nadu             | 20                                | 19780                                                                              | 11292                                                                                          |
| 26.     | Telangana              | 0                                 | 2731                                                                               | 2731                                                                                           |
| 27.     | Tripura                | 1                                 | 379                                                                                | 276                                                                                            |
| 28.     | Uttarakhand            | 0                                 | 0                                                                                  | 0                                                                                              |
| 29.     | Uttar Pradesh          | 74                                | 114121                                                                             | 52086                                                                                          |
| 30.     | West Bengal            | 8                                 | 6401                                                                               | 698                                                                                            |
|         | <b>TOTAL</b>           | <b>398</b>                        | <b>381858</b>                                                                      | <b>239367</b>                                                                                  |

\* State of Jharkhand has exited the scheme vide letter dated 07.07.2026.

**State/UT-wise total number of Fast Track Special Courts (FTSCs) sanctioned and operational as on 31.01.2026**

| Sl. No. | Name of the States/UTs | Number of FTSCs including exclusive POCSO courts sanctioned (w.e.f. FY 2023-24) | Functional FTSCs including exclusive POCSO courts |
|---------|------------------------|---------------------------------------------------------------------------------|---------------------------------------------------|
| 1.      | A&N Islands            | 1                                                                               | 0                                                 |
| 2.      | Andhra Pradesh         | 16                                                                              | 16                                                |
| 3.      | Assam                  | 17                                                                              | 17                                                |
| 4.      | Bihar                  | 54                                                                              | 54                                                |
| 5.      | Chandigarh             | 1                                                                               | 1                                                 |
| 6.      | Chhattisgarh           | 15                                                                              | 15                                                |
| 7.      | Delhi                  | 16                                                                              | 16                                                |
| 8.      | Goa                    | 1                                                                               | 1                                                 |
| 9.      | Gujarat                | 35                                                                              | 35                                                |
| 10.     | Haryana                | 18                                                                              | 18                                                |
| 11.     | Himachal Pradesh       | 6                                                                               | 6                                                 |
| 12.     | J&K                    | 4                                                                               | 4                                                 |
| 13.     | Karnataka              | 30                                                                              | 30                                                |
| 14.     | Kerala                 | 55                                                                              | 55                                                |
| 15.     | Madhya Pradesh         | 67                                                                              | 67                                                |
| 16.     | Maharashtra            | 38                                                                              | 37                                                |
| 17.     | Manipur                | 2                                                                               | 2                                                 |
| 18.     | Meghalaya              | 5                                                                               | 5                                                 |
| 19.     | Mizoram                | 3                                                                               | 3                                                 |
| 20.     | Nagaland               | 1                                                                               | 1                                                 |
| 21.     | Odisha                 | 44                                                                              | 44                                                |
| 22.     | Puducherry             | 1                                                                               | 1                                                 |
| 23.     | Punjab                 | 12                                                                              | 12                                                |
| 24.     | Rajasthan              | 45                                                                              | 45                                                |
| 25.     | Tamil Nadu             | 23                                                                              | 20                                                |
| 26.     | Telangana              | 36                                                                              | 36                                                |
| 27.     | Tripura                | 3                                                                               | 3                                                 |
| 28.     | Uttarakhand            | 7                                                                               | 4                                                 |
| 29.     | Uttar Pradesh          | 218                                                                             | 218                                               |
| 30.     | West Bengal            | 16                                                                              | 8                                                 |
|         | <b>TOTAL</b>           | <b>790</b>                                                                      | <b>774</b>                                        |

**State/UT-wise details of Central Share of Funds Released under the Fast Track Special Courts Scheme since the inception of the Scheme**

(Rs. in crore)

| Sl. No.                                                                  | Name of the States/UTs      | Total Central Share Released since the inception of the Scheme |
|--------------------------------------------------------------------------|-----------------------------|----------------------------------------------------------------|
| 1                                                                        | Andhra Pradesh              | 1.80                                                           |
| 2                                                                        | Assam                       | 41.62                                                          |
| 3                                                                        | Bihar                       | 92.83                                                          |
| 4                                                                        | Chandigarh                  | 0.19                                                           |
| 5                                                                        | Chhattisgarh                | 26.11                                                          |
| 6                                                                        | Delhi                       | 26.11                                                          |
| 7                                                                        | Goa                         | 1.76                                                           |
| 8                                                                        | Gujarat                     | 43.38                                                          |
| 9                                                                        | Haryana                     | 33.39                                                          |
| 10                                                                       | Himachal Pradesh            | 14.31                                                          |
| 11                                                                       | J&K                         | 10.32                                                          |
| 12                                                                       | Jharkhand*                  | 20.49                                                          |
| 13                                                                       | Karnataka                   | 44.14                                                          |
| 14                                                                       | Kerala                      | 81.06                                                          |
| 15                                                                       | Madhya Pradesh              | 127.29                                                         |
| 16                                                                       | Maharashtra                 | 49.67                                                          |
| 17                                                                       | Manipur                     | 4.00                                                           |
| 18                                                                       | Meghalaya                   | 7.54                                                           |
| 19                                                                       | Mizoram                     | 9.39                                                           |
| 20                                                                       | Nagaland                    | 1.86                                                           |
| 21                                                                       | Odisha                      | 77.70                                                          |
| 22                                                                       | Puducherry                  | 1.16                                                           |
| 23                                                                       | Punjab                      | 21.56                                                          |
| 24                                                                       | Rajasthan                   | 114.70                                                         |
| 25                                                                       | Tamil Nadu                  | 36.24                                                          |
| 26                                                                       | Telangana                   | 30.98                                                          |
| 27                                                                       | Tripura                     | 5.32                                                           |
| 28                                                                       | Uttarakhand                 | 11.46                                                          |
| 29                                                                       | Uttar Pradesh               | 294.69                                                         |
| 30                                                                       | West Bengal                 | 3.11                                                           |
|                                                                          | <b>TOTAL</b>                | <b>1234.18</b>                                                 |
|                                                                          | Third Party Evaluation Cost | <b>0.37</b>                                                    |
|                                                                          | <b>GRAND TOTAL</b>          | <b>1234.55</b>                                                 |
| * State of Jharkhand has exited the scheme vide letter dated 07.07.2026. |                             |                                                                |

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 5722  
TO BE ANSWERED ON FRIDAY, THE 27<sup>TH</sup> MARCH, 2026**

**JS(NMTR-1) VACANCIES IN SUBORDINATE JUDICIARY**

**✓5722. SHRI E T MOHAMMED BASHEER:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has formulated a time-bound plan, in coordination with State Governments and High Courts, to fill the large number of vacancies in the subordinate judiciary which handles more than 85 per cent of the total judicial workload, if so, the details thereof;
- (b) the current status and roadmap for building consensus on the establishment of the All India Judicial Service (AIJS) to standardize recruitment and strengthen justice delivery across the country;
- (c) whether the Government is taking any legislative or executive steps to ensure the statutory independence, functional autonomy, and financial stability of various quasi-judicial tribunals in line with the Supreme Court's rulings; and
- (d) if so, the measures being taken to ensure transparent appointments and long-term tenure provisions for tribunal members to restore public confidence in specialized dispute resolution mechanisms?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW  
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF  
PARLIAMENTARY AFFAIRS**

**(SHRI ARJUN RAM MEGHWAL)**

**(a):** Filling up of vacant positions of the judicial officers in District and Subordinate courts is the responsibility of the High Courts and State Governments concerned. As per the Constitutional framework, in exercise of powers conferred under the proviso to Article 309 read with Articles 233 and 234 of the Constitution, the respective State Government, in consultation with the High Court, frames the rules and regulations regarding the appointment and recruitment of Judicial Officers. The Hon'ble Supreme Court vide order passed in January 2007 in the Malik Mazhar Sultan case, has inter-alia stipulated certain timelines, which are to be followed by the States and the respective High Courts for recruitment of judges in District and Subordinate Courts.

**(b):** Article 312 of the Constitution provides for the establishment of an All India Judicial Service (AIJS), excluding posts below the rank of District Judge. The proposal has been examined at various stages and has been recommended by the First National Judicial Pay Commission (Justice Shetty Commission) as well as by the Law Commission of India in its 14th (1958), 77th (1978) and 116th (1986) Reports. A comprehensive proposal approved by the Committee of Secretaries in November 2012 was considered in the Conference of Chief

Ministers and Chief Justices in April 2013, where it was decided that further deliberations were required and views of State Governments and High Courts were sought. However, divergent opinions emerged among stakeholders on the constitution of the AIJS.

The matter was further deliberated in conferences and meetings held in April 2015, wherein it was resolved to leave it to the respective High Courts to evolve appropriate mechanisms within the existing system to fill vacancies of District Judges expeditiously. The proposal was again discussed in a high-level meeting in January 2017 and examined by Parliamentary Committees, including the Parliamentary Consultative Committee (2017) and the Parliamentary Committee on the Welfare of SCs/STs (2021). Although it was proposed to place the matter before the Joint Conference of Chief Ministers and Chief Justices in April 2022, the same could not be taken up. In view of the continuing divergence of opinion among key stakeholders, no consensus has yet been reached on the establishment of the All India Judicial Service.

(c) & (d): The Government has undertaken various legislative and administrative measures from time to time to ensure the statutory independence, functional autonomy, and financial stability of various quasi-judicial tribunals. The process of rationalization and merger of tribunals was carried out through the Finance Act, 2017 as part of the first phase of tribunal reforms. Thereafter, further reforms in this regard have been taken forward by the Department of Revenue. Subsequently, the Tribunals Reforms Act, 2021 was enacted, inter alia, to abolish certain appellate bodies and to provide for uniform terms and conditions of service for Chairpersons and Members of various tribunals. Appointments to tribunals are made through a transparent process involving Search-cum-Selection Committees. Further, thirteen tribunals have been discontinued pursuant to the provisions of the Finance Act, 2017 and the Tribunals Reforms Act, 2021.

The Hon'ble Supreme Court, in its judgment dated 19.11.2025 in Madras Bar Association v. Union of India, has examined certain provisions relating to tenure, eligibility conditions and appointment process, and reiterated the principles of judicial independence and separation of powers.

The Government continues to take necessary Legislative and administrative measures, in consultation with stakeholders and in compliance with judicial directions, to ensure the independence, functional autonomy and effective functioning of tribunals.

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